

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
(UNDER SECTION 18(1) READ WITH SECTIONS 14 AND 15
OF THE NATIONAL GREEN TRIBUNAL ACT, 2010)
ORIGINAL APPLICATION NO. /2024**

IN THE MATTER OF:

PRADEEP SINGH SHEKHAWAT

...APPLICANT

VERSUS

STATE OF ASSAM & ORS

...RESPONDENTS

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THROUGH

Madhav Bhatia, Adv.

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DATE: 07.08.2024

PLACE: KOLKATA

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA**

(UNDER SECTION 18(1) READ WITH SECTIONS 14, 15, 16 AND 17
OF THE NATIONAL GREEN TRIBUNAL ACT, 2010)

ORIGINAL APPLICATION NO. /2024

MEMO OF PARTIES

Pradeep Singh Shekhawat

Aged about 37 Years,

S/o Govind Singh, R/o A-34, A,

Vivekanand Colony, Naya Khera,

Jaipur, Rajasthan – 302023

...APPLICANT

VERSUS

State of Assam

...RESPONDENT NO. 1

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**Department of Environment and Forest,
Assam**

...RESPONDENT NO. 2

Through Principal Chief Conservator of

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Sh. M.K. Yadava

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...RESPONDENT NO. 4

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...APPLICANT

VERSUS

STATE OF ASSAM & ORS

...RESPONDENTS

To,

The Registrar,
National Green Tribunal,
Eastern Zone Bench,
Kolkata

Sir,

Kindly treat the accompanying application as an urgent one in accordance with NGT Rules and Orders. The grounds of urgency as set in the Original Application may kindly be treated as part of the present Application. It is humbly prayed that the present original application be listed for hearing before this Hon'ble Tribunal on 17.09.2024.

THROUGH



**Madhav Bhatia, Adv.
Vertari Legal**

A-446, LGF, Defence Colony,
New Delhi-110024,
Mob:9910572585

DATE: 07.08.2024

PLACE: KOLKATA

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SYNOPSIS AND LIST OF DATES

The present Original Application is being filed to raise a substantial question relating to the environment under Section 14 of the National Green Tribunal Act, 2010, to bring to the notice of this Hon'ble Tribunal, the environmental damage caused to *Forests in Barak Bhuban Wildlife Sanctuary* located in Cachar District, Assam due to the illegal construction of road leading to Bhuban Hill within the wildlife sanctuary, which is in violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and guidelines dated 29.12.2023 issued by the Central Government.

That it is pertinent to highlight that this is the third instance of illegal land diversion facilitated by Sh. *MK Yadav* – Respondent No. 3 while serving as the then Principal Chief Conservator of Forests (now Special Chief Secretary (Forest), Assam), misused his official powers. It is submitted Sh. MK Yadava acted in direct contravention of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, by diverting forest land for non-forest purposes without securing the mandatory approvals from the Central Government. It is submitted that the minutes of the meeting dated 22.11.2022 demonstrate Respondent No. 3's scant regard for the statutory provisions and for the orders of this Hon'ble Tribunal.

A news article titled "*Assam PCCF MK Yadava's misconduct: Another piece of forest land converted for non-forestry uses*" published in NewsNow on 20.01.2024, covered this issue of the illegal road construction to Bhuban Hill within the Barak Bhuban Wildlife Sanctuary. The article references minutes from a meeting held on 29.11.2022, where Respondent No. 3—Mr. Yadava, then the Principal Chief Conservator of Forests—directed that the road construction be taken up by the PWD without

following the required legal framework under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980

It is submitted that the present original application seeks to bring to this Hon'ble Tribunal yet another instance of blatant misuse of power by Respondent No. 3. Two earlier Original Applications (which are still pending) have already been filed, wherein his involvement has been noted. The details of the pending Original Applications are detailed as follows:

1. **OA No. 61 of 2024** – Pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, whereby the Hon'ble Principal Bench took suo-motu cognizance of the news item titled “*Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion*” published in Northeast Now News dated 25.12.2023 with respect to illegal diversion of 44 ha of protected forest land for a Commando Battalion Headquarters in *Barak Valley*, bypassing the mandatory procedures under the Forest (Conservation) Act, 1980
2. **OA No. 105/2024** pending before this Hon'ble Tribunal raising grievance with respect to 28 ha of reserve forest which has been illegally diverted for establishment of 2nd Commando Battalion in the Assam-Nagaland interstate border area of Geleky Reserve Forest located in Sibsagar District of Assam

That the cause of action for filing this Original Application is separate from the grievances raised in OA No. 61 of 2024 and OA No. 105 of 2024, as it pertains to the illegal diversion of forest land in a different area, namely the Barak Bhuban Wildlife Sanctuary located in Cachar District, Assam.

The present OA seeks to highlight the third instance of misuse of power by Respondent No. 3 within the State of Assam and seeks directions to stop all illegal constructions, including the illegal construction of the road

to Bhuban Hill, within the Barak Bhuban Wildlife Sanctuary located in Cachar District, Assam. Further, the present original application also seeks directions from the Respondents to undertake site inspection and assess the damage done to the forest area and to recover payment for Compensatory Afforestation and Net Present Value from Respondent No. 3 and the erring officials of the Forest Department in their personal capacities.

Hence, the present Original Application.

LIST OF DATES

14.02.2000	The Hon'ble Supreme Court of India vide Order dated 14.02.2000 passed in WP(C) No. 202/1995 restrained all the States from the removal of dead, diseased, dying or wind-fallen trees, drift wood and grasses, etc. from any National Park or Game Sanctuary or Forest. It also further stated that <i>"if any order to this effect has already been passed by any of the States, the operation of the same shall stand immediately stayed."</i>
13.11.2000	The Hon'ble Supreme Court passed an order in W.P.(C) No. 337/1995 directing that pending further orders no dereservation of forests/sanctuaries/national parks shall be effected
05.10.2015	Vide Order dated 05.10.2015 passed in WP(C) 202/1995, the Hon'ble Supreme Court of India directed that all the matters for grant of permissions for implementation of projects in areas falling in National Parks/sanctuaries, including rationalization of boundaries etc. will be considered by the Standing Committee of the National Board for Wildlife (NBWL) on its own merits and in

	conformity with the orders and directions passed by this Court from time to time i.e., on 14.02.2000, 16.12.2002, 13.11.2000, 09.05.2002, 25.11.2005 and 14.09.2007 and other subsequent clarificatory orders/judgment(s) passed by this Hon'ble Court including the <i>Goa Foundation Judgment, i.e., Goa Foundation vs. Union of India & Ors. reported in (2014) 6 SCC 590</i>. The Hon'ble Supreme Court further directed the National Board for Wild Life to furnish the copy of the Orders passed by it within 30 days time to the CEC and the CEC is at liberty to approach the Supreme Court of India by filing an appropriate petition/application if, for any reason, they are aggrieved by the decision of the Standing Committee of National Board for Wild Life
20.01.2024	News article was published in NewsNow on 20.01.2024 titled as "Assam PCCF MK Yadav's misconduct: Another piece of forest land converted for non-forestry uses" covered the issue about illegal construction of road leading to Bhuban Hill within the Barak Bhuban Wildlife. It is pertinent to mention that the news article refers to a letter dated 29.11.2022, wherein Sh. MK Yadava has issued direction stating that the road, as well as the right of way of the road, shall be under the control of the PWD, and therefore the procedures under the Central act ought not to be followed
23.01.2024	The Hon'ble National Green Tribunal, Principal Bench, New Delhi took suo-motu cognizance of the news item titled "<i>Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion</i>"

	published in Northeast Now News dated 25.12.2023 with respect to illegal diversion of 44 ha of protected forest land for a Commando Battalion Headquarters in Barak Valley, bypassing the mandatory procedures under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980
23.04.2024	Order dated 23.04.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 61 of 2024
10.05.2024	Original Application bearing OA No. 105/2024 was filed before this Hon'ble Tribunal raising grievance with respect to 28 ha of reserve forest which has been illegally diverted for establishment of 2nd Commando Battalion in the Assam-Nagaland interstate border area of Geleky Reserve Forest located in Sibsagar District of Assam
29.05.2024	This Hon'ble Tribunal was pleased to issue notice in the above-captioned OA No. 105/2024/EZ and directed Constitution of a Committee comprising of the Additional Director General of Forest, MoEF&CC, Additional Secretary, MoEF&CC and the Deputy Director-General of Forests, MoEF&CC to enquire into the said irregularities
07.08.2024	Hence, the present Petition

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA**

(UNDER SECTION 18(1) READ WITH SECTION 14, AND 15
OF THE NATIONAL GREEN TRIBUNAL ACT, 2010)

ORIGINAL APPLICATION NO. /2024

Pradeep Singh Shekhawat

Aged about 37 Years,
S/o Govind Singh, R/o A-34, A,
Vivekanand Colony, Naya Khera,
Jaipur, Rajasthan – 302023

...APPLICANT

VERSUS

State of Assam

Through its Chief Secretary
Block A, Assam Secretariat,
Dispur, Guwahati-781006
Email: cs-assam@nic.in

...RESPONDENT NO. 1

**Department of Environment and Forest,
Assam**

Through Principal Chief Conservator of Forests
& Head of Forest
Force Aranya Bhawan, Panjabari, Guwahati,
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...RESPONDENT NO. 2

Sh. M.K. Yadava

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...RESPONDENT NO. 3

**Ministry of Environment, Forest & Climate
Change**

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...RESPONDENT NO. 4

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...RESPONDENT NO. 5

**APPLICATION UNDER SECTION 18 READ WITH SECTION 14,
 AND 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010**

To,

THE HONOURABLE CHAIRPERSON AND
 HIS COMPANION MEMBERS OF THE HON'BLE
 NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BENCH, KOLKATA

THE HUMBLE APPLICATION OF
 THE APPLICANT ABOVE NAMED

MOST RESPECTFULLY SHOWETH:

1. **Particulars of the Petitioner:** As mentioned in the above cause title. The address of the Applicant is as given above for the service of notices of this application.
2. **Particulars of the Respondents:** As mentioned in the above cause title. The addresses of the Respondents No. 1 to 5 are as given above for services of notices of the instant application.

3. That the instant application has been filed by the applicant under Sections 18(1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010 to bring to the notice of this Hon'ble Tribunal, the environmental damage caused to Forests and Barak Bhuban Wildlife Sanctuary located in Cachar District, Assam due to the illegal construction of road leading to Bhuban Hill within the wildlife sanctuary, which is in violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and guidelines dated 29.12.2023 issued by the Central Government.

4. DESCRIPTION OF PARTIES

- 4.1. That the Applicant is a diligent journalist associated with a prominent national daily and specializes in reporting on environment related issues. The Applicant also runs an online news forum '*NEWS 4 RAJASTHAN*' bearing website URL <https://www.news4rajasthan.com>. The Applicant has conducted a lot of investigative work on the adverse impacts of illegal mining in Rajasthan as well as in Assam and has raised environmental issues pertaining to illegal mining in Assam before this Hon'ble Tribunal by way of Original Application No. 86/2024/EZ. In fact, this Hon'ble Tribunal vide order dated 23.07.2024 was pleased to grant an interim stay on mining activities in respect of auction of minor minerals in the Districts which do not have a duly approved District Survey Report.

A true copy of the newspaper articles on illegal mining reported by the Applicant and published by Dainik Bhaskar and on his website <https://www.news4rajasthan.com> is annexed herewith and marked as **ANNEXURE – A/1 (COLLY)**.

A true copy of the order dated 23.07.2024 passed by this Hon'ble Tribunal in Original Application No. 86/2024/EZ filed by the Applicant is annexed herewith and marked as **ANNEXURE – A/2**

- 4.2. That Respondent No. 1 is the State of Assam. Respondent No. 2 is the Department of Environment and Forest, Assam, Respondent No. 3 – Sh. M.K. Yadava, who had signed the letter dated 29.11.2022, issuing directions that led to the illegal diversion of the forest land currently posted as the Special Chief Secretary in-charge of forests and was the erstwhile Principal Chief Conservator of Forests and Head of Forest Force, Assam. Respondent No. 4 is the Ministry of Environment, Forest & Climate Change and Respondent No. 5 is Deputy Commissioner, Cachar. That the Respondents are responsible and have a positive duty for improvement of environment and safeguarding of forests and wildlife under the Constitution of India.
- 4.3. That this Hon'ble Tribunal has the jurisdiction in the present original application as the present application involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act, 2010, namely, the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

5. **SUBSTANTIAL QUESTIONS OF LAW**

That the present Original Application seeks to raise the following substantial questions relating to the environment: -

- a. Whether the construction of a road within the Barak Bhuvan Wildlife Sanctuary, without obtaining prior approval from the Central Government as mandated by the Van (Sanrakshan Evam Samvardhan)

Adhiniyam, 1980, 1980, constitutes a violation of the said Act and related guidelines issued by the Central Government?

- b. Whether the permissions granted by Shri MK Yadava, the then Principal Chief Conservator of Forests and Head of Forest Force, Assam, for the diversion of forest land for non-forest purposes, including the construction of a Commando Battalion Headquarters and road construction, are illegal and in contravention of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980?
- c. Whether the continued construction activities within the Barak Bhuban Wildlife Sanctuary, in contravention of the order dated 13.11.2000 and in the absence of mandatory approvals and clearances, amount to an ongoing environmental violation that warrants immediate cessation and restitution measures?
- d. Whether the concerned officials, including Shri MK Yadava, ought to be held personally liable for compensating and restoring the damage caused to the forest ecosystem due to their actions in contravention of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980?
- e. Whether the construction of a road within a Wildlife Sanctuary can be justified under any of the exceptions provided in the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, and if not, what are the legal implications of such construction on the conservation, management, and development of forests and wildlife?
- f. Whether the orders issued by this Hon'ble Tribunal in related matters (OA No. 61 of 2024 and OA No. 105/2024) establish a precedent for immediate intervention and corrective action in cases of illegal forest land diversion and construction activities within protected areas?

6. BRIEF FACTS

- 6.1 That the present application is being filed to bring to the notice of this Hon'ble Tribunal, the environmental damage caused to Forests and Barak Bhuban Wildlife Sanctuary located in Cachar District, Assam due to the illegal construction of road leading to Bhuban Hill within the wildlife sanctuary, which is in violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the Consolidated Guidelines and Clarifications issued under the (***Guidelines***) dated 29.12.2023 issued by the Central Government.
- 6.2 The present application is being filed under Section 14(1) of the NGT Act, 2010 since it raises substantial question related to the environment and also invokes the jurisdiction of this Hon'ble Tribunal under Section 15 seeking restitution of the damaged area as well as compensation commensurate with the damage done to the environment and the ecology of the forest area.
- 6.3 That vide order dated 23.01.2024, the Hon'ble National Green Tribunal, Principal Bench, New Delhi took suo-motu cognizance of the news item titled "*Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion*" published in Northeast Now News dated 25.12.2023 with respect to illegal diversion of 44 ha of protected forest land for a Commando Battalion Headquarters in Barak Valley, bypassing the mandatory procedures under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

A true copy of order dated 23.01.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 61 of 2024 is annexed herewith and marked as **ANNEXURE A-3**

- 6.4 That it transpires that one Rohit Choudhary filed an impleadment application IA No. 124 of 2024 in the above-captioned matter pending before the Principal Bench, which is still pending adjudication.
- 6.5 That it is pertinent to mention the order dated 23.04.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 61 of 2024 whereby it was observed by the Ld. Tribunal that construction has been done in violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. The relevant part of the order dated 23.04.2024 is extracted as under,

2. In terms of the direction of the Tribunal, counter affidavit on behalf of MoEF&CC (respondent no.1) has been filed disclosing the status as under:-

“ 7. That the Regional Office Shillong of the Ministry vide its letter no. F.NO.-RONE/E/O.A.No.61/24/PB/S/4081 dated 12.03.2024 sent its detailed site inspection report vis-à-vis allegations of violation of statutory provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 by PCCF/HOFF, Assam. The said report has been examined in the Ministry and prima facie it has been observed that the use of forest land for non-forestry activities has been allowed without prior permission of the Central Government which is in contravention of the statutory provisions and rules under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. (Copy of the site visit Report is annexed as Annexure-R-3).

8. That taking note of the aforesaid, the answering Ministry vide its letter dated 18.03.2024 directed the State Govt. to stop and discontinue the alleged construction activities forthwith. That vide letter dated 18.03.2024 the Ministry also requested its Regional Office Shillong to initiate action as prescribed under

section 3A and 3B of the Evam Van (Sanrakshan Samvardhan) Adhiniyam. (Copy of the letters dated 18.03.2024 annexed as Annexure-R4.)”

3. Affidavit clearly reflects that the construction has been done in utter violation of the norms.

A true copy of the order dated 23.04.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 61 of 2024 is annexed herewith and marked as **ANNEXURE A-4**

- 6.6 Subsequently, another Original Application bearing OA No. 105/2024 titled '*Rohit Choudhary v State of Assam*' was filed before this Hon'ble Tribunal raising grievance with respect to 28 Hectares of reserve forest which has been illegally diverted for establishment of 2nd Commando Battalion in the Assam-Nagaland interstate border area of *Geleky Reserve Forest* located in *Sibsagar District* of Assam. It is pertinent to mention that various irregularities and illegal permissions granted by the then Principal Chief Conservatory of Forests and Head of Forest Force, Assam – Shri MK Yadava had been highlighted in the said petition.
- 6.7 That by way of order dated 29.05.2024, this Hon'ble Tribunal was pleased to issue notice in the above-captioned OA No. 105/2024/EZ as the same involved a different cause of action and directed Constitution of a Committee comprising of the Additional Director General of Forest, MoEF&CC, Additional Secretary, MoEF&CC and the Deputy Director-General of Forests, MoEF&CC to enquire into the said irregularities.

A true copy of the order dated 29.05.2024 passed by this Hon'ble Tribunal in OA No. 105/2024/EZ is annexed herewith and marked as **ANNEXURE A-5**

- 6.8 That the present Application raises grievances with respect to an independent cause of action of illegal diversion of 15 hectares of forest land of the *Barak-Bhuban Wildlife Sanctuary* which has been illegally diverted for non-forest purposes for construction of road to the top of Bhuban Hill, without following the mandatory provisions of the Van (*Sanrakshan Evam Samvardhan*) *Adhiniyam, 1980*. It is pertinent to mention that this is the third incident of violation committed based upon the illegal permissions granted by Sh. MK Yadava who is currently posted as the Special Chief Secretary in-charge of forests. It is submitted that the concerned official has misused his power and position to illegally divert a large part of the forest area without fulfilling the requirements of Compensatory Afforestation and Net Present Value, making him personally liable for compensating and restoring the damage done to the forest.
- 6.9 That a news article was published in NewsNow on 20.01.2024 titled as “*Assam PCCF MK Yadav’s misconduct: Another piece of forest land converted for non-forestry uses*” covered the issue about illegal construction of road leading to Bhuban Hill within the Barak Bhuban Wildlife. Another article title “*Assam: Barak Bhuban Wildlife Sanctuary faces threat as Forest dept constructs road within*” dated 13.06.2024 makes it clear that the said illegal construction is still ongoing and creating environmental hazard in the Wildlife Sanctuary. It is pertinent to mention that the news article refers to Minutes of Meeting dated 29.11.2022, wherein Sh. MK Yadava has personally

issued direction stating that the road, as well as the right of way of the road, shall be under the control of the PWD, and therefore the procedures under the Central act ought not to be followed. The relevant extract of the article is as under,

“It is alleged that while passing these orders, Yadava fraudulently covered up the fact that the legal status of the Forest Land does not change after the diversion. Instead he stated that the F(C) Act diversion will turn the forest land into non-forest land, which is erroneous. The road to the top of the Bhuban Hill amounted to diversion of forest land for a non-forest purpose.

Yadava recorded in the minutes that there were two options, and he could choose the option where no F(C) Act clearance was required. But in reality, rules do not provide for such an option, and the option chosen was nothing but a violation of the Forest Conservation Act. In this case, a PWD road is misleadingly being called a forest road to evade the F(C) Act procedure.

When the F(C) Act clearance is not obtained, compensatory afforestation (CA) land is not allocated, and the CA and the net present value (NPV) payments to the Forest Department are not done, which is a violation of the Supreme Court orders.”

A true copy of the article 20.01.2024 titled as “Assam PCCF MK Yadav’s misconduct: Another piece of forest land converted for non-forestry uses” is annexed herewith and marked as **ANNEXURE A-6 (Colly)**

A true copy of the minutes of meeting dated 29.11.2022 is annexed herewith and marked as **ANNEXURE A-7**

- 6.10 That it is pertinent to mention that the concerned official of the Forest Department deliberately misconstrued the provisions of the Van

(Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and has tried to give it an interpretation unknown in law as per his own whims solely to camouflage illegal diversion of forest land. That the Applicant would like to bring to the attention of this Hon'ble Tribunal that the construction of a road right in the heartland of the Wildlife Sanctuary would be a gross violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, 1980 as well as the various rules framed thereunder.

6.11 Section 2 of the *Van (Sanrakshan Evam Samvardhan) Adhiniyam*, 1980 reads as under,

2. Restriction on the de-reservation of forests or use of forest land for non-forest purpose.—(1) Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing—

(i) that any reserved forest (within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that any forest land or any portion thereof may be used for any non-forest purpose;

(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation 8[, subject to such terms and conditions, as the Central Government may, by order, specify];

(iv) that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation].

Explanation.—For the purposes of this section “non-forest purpose” means the breaking up or clearing of any forest land or portion thereof for—

(a) the cultivation of tea, coffee, spices, rubber, palms, oil-bearing plants, horticulture crops or medicinal plants;

(b) any purpose other than reafforestation,

10[but does not include any work relating to or ancillary to conservation, development and management of forests and wildlife, such as—

(i) silvicultural operations including regeneration operations;

(ii) establishment of check-posts and infrastructure for the front line forest staff;

(iii) establishment and maintenance of fire lines;

(iv) wireless communications;

(v) construction of fencing, boundary marks or pillars, bridges and culverts, check dams, waterholes, trenches and pipelines;

(vi) establishment of zoo and safaris referred to in the Wild Life (Protection) Act, 1972 (53 of 1972), owned by the Government or any authority, in forest areas other than protected areas;

(vii) eco-tourism facilities included in the Forest Working Plan or Wildlife Management Plan or Tiger Conservation Plan or Working Scheme of that area; and

(viii) any other like purposes, which the Central Government may, by order, specify.]].

(2) The Central Government may, by order, specify the terms and conditions subject to which any survey, such as, reconnaissance, prospecting, investigation or exploration

including seismic survey, shall not be treated as non-forest purpose.

6.12 A perusal of Explanation to Section 2 would show that activities specified from (i) to (viii) would not require approval under the act. Clause (viii), which is the residual clause, makes it very clear that for any other purposes, which are not mentioned in the aforementioned clauses, it is only the Central government who can specify the said activities. It is pertinent to mention that construction of a road would not fall within any of the exceptions, and to the best of the knowledge of the applicant, there is no order of the Central Government with specify such activity is an activity for conservation, management or development of forests and wildlife.

6.13 Further, the Central government has come out with guidelines titled as “*Consolidated Guidelines and Clarifications*”. A perusal of Chapter 11 of the said guidelines would show that the that the construction of roads cannot be considered as forest activity. The relevant extract Clause 11.1 of the said guidelines is quoted as under,

11.1 Any proposal for linear projects such as roads, railway line, transmission lines, etc. need to be processed in their entirety for comprehensive assessment of requirement of forest land and consequences if approval for any forest land is not granted. Project proponents should not align such projects towards forest land for sake of logistic convenience. No work on forest land shall be taken up unless diversion of forest land is ordered by the concerned State /UT Government after obtaining approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980:

Provided that consequent to grant of Stage I approval in respect of linear projects such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optic

fiber cabling, railway lines etc. by the Central Government under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 the State Government or a Senior Officer not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Government can pass an order for tree cutting and commencement of work not involving black topping, concretization, laying of railway tracks, charging of transmission lines, or as specified in the 'in-principle' approval granted to a linear project in forest land for a period of one year:

Provided that no other proposal of the user agency for which 'in-principle' approval under the Adhiniyam has been granted before a period of two years or more and is still pending for final approval for want of submission of compliance or complete compliance of 'in principle' approval. An undertaking to this effect shall be submitted by the user agency.

The special provisions allowing the State Governments/Union territory Administrations for tree cutting and commencement of work of linear projects after payment of compensatory levies, can be extended for a further period of one more year, if the Advisory Committee or the Regional Empowered Committee, as the case may be, is satisfied that user agency had made serious efforts to comply with the compliance in "In Principle" approval and the user agency has submitted an undertaking to obtain 'Final' approval within the period of 2 years from the date of issue of 'in-principle' approval.

Such orders shall be passed only after full realization of funds for compensatory afforestation, Net Present Value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies, specified in the Stage I (in-principle) approval from the UA, and where ever applicable, transfer and mutation of non-forest/ revenue forest land in favour of State Forest Department”

A true copy of the clarifications dated 29.12.2023 issued by the Central Government are annexed herewith and marked as **ANNEXURE A-8**

- 6.14 A perusal of the said guidelines would show that even for construction of any linear project such as construction of road when there is diversion of forest land can only be done after taking due approval from the Central Government, which has not been done in the present case.
- 6.15 That the construction of road in the Wildlife Sanctuary is a violation of Section 3A and Section 3B of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

3-A. Penalty for contravention of the provisions of the Act.—Whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days

3-B. Offences by authorities and Government departments.—(1) Where any offence under this Act has been committed—

(a) by any department of Government, the head of the department; or

(b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority,

shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence

was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly

6.16 That the illegal construction of road leading to Bhuban Hill in Barak Bhuban Wildlife Sanctuary located in Cachar District, Assam is in direct contravention of the following orders passed by the Hon'ble Supreme Court from time to time:

- a. The Hon'ble Supreme Court of India vide Order dated 14.02.2000 passed in WP(C) No. 202/1995 restrained all the States from the removal of dead, diseased, dying or wind-fallen trees, drift wood and grasses, etc. from any National Park or Game Sanctuary or Forest. It also further stated that *“if any order to this effect has already been passed by any of the States, the operation of the same shall stand immediately stayed.”*

A true copy of order dated 14.02.2000 passed by the Hon'ble Supreme Court in WP(C) 202/1995 is annexed herewith and marked as **ANNEXURE P-9**

- b. The Hon'ble Supreme Court passed an order in W.P.(C) No. 337/1995 directing that pending further orders no dereservation of forests/sanctuaries/national parks shall be effected.

A true copy of order dated 13.11.2000 passed by the Hon'ble Supreme Court in WP(C) 337/1995 is annexed herewith and marked as **ANNEXURE P-10**

- c. Vide Order dated 05.10.2015 passed in WP(C) 202/1995, the Hon'ble Supreme Court of India directed that all the matters for grant of permissions for implementation of projects in areas falling in National Parks/sanctuaries, including rationalization of boundaries etc. will be considered by the Standing Committee of the National Board for Wildlife (NBWL) on its own merits and in conformity with the orders and directions passed by this Court from time to time i.e., on 14.02.2000, 16.12.2002, 13.11.2000, 09.05.2002, 25.11.2005 and 14.09.2007 and other subsequent clarificatory orders/judgment(s) passed by this Hon'ble Court including the *Goa Foundation Judgment, i.e., Goa Foundation vs. Union of India & Ors. reported in (2014) 6 SCC 590*. The Hon'ble Supreme Court further directed the National Board for Wild Life to furnish the copy of the Orders passed by it within 30 days time to the CEC and the CEC is at liberty to approach the Supreme Court of India by filing an appropriate petition/application if, for any reason, they are aggrieved by the decision of the Standing Committee of National Board for Wild Life.

A true copy of the order dated 15.10.2015 passed by the Hon'ble Supreme Court in WP(C) 202/1995 is annexed herewith and marked as **ANNEXURE P-11**

- 6.17 That in addition to the penalty provided under the act, Sh, MK Yadava – Respondent No. 3 and all the concerned officials of Respondent No. 2 are also liable to compensate for forest loss, which includes the payment for Compensatory Afforestation and recovery of Net Present Value. It is the humble prayer of the applicant that the concerned officials must be made liable for the restoration of the forest forest ecosystem which has been damaged due to the illegal construction of the roads therein.
- 6.18 That to the best of the knowledge of the Applicant, the said illegal constructions are still undergoing as is clear from the newsarticle dated 13.06.2024 , and thus prays for immediate action to be taken under the orders of this Hon'ble Tribunal to prevent further degradation of the environment which may be irreversible.

Hence, the present Application.

7. GROUNDS

- 7.1. **BECAUSE** the said activities are non-forest activities, which could not have been done without obtaining the prior approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. It is submitted that the construction of the illegal road has been causing large-scale deforestation and the clearing of the forest which has led to a change of land use, causing serious and irreversible damage to the first ecosystem.

- 7.2. **BECAUSE** the massive construction from the forest area is being undertaken illegally, which requires to be stopped immediately and necessary action ought to be taken against the forest officials for acting in violation of the rules and regulations.
- 7.3. **BECAUSE** it is the duty of the Forest Department to act as a custodian of forests and to take decisions in accordance with moral obligations enshrined under the Public trust doctrine. However, in the present case, Sh. MK Yadava – Respondent No. 3 has misused the power and position to divert a large part of the forest area without following the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 or without obtaining the approval of the Central Government.
- 7.4. **BECAUSE** the Sh. MK Yadava – Respondent No. 3 and other erring officials of the Respondent No. 2 must be held personally responsible for causing damage to the forest area and must be held personally accountable to compensate for the loss caused. In this respect, it is pertinent to point out that it has been repeatedly observed by the Hon'ble Apex Court that the cost of restoring damage to the environment should be borne by the persons responsible for such damage.
- 7.5. **BECAUSE** the concerned officials of the Forest Department are liable for restitution of the damaged area in accordance with Section 15(1) and Section 15(2) of the NGT Act.
- 7.6. **BECAUSE** the construction of a road within a Wildlife Sanctuary does not fall under any of the exceptions provided in the Forest Conservation Act, 1980, and such construction activities are not recognized by the Central Government as permissible for the

conservation, management, or development of forests and wildlife, thereby violating the statutory provisions.

- 7.7. **BECAUSE** the orders issued by this Hon'ble Tribunal in related matters (OA No. 61 of 2024 and OA No. 105/2024) establish a precedent for immediate intervention and corrective action in cases of illegal forest land diversion and construction activities within protected areas, reinforcing the need for similar action in the present case.
- 7.8. **BECAUSE** the present Original Application has been filed on an independent cause of action pertaining to the to the illegal construction of road leading to Bhuban Hill within the Barak Bhuban Wildlife Sanctuary located in Cachar District, Assam.
- 7.9. **BECAUSE** Shri MK Yadava, in his capacity as the Principal Chief Conservator of Forests and Head of Forest Force, Assam, misused his power and position to illegally divert forest land without fulfilling the statutory requirements, making him personally liable for compensating and restoring the damage done to the forest
- 7.10. **BECAUSE** this is the third instance of the misuse of power by Sh. MK Yadava who has been a habitual offender of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and has acted in contravention of the Act, the rules and the guidelines framed thereunder.
- 7.11. **BECAUSE** this Hon'ble Tribunal has the power under Section 19 of the NGT Act to pass any order requiring any person to cease and desist from committing or causing violation of any enactment specified in Schedule I, which in the present case is the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

8. CAUSE OF ACTION

The cause of action is still continuing as the illegal construction of the road is still ongoing in the concerned area as is clear from the newsarticle dated 13.06.2024. Hence, it is submitted that cause of action subsists till date and therefore the instant Original Application is being filed within the period of limitation.

9. PRAYER

In view of the aforesaid facts and circumstances, the Hon'ble tribunal may be pleased the cognizance of the issues highlighted above and pass the following directions:

- a. Issue suitable order/directions directing the Respondents to stop all illegal constructions, including the illegal construction of road to Bhuban Hill, within the Barak Bhuban Wildlife Sanctuary located in Cachar District, Assam;
- b. Issue suitable order/directions directing the Respondents to undertake site inspection and assess the damage done to the forest area and to recover payment for Compensatory Afforestation and Net Present Value from the erring officials of the Forest Department were responsible for the illegal activities;
- c. Direct that Sh. MK Yadava and the concerned officials of the Respondent No. 2 be made personally liable for the damage caused to the forest area and pay compensation for the loss to ecology and environment;

- d. Direct punishment of Sh. MK Yadava – Respondent No. 3 and other concerned officials of Respondent No. 2 as well as Respondent No. 3 under Section 3A and Section 3B for committing offences under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980;
- e. Pass any other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case.

THROUGH



Madhav Bhatia, Adv.
Vertari Legal

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New Delhi-110024,
Mob:9910572585

Email: madhavbhatia@vertarilegal.com

DATE: 07.08.2024

PLACE: KOLKATA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
ORIGINAL APPLICATION NO. /2024**

IN THE MATTER OF:

PRADEEP SINGH SHEKHAWAT

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

I, Pradeep Singh Shekhawat, S/o Govind Singh, R/o A-34, A, Vivekanand Colony, Naya Khera, Jaipur, Rajasthan – 302023, aged about 37 Years, do hereby solemnly affirm and state on oath as under:

1. That I am the Applicant in the captioned matter and as such am fully conversant with the facts and circumstances of the case and competent to swear this Affidavit.
2. That I have gone through the contents of the above-captioned Original Application that has been drafted by my counsel according to my instructions and the contents of the same are true and correct to my knowledge.

7 AUG 2024

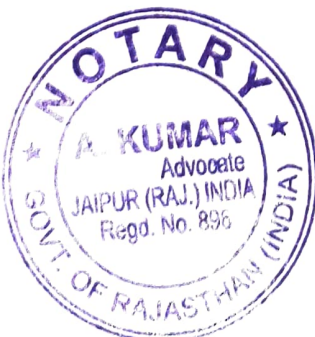
DEPONENT

VERIFICATION

Verified on this 7th day of Aug. 2024 that the contents of the present Affidavit are true and correct to my knowledge and nothing material has been concealed.

7 AUG 2024

DEPONENT



ATTESTED
NOTARY
JAIPUR (R.AJ.) INDIA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
ORIGINAL APPLICATION NO. /2024**

IN THE MATTER OF:

PRADEEP SINGH SHEKHAWAT

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

KNOWN ALL to whom these presents shall come that I, Pradeep Singh Shekhawat, Applicant in the above captioned matter, do hereby appoint:

VERTARI LEGAL

Madhav Bhatia, Shreshth Arya, Aditya Pandey, Shreyuss Shankar Joshi
A-446 (LGF), Defence Colony, New Delhi – 110024
(M) +91 9910572585; (E) madhavbhatia@vertarilegal.com

- Herein after called Advocates to be my/ our advocates in the above noted case and authorized them to act appear and plead in the above noted case in the Court or in any court in which the same may be tried or heard and also in the appellate courts including High Court and the Supreme Court
- To sign, verify and present pleadings application, appeals, cross objections or petitions for execution, review, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
- To file and take back documents.
- To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case. To take out execution proceedings.
- To deposit, draw and receive moneys, cheques and grant receipts there and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.
- To appoint and instruct other legal practitioners authorizing him to exercise the power and authorize hereby confer upon the advocate whenever he may think fit to do so and singe the power of attorney on our behalf.
- And I/ We undersigned do hereby agree ratify and confirm acts done by the advocates or his substitute in the matter is my/ our acts as if done by me/us to all intents and purposes.
- And I/ We undersigned do hereby agree that in the event of any part of the fees agreed by me/ us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution and would be entitled to the same.

IN THE WITNESS WHEREOF I/ We do hereby upto put my/ our hand to these presents the contents to which have been understood by me/us on the 06 day of Aug 2024


Accepted


Client

भास्कर इन्वेस्टिगेशन; 7 जिलों की 159 लीज खंगालीं; यहां बजरी के लिए 319 हेक्टेयर की मंजूरी, पर 1011 हेक्टेयर में अवैध खनन

**अवैध खनन पर
वैध का पट्टा**

**निजी खातेदारी
लीज की आड़ में
नदी की खुदाई**

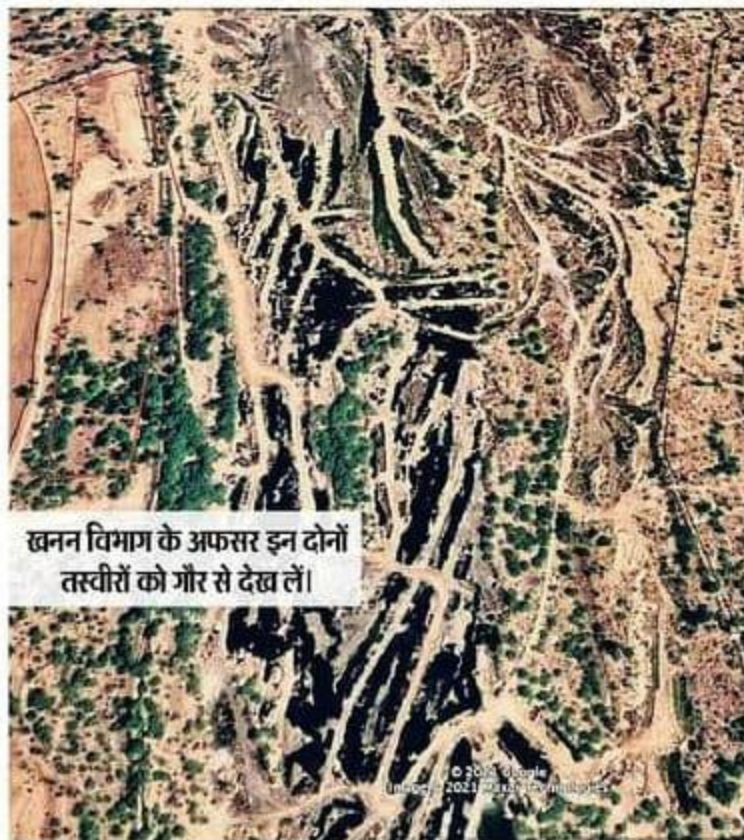
बजरी के लिए जो जमीनें लीज पर लीं, वहां नाममात्र खनन लूणी नदी समेत आसपास की 10 गुना ज्यादा जमीनें खोद डालीं

इन जिलों में लीज की पड़ताल;
• अजमेर • नागौर • जोधपुर • पाली
• जालोर • बाड़मेर • सिरोंही।

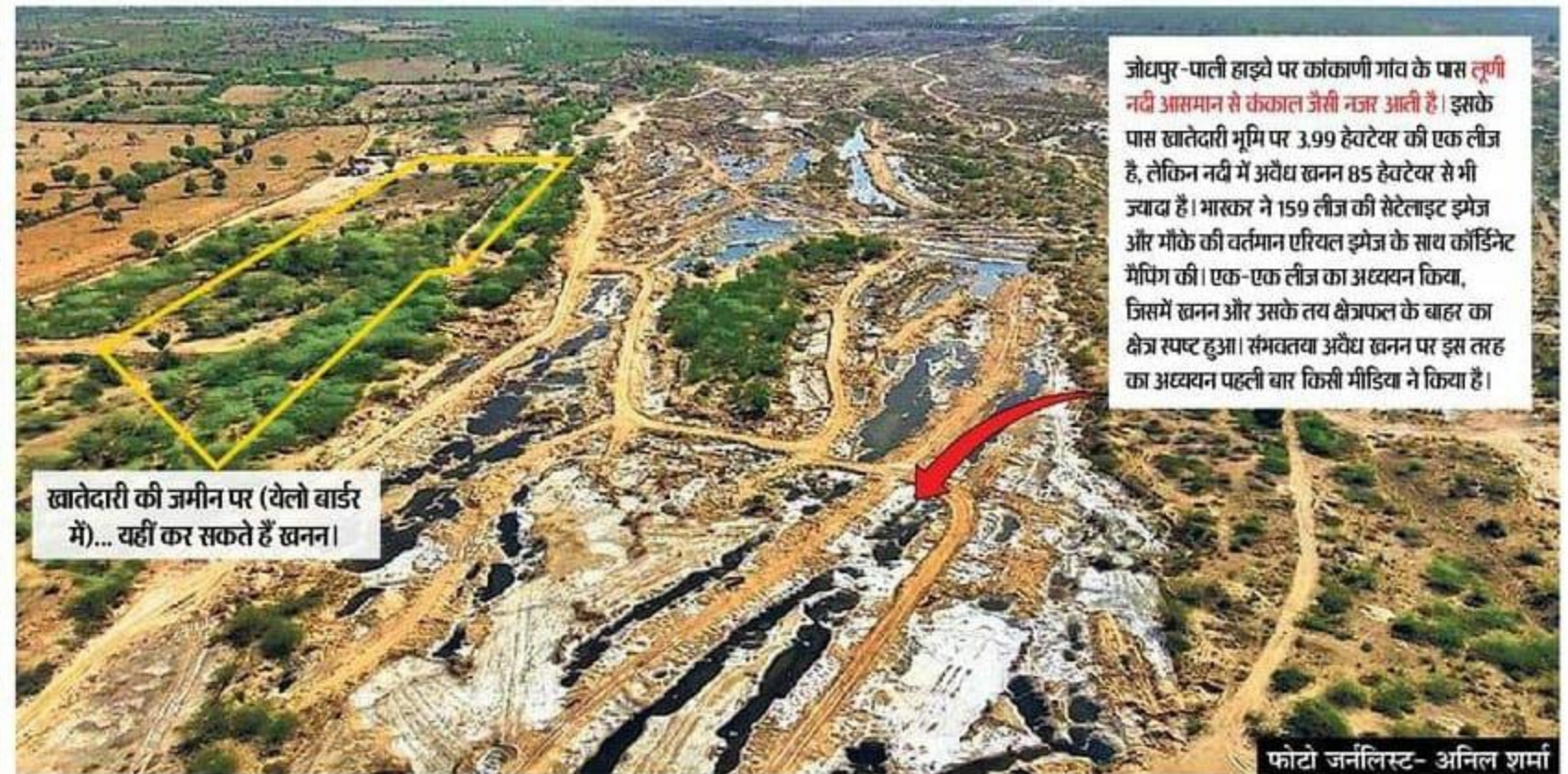
आनंद चौधरी | जयपुर

राजस्थान में निजी खातेदारी जमीनों की आड़ में मनमाना और बेतहाशा अवैध बजरी खनन किया जा रहा है। भास्कर ने 7 जिलों में बजरी के लिए स्वीकृत 255 खातेदारी लीज में से 159 की पड़ताल की तो कई चौंका देने वाले तथ्य सामने आए। मसलन, इन 159 लीज में कुल 319.39 हेक्टेयर जमीन बजरी खनन के लिए स्वीकृत है। मगर हकीकत में इससे करीब 3 गुना ज्यादा यानी 1011.73 हेक्टेयर भूमि पर अवैध बजरी खनन हो रहा है। इसमें सबसे ज्यादा हिस्सा लूणी नदी का है। जबकि प्रदेश में नदियों में बजरी खनन पर रोक लगी है। अवैध खनन की बड़ी वजह ये है कि ज्यादातर आवंटित पट्टों में बजरी है ही नहीं और खनन विभाग के अधिकारी कभी मौके पर जाकर इसे चेक नहीं करते हैं। इसलिए निजी खातेदारी की लीज में आड़ में पास की नदी में अवैध खनन फलफूल रहा है। उदाहरण के लिए बलखाड़ी, गढ़सरा, सिणधरी और बाड़मेर में 10 स्वीकृत लीज हैं, जिनका क्षेत्रफल 17 हेक्टेयर है। मगर नदी में 201 हेक्टेयर में अवैध खनन चल रहा है। भास्कर ने एक्सपर्ट्स के साथ 159 लीज की सेटेलाइट इमेज और मौके की वर्तमान एरियल इमेज के साथ मैपिंग की। बता दें कि सुप्रीम कोर्ट ने 2017 में प्रदेश में नदियों में बजरी खनन पर रोक लगा दी थी। मगर 2019 में प्रदेश सरकार ने 11 जिलों में निजी खातेदारी पर 255 और सिवायचक पर 16 बजरी खनन के पट्टे जारी कर दिए। यहीं से अवैध खनन का खेल शुरू हुआ।

पहली बार; सेटेलाइट इमेज और एरियल फोटो के जरिए दैनिक भास्कर दिखा रहा है अवैध बजरी खनन की हकीकत
खनन विभाग के लिए ये सारे सबूत जुटाना मुश्किल नहीं है... भास्कर के पास सबूत हैं, हमसे ले जाइए और कार्रवाई कीजिए



खनन विभाग के अफसर इन दोनों तस्वीरों को गौर से देख लें।



खातेदारी की जमीन पर (येलो बार्डर में)... यहीं कर सकते हैं खनन।

जोधपुर-पाली हाइवे पर कांकाणी गांव के पास लूणी नदी आसमान से चक्कल जैसी नजर आती है। इसके पास खातेदारी भूमि पर 3.99 हेक्टेयर की एक लीज है, लेकिन नदी में अवैध खनन 85 हेक्टेयर से भी ज्यादा है। भास्कर ने 159 लीज की सेटेलाइट इमेज और मौके की वर्तमान एरियल इमेज के साथ कॉर्डिनेट मैपिंग की। एक-एक लीज का अध्ययन किया, जिसमें खनन और उसके तय क्षेत्रफल के बाहर का क्षेत्र स्पष्ट हुआ। संभवतया अवैध खनन पर इस तरह का अध्ययन पहली बार किसी मीडिया ने किया है।

फोटो जर्नलिस्ट- अनिल शर्मा

भास्कर टीम ने पुष्कर से जसोल होते हुए गुड़ामलानी तक लूणी नदी में देखे लीज की आड़ में अवैध बजरी खनन के सबूत

आलनियावास, नागौर कुल स्वीकृत लीज : 4 कुल क्षेत्रफल : 8.48 हेक्टेयर अवैध खनन : 15.50 हेक्टेयर	लुंगिया और आलवावास नागौर कुल स्वीकृत लीज : 4 कुल क्षेत्रफल : 6.48 हेक्टेयर अवैध खनन : 70 हेक्टेयर	कितनोद, बाड़मेर कुल स्वीकृत लीज : 2 क्षेत्रफल : 4 हेक्टेयर अवैध खनन : 8.27 हेक्टेयर	विट्ठूजा, बाड़मेर कुल स्वीकृत लीज : 1 कुल क्षेत्रफल : 2 हेक्टेयर अवैध खनन : 16.8 हेक्टेयर	कोटडी, जालोर कुल स्वीकृत लीज : 4 कुल क्षेत्रफल : 6.21 हेक्टेयर अवैध खनन : 7.01 हेक्टेयर	शिकारपुर, जोधपुर कुल स्वीकृत लीज : 1 कुल क्षेत्रफल : 3.99 हेक्टेयर अवैध खनन : 60 हेक्टेयर	जसनगर, नागौर कुल स्वीकृत लीज : 1 कुल क्षेत्रफल : 3.13 हेक्टेयर अवैध खनन : 25 हेक्टेयर
बलखाड़ी, गढ़सरा, सिणधरी, बाड़मेर कुल स्वीकृत लीज : 10 कुल क्षेत्रफल : 17 हेक्टेयर अवैध खनन : 201.03 हेक्टेयर	कीरों की दाणी, झिंटिया, रोहिला कुल स्वीकृत लीज : 19 कुल क्षेत्रफल : 35.32 हेक्टेयर अवैध खनन : 37.61 हेक्टेयर	शोभावास, भीमसेन, बालोतरा कुल स्वीकृत लीज : 2 कुल क्षेत्रफल : 2.94 हेक्टेयर अवैध खनन : 16 हेक्टेयर	कनाणा, बाड़मेर कुल स्वीकृत लीज : 5 कुल क्षेत्रफल : 9.72 हेक्टेयर अवैध खनन : 67.5 हेक्टेयर	रामपुरा, दीडस, जालोर कुल स्वीकृत लीज : 13 कुल क्षेत्रफल : 26.15 हेक्टेयर अवैध खनन : 30.5 हेक्टेयर	कृष्णखेड़ा, जोधपुर कुल स्वीकृत लीज : 10 कुल क्षेत्रफल : 14.29 हेक्टेयर अवैध खनन : 24.14 हेक्टेयर	सुरियास, नागौर कुल स्वीकृत लीज : 1 कुल क्षेत्रफल : 1.66 हेक्टेयर अवैध खनन : 3.73 हेक्टेयर

भास्कर टीम के सहयोगी : माइनिंग और सेटेलाइट इमेजरी एक्सपर्ट प्रदीप सिंह शेखावत और किशोर कुमावत

सरकार की मंशा है कि अवैध बजरी खनन को जड़ से उखाड़ फेंके। भास्कर हमें सबूत दे, हम सख्त कार्रवाई करेंगे। कुंजबिहारी पंड्या, डायरेक्टर माइंस

TRUE TRANSLATED COPY

DAINIK BHASKAR

Udaipur, Tuesday, 20 July, 2021

**BHASKAR INVESTIGATION : 159 LEASES OF 7 DISTRICTS
SCRUTINISED ; HERE APPROVAL OF 319 HECTARES FOR
GRAVEL, BUT ON 1011 HECTARES ILLEGAL MINING**

**THE LAND WHICH HAS BEEN TAKEN FOR GRAVEL, THERE IS
LEAST MINING INCLUDING LUNI RIVER 10 TIMES MORE
NEARBY LAND HAS BEEN DUG**

**FIRST TIME : THROUGH SATELLITE AND ARIAL PHOTO:
DAINIK BHASKAR IS SHOWING THE REALITY OF ILLEGAL
MINING OF GRAVEL**

**IT IS NOT DIFFICULT FOR THE MINING DEPARTMENT TO
COLLECT ALL THE EVIDENCE BHASKAR HAS EVIDENCE,
TAKE FROM US AND INITIATE ACTION**

Jodhpur – Luni river looks like a skeleton form the sky near Kankani village on Jodhpur-Pali highway. It has a lease of 3.99 hectares on khatedari land, but illegal mining in the river covers more than 85 hectares.

Bhaskar conducted coordinate mapping of 159 leases with satellite images and current aerial images of the spot. Each and every lease was studied, in which mining and the area outside its fixed area became clear. Probably this is the first time any media has done such a study on illegal mining.

(PHOTO)

THE OFFICERS OF MINING DEPARTMENT
SHOULD CAREFULLY SEE THESE PICTURES

ON KHATEDARI LAND (YELLOW BORDER) HERE THE
MINING CAN BE DONE

BHASKAR TEAM HAS SEEN WHILE GOING FROM PUSHKAR VIA
JASOL TO GUDAMALANI SAW THE PROOF OF ILLEGAL GRAVEL
MINING UNDER THE GUISE OF LEASE IN LUNI RIVER

Alniyavaas, Nagaur

Total approved lease : 4

Total area : 8.48 Hectares

Illegal Mining : 15.50 Hectares

Lungiya and Aakhawas Nagaur

Total approved lease : 4

Total area : 6.48 Hectares

Illegal Mining : 70 Hectares

Kidnaud, Badmer

Total approved lease : 2

Total area : 4 Hectares

Illegal Mining : 8.27 Hectares

Bithuja, Badmer

Total approved lease : 1

Total area : 2 Hectares

Illegal Mining : 16.8 Hectares

Kotdi, Jalaur

Total approved lease : 4

Total area : 6.21 Hectares

Illegal Mining : 7.01 Hectares

Shikarpura, Jodhpur

Total approved lease : 1

Total area : 3.99 Hectares

Illegal Mining : 60 Hectares

Jasnagar Nagaur

Total approved lease : 1

Total area : 3.13 Hectares

Illegal Mining : 25 Hectares

Balkhadi Gadesara Sindhari Badmer

Total approved lease : 10

Total area : 17 Hectares

Illegal Mining : 201.03 Hectares

Kido ki Thani, Chhindiya, Rohisa

Total approved lease : 19

Total area : 35.32 Hectares

Illegal Mining : 37.61 Hectares

Shobhawas, Beemsen, Balotra

Total approved lease : 2

Total area : 2.94 Hectares

Illegal Mining : 16 Hectares

Kanana, Badmer

Total approved lease : 5

Total area : 9.72 Hectares

Illegal Mining : 67.5 Hectares

Rampura, Dhindhas, Jalaur

Total approved lease : 13

Total area : 26.15 Hectares

Illegal Mining : 30.5 Hectares

Krishankheda, Jodhpur

Total approved lease : 10

Total area : 14.29 Hectares

Illegal Mining : 24.14 Hectares

Sariyaas, Nagaur

Total approved lease : 1

Total area : 1.66 Hectares

Illegal Mining : 3.73 Hectares

Associates of Bhaskar Team : Mining & Satellite Imagery Expert Pradeep

Singh Shekhawat and Kishore Kumawat

“It is the intent of the government to uproot the illegal gravel mining.

Bhaskar should give us proof, we will take strong action. Kunjbehari

Pandya, Director, Mines

LEGAL LEASE ON ILLEGAL MINING

EXCAVATION OF RIVER IN THE GUISE OF PRIVATE LAND HOLDING LEASE

INVESTIGATION OF LEASE IN THESE DISTRICTS :

AJMER NAGPUR JODHPUR PALI JALOUR BADMER
SIROHI

ANAND CHAUDHARY/ JAIPUR

Arbitrary and rampant illegal gravel mining is being carried out in Rajasthan under the guise of private land holdings. Bhaskar investigated 159 out of 255 khatedari leases approved for gravel in districts and many shocking facts have come to light. For example, in these 159 leases, a total of 319.39 hectares of land is approved for gravel mining. But in reality, illegal gravel mining is taking place on almost 3 times more land i.e. on 1011.73 hectares of land. The biggest part of this is on Luni river. Whereas there is a ban on gravel mining in rivers in the State. The main reason for illegal mining is that there is no gravel in most of the allotted leases and the mining department officials never go to the spot and check it. Therefore, illegal mining has been booming in the nearby rivers under the guise of private land holding lease. For example, there are 10 approved

leases in Balkhadi, Gadesara, Sindhari and Badmer whose area is 17 hectares. But illegal mining is going on in the 201 hectares in the river. Bhaskar along with experts mapped 159 leases with satellite image and current aerial images of the spot. Let us tell you that in 2017, the Supreme Court had banned gravel mining in rivers in the State. But in 2019 the State Government issued 255 gravel mining leases on private ownership in 11 districts and 16 on Sivayachak. Right from here the game of illegal mining started.



Home > Rajasthan

राजस्थान में बजरी की राह आसान, पर्यावरण स्वीकृति जारी

0 NEWS 4 RAJASTHAN Wednesday 2 September 2020

साढ़े तीन साल से बजरी खनन पर है रोक जयपुर। प्रदेशभर में सुप्रीम कोर्ट ने साढ़े तीन साल पहले बजरी खनन पर रोक लगाई थी। तब से लगातार प्रदेशभर म...

साढ़े तीन साल से बजरी खनन पर है रोक

जयपुर। प्रदेशभर में सुप्रीम कोर्ट ने साढ़े तीन साल पहले बजरी खनन पर रोक लगाई थी। तब से लगातार प्रदेशभर में बजरी का अवैध खनन हो रहा था। अब प्रदेश में लंबे समय बाद किसी लीज को पर्यावरण स्वीकृति मिली है। ऐसे में माना जा रहा है कि प्रदेश में जल्द ही बजरी का खनन जारी होगा।

हाल ही में एक समाचार पत्र में प्रकाशित विज्ञप्ति के अनुसार देवली की 246 हेक्टेयर की लीज को मंजूरी दी गई है। इसमें मैसर्स एस आर एसोसिएट्स एम एल नंबर 10/2012 को टोंक के देवली में 246 हेक्टेयर की लीज को मंजूरी दी गई है।

बजरी माफिया कूट रहे हैं चांदी

सुप्रीम कोर्ट की रोक के बाद प्रदेशभर में बजरी माफिया हावी हो गए और दिन रात नदियों में अवैध रूप से बजरी निकाल कर तस्वरी करवा रहे थे और करोड़ों रूपए कूट रहे थे। अब बजरी का कार्य फिर से शुरू होने की आहट से माफिया चिंतित होते नजर आ रहे हैं।



आमजन के लिए राहत

दरअसल अवैध खनन के चलते बजरी का एक ट्रक भी लाख रूपए से अधिक का आ रहा है। लेकिन अब उम्मीद है कि एक बार फिर से ट्रक 15 से 20 हजार में मिल सकेगा।

तीन साल में सरकार को मिले थे 1200 करोड़

राज्य सरकार की ओर से 2013 में प्रदेश में 82 की बजरी लीज की एलओआई जारी की गई, जिसमें से 19 लीज सरेंडर भी हो गई थी, इन तीन साल में राज्य सरकार को 1200 करोड़ की आय भी हुई थी। लेकिन नवंबर 2016 में सुप्रीम कोर्ट ने पर्यावरण को ध्यान में रखते हुए इन लीजों में खनन पर रोक लगा दी थी।

(TRUE TRANSLATED COPY)

NEWS 4 RAJASTHAN

**GRAVEL ROAD BECOMES EASY IN
RAJASTHAN, ENVIRONMENTAL APPROVAL
ISSUED**

NEWS 4 RAJASTHAN

Wednesday 2 September 2020

There is a ban on gravel mining for three and a half years

Jaipur. The Supreme Court had banned gravel mining across the state three and a half years ago. Since then, illegal mining of gravel was going on continuously across the state. Now, after a long time, any lease in the state has received environmental approval. In such a situation, it is believed that gravel mining will start soon in the state.

According to a recent release published in a newspaper, the lease of 246 hectares of Deoli has been approved. In this, lease of 246 hectares has been approved to M/s S.R. Associates ML No. 10/2012 in Deoli, Tonk.

After the Supreme Court's ban, the gravel mafia became dominant across the state and day and night they were illegally extracting gravel from rivers and getting photographs done and earning crores of rupees. Now the mafia seems to be worried with the sound of gravel work resuming.

Relief for the common people

In fact, due to illegal mining, even a truckload of gravel is fetching more than Rs. lakhs. But now it is expected that once again the truck will be available for Rs 15 to 20 thousand.

Government had received Rs 1200 crore in three years

In 2013, the state government issued LOI for 82 gravel leases in the state, out of which 19 leases were surrendered. The state government also earned an income of Rs 1200 crore in these three years. But in November 2016, the Supreme Court had banned mining in these leases keeping the environment in mind.



[Home](#) > [Rajasthan](#)

ग्राम पंचायत थोब मे चल रहे अवैध खनन पर हाईकोर्ट में जनहित याचिका दायर

0 NEWS 4 RAJASTHAN Thursday 2 December 2021

हाईकोर्ट ने राज. सरकार, खनिज विभाग, पुलिस व जिला कलेक्टर को नोटीस जारी कर 14 दिन मे जवाब तलब किया। बाड़मेर। ग्राम पंचायत थोब में...

हाईकोर्ट ने राज. सरकार, खनिज विभाग, पुलिस व जिला कलेक्टर को नोटीस जारी कर 14 दिन मे जवाब तलब किया।

बाड़मेर। ग्राम पंचायत थोब में चल रहे पत्थर, कंक्रीट व ग्रेवल के अवैध खनन व अवैध संचालित स्टोन क्रेशरों के मामले में पुलिस, प्रशासन व खनिज विभाग द्वारा कई बार शिकायतों के बावजूद भी कोई कार्यवाही नहीं होने से आहत हो कर आरटीआई कार्यकर्ता सुमेर लाल शर्मा ने राजस्थान उच्च न्यायालय में जनहित याचिका दायर की जिस पर डबल बैंच मे राजस्थान उच्च न्यायालय के मुख्य न्यायाधीश अकील कुरेशी व न्यायमूर्ती सुदेश बंसल ने मामले पर सुनवाई करते हुए जनहित याचिका सुमेर लाल शर्मा बनाम स्टेट ऑफ राजस्थान में निदेशक खनिज विभाग-राजस्थान सरकार, जिला कलेक्टर बाड़मेर, पुलिस अधीक्षक बाड़मेर, उपखंड अधिकारी बालोतरा, खनिज अभियंता बाड़मेर, पुलिस थानाधिकारी पचपदरा व तहसीलदार पचपदरा को नोटिस जारी कर दो सप्ताह में जवाब तलब किया।



ज्ञात हो कि थोब ग्राम पंचायत द्वारा दिनांक 23.08.2021 को मुख्यमंत्री को खनीज विभाग, पुलिस अधीक्षक बाड़मेर व जिला कलेक्टर बाड़मेर के नाम एक पत्र लिख कर अवैध खनन, परिवहन एवं भण्डारण तथा अवैध स्टोन केशरों के संचालन पर कार्यवाही के लिये पत्र लिखा लेकिन कोई कार्यवाही नहीं होने से व्यथित हो कर सम्पूर्ण ग्राम पंचायत सभा थोब ने ग्रामीणों व याचिकाकर्ता सुमेर लाल शर्मा कि शिकायतों पर पंचायतीराज अधिनियम के तहत प्राप्त शक्तियों को उपयोग करते हुए दिनांक 05.09.2021 को पंचायत की साधारण बैठक का आयोजन कर पूर्ण बहुमत से थोब के सरपंच खीमाराम चौधरी की अध्यक्षता में ध्वनीमत से एक प्रस्ताव पारित किया कि पिछले लम्बे समय से अवैध खनन को रोकने की कार्यवाही विधिवत रूप से करने के लिये सर्व सम्मती से खसरा सं. 225 किस्म गैर मुमकिन भाखर, क्षेत्रफल 209.0700 बीघा, खसरा सं. 226 किस्म गैर मुमकिन भाखर, क्षेत्रफल 620.0800 बीघा, खसरा सं. 114 किस्म गैर मुमकिन भाखर, क्षेत्रफल 24.0200 बीघा, खसरा सं. 1438 / 832 किस्म गैर मुमकिन भाखर, क्षेत्रफल 240.0700 बीघा, खसरा सं. 1439 / 832 किस्म गैर मुमकिन भाखर, क्षेत्रफल 03.00 बीघा व अन्य भूमियों से अवैध खनन किया जा रहा है। ग्राम पंचायत थोब में 4 अवैध केशर संचालित किये जा रहे हैं जिसमें अवैध रूप से पत्थर व कंकरीट को विशाल मात्रा में पीसा जाता जाता है व खनीजों का अवैध रूप से दोहन व परिवहन किया जा रहा है। जिसके संबंध में हमें कई ग्रामीणों व अन्य लोगों से शिकायतें प्राप्त हुई हैं तथा यह बात ग्राम पंचायत के भी ध्यान में है कि बार - बार पुलिस प्रशासन व खनीज विभाग को शिकायतें करने के बावजूद भी अवैध खनन नहीं रोका जा रहा है व खनन माफियों के साथ मिलीभगत कर अवैध खनन को बढ़ावा दिया जा रहा है। जिसके लिये हम सभी थोब के ग्रामीण व अधोहस्ताक्षरकर्ता पुलिस, प्रशासन व खनीज विभाग की निंदा करते हैं जिनकी कार्यप्रणाली व मिली भगत के चलते हमारी ग्राम पंचायत थोब व आस पास के एरीये को बर्बाद किया जा रहा है। परिणामस्वरूप आज दिन तक लगातार अवैध खनन जारी है। इसलिये हम वार्ड पंच, सरपंच व ग्राम पंचायत थोब के ग्रामीण मिल कर सर्वसम्मती से आज प्रस्ताव पारित कर सरकार, खनीज विभाग, पुलिस विभाग, जिला कलेक्टर बाड़मेर से अनुरोध करते हैं कि अवैध खनन माफियों व अन्य सभी दोषी लोक सेवकों के खिलाफ विधिवत कार्यवाही कर किये गये अवैध खनन के स्थानों का परिमाण कर नियमानुसार खनीजों पर लगने वाली रोयल्टी व टैक्स की पैन्ल्टी सहित रिकवरी की जाये किये गये खड्डे समतल करवाये जाये, किसानों को मुआवजा दिया जाये, पहाड़ों के चारों ओर सुरक्षात्मक दिवार या तारबंदी की जाये व अवैध खनन की रोकथाम के लिये पुलिसकर्मियों व खनीज विभागों की टीमों से गश्त करवाई जाये।

जनहित याचिकाकर्ता सुमेर लाल शर्मा की ओर से पैरवी करते हुए अधिवक्त श्री विपुल सिंघवी ने माननीय न्यायालय को अवगत करवाया कि पुलिस प्रशासन, खनीज विभाग व ग्राम पंचायत को याचिकाकर्ता एवं अन्य ग्रामीणों द्वारा 20 से ज्यादा रिप्रेजेंटेशन दी गई है, सैकड़ों बीघा राजकीय भूमि पर टोटल ही अवैध खनन किया जा रहा है, थोब की आम ग्राम पंचायत सभा द्वारा पूर्ण बहुमत से अवैध खनन के खिलाफ प्रस्ताव पारित किये जाने के बावजूद भी पुलिस प्रशासन व खनीज विभाग द्वारा अवैध खनन नहीं रोका जा रहा है। अवैध खनन के लिये किये जा रहे बारूद के ब्लास्ट से लोगों के घरों में दरारें आ गई हैं, सरकारी विद्यालय जर्जर हो गये हैं व

आमजनों के पानी के टांके क्षतीग्रस्त हो गये हैं एवं अवैध स्टॉन केशरों द्वारा सभी प्रकार के नियमों की अवहेलना करते हुये दिन-रात प्रदूषण फैलाया जा रहा है। जिस पर माननीय न्यायालय ने नोटीस जारी कर 2 सप्ताह में राज्य सरकार से जवाब तलब किया।

(TRUE TRANSLATED COPY)

NEWS 4 RAJASTHAN

**PUBLIC INTEREST LITIGATION FILED IN
HIGH COURT ON ILLEGAL MINING GOING
ON IN GRAM PANCHAYAT THOB**

NEWS 4 RAJASTHAN

Saturday 2 December 2021

High Court ruled. A notice was issued to the government, mineral department, police and district collector and a reply was sought within 14 days.

Barmer. RTI activist Sumer Lal Sharma, hurt by the police, administration and the Mineral Department taking no action despite repeated complaints regarding illegal mining of stones, concrete and gravel and illegally operating stone crushers in Gram Panchayat Thob, Rajasthan. A PIL was filed in the High Court, on which Rajasthan High Court Chief Justice Akil Qureshi and Justice Sudesh Bansal in a double bench, while hearing the case, PIL Sumer Lal Sharma vs. State of Rajasthan, Director Mineral Department-Government of Rajasthan, District Collector Barmer. , issued notice to Superintendent of Police Barmer, Sub Divisional Officer Balotra, Mineral Engineer Barmer, Police Station Officer Pachpadra and Tehsildar Pachpadra and sought reply within two weeks.

It may be noted that on 23.08.2021, Thob Gram Panchayat wrote a letter to the Chief Minister in the name of Mineral Department,

Superintendent of Police Barmer and District Collector Barmer for action against illegal mining, transportation and storage and operation of illegal stone quarries, but no one responded. Being aggrieved by the lack of action, the entire Gram Panchayat Sabha Thobe, using the powers obtained under the Panchayati Raj Act on the complaints of villagers and petitioner Sumer Lal Sharma, organized a general meeting of the Panchayat on 05.09.2021 and with full majority appointed the Sarpanch of Thobe. Under the chairmanship of Khimaram Choudhary, a resolution was passed by voice vote that Khasra No. 225 variety Gair Mumkin Bhakhar, area 209.0700 bigha, Khasra no. 226 Variety Gair Mumkin Bhakhar, area 620.0800 bigha, Khasra no. 114 Variety Gair Mumkin Bhakhar, area 24.0200 bigha, Khasra no. 1438/832 Variety Gair Mumkin Bhakhar, area 240.0700 bigha, Khasra no. 1439/832 variety Gair Mumkin Bhakhar, area 03.00 Bigha and other lands. Four illegal saffron mines are being operated in Gram Panchayat Thob, in which stones and concrete are being ground illegally in large quantities and minerals are being exploited and transported illegally. Regarding which we have received complaints from many villagers and other people and it is also in the notice of the Gram Panchayat that despite repeated complaints to the police administration and the Mineral Department, illegal mining is not being stopped and mining waivers are being issued. Illegal mining is being promoted in collusion with others. For which we all the villagers of Thobe and the undersigned condemn the police, administration and mining department, due to whose functioning and collusion, our Gram Panchayat Thobe and surrounding areas are

being ruined. As a result, illegal mining continues till today. Therefore, we, the Ward Panch, Sarpanch and villagers of Gram Panchayat Thobe, together unanimously passed a resolution today and request the Government, Mineral Department, Police Department, District Collector Barmer to take proper action against illegal mining mafias and all other guilty public servants. The places of illegal mining should be measured and the royalty and tax on minerals should be recovered as per the rules along with the penalty. The pits should be levelled, farmers should be compensated, protective walls or fencing should be built around the mountains and illegal mining should be stopped. For prevention, patrolling should be done by teams of policemen and mineral departments.

Advocate Mr. Vipul Singhvi, appearing on behalf of PIL petitioner Sumer Lal Sharma, informed the Honorable Court that more than 20 representations have been given by the petitioner and other villagers to the Police Administration, Mineral Department and Gram Panchayat, totaling hundreds of bighas of government land. Illegal mining is being done, despite the resolution against illegal mining being passed by the General Gram Panchayat Sabha of Thobe with full majority, illegal mining is not being stopped by the police administration and the Mineral Department. Due to the blast of gunpowder being done for illegal mining, cracks have appeared in people's houses, government schools have become dilapidated and water tanks of common people have been damaged and the illegal stone quarries are violating all the rules every day. -Pollution is being

spread at night. On which the Honorable Court issued a notice and sought a reply from the State Government within 2 weeks.



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अवैध खनन और परिवहन के खिलाफ राज्यभर में कार्यवाही तेज

0 NEWS 4 RAJASTHAN Saturday 4 September 2021

48 से अधिक वाहन जब्त, करोड़ों रु. के जुर्माने के साथ ही पुलिस में एफआईआर दर्ज जयपुर, 4 सितंबर। अवैध खनन और परिवहन के खिलाफ राज्यभर...

48 से अधिक वाहन जब्त, करोड़ों रु. के जुर्माने के साथ ही पुलिस में एफआईआर दर्ज जयपुर, 4 सितंबर। अवैध खनन और परिवहन के खिलाफ राज्यभर में सख्त कार्यवाही जारी है। अतिरिक्त मुख्य सचिव माइंस डॉ. सुबोध अग्रवाल ने बताया कि पिछले 24 से 48 घंटों में राज्य में रात्रिकालीन कार्यवाही में अवैध परिवहन के 48 से अधिक वाहन जब्त किए हैं वहीं सीकर के नीम का थाना, झुन्झुनू की उदयपुरवाटी, पाली रायपुर के झाला की चौकी सहित कई स्थानों पर अवैध खनन के खिलाफ कार्यवाही करते हुए पुलिस में एफआईआर दर्ज कराई गई है। उदयपुरवाटी के ही बागोली में वन क्षेत्र में अवैध खनन पर वन विभाग से समन्वय बनाकर कार्यवाही करवाई जा रही है। राज्यभर में पुलिस प्रशासन और खान विभाग द्वारा संयुक्त कार्यवाही की जा रही है।



एसीएस माइंस डॉ. अग्रवाल ने बताया कि मुख्यमंत्री अशोक गहलोत राज्य में अवैध खनन गतिविधियों के प्रति गंभीर है। उन्होंने विभाग की समीक्षा बैठक के दौरान वैध खनन गतिविधियों का बढ़ाने और अवैध गतिविधियों पर कार्यवाही के निर्देश दिए हैं। उन्होंने बताया कि खान मंत्री प्रमोद जैन भाया अवैध खनन व परिवहन के खिलाफ सख्त कार्यवाही के निर्देश देने के साथ ही नियमित समीक्षा कर रहे हैं।

डॉ. अग्रवाल ने बताया कि राज्य में अवैध खनन व परिवहन के खिलाफ बड़ी कार्यवाही करते हुए नीम का थाना में आयरन ओर के पांच वाहन जब्त किए हैं। वहीं नीम का थाना सीकर में एफआईआर दर्ज कराई गई है। उन्होंने बताया कि उदयपुरवाटी के ही वन क्षेत्र में अवैध खनन के खिलाफ कार्यवाही करते हुए वन विभाग के साथ समन्वय बनाते हुए एफआईआर की कार्यवाही जारी है। बाघोली में 700 टन आयरन ओर का अवैध भण्डारण भी पाया गया। यहां अवैध खनन को देखते हुए 27 लाख रु. का जुर्माना भी लगाया गया है। इसी तरह से सवाई माधोपुर में अवैध परिवहन करते 4 वाहन जब्त किए गए हैं। टोंक जिले में बरौनी में चार और पीपलू में सात वाहन जब्त किए गए हैं। इसी तरह से कोटपूतली के पावटा में भी कार्यवाही के समाचार है। उन्होंने बताया कि यह कार्यवाही जयपुर एसएमई प्रताप मीणा के नेतृत्व में उनकी टीम द्वारा की जा रही है। जयपुर के चंदवाजी, बस्सी और कानोता के साथ ही करधनी में 3 वाहन सहित कार्यवाही करते हुए 7 वाहन जब्त किए गए हैं। करौली में 3 वाहन बजरी के अवैध परिवहन और भरतपुर में दो वाहन अवैध डस्ट के जब्त किए गए हैं। एसीएस डॉ. अग्रवाल ने बताया कि उदयपुर संभाग के रिषभदेव में फेल्सपार का अवैध परिवहन करते हुए पांच ट्राला जब्त किए गए हैं। अतिरिक्त निदेशक उदयपुर श्री महेश माथुर के नेतृत्व में संभाग में पिछले दो तीन दिन में 10 वाहन जब्त करने और एक अवैध खनन पर कार्यवाही करते हुए कुल करीब 5 करोड़ रु. का जुर्माना लगाने की कार्यवाही की गई है। राजसमंद में एक वाहन जब्त करने के समाचार है। इसी तरह से भीलवाड़ा में 6 वाहन जब्त किए गए हैं जिसमें एक चाइना क्ले, 3 मेसनरी स्टोन और 2 अवैध बजरी परिवहन के वाहन जब्त किए गए हैं। भीलवाड़ा के ही मांडल में दो वाहन जब्त किए गए हैं।



अग्रवाल ने बताया कि ब्यावर कार्यालय द्वारा पाली जिले की रायपुर के झाला की चौकी में 293/2009 और 294/2009 के पास अवैध खनन पर कार्यवाही करते हुए एक करोड़ 63 लाख का जुर्माना लगाया गया है। उन्होंने बताया कि जैसलमेर, बाड़मेर के सिंदरी और गोगून्दा में भी अवैध परिवहन करते हुए वाहन जब्त किए

गए हैं। उन्होंने बताया कि सभी अधिकारियों को अवैध खनन और परिवहन के खिलाफ सख्त कार्यवाही के निर्देश दिए गए हैं।

(TRUE TRANSLATED COPY)

NEWS 4 RAJASTHAN

**ACTION INTENSIFIED ACROSS THE STATE
AGAINST ILLEGAL MINING AND
TRANSPORTATION**

NEWS 4 RAJASTHAN

Saturday 4 September 2021

**More than 48 vehicles seized,
crores of rupees recovered. FIR
lodged with police along with
fine of Rs. Jaipur, 4 September.
State government against
illegal mining and
transportation...**

**More than 48 vehicles seized, crores of rupees recovered. FIR
lodged with police along with fine of Rs.**

Jaipur, 4 September. Strict action is being taken across the state against illegal mining and transportation. Additional Chief Secretary Mines Dr. Subodh Aggarwal said that in the last 24 to 48 hours, more than 48 vehicles of illegal transport have been seized in night operations in the state, including Neem police station of Sikar, Udaipurwati of Jhunjhunu, Jhala police station of Pali Raipur. Taking action against illegal mining at many places, FIRs have been lodged with the police. In Bagoli of Udaipurwati, action is being taken

against illegal mining in the forest area in coordination with the Forest Department. Joint action is being taken by the police administration and mines department across the state.

ACS Mines Dr. Aggarwal said that Chief Minister Ashok Gehlot is serious about illegal mining activities in the state. During the review meeting of the department, he has given instructions to increase legal mining activities and take action against illegal activities. He told that Mines Minister Pramod Jain Bhaya is giving regular reviews along with giving instructions to take strict action against illegal mining and transportation.

Dr. Aggarwal said that while taking major action against illegal mining and transportation in the state, five iron ore vehicles have been seized in Neem police station. An FIR has been lodged at Neem police station in Sikar. He told that the FIR proceedings are going on in coordination with the Forest Department while taking action against illegal mining in the forest area of Udaipurwati itself. Illegal storage of 700 tonnes of iron ore was also found in Bagholi. In view of illegal mining here, Rs 27 lakh. A fine of Rs has also been imposed. Similarly, 4 vehicles carrying illegal transport have been seized in Sawai Madhopur. In Tonk district, four vehicles have been seized in Barauni and seven in Piplu. Similarly, there is news of action in Pavata of Kotputli also. He told that this action is being taken by his team under the leadership of Jaipur SME Pratap Meena. 7 vehicles have been seized in the action including 3 vehicles in Chandwaji, Bassi and Kanota of Jaipur as well as 3 vehicles in Kardhani. Three

vehicles have been seized in Karauli for illegal transportation of gravel and two vehicles in Bharatpur for illegal transportation of dust.

ACS Dr. Aggarwal said that five trolleys have been seized while illegally transporting feldspar in Rishabhdev of Udaipur division. Under the leadership of Additional Director Udaipur Mr. Mahesh Mathur, a total of about Rs 5 crore was recovered in the division in the last two-three days by seizing 10 vehicles and taking action against illegal mining. Action has been taken to impose a fine of Rs. There is news of seizure of a vehicle in Rajsamand. Similarly, 6 vehicles have been seized in Bhilwara in which one China Clay, 3 Masonry Stone and 2 illegal gravel transportation vehicles have been seized. Two vehicles have been seized in Mandal of Bhilwara.

Aggarwal told that while taking action against illegal mining near 293/2009 and 294/2009 in Jhala outpost of Raipur of Pali district, a fine of Rs 1 crore 63 lakh has been imposed by the Beawar office. He said that vehicles involved in illegal transportation have also been seized in Jaisalmer, Sindri of Barmer and Gogunda. He said that all the officers have been instructed to take strict action against illegal mining and transportation.

ANNEXURE -A/2

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.86/2024/EZ
(I.A. No.32/2024/EZ)

Pradeep Singh Shekhawat		Applicant(s)
	Versus	
Union Of India & Ors.		Respondent(s)

Date of hearing: 23.07.2024

**CORAM: HON’BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON’BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. A.D.N. Rao, Sr. Adv. a/w
Mr. Madhav Bhatia, Adv.
For Respondent(s) : Ms. Amrita Pandey, Adv. for R-1 & 5 (in Virtual Mode),
Mr. Santanu Bora, Adv. for R-2,3,6 to 14 (in Virtual Mode),
Mr. Surendra Kumar, Adv. for R-4

ORDER

1. Mr. A.D.N. Rao, learned Senior Counsel assisted by Mr. Madhav Bhatia is present on behalf of the Applicant.
2. Notices in this case were issued on 26.04.2024 and the Counsel for the State Respondents had accepted notices also. Thereafter, the case was again listed on 28.05.2024 and four weeks time was again sought and granted. Thereafter, case was listed on 16.07.2024 but no counter affidavit was filed. Today also no counter affidavit has been filed.
3. Mr. A. D. N. Rao, learned Senior Counsel assisted by Mr. Madhav Bhatia, learned Counsel has placed before us a letter of the Divisional Forest Officer (DFO), Goalpara Division (T) bearing No. B/GLP(T)/NGT/Misc/2024-25/1620 dated 11.07.2024 addressed to the District Commissioner, Goalpara. Para 3 of the letter reads as under: -

“3. The process for engagement of NABET accredited agency is being carried out by the division for preparation of District Survey Report. The proposal with funding requirement is submitted to the competent authority for sanctioning”.

4. This communication dated 11.07.2024 clearly shows that the District Survey Report (D.S.R.) has not been prepared for District Goalpara and is not in existence as of today.
5. This letter has been placed before us by Mr. A.D.N. Rao, learned Senior Counsel as it was communicated to Mr. Madhav Bhatia, his Assisting Counsel by the District Commissioner, Goalpara, vide his letter No.GDG-37/2024/13 dated the 16th July, 2024.
6. The Ministry of Environment, Forests and Climate Change (MoEF&CC) has filed affidavit dated 17.05.2024 and in para 8 thereof reference has been made to the **“Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020)” para 4.1.1 and para (a)** thereof clearly stipulates that *“District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (LoI) by Mining department or department dealing the mining activity in respective States”*. This shows that without District Survey Report, the State Respondents cannot proceed with auction/e-auction/grant of mining lease or Letter of Intent (LoI).
7. Mr. Santanu Bora, learned Counsel for the State Respondents, Government of Assam prays for and is granted four weeks time for filing counter affidavit.
8. With the consent of the learned Counsel for the parties, **list on 30.09.2024.**

I.A. No.32/2024/EZ

9. Interlocutory Application No.32/2024/EZ has been filed by the Applicant praying for stay of e-auction/auctions of the Minor Minerals as mentioned in **Annexure-A-17 (COLLY)** of the present Original Application No.86/2024/EZ in the district of Cachar, Tinsukia, Udalguri, Goalpara, Golaghat, Kamrup (Metro), Lakhimpur and Nagaon without the preparation of the District Survey Report.
10. The Respondents have not filed any counter affidavit till date. however, the letter of the Divisional Forest Officer, letter No.B/GLP(T)/NGT/Misc/2024-25/1620 dated 11.07.2024 clearly discloses that District Survey Report has not yet been prepared for District Goalpara.
11. Mr. A.D.N. Rao, learned Senior Counsel has also placed before us the parawise narrative which has been communicated to him and which is prepared by the District Commissioner, Lakhimpur in which it is in fact admitted that *“District Survey Report pertaining to Lakhimpur District is under the process of preparation”*. This shows even for the District of Lakhimpur, there is no District Survey Report as of today.
12. We, therefore direct that there shall be a stay on mining activities in respect of the e-auction/auction of the minor minerals in the District of Goalpara and Lakhimpur and such other districts which do not have duly approved District Survey Report.
13. **I.A. No.32/2024/EZ** is disposed of.

14. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

July 23, 2024,
Original Application No.86/2024/EZ
(I.A. No.32/2024/EZ)
SKB

.....
Dr. Arun Kumar Verma, EM

ANNEXURE -A/3

Item No.02

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 61/2024

News Item titled "**Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion**" appearing in the Northeast Now News dated 25.12.2023

Date of hearing: 23.01.2024

**CORAM: HON’BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON’BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Azim H. Laskar & Mr. Bikar Kargupta, Advs. for the State of Assam
Mr. Thakur Sumit, Adv. for MoEF & CC

ORDER

1. This original application is registered *suo-moto* on the basis of the news item titled “Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion” published in Northeast Now News dated 25.12.2023.
2. The news item alleges that Assam government's top forest officials had illegally diverted 44 hectares of protected forest land for a Commando Battalion headquarters in Barak Valley, by passing the mandatory procedures under the Forest (Conservation) Act, 1980, permission has been granted for construction of the 2nd Assam Command Battalion Unit headquarter inside the Inner Line of Reserved Forest in Hailakandi district.
3. News item further states that Inner Line Reserved Forest, established in 1877, is a sprawling 1,10,000-hectare expanse, known for its rich biodiversity, including endangered species like the Hoolock gibbon, slow Loris and clouded leopard and it serves as a crucial habitat for elephants, tigers, and a variety of birdlife.

4. News item raises the substantial issue regarding compliance of environmental norms.

5. Power of the Tribunal to take up the matter in *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

6. In the circumstance of the case, we deem it proper to implead the following as respondents in the matter:-

1. Inspector General, MoEF &CC;
2. Principal Chief Conservator of Forests (PCCF) & Head of Forest Force (HoFF), Assam Forest Department;
3. Chief Wildlife Warden, Assam Forest Department;
4. Deputy Commissioner/District Magistrate, District Hailakandi.

7. Respondent nos. 1 and 2 are represented today.

8. Let notice be issued to respondent nos. 3 and 4.

9. Learned Counsel appearing for respondent no.2 has submitted that reply has been filed after the working hours of the Tribunal on the previous working day. Let the said reply be placed on record.

10. List the matter for consideration on 15.02.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 23, 2024
Original Application No. 61/2024
JG.

ANNEXURE -A/4

Item No.12

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 61/2024
(IA No.124/2024)

News Item titled "Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion" appearing in the Northeast Now News dated 25.12.2023

Date of hearing: 23.04.2024

CORAM: HON’BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON’BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON’BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Devajit Saikia, Advocate General (Through VC) with Azim. H. Laskar,
Mr. Bikas Kar Gupta & Mr. Padmadhar Nayak, Advs. for the State of Assam
Mr. Thakur Sumit, Adv. for MoEF & CC (Through VC)
Mr. Parul Gupta, Adv. in I.A No. 124/2024

ORDER

1. This Original Application, registered *suo-moto*, issue involved is about legality of diversion of 44 hectares of protected forest land for a Commando Battalion headquarters in Barak Valley and illegal construction for that purpose inside the Inner Line of Reserved Forest in Hailakandi district.
2. In terms of the direction of the Tribunal, counter affidavit on behalf of MoEF&CC (respondent no.1) has been filed disclosing the status as under:-

“ 7. That the Regional Office Shillong of the Ministry vide its letter no. F.NO.- RONE/E/O.A.No.61/24/PB/S/4081 dated 12.03.2024 sent its detailed site inspection report vis-à-vis allegations of violation of statutory provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 by PCCF/HOFF, Assam. The said report has been examined in the Ministry and prima facie it has been observed that the use of forest land for non-forestry activities has been allowed without prior permission of the Central Government which is in contravention of the statutory provisions and rules under

Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. (Copy of the site visit Report is annexed as **Annexure-R-3**).

8. That taking note of the aforesaid, the answering Ministry vide its letter dated 18.03.2024 directed the State Govt. to stop and discontinue the alleged construction activities forthwith. That vide letter dated 18.03.2024 the Ministry also requested its Regional Office Shillong to initiate action as prescribed under section 3A and 3B of the *Evam Van (Sanrakshan Samvardhan) Adhiniyam*. (Copy of the letters dated 18.03.2024 annexed as **Annexure-R4.**)”
3. Affidavit clearly reflects that the construction has been done in utter violation of the norms.
4. Learned Advocate General appearing for the State has submitted that construction activity has now been stopped and has sought four weeks time to file response in the matter.
5. He has further submitted that an application has been made to MoEF&CC for permission which is pending.
6. Learned Advocate General has also sought four weeks time to file response to the impleadment application i.e. IA No.124/2024.
7. In view of the above, request for grant of four weeks time to file the response made by Learned Advocate General, is allowed.
8. List on 02.08.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr.A. Senthil Vel, EM

April 23, 2024
Original Application No. 61/2024
(IA No.124/2024)
JG.

ANNEXURE -A/5

Item No.01

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No.105/2024/EZ

Rohit Choudhury	Versus	Applicant(s)
State of Assam & Ors.		Respondent(s)

Date of hearing: 29.05.2024

CORAM: HON’BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON’BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s) : Ms. Parul Gupta, Advocate

ORDER

1. Heard Ms. Parul Gupta, learned Counsel appearing on behalf of the Applicant.
2. This is an application for violation of Forest (Conservation) Act, 1980 and the allegation of the Applicant is that the Forest Department of Assam has diverted 28 hectares of reserve forest illegally for the establishment of 2nd Assam Commando Battalion in Assam-Nagaland Interstate Border Area of Geleky Reserve Forest located in Sibsagar District of Assam without any approval from MoEF&CC. The illegal permission has been granted by the then Principal Chief Conservator of Forests and Head of Forest Force, Assam, Shri M.K. Yadava who is at present the Special Chief Secretary (Forest), Govt. of Assam. It is alleged that the concerned official has misused his power and position to illegally divert a large part of the forest area without fulfilling the requirements of Compensatory Afforestation and Net Present Value which makes him personally liable for compensating and restoring the damage done to the forest.

3. The Applicant has further mentioned that the New Delhi Bench of the National Green Tribunal has *suo-motu* taken up the matter on the basis of news item titled “Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion” published in ‘Northeast News’ dated 25.12.2023 which is registered as Original Application No.61/2024 and pertains to innerline Reserve Forest in Hilakandi District. The Applicant has also referred to the order of the New Delhi Bench of the Tribunal dated 23.04.2024 which is extracted below:-

“2. In terms of the direction of the Tribunal, counter affidavit on behalf of MoEF&CC (respondent no.1) has been filed disclosing the status as under:-

“7. That the Regional Office Shillong of the Ministry vide its letter no. F.NO.- RONE/E/O.A.No.61/24/PB/S/4081 dated 12.03.2024 sent its detailed site inspection report vis-à-vis allegations of violation of statutory provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 by PCCF/HOFF, Assam. The said report has been examined in the Ministry and prima facie it has been observed that the use of forest land for non-forestry activities has been allowed without prior permission of the Central Government which is in contravention of the statutory provisions and rules under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. (Copy of the site visit Report is annexed as Annexure-R-3).

8. That taking note of the aforesaid, the answering Ministry vide its letter dated 18.03.2024 directed the State Govt. to stop and discontinue the alleged construction activities forthwith. That vide letter dated 18.03.2024 the Ministry also requested its Regional Office Shillong to initiate action as prescribed under section 3A and 3B of the Evam Van (Sanrakshan Samvardhan) Adhiniyam. (Copy of the letters dated 18.03.2024 annexed as Annexure-R4.)”

3. Affidavit clearly reflects that the construction has been done in utter violation of the norms.”

4. In support of his allegation, the Applicant has enclosed the news article published in the national daily 'Hindustan Times' dated 25.04.2024 titled as "A second commando battalion in Assam established without FC nod" as Annexure-A-1. Learned Counsel for the Applicant clarified that this case is different from Original Application No.61/2024/PB and pertains to illegal non-forestry use of 28 Ha. Geleky Reserve Forest in Sibasagar District of Assam.
5. The Applicant has alleged that in the news item published on 25.04.2024, it is mentioned that Shri Yadava has written to Officer-in-Charge, Eastern Assam Circle that construction of a police battalion can be approved "in the interest of conservation and protection of forest land" at Geleky. The letter from the PCCF's office signed off by Yadava states according to Section 2 (b) of the Forest (Conservation) Act, 1980, non-forest purpose means: "any purpose other than reforestation: but does not include work relating or ancillary to conservation, development and management of forest and wildlife, namely, establishment of and check-post, firelines, wireless communications and construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes."

"Since the proposal for 28 Ha. of forest land for establishment of commando battalion camp in the Assam-Nagaland interstate border area of Geleky RF is for protection and conservation of reserved forest land, it qualifies as an activity relating to conservation of forests mentioned under Section (2) of the Forest (Conservation) Act, 1980. Therefore, you are allowed to go ahead with the establishment of the proposed second commando battalion unit in the interest of conservation and protection of forest land."

6. We are of the opinion that the matter relates to substantial environmental issue and violation of Forest (Conservation) Act, 1980 and requires consideration.
7. Issue notice to the respondents, returnable within four weeks.
8. Ms. Malabika Roy Dey, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 2, 4 and 5, State Respondents, Government of Assam.
9. Ms. Amrita Pandey, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.3, Ministry of Environment, Forests and Climate Change (MoEF&CC).
10. All the respondents shall file their counter-affidavits within four weeks.
11. We deem it appropriate to constitute a Committee comprising of the following officers of MoEF&CC to enquire the case comprehensively:-
 - (i) Additional Director General of Forest, MoEF&CC dealing with Forest (Conservation) Act;
 - (ii) Additional Secretary, MoEF&CC nominated by Secretary, MoEF&CC; and
 - (iii) Deputy Director General of Forests (C), MoEF&CC, Integrated Regional Office, Meghalaya.
12. The Committee shall visit the site and submit its Report on affidavit. The Additional Director General of Forest, MoEF&CC shall be the Nodal officer for filing the report on affidavit.
13. The Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Ms. Malabika Roy Dey and Ms. Amrita Pandey, learned Counsel for the Respondents and file affidavit of service.

List it on 09.08.2024.

.....
Sheo Kumar Singh, JM

.....
Dr. Arun Kumar Verma, EM

May 29, 2024,
Original Application No.105/2024/EZ
MN

Assam PCCF MK Yadav's misconduct: Another piece of forest land converted for non-forestry uses

 nenow.in/north-east-news/assam/assam-pccf-mk-yadavs-misconduct-another-piece-of-forest-land-converted-for-non-forestry-uses.html

January 20, 2024



Guwahati: After handing over 44 hectares of forest land at Damcherra Inner Line Reserve Forest in Hailakandi district without a mandatory clearance from the Central Government, Assam's PCCF & HoFF MK Yadava has handed over 15 hectares of forest land of the proposed Barak-Bhuban Wildlife Sanctuary to the PWD (Roads) for construction of a road to the top of Bhuban Hill, without the mandatory Forest Conservation Act clearance.

Bhuban Hill, is a 17th-century Shiva shrine situated at an altitude of 3,000 feet in Cachar district near the Assam-Manipur border.

It is learnt that MK Yadava has handed over the forest land to PWD quoting the directions of the Assam Chief Minister for the construction of an approach road to the top of the Bhuban Hill.



Assam PCCF MK Yadav (File image).

On November 29, 2022, the Chief Minister directed for the diversion of the area under the Forest Conservation Act and afforestation in an equivalent area elsewhere.

But MK Yadava has issued directions stating that the road, as well as the right of way (ROW) of the road, shall be under the control of the PWD if the forest area is diverted under the Forest Conservation Act, and therefore the procedures under the Central Act should not be followed.

On the same day, PCCF MK Yadava, CCF Southern Assam Circle, P Sivakumar, Divisional Forest Officer (DFO) of Cachar Division Tejas Mariswamy visited the site and took stock of the situation.

Just after the visit, the PCCF directed that the road construction should be taken up departmentally through the PWD from the resources available with the PWD, which shows that it is a PWD road.

In his Memo No HoFF/Camp/SLC/2022 dated 29th November, 2022, Yadava says, "The forest department will have full control of the road as it will be a departmental road with the right of PWD to maintain it at regular intervals. The DFO, Cachar Division, Silchar is hereby directed to take up the matter with local PWD authorities and the deputy commissioner, Cachar for early action in the regard as decided above."

"Since the forest department does not have adequate fund or the expertise to construct such a road with a sharp gradient, the department may take assistance from the PWD to construct the road, including funding from the available resources of the PWD; while the PWD would not be having any rights on the land other than maintenance and upkeep of the road."

It is alleged that while passing these orders, Yadava fraudulently covered up the fact that the legal status of the Forest Land does not change after the diversion. Instead he stated that the F(C) Act diversion will turn the forest land into non-forest land, which is erroneous. The road to the top of the Bhuban Hill amounted to diversion of forest land for a non-forest purpose.

Yadava recorded in the minutes that there were two options, and he could choose the option where no F(C) Act clearance was required. But in reality, rules do not provide for such an option, and the option chosen was nothing but a violation of the Forest Conservation Act. In this case, a PWD road is misleadingly being called a forest road to evade the F(C) Act procedure.

When the F(C) Act clearance is not obtained, compensatory afforestation (CA) land is not allocated, and the CA and the net present value (NPV) payments to the Forest Department are not done, which is a violation of the Supreme Court orders.

In effect, Yadava interpreted the F(C) Act in such a way, that the interpretation itself goes against the very letter and spirit of the F(C) Act, 1980.

Assam: Barak Bhuban Wildlife Sanctuary faces threat as Forest dept constructs road within

nenow.in/top-news/assam-barak-bhuban-wildlife-sanctuary-faces-threat-as-forest-dept-constructs-road-within.html

June 13, 2024



Guwahati: Deep within the lush green forests of Cachar district in southern Assam lies the newly designated Barak Bhuban Wildlife Sanctuary, a haven for diverse wildlife. However, a recent development has cast a shadow over this sanctuary's pristine beauty—the construction of a two-lane motorable road slicing through its protected heartland.

This road construction project, allegedly undertaken in violation of the Forest (Conservation) Act of 1980, has raised serious concerns among conservationists and environmental activists.

The Assam Environment and Forest Department, under the leadership of the then-PCCF and HoFF (Principal Chief Conservator of Forests & Head of Forest Force) M.K. Yadava, finds itself at the center of this controversy. Shockingly, in 2022, the department collaborated with the Public Works (Road) Department (PWD) to construct the road leading all the way to Bhuban Hill within the wildlife sanctuary.



Declared a wildlife sanctuary in July 2022, the Barak Bhuban encompasses a sprawling 320 square kilometres nestled between the Barak and Sonai rivers. This lush sanctuary serves as a critical habitat for a diverse range of wildlife. Eight primate species, including the slow loris, rhesus macaque, and hoolock gibbon, find refuge here. The sanctuary is also known to be a vital habitat for the king cobra.

However, locals have reported worrying trends emerging since the road construction began. Small shops are reportedly popping up along the route within the protected area, and vehicles are now seen plying on the newly built road.

These developments have raised concern about increased vehicular traffic disturbing wildlife and potentially leading to habitat fragmentation. The illegal chopping down of trees within the sanctuary for personal use adds another layer of concern.

“Locals used to have a quiet pilgrimage route to the temple on top of Bhuban Hill during festivals like Sivaratri. They’d walk along a small, traditional path. Now, it’s been widened and turned into a busy PWD road with all sorts of vehicles driving on it every day. This is a major concern, as it disrupts wildlife habitats and poses a threat to the tranquility of the area,” said a local.

The story takes a more complex turn when examining the decision-making process behind the road construction. Sources said that the Assam Environment and Forest Department, under the leadership of the then-PCCF and HoFF M.K. Yadava, played a crucial role in the project’s initiation. In 2022, the department reportedly collaborated with the Public Works (Road) Department (PWD) to construct the road leading to Bhuban Hill, located within the sanctuary.

Sources said that the impetus for this project may have originated from Assam Chief Minister Himanta Biswa Sarma himself. According to minutes of a meeting held on November 29, 2022, Chief Minister Sarma reportedly directed the forest department to explore options for constructing a road to Bhuban Hill. The minutes detail two proposed approaches presented to the officials in attendance, including then-PCCF Yadava, CCF P Sivakumar, and DFO Tejas Mariswamy.

Minutes-of-the-meetingDownload

The first approach involved diverting the area under the Forest (Conservation) Act and undertaking afforestation efforts in an equivalent area elsewhere. Under this scenario, control of the road and its right-of-way would have shifted from the Forest Department to the PWD, essentially transforming it into a public road.

The second approach, proposed by the Chief Minister, envisioned the entire land area remaining under Forest Department control. Here, the PWD would act as a collaborator, constructing and maintaining the road on behalf of the Forest Department, ensuring continued control over the route.

The minutes accessed by *Northeast Now* further reveal that Chief Minister Sarma directed the department to finalize one of these two options on the same day and brief him on their decision by evening.

Following these discussions, the Forest Department, led by PCCF Yadav, reportedly opted for the second approach, citing the dead-end nature of the road (meaning it wouldn't connect to any other public roads). This decision ensured the road would remain under the Forest Department's purview.



Recent satellite imagery obtained by this news website clearly shows the construction of the road extending all the way to the Bhuban Hill top, raising questions about the project's adherence to the chosen approach and its potential long-term impact on the sanctuary's ecological balance.

ANNEXURE -A/7

MINUTES OF THE FIELD VISIT ON CONSTRUCTION OF APPROACH ROAD TO BHUBAN HILLS UNDER BARAK RF, CACHAR FOREST DIVISION, SILCHAR ON 29TH NOV, 2022

Officers present:

Enclosed as Annexure-I

In the morning of 29th November, 2022, at the Circuit House, Silchar, the Hon'ble Chief Minister, Assam instructed the PCCF & HoFF Assam, the CCF SAC & the DFO Cachar Division in presence of the Deputy Commissioner Cachar that the matter of approach to the top of Bhuban Hill has to be settled by taking either of the following two approaches:

Approach 1: Diversion of the area under FC Act and afforestation in an equivalent area elsewhere, in which case, the road as well as the ROW of the road shall be under the control of the PWD; the Forest department shall have no control over the road as it will be a public road.

Approach 2 : The entire land to be under the control of the Forest Department by way that the road to be developed by PWD on behalf of the Forest Department. In that case the entire control of the road and ROW shall continue to be with the Forest Department.

The Hon'ble Chief Minister directed that either of the two solutions to be finalised by today and to be briefed to him by the evening hours.

Following the directions of the Hon'ble Chief Minister, Sri M.K. Yadava, IFS PCCF & HoFF Assam, Sri P.Sivakumar, CCF SAC, Sri Tejas Mariswamy, IFS, DFO, Cachar Silchar, Sri Samir Baidya, DCF, REWP, Assam along with other officials visited the site and took stock of the situation and it was noticed that the local people have an inkling that a PWD road will be constructed here and have already started constructing pakka and kaccha sheds/shops in the area on the sides of the present kaccha road leading to the Bhuban hill.

All such works were stopped on the spot and the occupants were told to remove the structures forthwith. Further, it was seen that areas surrounding the proposed road already seen to have marks of human presence such as lopping, jhumming, pan jhum etc.

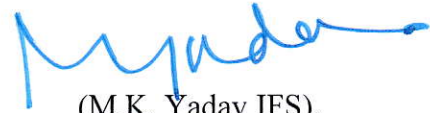
After drilling into the entire solution for long-term forest protection and access to the Bhuban Hill, the following decisions were arrived at:

1. The road is a dead end and does not create a thoroughfare and does not connect to any other public road.
2. Further, that if the area is diverted, the road along with the ROW would become non forest and stopping establishments coming up along the ROW will not be possible as the area shall go out of the control of Forest Department. As already seen on the ground, the human activities such as construction of shops. Sheds, houses, dwelling units and other activities such as Jhum, Pan Jhum, lopping and felling of tress would

increased in near future and it would not be possible to stop these as the ROW areas would not be in control of the Department.

3. The Forest Department itself needs quick access to the area and easy movement of patrolling parties and Forest Forces for protection purposes. Further, if the area is retained under the control of Forest Department, the access control would be exercised by the Forest Department and any unauthorised constructions etc can be easily evicted and protection of the said area would enhance. And the pristine nature of the forest of the evergreen forest occurring in the area can be maintained. Further, the entry and the exit would be regulated by the Forest Department.
4. Since the Forest Department does not have adequate fund or the expertise to construct such a road with sharp gradient, the Department may take assistance from PWD to construct the road, including funding from the available resources of PWD; while the PWD would not be having any rights on the land other than maintenance & upkeep of the said road.

In view of the above, it was decided that the road construction would be taken up departmentally through the PWD from the resources available with the PWD. The Forest Department will have full control of the road as it will be a departmental road with right of PWD to maintain it at regular interval. The DFO, Cachar Division, Silchar is hereby directed to take up the matter with local PWD authorities and the Deputy Commissioner, Cachar for early action in the regard as decided above.



(M.K. Yadav IFS),
Principal Chief Conservator of Forests,
& Head of Forest Force, Assam,
Panjabari, Guwahati-37

Memo No. HoFF/Camp/SLC/2022

Dated 29th November, 2022

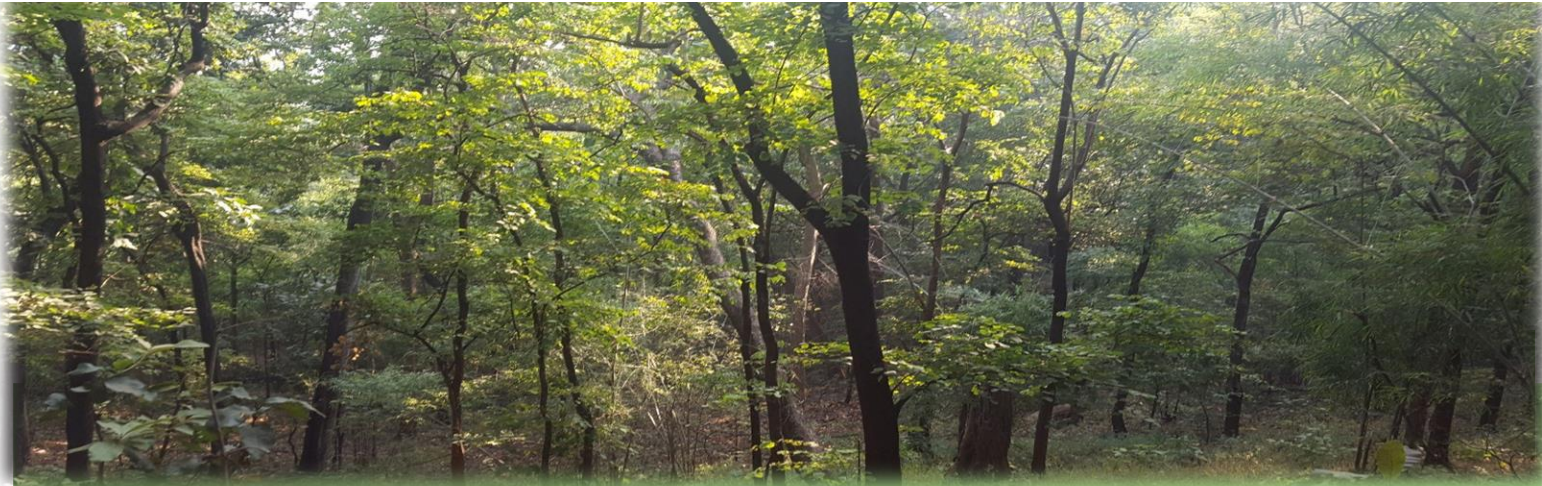
Copy to

- 1) The PPS to the Hon'ble Chief Minister, Assam for favour of kind information and necessary action.
- 2) The PS to the Hon'ble Minister, Environment & Forest Department, Govt of Assam for favour of kind information and necessary action.
- 3) The Addl. Chief Secretary, Environment & Forest, Govt. of Assam for favour of kind information and necessary action.
- 4) The Addl. Principal Chief Conservator of Forests (T), Lower Assam Zone, Indira Nagar, Basistha, Guwahati-29 for information & necessary action.
- 5) The Chief Conservator of Forests Southern Assam Circle, Silchar for information & necessary action.
- 6) The Chief Conservator of Forests (Nodal) FC Act, Assam for information & necessary action.
- 7) The Chief Engineer, PWD Roads, Chandmari, Guwahati, Assam 781003.

- 8) The Deputy Commissioner, Cachar, Silchar for information & necessary action.
- 9) The Divisional Forest Officer, Cachar Division, Silchar for information & necessary action.



(M.K. Yadava, IFS),
Principal Chief Conservator of Forests,
& Head of Forest Force, Assam,
Panjabari, Guwahati-37



CONSOLIDATED GUIDELINES AND CLARIFICATIONS

issued under

**VAN (SANRAKSHAN EVAM
SAMVARDHAN) ADHINIYAM, 1980**

and

**VAN (SANRAKSHAN EVAM
SAMVARDHAN) RULES, 2023**



Government of India

Ministry of Environment, Forest and Climate Change

Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Aliganj, Jor Bag Road,
New Delhi - 110003.

Dated: 29th December, 2023

ORDER

In exercise of the powers conferred under section 3 C of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, the Central Government, in suppression to all previous guidelines, hereby issue a Consolidated Guidelines and Clarifications on Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, Van (Sanrakshan Evam Samvardhan) Rules, 2023, including the guidelines issued under sub-section (3) of section 1A, clause (iii) of sub-section (1) of section 2 and sub-section (2) of section 2 of the Adhiniyam for effective and transparent implementation of the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. All the provisions enshrined in these guidelines will be applicable from 1st December, 2023.

This issues with the approval of the competent authority.

Yours faithfully,


(Ramesh Kumar Pandey)
Inspector General of Forest

Distribution to:

1. All concerned
2. Director (Technical), NIC with a request to upload the same on the website of the Ministry

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ABBREVIATIONS

ABC	Aerial Bunched Cable
AC	Advisory Committee
ACA	Accredited Compensatory Afforestation
ACF	Assistant Conservator of Forest
AONBs	Areas of Outstanding Natural Beauty
APCCF	Additional Principal Chief Conservator of Forests
BRO	Border Road Organisation
CA	Compensatory Afforestation
CA	Competent Authority
CAF	Common Application Form
CAMPA	Compensatory Afforestation Fund Management and Planning Authority
CAT	Catchment Area Treatment
CBA	Cost Benefit Analysis
CBA	Coal Bearing Areas (Acquisition and Development) Act, 1957
CCF	Chief Conservator of Forests
CEA	Central Electricity Authority
CF	Conservator of Forest
CNG	Compressed Natural Gas
CPCB	Central Pollution Control Board
CZA	Central Zoo Authority
DCF	Deputy Conservator of Forests
DDA	Delhi Development Authority
DFO	Divisional Forest Officer
DGPS	Differential Geographical Positioning System
DoT	Department of Telecommunications
DPIIT	Department for Promotion of Industry and Internal Trade
DSS	Decision Support System
DWPR	Draft Working Plan Report
EDS	Essential Details Sought
EPA	Environment Protection Act
ESZ	Ecologically Sensitive Zone
FAC	Forest Advisory Committee
FFR	Field Firing Range
FRCM	Fortnightly Regional Coordination Meeting
FRL	Full Reservoir Level
GIS	Geographical Information System
GOI	Government of India
HEP	Hydro Electric Project
HoFF	Head of Forest Force
ICMC	Inter-Ministerial coordination and Monitoring Committee
IFA	Indian Forest Act, 1927
KYA	Know Your Approval
LAC	Line of Actual Control
LoI	Letter of Intent
LWE	Left Wing Extremism
MDDA	Mussoorie Dehradun Development Authority

MHA	Ministry of Home Affairs
MMDR	Mines and Minerals (Development and Regulation) Act, 1957
MoEFCC	Ministry of Environment, Forest and Climate Change
MoRTH	Ministry of Road Transport and Highways
NBWL	National Board for Wildlife
NDC	Nationally Determined Contributions
NGO	Non-Government Organisation
NGT	National Green Tribunal
NHAI	National Highway Authority of India
NHIDCL	National Highways and Infrastructure Development Corporation Ltd.
NOC	No Objection Certificate
NPV	Net Present Value
NTCA	National Tiger Conservation Authority
OFC	Optical Fibre Cable
OISD	Oil Industry Safety Directorate
PA	Protected Areas
PAN	Protected Area Network
PCCF	Principal Chief Conservator of Forests
PESO	Petroleum and Explosive Safety Organisation
PF	Protected Forest
PLPA	Punjab Land Preservation Act, 1900
PMGSY	Pradhan Mantri Gramya Sadak Yojna
PNG	Piped Natural Gas
PNGRB	Petroleum and Natural Gas Regulatory Board
PSC	Project Screening Committee
PSU	Public Sector Undertakings
PWD	Public Works Department
RCCF	Regional Chief Conservator of Forest
REC	Regional Empowered Committee
RF	Reserved Forest
RO	Regional Office
ROHQ	Regional Office Head Quarter
RoW	Right of Way
SBWL	State Board for Wildlife
SFD	State Forest Department
SLC	State Level Committee
SMC	Soil Moisture Content
TOF	Trees Outside Forest
TR	Tiger Reserved
UA	User Agency
UA	User Agency
USF	Un-classed Forest
WII	Wildlife Institute of India
WLMP	Wildlife Management Plan
WLPA	Wild Life (Protection) Act, 1972

**VAN (SANRAKSHAN EVAM SAMVARDHAN) ADHINIYAM, 1980 WITH
AMENDMENTS MADE IN 1988 AND 2023**

An Act to provide for the conservation of forests and for matters connected therewith or ancillary or incidental thereto.

“WHEREAS, the importance of forests is to be realised to enable achievement of national targets of Net Zero Emission by 2070 and maintain or enhance the forest carbon stocks through ecologically balanced sustainable development;

AND WHEREAS, Nationally Determined Contribution (NDC) targets of the country envisage creating carbon sink of additional 2.5 to 3.0 billion tons of CO₂ equivalent by 2030;

AND WHEREAS, the country envisages an increase in the forest and tree cover to one third of its land area, which has to be given impetus with an enhanced growth trajectory;

AND WHEREAS, India has a rich tradition of preserving forests and their bio-diversity, and therefore enhancing forest based economic, social and environmental benefits, including improvement of livelihoods for forest dependent communities is envisaged;

AND WHEREAS it is necessary to provide for provisions relating to conservation management and restoration of forests, maintaining ecological security, sustaining cultural and traditional values of forests and facilitating economic needs, carbon neutrality .”.

Be it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:-

1. Short title, extent and commencement.— (1) This Act may be called the *Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980*.

(2) It shall be deemed to have come into force on the 1st day of December, 2023.

1A. Act to cover certain land.— (1) The following land shall be covered under the provisions of this Act, namely:-

(a) that has been declared or notified as a forest in accordance with the provisions of the Indian Forest Act, 1927 or under any other law for the time being in force;

(b) that is not covered under clause (a), but has been recorded in Government record as forest, as on or after the 25th October, 1980:

Provided that the provisions of this clause shall not apply to such land, which has been changed from forest use to use for non-forest purpose on or before the 12th December, 1996 in pursuance of an order, issued by any authority authorised by a State Government or an Union territory Administration in that behalf.

Explanation.- (i) For the purposes of this sub-section, the expression ‘Government record’ means record held by Revenue Department or Forest Department of the State Government or Union territory Administration or any authority, local body, community or council recognised by the State Government or Union territory Administration;

(2) The following categories of land shall not be covered under the provisions of this Act, namely:—

(a) such forest land situated alongside a rail line or a public road maintained by government, which provides access to a habitation, or to such rail, and roadside amenity up to a maximum size of 0.10 hectare in each case;

(b) such tree, tree plantation or reafforestation raised on lands that are not specified in clause (a) or clause (b) of sub-section (1); and

(c) such forest land, —

(i) as is situated within a distance of hundred kilometres along international borders or Line of Control or Line of Actual Control, as the case may be, proposed to be used for construction of strategic linear project of national importance and concerning national security; or

(ii) up to ten hectares, proposed to be used for construction of security related infrastructure; or

(iii) as is proposed to be used for construction of defence related project or a camp for paramilitary forces or public utility projects, as may be specified by the Central Government, the extent of which does not exceed five hectares in a Left Wing Extremism affected area as may be notified by the Central Government.

(3) The exemption provided under sub-section (2) shall be subject to such terms and conditions, including the conditions of planting trees to compensate felling of trees undertaken on the lands, as the Central Government may, by guidelines, specify.

2. Restriction on the de-reservation of forests or use of forest land for non-forest purpose—

– (1) Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing -

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that any forest land or any portion thereof may be used for any non-forest purpose;

(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation subject to such terms and conditions, as the Central Government may, by order, specify;

(iv) that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation:

‘Explanation— For the purposes of this sub-section, “non-forest purpose” includes breaking up or clearing of any forest land or a portion thereof for—

(a) cultivation of tea, coffee, spices, rubber, palms, oil-bearing plants, horticultural crops or medicinal plants;

(b) any purpose other than reafforestation,

but does not include any work relating to or ancillary to conservation, development and management of forests and wildlife, such as—

- (i) *silvicultural operations including regeneration operations;*
- (ii) *establishment of check-posts and infrastructure for the front line forest staff;*
- (iii) *establishment and maintenance of fire lines;*
- (iv) *wireless communications;*
- (v) *construction of fencing, boundary marks or pillars, bridges and culverts, dams, waterholes, trenches and pipelines;*
- (vi) *establishment of zoo and safaris, referred to in the Wild Life (Protection) Act, 1972, owned by the Government or an Authority, in forest areas other than Protected Areas;*
- (vii) *eco-tourism facilities included in the Forest Working Plan or Wildlife Management Plan or Tiger Conservation Plan or Working Scheme of that area; and*
- (viii) *any other like purposes, which the Central Government may, by order, specify. ’;*

- (2) The Central Government may, by order, specify the terms and conditions subject to which any survey, such as, reconnaissance, prospecting, investigation or exploration including seismic survey, shall not be treated as non-forest purpose.

3. Constitution of Advisory Committee — The Central Government may constitute a Committee consisting of such number of persons as it may deem fit to advise that Government with regard to

- (i) the grant of approval under section 2; and
- (ii) any other matter connected with the conservation of forests which may be referred to it by the Central Government.

3A. Penalty for contravention -

Whoever contravenes or abets the contravention of any of the provisions of section 2, shall be punishable with simple imprisonment for a period, which may extend to fifteen days.

3B. Offences by the Authorities and Government Departments— (1) Where any offence under this Act has been committed -

- (a) by any department of Government, the head of the department; or
- (b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority;

shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was

committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

3C. Power of Central Government to issue directions— The Central Government may, from time to time, issue such directions, to any authority under the Central Government, State Government or Union territory or any organization, entity or body recognized by the Central Government, State Government or Union territory Administration, as may be necessary for the implementation of this Act.

4. Power to make rules — (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

5. Repeal and saving -

(1) The Forest (Conservation) Ordinance, 1980 is hereby replaced.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

VAN (SANRAKSHAN EVAM SAMVARDHAN) RULES, 2023

NOTIFICATION

New Delhi, the 29th November, 2023

G.S.R. 869 (E). - In exercise of the powers conferred by sub-section (1) of section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (69 of 1980) and in supersession of the Forest (Conservation) Rules, 2022, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

1. Short title, extent and commencement. - (1) These rules may be called the Van (Sanrakshan Evam Samvardhan) Rules, 2023.

(2) They shall come into force on the 1st Day of December 2023.

2. Definitions. - (1) In these rules, unless the context otherwise requires, -

(a) “accredited compensatory afforestation” means a system of proactive afforestation to be used for obtaining prior approval under sub-section (1) of section 2 of the Adhiniyam.

(b) "Adhiniyam" means the Van (Sankashan Evam Samvardhan) Adhiniyam, 1980 (69 of 1980);

(c) “Advisory Committee” means the Advisory Committee constituted under section 3 of the Adhiniyam;

(d) “compensatory afforestation” means afforestation done in lieu of the diversion of forest land for non-forest purpose under the Adhiniyam;

(e) “compensatory levies” includes all money and funds specified in clauses (iii) and (iv) of sub-section (3) of section 4 of the Compensatory Afforestation Fund Act, 2016 (38 of 2016);

(f) “Conservator of Forests” means Conservator of Forests, Chief Conservator of Forests, the Regional Chief Conservator of Forests or an officer equivalent to Conservator of Forests appointed by the State Government or Union territory Administration to hold the charge of a forest circle having jurisdiction over the forest land for which the prior approval of the Central Government is required;

(g) “Deputy Director General of Forests (Central)” means head of the Regional Office appointed by the Central Government;

(h) “dereservation” means an order issued by the State Government or Union territory Administration or any authority thereof, for change in the legal status of a land statutorily or otherwise recognised as forest to any other category of land;

(i) “diversion” means an order issued by the State Government or Union territory Administration or any authority thereof for the use of any forest land for non-forest purpose or assignment of a lease of any forest land for non-forest purpose;

(j) "District Collector" includes Deputy Commissioner, to hold the charge of the Administration of the revenue district having jurisdiction over the forest land for which the prior approval of the Central Government under the Adhiniyam is required;

- (k) “Divisional Forest Officer” means Divisional Forest Officer, Deputy Conservator of Forests or an officer equivalent to the Divisional Forest Officer or Deputy Conservator of Forests appointed by the State Government or Union territory Administration to hold the charge of a Forest Division having jurisdiction over the forest land for which the prior approval of the Central Government under the Adhiniyam is required;
- (l) “land bank” means the lands identified or earmarked, as the case may be, by the State Government and Union territory Administration for raising compensatory afforestation in lieu of forest land proposed for diversion or diverted under the Adhiniyam;
- (m) “linear project” means project involving linear diversion of forest land for the purposes such as roads, pipelines, railways, transmission lines, slurry pipeline, conveyor belt etc.;
- (n) “National Working Plan Code” means a code prepared by the Central Government for the preparation of Working Plans;
- (o) “Nodal Officer” means any officer not below the rank of Chief Conservator of Forests, authorised by the State Government or Union territory Administration, as the case may be, or the senior most officer in the Forest Department of the concerned Union territory, if there is no post of Chief Conservator of Forests or above in the Department, for the purpose of implementation of the Adhiniyam and rules thereof and to deal with and to make correspondence with the Central Government, in the matter of forest conservation;
- (p) “Project Screening Committee” means the Project Screening Committee constituted under rule 8;
- (q) “Regional Empowered Committee” means the Regional Empowered Committee constituted under sub-rule (1) of rule 6;
- (r) “Regional Office” means a Regional Office established by, and controlled by the Central Government for the purpose of these rules;
- (s) “survey” means any activity to be taken up prior to initiating commissioning of a project or any activity undertaken for the purpose of exploring, locating or proving mineral deposits including coal, petroleum and natural gas before carrying out actual mining in the forest land, that includes survey, investigation, prospecting, exploration, including drilling therefor, etc.;
- (t) “technological tool” means Geographical Information System based digital tools such as Decision Support System facilitating the decision making process of proposal seeking prior approval under the Adhiniyam;
- (u) “user agency” means any person, organisation or legal entity or company or Department of the Central Government or State Government or Union territory Administration submitting a proposal under section 1 of the Adhiniyam;
- (v) “working permission” means permission granted to linear projects before final approval to mobilise the resources to commence the preliminary project work other than black topping, concretisation, laying of railway tracks, charging of transmission lines, etc. or as specified in the in-principle approval;
- (w) “Working Plan” means the document prepared as per the provisions of the National Working Plan Code published by the Central Government from time to time and having

prescriptions for scientific management of the forests of a particular Forest Division for a specified period;

(2) Words and expressions used herein and not defined in these rules but defined in the Adhiniyam shall have the same meaning as respectively assigned to them in the Adhiniyam.

3. Constitution of Advisory Committee - (1) The Central Government may, by an order, constitute an Advisory Committee to advise the Central Government with regards to the grant of approval under sub-section (1) of section 2 in respect of proposals referred under sub-rule (2) of rule 10; and any matter connected with the conservation of forests referred to the Advisory Committee by the Central Government.

(2) The Advisory Committee shall consist of the following persons, namely: -

- (a) Director General of Forests, Ministry of Environment, Forest and Climate Change – Chairperson;
- (b) Additional Director General of Forests, dealing with the forest conservation in the Ministry of Environment, Forest and Climate Change – Member;
- (c) Additional Director General of Forests, dealing with wildlife in the Ministry of Environment, Forest and Climate Change – Member;
- (d) Additional Commissioner (Soil Conservation), Ministry of Agriculture and Farmers' Welfare – Member;
- (e) Three non-official experts to be nominated by the Central Government representing one each from the fields of ecology, engineering and development economics – members;
- (f) Inspector General of Forests dealing with forest conservation and Adhiniyam thereof – Member-Secretary

(3) The Chairperson may co-opt the domain experts as special invitees to a meeting of the Advisory Committee.

(4) The Chairperson shall preside over the meeting of the Advisory Committee and in his absence, the Additional Director General of Forests, dealing with forest conservation, in the Ministry of Environment, Forest and Climate Change shall preside over the meeting.

4. Terms and conditions of non-official Members of Advisory Committee. –

(1) A non-official Member shall hold his office for a period of up to two years from the date of his nomination or as specified by the Central Government.

(2) A non-official Member shall cease to hold office if he becomes of unsound mind, or insolvent or is convicted for an offence which involves moral turpitude.

(3) A non-official Member may be removed from his office if he fails to attend three consecutive meetings of the Advisory Committee without any sufficient cause or reason.

(4) Any vacancy caused by any reason mentioned in clauses (b) and (c) shall be filled by the Central Government for the remaining term of two years.

(5) The non-official Members of the Advisory Committee shall be entitled to a travelling allowance and daily allowance as are admissible to an officer of the Government of India holding Group 'A' post.

(6) Provided that where a Member of the Parliament or a Member of a State Legislature has been appointed as a member of the Advisory Committee, he shall be entitled to the travelling allowance and daily allowances in accordance with the Salary, Allowances and

Pension of Members of Parliament Act, 1954 (30 of 1954) or the respective provisions of law pertaining to the member of the concerned State Legislature, as the case may be.

5. Conduct of business of the Advisory Committee.- (1) The Chairperson of the Advisory Committee shall call the meeting of the Committee at least once a month, whenever considered necessary;

(2) the meeting of the Advisory Committee shall ordinarily be held at New Delhi except when the Chairperson considers it necessary to inspect the proposed land, then the Chairperson may direct the meeting to be held at a place from where the proposal can be inspected.

(3) the quorum of the meeting of the Advisory Committee shall be five including the Chairperson.

(4) The Member-Secretary shall prepare an agenda of the meeting and present the proposals and matters referred to the Advisory Committee by the Central Government.

(5) The Advisory Committee shall examine in its meeting the proposal or the matter and, in urgent cases, the Chairperson may direct the proposal or the matter to be sent to the members for their opinion, which shall be furnished to the Committee within the stipulated time.

(6) the user agency may be allowed to attend the meeting of the Advisory Committee for such duration as may be necessary to furnish such information or clarify any issue which may pertain to it.

(7) After the examination of the proposal or the matter, the Advisory Committee shall make its recommendation/advise to the Central Government.

6. Constitution of Regional Empowered Committee. - (1) The Central Government may, by an order, constitute a Regional Empowered Committee at each of the Regional Offices to examine proposals referred to it under sub-rule (3) of rule 10 and grant approval or rejection of proposals under sub-section (1) of section 2.

(2) The Regional Empowered Committee at each of the Regional Offices shall consist of the following persons, namely: -

(a) Deputy Director General of Forests (Central) or an officer nominated by the Central Government – chairperson;

(b) Three non-official members from amongst eminent persons who are experts in the field of forestry and allied disciplines – members;

(c) The senior-most officer amongst officers of the rank of Conservator of Forests and Deputy Conservator of Forests in the Regional Office – member-secretary.

(3) The chairperson of the Regional Empowered Committee may co-opt the domain experts as special invitees to the meeting.

(4) One representative each from the Forest Department and Revenue Department of the State or the Union territory Administration, not below the rank of Director to the Government of India, shall be invited by the Regional Empowered Committee to attend the meeting as a special invitee, in the examination of the proposals.

(5) Terms and conditions of non-official members of Regional Empowered Committee.-

- (1) A non-official member shall hold his office for a period of up to two years from the date of his nomination.
- (2) A non-official member shall cease to hold office if he becomes of unsound mind, insolvent, or is convicted for an offence involving moral turpitude.
- (3) A non-official member may be removed from his office if he fails to attend three consecutive meetings of the Committee without any sufficient cause or reason.
- (4) Any vacancy of a member in the Regional Empowered Committee caused by any reason mentioned in sub-rules (2) and (3) shall be filled by the Central Government for the remaining term of the member in whose place vacancy has arisen.
- (5) The non-official members of the Regional Empowered Committee shall be entitled to a travelling allowance and daily allowance as are admissible to an officer of the Government of India holding Group 'A' post carrying the same scale of pay.
- (6) Provided that where a Member of the Parliament or a Member of a State Legislature has been appointed as a member of the Advisory Committee, he shall be entitled to the travelling allowance and daily allowances in accordance with the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954) or the respective provisions of law pertaining to the member of the concerned State Legislature, as the case may be.

7. Conduct of business of Regional Empowered Committee. - The Regional Empowered Committee shall conduct its business as follows, namely:-

- (1) The chairperson of the Regional Empowered Committee shall hold the meeting whenever considered necessary, but not less than once a month.
- (2) The meetings of the Regional Empowered Committee shall be held at the headquarters of the Regional Office:

Provided that where the chairperson of the Regional Empowered Committee is satisfied that inspection of site of forest land proposed to be used for non-forest purposes shall be necessary or expedient in connection with the consideration of the proposal referred, he may direct that the meetings of the Regional Empowered Committee be held at a place other than headquarters of the Regional Office for such inspection of site;

(3) The chairperson of the Regional Empowered Committee shall preside over the meeting of the Regional Empowered Committee and in his absence, Deputy Director General of Forests holding the charge of other Regional Office or Inspector General of Forests dealing with the matter related to the Adhiniyam, as may be authorised by the Central Government, may chair the meeting of the Regional Empowered Committee.

(4) Every proposal referred to the Regional Empowered Committee for advice or decision shall be considered in the meeting of the Regional Empowered Committee:

Provided that in urgent case, the chairperson of the Regional Empowered Committee may direct that documents may be circulated and sent to the members of the Regional Empowered Committee for their opinion within the stipulated time.

(5) The quorum of the meeting of the Regional Empowered Committee shall be three.

(6) The user agency may be allowed to remain present for such duration during a meeting as may be necessary to furnish such information or clarify any issue which may pertain to it.

(7) The member-secretary shall prepare agenda of the meeting and present the proposals and matters connected with the Adhiniyam before the committee for making appropriate recommendations and decisions thereafter.

8. Constitution of Project Screening Committee. - (1) The State Government and Union territory Administration may, by an order, constitute a Project Screening Committee to examine the completeness of the proposal submitted under clauses (i), (ii) or (iii) of sub-section (1) of section 2 of the Adhiniyam.

(2) The Project Screening Committee shall consist of the following persons, namely:-

- a. Nodal Officer – chairperson;
- b. Concerned Chief Conservator of Forests/ Conservator of Forests – member;
- c. Concerned Divisional Forest Officer- member;
- d. Concerned District Collector or his representative (Not below the rank of Deputy Collector) –member;
- e. Divisional Forest Officer in the office of Nodal Officer- member-secretary

(3) The Project Screening Committee shall meet at least twice every month and the quorum of the meeting of the Project Screening Committee shall be three.

(4) The Project Screening Committee shall, after examination of the proposals, make recommendation to the State Government or Union territory Administration, as the case may be.

9. Proposals for prior approval of Central Government - (1) The approval shall be accorded by the Central Government in two stages, namely, (i) ‘In- Principle’ approval; and (ii) ‘Final’ approval.

(2) The user agency shall submit an application to the State Government or Union territory Administration for approval of the Central Government under sub-section (1) of section 2 of the Adhiniyam for dereservation of forest land, use of forest land for non-forest purposes or for assignment of lease online, through the web portal of the Central Government.

(3) A proposal identity number shall be generated online for the proposal submitted by the user agency and the said identity number shall be used for all future references;

(4) The copy of the proposal shall be simultaneously forwarded to the concerned Divisional Forest Officers, District Collectors, Conservator of Forests, Chief Conservator of Forests and the Nodal Officer of the State Government or Union territory Administration each of whom shall independently undertake preliminary examination of the completeness of documentation of the proposal.

(5) The Project Screening Committee shall examine the proposal received from the State Government or Union territory Administration, except proposals involving forest land of five hectares or less, that the proposal is complete in all respects and the proposed activity is not in any restricted area or category.

(6) The Project Screening Committee, for the purpose of screening, may call the user agency for clarification or additional documents, if any.

(7) The Project Screening Committee shall examine the proposal for its completeness and correctness and ensure that deficiencies in the proposal, if any, are identified and the member-secretary shall inform in this regard to the user agency.

(8) The proposals returned to the user agency shall be re-submitted after addressing the deficiency, as identified under sub-rule (7) above, within a period of ninety days, failing which the proposal shall stand de-listed.

(9) In case the user agency submits the information within the given time the proposal will be re-examined by the Project Screening Committee and in case the proposal is not complete in all respect then the same will be de-listed for the reasons to be recorded in writing:

Provided that the after de-listing of the proposal by the Project Screening Committee, the user agency, after addressing the deficiencies, can re-list the proposal only once using the same proposal identity number, as generated under sub-rule (2) above, which will again be examined by the PSC as per procedure given in sub-rule (5) to (7) above and in case the proposal is found still incomplete, it will be rejected and deleted permanently from the portal.

(10) The complete proposal with the proposal identity number shall be forwarded to concerned Divisional Forest Officer concerned, District Collectors, Conservator of Forests or Chief Conservator of Forests for field verification.

(11) Where the forest land or part thereof included in the proposal is not under the management control of the Forest Department, the District Collector shall get the land schedule and map of the forest land included in the proposal authenticated online through joint verification by officers of the Revenue Department and Forest Department.

(12) In addition to every proposal verified in the field by the Divisional Forest Officer concerned, field inspection shall be simultaneously undertaken for every proposal that involves more than forty hectares of forest land by the Conservator of Forests concerned and for every proposal that involves more than hundred hectares of forest land by the Nodal Officer.

(13) The proposal, except involving forest land of five hectares or less, shall come up for consideration of the Project Screening Committee within the period specified in Schedule I, annexed to these rules, from submission of the completed proposal under sub-rule (8), or (9) or (11), as the case may be, and the Project Screening Committee shall examine the feasibility of the proposal for the purpose of recommending it to the State Government or Union territory Administration along with mitigation measures to be adopted by the user agency:

Provided that the Project Screening Committee may seek from the user agency any clarification, additional detail or modification of the proposal in terms of change in forest land proposed for diversion on account of reasons such as minimising the requirement of forest land or minimising adverse impact on forest and wildlife, change in compensatory afforestation land proposed or change in measures proposed to be adopted by the user agency to mitigate the adverse impact of the project, and for this purpose it may ask the user agency to make a presentation:

Provided further that the proposal shall be reconsidered by the Project Steering Committee in case of timely submission of complete information and clarification and additional detail by the user agency online and in case the user agency modifies the original proposal substantially and makes major changes such as change in the forest land or land use plan, the Project Steering Committee may return the proposal to complete the steps given

in sub-rule (7) to (11) and therefore the steps in this sub-rule shall also be repeated in such cases.

(14) Where the user agency fails to submit correct information, additional detail or a modified proposal within the period as specified, the proposal shall stand rejected:

Provided that if the user agency satisfies the Project Screening Committee that the reason for the delay was beyond its control, the Project Screening Committee may reconsider the proposal, after the reasons to be recorded in writing and recommend it to the State Government or Union territory Administration, as the case may be;

(15) The proposal involving forest land of up to five hectares, shall after their examination at the level of Divisional Forest Officer be forwarded by him directly to the Nodal Officer and the Nodal Officer shall forward such proposals to the State Government or Union territory Administration along with his recommendations:

Provided that Division Forest Officer, after receiving the proposals from the user agency, shall assess their completeness and incomplete proposal shall be returned to the user agency for re-submitting it with complete information.

(16) The proposal involving forest land of more than five hectares, shall be forwarded by the Nodal Officer, with the approval of the Principal Chief Conservator of Forests, to the State Government or Union territory Administration, along with the Project Screening Committee's recommendation and the same shall also be forwarded to the Regional Office.

(17) Where the State Government or Union territory Administration, as the case may be, decides not to dereserve, divert for non-forest purposes or assign on lease the forest land as indicated in the proposal, the same shall be intimated to the user agency by the Nodal Officer.

(18) Where the State Government or Union territory Administration agrees 'In-Principle' to dereserve the forest land, divert for non-forest purposes or assign on lease the forest land as indicated in the proposal shall forward its recommendation to the Central Government.

10. In-Principle approval of the proposal.-

(1) Except the proposals referred to in sub-rule (2), all proposals related to.-

(i) linear projects;

(ii) hydro electric power projects of upto 25 MW capacity proposed in the river basin where cumulative impact assessment to assess the carrying capacity of the river basing has been done

(ii) forest land up to forty hectares; and

(iii) use of forest land having canopy density up to 0.7 irrespective of their extent for the purpose of survey which are not covered under the exemptions provided under clause (iii) of sub-section (1) of section 2 of the Adhiniyam and Guidelines issued thereunder;

shall be examined in the Regional Office and disposed off in the manner specified in sub-rule (3).

(2) All proposals, other than those referred to in sub-rule (1) and following proposals, namely:-

(i) dereservation;

- (ii) mining;
 - (iii) hydro electric power projects of more than 25 MW and those falling in a river basin where cumulative impact assessment study to assess the carrying capacity of river basin has not been done or policy decision on allowing the projects in a river basin has not been taken by the Central Government;
 - (iv) regularisation of encroachment;
 - (v) ex-post facto approval involving violation of the provisions of the Adhiniyam;
- shall be examined and disposed of by the Central Government in the manner specified under these rules.

Provided that, no approval is required for assignment of petroleum exploration licence or petroleum mining lease where the physical possession or breaking of forest land is not involved:

(3) The proposals received under sub-rule (1) shall be examined by the Regional Office in the following manner, namely:-

(i) all proposals involving forest land up to five hectares, shall be examined by the Regional Office for its completeness and after further enquiry or site inspection, as deemed necessary and giving due regard to the aspects listed under clause (ii) of sub-rule (5), 'In-Principle' approval or rejection may be granted by the Regional Office by recording the reasons.

(ii) all linear proposals involving forest land of more than five hectares, all proposals for use of forest land having canopy density upto 0.7 for the purpose of survey irrespective of their extent and all other proposals involving the use of more than five hectares and up to forty hectares forest land, shall be referred, after examination of its completeness, by the Regional Office to the Regional Empowered Committee.

(iii) the Regional Empowered Committee shall examine all proposals referred to it under clause (ii) and after further enquiry or site inspection as deemed necessary and giving due regard to the aspects listed under clause (ii) of sub-rule (5), may grant 'In-Principle' approval or reject the same by recording reasons.

(iv) The decisions taken by the Regional Empowered Committee or the Deputy Director General of Forests to grant 'In-principle' approval or to reject a proposal, in accordance with the power delegated under this rule, as and when necessary or required, may be reviewed by Central Government and decision taken by the Central Government in such matters shall be the final.

(4) Site inspection report shall be prepared for proposals specified in sub-rule (2) by the Regional Office and the same shall be submitted to the Central Government for consideration by the Advisory Committee.

(5) The proposals received by the Central Government shall be examined in the following manner, namely:-

(i) all proposals under sub-rule (2) along with the site inspection report as required under sub-rule (4) or as asked by the Central Government, shall be referred, after examination of its completeness, to the Advisory Committee.

(ii) the Advisory Committee shall examine all proposals referred to it in clause (i), giving due regards, but not limited to, the following, and after further enquiry, as deemed necessary, shall make recommendation to the Central Government for consideration for approval:-

(a) the proposed use of the forest land is not for any non-site specific purpose such as agricultural purpose, office or residential purpose or for the rehabilitation of persons displaced for any reason;

(b) the State Government or the Union territory Administration, as the case may be, has certified that it has considered all alternatives and that no other alternative in the circumstances is feasible and that the required area is the minimum needed;

(c) the State Government or the Union territory Administration, as the case may be, before making his recommendation, has considered all issues having direct and indirect impacts on the diversion of forest land on the forest, wildlife and the environment;

(d) concerned mandates under the National Forest Policy;

(e) whether adequate justification has been given and appropriate mitigation measures have been proposed by the State Government or the Union territory Administration, as the case may be, if the forest land proposed to be used for non-forest purposes forms part of a national park, wildlife sanctuary, tiger reserve, designated or identified tiger or wildlife corridor, or habitat of any endangered or threatened species of flora and fauna or of an area lying in the severely eroded catchment; and

(f) the State Government or the Union territory Administration, as the case may be, undertakes to provide at its cost or at the cost of the user agency the requisite extent of appropriate land, as per rule 13, for the purpose of carrying out compensatory afforestation.

(6) While making recommendations under sub-rule (5), the Committee may also impose conditions or restrictions and such mitigation measures, which in its opinion would offset the adverse environmental impact of diversion of forest land under the proposal.

(7) The Central Government shall, after considering the recommendation of the Advisory Committee, grant 'In-Principle' approval subject to fulfilment of stipulated conditions or reject and communicate the same to the State Government or the Union territory Administration, as the case may be, and to the user agency.

(8) In case the proposal is found incomplete or information provided is found to be incorrect after its examination, the Central Government shall inform the State Government or Union territory Administration and user agency for furnishing the required information within a specified period.

(9) The State Government or Union territory Administration on receipt of communication under sub-rule (8), may furnish the complete information, after which the proposal shall be considered for 'In-Principle' approval under these rules:

Provided, if the information sought pertains to the user agency, the user agency may directly furnish the requisite information to the Central Government with a copy to the State Government or Union territory Administration, and upon receipt of such information from the user agency, the Central Government, if it considers necessary,

may seek comments of the concerned State Government or Union territory Administration, as the case may be, on the information furnished by the user agency or consider granting 'In-Principle' approval.

(10) The State Government or the Union territory Administration, if so desire, after obtaining the 'In-principle' approval of linear proposal and deposition of compensatory levies such as compensatory afforestation and Net Present Value and cost of mitigation plans such as of the Wildlife Management Plan and Soil and Moisture Conservation Plan, as applicable, notification of the land identified for raising compensatory afforestation as Protected Forest under Indian Forest Act, 1927 (16 of 1927) or local forest Act and compliance of other statutes including the Schedule Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), may grant 'working permission' for the commencement of project work before grant of 'Final' approval.

11. Final approval of the proposal.-

(1) The Nodal Officer may, after receipt of the 'In-Principle' approval from the Central Government, communicate the same to the Divisional Forest Officers, District Collectors and Conservator of Forests.

(2) On receipt of a copy of the 'In-Principle' approval, the Divisional Forest Officer shall prepare a demand note containing the item-wise amount of compensatory levies, as applicable, to be paid by the user agency and communicate the same to the user agency, along with a list of documents, certificates and undertakings required to be submitted by them in compliance with the conditions stipulated in 'In-Principle' approval.

(3) The user agency shall, after receipt of the communication, make payment of compensatory levies and hand over the land identified for compensatory afforestation, a compliance report along with copies of documentary evidence including undertaking and certificate in respect of the payment of compensatory levies and handing over of compensatory afforestation land to the Divisional Forest Officer.

(4) The Divisional Forest Officer, after having received the compliance report as referred to in sub-rule (3), shall examine its completeness and make his recommendations on the compliance report and forward the same to the Nodal Officer.

(5) the Nodal Officer, after having received the compliance report, ensuring its completeness and obtaining approval of the Principal Chief Conservator of Forests of the State Government or head of the Department in case of Union territory Administration, shall forward such report with his recommendations to the State Government or Union territory Administration, as the case may be.

(6) The Central Government after having received the compliance report and ensuring its completeness may accord 'Final' approval under sub-section (1) of section 2 of the Adhiniyam and communicate such decision to the State Government or Union territory Administration and the user agency.

(7) The State Government or Union territory Administration, as the case may be, after receiving the 'Final' approval of the Central Government under sub-section (1) of section 2 of the Adhiniyam, and after fulfilment and compliance of the provisions of all other Acts and rules made thereunder, as applicable including ensuring settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest

Rights) Act, 2006 (2 of 2007), shall issue order for diversion, assignment of lease or dereservation, as the case may be.

(8) The final order of dereservation under clause (i) of sub-section (1) of section 2 of the Adhiniyam, wherever accorded, shall be published in the official Gazette by the State Government or Union territory Administration, as the case may be, informing dereservation of the forest land;

(9) The whole process of obtaining approval shall be carried out in the online portal developed for this purpose.

(10) Where compliance of condition imposed in the 'In-principle' approval is awaited from the State Government or Union territory Administration, as the case may be, for more than two years, the 'In-Principle' approval shall be deemed to be null and void:

Provided the Central Government may, for the reasons to be recorded in writing, in respect of proposals involving forest land of more than thousand hectares, where 'In-Principle' approval has been obtained, may consider grant of phase-wise 'Final' approval by the competent authority subject to compliance in respect of-

(a) payment of compensatory levies and notification of land identified and accepted for raising Compensatory Afforestation, proportional to the part area for which compliance is submitted; and

(b) any other specific condition that the Central Government may deem fit to have been complied with.

(11) After issue of final approval under sub- rule (7) and Gazette notification under sub-rule (8) the forest land concerned may be handed over or assigned, as the case may be, to the user agency by the State Government or Union territory Administration.

(12) The Regional Office shall monitor the compliance of all conditions imposed at the time of granting 'In-Principle' approval and the State Government or Union territory Administration and the user agency shall also monitor, at least once every year, the compliance of conditions imposed during 'In-Principle' approval and upload the monitoring report in the online portal.

(13) The entire process for processing the proposals by the various authorities in the State shall be completed within the time limit specified in **Schedule-I** appended to these rules.

12. Proposal seeking prior approval of Central Government for working plan.-

(1) The Nodal Officer of the State Government or Union territory Administration shall submit the draft Working Plan of a Forest Division, duly prepared in accordance with the provisions of the National Working Plan Code, along with the recommendation of the State Consultative Committee, in the online portal for prior approval of the Central Government.

(2) The draft Working Plan shall include, *inter alia*, details of forest land diverted, corresponding Compensatory Afforestation lands and status of afforestation thereon.

(3) the draft Working Plan submitted to the Central Government shall be examined by the Regional Office concerned for its conformity with National Working Plan Code, the National Forest Policy and with preamble of Adiniyam for conservation and augmentation of forests and the Regional Office may accord prior approval to the draft Working Plan along with conditions or without conditions or accord approval along with modification

of the provision contained in the draft Working Plan and for a period as it deems fit, or reject the same by recording the reasons therefor.

(4) The State Government or Union territory Administration or its designated officer shall carry out the prescriptions of the Working Plan to which the approval has been accorded by the Regional Office with respect to all or specific provision of the Working Plan and for the period for which the Working Plan has been approved.

(5) The State Government or Union territory Administration shall undertake a mid-term review of the approved Working Plan and submit the review report along with its recommendation to the Regional Office and the Regional Office may, after examination, modify the condition of approval or issue a fresh prior approval by modifying the provision of the previously approved Working Plan for the remaining period or reject the recommendations of mid-term review by recording reasons therefor.

(6) The Regional Office may also consider and approve eligible Annual Working Schemes, in case submitted by the State Government or Union territory Administration.

(7) All proposals under clause (iv) of sub-section (1) of section 2, irrespective of the size of forest land involved, shall be submitted online by the State Government or Union territory Administration to the concerned Regional Office.

(8) The proposals received under sub-rule (1) shall be examined by the Regional Office and after enquiry, the Regional Office may grant approval or reject the same by recording the reasons thereof;

(9) The proposals involving whole or part of forest land bearing a canopy density of 0.4 or more or proposals involving clear-felling of forest land of size more than twenty hectares in plains and ten hectares in hills irrespective of canopy density, shall be forwarded to the Regional Empowered Committee and the Regional Empowered Committee shall deal in the manner specified under these rules and while examining the proposal, the Regional Office shall ensure that the final decision is in conformity with the National Working Plan Code, the National Forest Policy and with preamble of Adiniyam for conservation and augmentation of forests.

(10) For the purpose of these rules “clear-felling of forest land” means removal of all natural vegetation in whatever form occurring, by felling, uprooting or burning them and removing them from the forest land over one hectare in size or more, but other types of felling of trees of specified size or species, including their selection felling or coppice felling shall not be considered as clear felling.

13. Creation of Compensatory Afforestation.- (1) An user agency shall provide land which is neither notified as forest under the Indian Forest Act, 1927 (16 of 1927) or any other law nor managed as forest by the Forest Department and it shall also bear the cost of raising compensatory afforestation over such land and the requirement of Compensatory Afforestation land shall be as per the **Schedule-II** annexed to these rules:

Provided that in case the non-forest land or portion thereof provided by the user agency is not fit for raising compensatory afforestation of a specified density, then additional compensatory afforestation shall be raised on a degraded notified or unclassified forest land under the management control of the Forest Department which is twice in size of such shortfall in the given compensatory afforestation land and the user agency shall also bear the additional cost on such account:

Provided further that if the non-forest land being made available for compensatory afforestation already bears vegetation of 0.4 canopy density or more, there shall not be an additional requirement of planting of trees on such land but a programme for improvement of the forest crop shall be implemented by the Forest Department in a time-bound manner:

Provided also in exceptional circumstances when the suitable land required for compensatory afforestation under this clause is not available and the certificate to this effect is given by the State Government or Union territory Administration, as the case may be, the compensatory afforestation may be considered on degraded forest land which is twice in extent to the area proposed to be diverted in case of the Central Government agencies or Central Public Sector Undertakings on case to case basis:

Provided also in exceptional circumstances when the suitable land required for compensatory afforestation under this clause is not available, and the certificate to this effect is given by the State Government or Union territory Administration, as the case may be, the compensatory afforestation may be considered on degraded forest land which is twice in extent to the area proposed to be diverted in case of State Public Sector Undertakings for captive coal blocks on case to case basis:

Provided also in case the user agency acquires any non-forest land for the execution of the project, the exceptions in case of Central Government agencies, Central Public Sector Undertakings and State Public Sector Undertakings as above shall not be applicable.

(2) The specified density for raising compensatory afforestation under this sub-rule shall be such as to develop, a forest of a minimum canopy density of 0.4 or more in the fifth year of start of compensatory afforestation operation, and the area has sufficient vegetation stock to enable it to mature into land with canopy density of minimum 0.7.

(3) In case of non-availability of the non-forest land, the compensatory afforestation can also be raised over the following lands, which will be provided minimum double in extent of the area being diverted or difference between the forest land being diverted and the available non-forest land, as the case may be, is made available and they are notified as Protected Forests under the Indian Forest Act, 1927 (16 of 1927) or local Acts prior to 'Final' approval:

(a) revenue forest lands i.e. land recorded as forest in the Government records but not notified as forest under any law and not managed by the Forest Department viz. revenue lands or zudpi jungle or chhote-bade jhar ka jungle or jungle-jhari land or civil-soyam or orange forest lands and all other such categories of forest lands, provided they are transferred and mutated in the name of State Forest Department;

(b) the degraded Unclassed State Forests in the State of Arunachal Pradesh, shall be considered for compensatory afforestation provided they are transferred and mutated in the name of State Forest Department;

(c) the waste lands in the State of Himachal Pradesh, falling under the category of Protected Forests but have neither been demarcated on the ground nor transferred and mutated in the name of forest department in the revenue records, provided they are transferred and mutated in the name of State Forest Department;

(d) lands falling under section 4 and 5 of the Punjab Land Preservation Act, 1900, gair mumkin Pahads, gair mumkin darkhtan, in the States of Haryana, Punjab and Himachal Pradesh, which are not under the management and administrative control of the State Forest Department, provided that such lands will be transferred and mutated in the name of State Forest Department, unless as specified and agreed to by the Central Government

to notify them under Indian Forest Act 1927 (16 of 1927), without transferring them to the State Forest Department, on case to case basis;

(4) Special dispensation for raising compensatory afforestation over degraded forest land, minimum double in extent, may be considered in respect of following proposals, namely.-

(a) in the States or Union territory Administrations, having forest area more than 33% of their total geographical area and a certificate on non-availability of suitable non-forest land for raising compensatory afforestation has been furnished by the State Government /Union territory Administration in the format specified under **Schedule-III**, appended to these rules;

(b) transmission line projects;

(c) laying of telephone or optical fibre lines;

(d) mulberry plantation undertaken for silkworm rearing;

(e) extraction of minor materials from the river beds;

(f) construction of link roads, small water works, minor irrigation works, school building, dispensaries, hospital, tiny rural industrial sheds of the Government or any other similar work excluding mining and encroachment cases, which directly benefit the people of the area in hill districts and in other districts having forest area exceeding 50% of the total geographical area, provided diversion of forest area does not exceed 5 hectares;

(g) actual impact zone of the field firing range considered for diversion under the Adhiniyam or 10% of the total forest area diverted in case entire area of the field firing range is proposed for diversion;

(h) any degraded forest land for the purpose of compensatory afforestation, selected by the State Government or the Union territory Administration, under this sub-rule, may be accepted by the Central Government when the crown density of such degraded forest is below 40 percent and such areas is not a natural or managed grassland being used for the management and conservation of wildlife; and

(5) In the following categories of proposals, cost of plantation of ten times the number of trees likely to be felled or specified number of trees as may be specified in the order for diversion of forest land (subject to a minimum no. of 100 plants), shall be levied from the user agency towards compensatory afforestation-

(a) clearing of naturally grown trees in forest land or in portion thereof for the purpose of using it for reforestation;

(b) diversion of forest land up to one hectare; and

(c) Underground mining in forest land without surface rights.

(6) No compensatory afforestation shall be charged in respect of renewal of mining lease for the forest area for which land for compensatory afforestation and cost of plantation has already been paid.

(7) In respect of diversion of forest land earmarked for the maintenance of safety zone along the inner boundary of a mine, the provisions of the raising compensatory afforestation, as applicable in the entire forest area proposed for diversion, shall be applicable in lieu of forest land located in the safety zone.

(8) Non-forest land identified for raising compensatory, contiguous to forest land, located in the wildlife corridors and protected areas shall be incentivised as per the provisions provided in the **Schedule-II** appended to these rules;

14. Management of compensatory afforestation.- (1) The land specified under sub-rule (1) of rule 13, shall be demarcated by concrete pillars of suitable size and handed over, free from all encumbrances to the State Forest Department or Union territory Forest Department and the same shall be notified as protected forest under section 29 of Indian Forest Act, 1927 (16 of 1927) or under any other law for the time being in force before the Final approval is granted under the Adhiniyam.

(2) The land identified and earmarked for compensatory afforestation shall be treated and afforested by the State Government or Union territory Administration or user agency as per the compensatory afforestation plan approved as part of the said forest diversion proposal and the work of compensatory afforestation shall start within two years of issue of order of diversion of the corresponding forest land and the Central Government may issue guidelines on the modalities of compensatory afforestation, including agencies that may undertake compensatory afforestation.

(3) Subject to the consent of the State Governments or Union territory Administrations, in case the forest land to be diverted is in a hilly or mountainous State or Union territory having forest cover of more than two-third of its geographical area or situated in any other State or Union territory having forest cover of more than one-third of its geographical area, creation of compensatory afforestation, accredited compensatory afforestation and land banks may be taken up in another State or Union territory Administration:

Provided that, the money towards compensatory afforestation in such cases shall be transferred to the State Compensatory Afforestation Fund of the State or Union territory in which the compensatory afforestation land has been identified and the remaining money of the compensatory levies shall be deposited in the Compensatory Afforestation Fund Management and Planning Authority Fund of the State Government or Union territory Administration in which the forest land has been proposed to be diverted:

Provided further that in cases, where due to unfulfilment of the conditions specified in this sub-rule such as percentage of forest land of the geographical area, it is not possible to raise compensatory afforestation in the same State or Union territory Administration where diversion of forest land is proposed or in other States or Union territory Administration, the Central Government, in public interest, may allow, on case to case basis, compensatory afforestation in other State or Union territory Administration.

(4) (a) A State Government or Union territory Administration as the case may be, for the purpose of compensatory afforestation, may create a land bank under the administrative control of the Department of Forest;

(b) The minimum size of the land bank shall be a single block of twenty five hectares:

Provided that in case a land bank is in continuity of a land declared or notified as forest under the Indian Forest Act, 1927 (16 of 1927) or under any other law for time being in force, protected area, tiger reserve or within a designated or identified tiger or wildlife corridor, there shall be no restriction on size of the land; and

(c) The lands covered under accredited compensatory afforestation earned under sub-rule (5) may be included in the land bank.

(5) (a) The Central Government may formulate an accredited compensatory afforestation mechanism to be used for obtaining prior approval under sub-section (1) of section 2 of the Adhiniyam.

(b) the accredited compensatory afforestation may be earned by a person if he has established afforestation over land on which the Adhiniyam is not applicable and is free from all encumbrances;

(c) an afforestation shall be counted towards accredited compensatory afforestation if such land has vegetation composed predominantly of trees having canopy density of 0.4 or more and the trees are at least five years old;

(d) the accredited compensatory afforestation shall be earned by developing afforestation of one-hectare area with 0.4 or more canopy density, but there shall be no accredited compensatory afforestation for developing an area below 0.4 canopy density or below one-hectare land;

(e) the accredited compensatory afforestation may be swapped for compensatory afforestation proposed under rule (13):

Provided the accredited compensatory afforestation cover a block of minimum of ten hectares and has been fenced as per norms specified for compensatory afforestation in that area:

Provided further that accredited compensatory afforestation over land of any size situated in the continuity of land declared or notified as forest under any law, protected area, tiger reserve or within a designated or identified tiger or wildlife corridor, may be swapped for compensatory afforestation;

(f) the accredited compensatory afforestation earned out of vacation of non-forest lands on account of voluntary relocation of a village from a national park, wildlife sanctuary or tiger reserve and designated or identified tiger or wildlife corridors shall qualify for compensatory afforestation as per **Schedule –II** annexed to these rules, and may be used by a user agency in lieu of compensatory afforestation under rule (13);

(g) the accredited compensatory afforestation identified under this rule shall be demarcated with concrete pillars of suitable size and handed over, free from all encumbrances to Forest Department of the State Government or Union territory Administration and the same shall be notified as protected forest under section 29 of Indian Forest Act, 1927 (16 of 1927) or under the provision of any other law for the time being in force before the Final approval is granted under the Adhiniyam;

(h) The Central Government, from time to time, may issue detailed guidelines on creation of accredited compensatory afforestation, its stock registry and management for the purpose of its swap for compensatory afforestation land and cost of maintenance thereof up to a period specified by the Central Government.

(i) All entities registered for accredited compensatory afforestation shall register with the Green Credit Registry under the Green Credit Policy Implementation Rules, 2023 and besides their eligibility for compensatory afforestation in lieu of diversion of forest land, the accredited compensatory afforestation will also be eligible for allocation of green credits under the Green Credit Policy Implementation Rules, 2023.

15. Proceedings against persons guilty of offences under the Adhiniyam.-

(1) The Central Government may, by notification in official gazette, authorise an officer of the rank of Divisional Forest Officer or Deputy Conservator of Forests and above of the State Government or Union territory Administration concerned, having jurisdiction over the forest land in respect of which any offence under the Adhiniyam is committed or violation of the provisions of the said Adhiniyam has been made, to file complaints against such person or authority or organization, prima-facie found guilty of offence under the Adhiniyam or the violation of the rules made thereunder, in the court having jurisdiction in the matter.

(2) The Central Government, after receiving the information with respect to offence committed or violations made either through State Government or Union territory Administration or authorities or any other source or *suo moto*, shall, after examination, communicate the same to the State Government or Union territory and the authorities concerned under whose jurisdiction the offence under the Adhiniyam has been committed or any provision of the said Adhiniyam has been violated, for filing the complaint against the offenders before the court having jurisdiction and it shall act as a prerequisite for the authorised officer before such complaints are filed within a period of forty five days from the receipt of such communication. The State Government and authorities concerned shall submit a periodic report to Regional Office, from time to time, regarding filing of the complaints.

(3) An Officer of the rank of Assistant Inspector General and above, may be authorized by the Central Government, by notification, to initiate legal proceedings and file complaints, against the offences committed under the Adhiniyam.

(4) The officer authorized by the Central Government in sub-rule (1) and (3) may require any officer or any person or any other authority of the State Government or the Union territory Administration, as the case may be, to furnish to it within a specified period any reports, documents, and any other information related to contravention of the Adhiniyam or the rules made thereunder, considered necessary for making a complaint in any court of jurisdiction and every such State Government or officer or person or authority shall be bound to do so.

16. Miscellaneous.- (1) For the purpose of explanation of government records provided under subsection (1) of section 1A of the Adhiniyam, the State Governments and Union territory Administrations, within a period of one year, shall prepare a consolidated record of such lands, including the forest like areas identified by the Expert Committee constituted for this purpose, unclassed forest lands or community forest lands on which the provisions of the Adhiniyam shall be applicable.

(2) The felling of trees on forest lands approved for use for the non-forest purpose under these rules shall be restricted to a bare minimum and to an unavoidable number and shall be done under the supervision of the local Forest Department and the forest produce obtained therefrom shall be handed over to the local Forest Department for disposal in the manner specified by the State Government or Union territory Administration which shall give preference to distribution to local villagers for meeting their domestic bonafide requirement.

(3) The forest land diverted for non-forest purpose under these rules shall be appropriately surveyed jointly by the user agency and the Forest Department or the land-owning Department,

demarcated on the ground by way of appropriate permanent boundary marks at the cost of the user agency and handed over by the Forest Department or land-owning Department to the user agency prior to starting of any non-forest use.

(4) For the purpose of forest cover under these rules, the figures and description used in the latest India State of Forest Report published by Forest Survey of India shall be referred.

(5) The Central Government may cancel approval accorded in respect of a proposal, with or without the request of the State Government or Union territory Administration and may decide to refund the compensatory levies deposited, on case to case basis.

(6) The conditions imposed by Central Government for diversion of forest land for the non-forest purpose shall not be changed or modified after a period of two years from the date of grant of final approval unless some exceptional circumstances arise or the Central Government considers it necessary to impose any additional clause of compliance.

(7) The proposals on forest land under litigation or *sub-judice* on account of an issue pertaining to the Indian Forest Act, 1927 (16 of 1927), local forest Act or Adhiniyam will be dealt as per the orders of the Courts or Tribunals passed in such cases and the date of applicability of the Adhiniyam in such lands shall be in accordance with the direction, if any, passed by the Courts or Tribunals.

(8) Any proposal which has already been submitted under the provisions of the Forest (Conservation) Rules, 2003 or Forest (Conservation) Rules, 2022 and are currently under consideration of the various authorities in the State Government or Union territory Administration or the Central Government for grant of 'In-principle' or 'Final' approval shall be dealt in the following manner, namely:-

- (i)** Any proposals granted 'In-principle' approval shall be dealt under the provisions of the extant rules and be processed and considered for grant of 'Final' approval without amending the conditions stipulated in the 'In-principle' approval; and
- (ii)** Any provision of the extant rules will be applicable on the proposals which are yet to be granted 'In-principle' approval under the Adhiniyam.

Schedule-I

**TIME LINE FOR PROCESSING OF PROPOSALS SEEKING PRIOR APPROVAL
OF CENTRAL GOVERNMENT**

[See rule 8 (1), rule 9, rule 10 and rule 11]

Processing Authorities		Area (Ha)/working days			
		Up to 5*	5 to 40*	40 to 100*	More than 100*
A. State Level	Project Screening Committee	0	30	30	30
	DCF/District Collector	10	10	10	20
	Site inspections by DCF/CF/Nodal Officer	5	5	20	20
	Processing by Nodal Officer/ PCCF	5	10	15	15
	State Govt.	10	15	15	15
	Sub-Total	30	70	70	100
B. Regional Office	Scrutiny to examine completeness	3	3	3	3
	Examination and processing of the proposal by the Regional Office	5	5	5	5
	Site inspection by Regional Office	0	0	15	15
	Examination and approval by the Regional Empowered Committee	0	20	20	20
	Processing and approval by competent authority (CA)	5	5	5	5
	Communication of approval of CA	2	2	2	2
	Total	15	35	50	50
	Total (A+B)	45	105	120	150
C. MoEFCC	Scrutiny to examine completeness	3	3	4	4
	Examination and processing of the proposal	6	6	5	5

	Site inspection by Regional Office	10	10	20	20
	Advisory Committee	20	20	20	20
	Approval by competent authority (CA)	10	10	10	10
	Communication of approval of CA	1	1	1	1
	Total	50	50	60	60
	Total (A+C)	85	120	160	160

*Time line is prescribed for the proposals which are complete in all respects excluding the time consumed in seeking additional details from the State/UT or User agency.

Proposed Time Line for Grant of 'Final' Approval

Level	Activity	Time (days)
State Level	Issue of demand note for payment of compensatory levies by the user agency	2
	Approval of demand note by the Nodal Officer	3
	Payment of compensatory levies and submission of documents/ certificate by the user agency	5
	Examination of the compliance report by the DFO and forwarding of complete compliance report by DFO to the Nodal Office of Adhiniyam with intimation to the CF/CCF	5
	Examination of compliance report by the Nodal Officer and issue of shortcomings, if any, to the DFO for compliance, or forwarding of the completed compliance report to the MoEFCC / Regional Office	10
	Sub-Total	25
MoEFCC, New Delhi/ Regional Office	Examination of the compliance report, confirmation of remittance of compensatory levies realised from the user agency in to the CAMPA account and issue of shortcomings, if any, or State-II approval	20
	Sub-Total	20
	Grand Total	45

Schedule II

[See rule 13 and rule 14]

Provisions for the requirement of land related to compensatory afforestation

Sl. No.	Description of Compensatory Afforestation Land	Size of Compensatory Afforestation land as compared to forest land to be diverted for non-forest purpose
(1)	(2)	(3)
1.	Land to which provisions of the Adhiniyam are not applicable.	Equivalent.
2.	Land recorded as 'forest' in Government record but does not fulfill all of the following conditions:- (a) notified as forest under any other law for the time being in force (b) managed as forest by Forest Department. (<i>This dispensation is allowed to <u>certain</u> proposals of Central Government and State Government or Union territory Administration only.</i>)	Two times.
3.	Degraded notified or unclassified forest land. (<i>This dispensation is in case of State Public Sector Undertakings for captive coal blocks on case to case basis and Central Government Agencies/Central Public Sector Undertakings on case to case basis involving no acquisition of non-forest land</i>)	Two times
4.	Land, qualifying for Compensatory Afforestation under Sl. No. (1), provided is of size of twenty-five hectares or more in one block. Compensatory Afforestation land of less than ten hectares shall not be accepted unless the requirement of Compensatory Afforestation land is less than ten hectares in which case the user agency has to bear	Five <i>per cent</i> less for every additional block size of ten hectares or part thereof subject to a maximum of twenty-five per cent rebate. This percentage will be applicable only on the additional block size acquired beyond the minimum size of twenty five hectares.

	the additional cost of protection of Compensatory Afforestation so raised for a period of twenty years from the date of planting.	
5.	Land, qualifying for Compensatory Afforestation under Sl. No. (1), that is less than 25 hectares size but more than 10 hectares size in one block If the requirement of Compensatory Afforestation land is less than twenty-five hectares but more than ten hectares in size, the provision of excess land for Compensatory Afforestation shall not be applicable but the user agency has to bear the additional cost of protection of Compensatory Afforestation so raised for a period of twenty years from the date of planting.	Five <i>per cent.</i> more for every five hectares smaller block size or part thereof.
6.	Land qualifying for Compensatory Afforestation under Sl. No. (1) above and is located within the notified boundary of a protected area	Twenty-five <i>per cent.</i> less
7.	Land qualifying for Compensatory Afforestation under Serial No. (1) or (2) and is located in continuity of a notified boundary of a National Park or a Wildlife Sanctuary or area linking one protected area or tiger reserve with another protected area and designated or identified tiger or wildlife corridors.	Fifteen <i>per cent.</i> less.
8.	Land qualifying for Compensatory Afforestation under Sl. No. (1) or (2) and is located adjacent to a forest land notified as forest under Indian Forest Act, 1927 (16 of 1927) or any other law. Accredited Compensatory Afforestation land of any size may be accepted in case it is contiguous to a forest land notified under any law.	Ten <i>per cent.</i> less

9.	Compensatory Afforestation land made available from complete and voluntary relocation of a village/ habitation (situated in non-forest land) from a Wildlife Sanctuary, National Park or Tiger Reserve, to a non-forest land outside such Sanctuary, Park or Reserve or area linking protected area or tiger reserve with another protected area and designated or identified tiger or wildlife corridors, as the case may be.	(a) Exemption from payment of Net Present Value of forest land equivalent to the Compensatory Afforestation land by way of vacation of village or habitation from National Park/ Wildlife Sanctuary/ Tiger Reserve. Note: “Net Present Value” shall have the same meaning as assigned in clause (j) of section 2 of the Compensatory Afforestation Fund Act, 2016 (38 of 2016). (b) Accredited Compensatory Afforestation in the ratio of 1:1.25 (Non-forest land: Accredited Compensatory Afforestation earned) so vacated by a village by way of voluntary relocation (<i>provided that the same shall be notified as part of the Wildlife Sanctuary, National Park or Tiger Reserve and also notified as Protected Forest or Reserved Forest</i>). (c) Additional Accredited Compensatory Afforestation at the rate of 0.5 ha per relocated family.

Note 1: The user agency or Accredited Compensatory Afforestation developer shall ensure that relocation is voluntary.

Note 2: No compensation under relevant schemes of the Central Government or State Government would be payable to such relocatees or user agency or Accredited Compensatory Afforestation developer.

Note 3: The State Government can also use this provision, provided no central assistance on such scheme is availed.

Schedule-III

**CERTIFICATE OF NON-AVAILABILITY OF LAND FOR COMPENSATORY
AFFORESTATION IN THE STATE/UNION TERRITORY TO BE ISSUED BY THE
STATE GOVERNMENT//UNION TERRITORY ADMINISTRATION**

[See rule 13(4)]

No.....

Dated.....

I....., Designation.....(Name of State/ Union
Territory) do here by certify that:

- i.
 - i. Relevant records pertaining to non-forest land, revenue lands, *zudpi jungle, chhote jhar ka jungle, bade jhar ka jungle, jungle jhari land, civil-soyam lands* and all other such categories of forest lands (except the forest land under the management and administrative control of the Forest Department) on which the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are applicable, available in each district of..... (name of the State/UT) have been examined; and
 - ii. I have also conducted such further enquiry as is required to satisfy myself for issue of this certificate. On the basis of examination of relevant records and such further enquiry, as was required for issue of this Certificate, I do hereby certify that non-forest land, revenue lands, *zudpi jungle, chhote jhar ka jungle, bade jhar ka jungle, jungle-jhari land, civil-soyam lands* and all other such categories of forest lands (except the forest land under management and administrative control of the Forest Department) on which the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are applicable, which as per the extant guidelines of the Central Government may be utilized for creation of compensatory afforestation in lieu of forest land diverted for non-forest purpose, is not available in the entire (name of State/UT)

Issued under my hand and seal on this.....day of.....

Signature & Official Seal

F. No. FC-11/118/2021-FC

(Ramesh Kumar Pandey)
Inspect General of Forests

CHAPTER-1

GENERAL CLARIFICATIONS AND COURT ORDERS

1.1 Applicability of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980: The provisions of the Act will be applicable in the following:

- (i) Land that has been declared or notified as a forest in accordance with the provisions of the Indian Forest Act, 1927 or under any other law for the time being in force;
- (ii) Land that is not covered under clause (i) of para 1.1 above i.e. lands which is recorded as forest on or after the 25th October, 1980 in the government record will also be covered under the provisions of the Adhiniyam. However, such government forest land (revenue forest land) not declared or notified under the IFA or local Act which has been changed from forest use to use for non-forest purpose on or before the 12th December, 1996 with the approval of competent authority in the State/UT shall be exempted from the purview of the Adhiniyam as per the *proviso* given under clause (b) of sub-section (1) of newly inserted section 1 A of the Adhiniyam.
- (iii) The proposals on forest land under litigation or *sub-judice* on account of an issue pertaining to the Indian Forest Act, 1927 (16 of 1927), local forest Act or Adhiniyam will be dealt as per the orders of the Courts or Tribunals passed in such cases and the date of applicability of the Adhiniyam in such lands shall be in accordance with the direction, if any, passed by the Courts or Tribunals.
- (iv) The provisions of the Act are not applicable on the tree, plantation and afforestation raised on private lands, except the notified private forests. However, felling of trees, in these private plantations shall, be governed by various State Acts, Rules, and Regulations. Felling of trees in private forests will be as per the working /management plan duly approved by the Government of India.
- (v) For the purpose of explanation of government records provided under subsection (1) of section 1A of the Adhiniyam, the State Governments and Union territory Administrations, within a period of one year, shall prepare a consolidated record of such lands, including the forest like areas identified by the Expert Committee, unclassified forest lands or community forest lands on which the provisions of the Adhiniyam shall be applicable. The record, so prepared shall be updated at regular intervals by State Government and Union territory Administration.

1.2 General Clarifications

- (i) The term 'tree' for the purpose of Adhiniyam will have the same meaning as defined in section 2 of the Indian Forest Act, 1927 and Indian Forest (Amendment) Act, 2017 or in State/ or other forest Act that may be in force in the forest area under question.
- (ii) Development/ construction of facilities which are not of permanent nature, in forest areas for the purpose of ecotourism by Government authorities, as per the

provisions of the approved Working Plan, shall not be considered as non-forestry activity for the purpose of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

- (iii) Eco-tourism activities on the private forest land, ownership of which vest with the private entities, may be allowed subject to the provisions of the Management Plan or Working Plan or Management Scheme, approved by the competent authority prescribed for such private forest lands.
- (iv) ‘Government record’ means record held by Revenue Department or Forest Department of the State Government or Union territory Administration or any authority, local body, community or council recognised by the State Government or Union territory Administration;
- (v) Working permission means permission granted to linear projects before ‘Final’ approval to mobilize the resources to commence the preliminary project work other than black topping, concretization, laying of railway tracks, charging of transmission lines, or any work of permanent nature which entails completion of the project.
- (vi) Any direction, passed by the any court of law, in respect of forest lands falling under the purview of exemptions considered under the Adhiniyam including revenue forest lands put to non-forestry use on or before 12.12.1996, shall be saved and it will be binding on the user agency to obtain prior approval of the Central Government under the Adhiniyam till such a time, the final decision in such matters is passed by the court of law.
- (vii) **De-reservation orders made before 25.10.1980:** The cases in which specific order for de-reservation or diversion of forest lands for any project has been issued by the State Government prior to 25.10.1980, need not be referred to the Central Government. However, in the cases where only administrative approval for the project was issued without specific order of the competent authority regarding de-reservation and/or diversion of forest lands, prior approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 would be necessary.
- (viii) No work/activity can be taken up in the forest land before issue of order for its diversion for the non-forest purpose unless and to the extent permitted in the Van (Sanrakshan Evam Samvardhan) Rules, 2023 or guidelines issued there under.
- (ix) Any diversion of forest land for non-forest purpose is only a “right to use” granted to the User Agency without any change in ownership and legal status of the forest land. As such, the diverted forest land cannot be mortgaged or reassigned or subleased by the User Agency.
- (x) The Regional Offices and MoEF&CC shall raise all their observations or queries, after preliminary examination of the proposal, in one go and no new or fresh queries will be raised subsequently unless indispensable. The subsequent EDS only be raised in case the incomplete or deficit information or documents are received from the State and Union territory Administration and/or if any new information about the proposal has been brought to the knowledge of the Regional Office.

- (xi) The State Government/UT Administration will not impose any additional condition after in-principle approval has been accorded. However, in exceptional situations, giving due justifications, additional condition may be imposed.

1.3 Excerpts from the important Supreme Court orders along with their operational parts:

- (i) **Supreme Court order dated 7.05.1985 : State Of Bihar vs Banshi Ram Modi & Ors in the Hon'ble Supreme Court of India:** We are, therefore, of the view that while before granting permission to start mining operations on a virgin area section 2 of the Act has to be complied with it is not necessary to seek the prior approval of the Central Government for purposes of carrying out mining operations in a forest area which is broken up or cleared before the commencement of the Act".
- (ii) **Supreme Court order dated 11.12.1986: Ambica Quarry Works & Anr vs State Of Gujarat & Ors:** *The primary purpose of the Act which must sub- serve the interpretation in order to implement the Act is to prevent further deforestation. The Central Government has not granted approval. If the State Government is of the opinion that it is not a case where the State Government should seek approval of the Central Government, the State Government cannot apparently seek such approval in a matter in respect of, in our opinion, which it has come to the conclusion that no renewal should be granted. In that view of the matter and the scheme of the Act, in our opinion, the respondents were fight and the appellants were wrong. All interpretations must sub-serve and help implementation of the intention of the Act. This interpretation, in our opinion, will sub-serve the predominant purpose of the Act. In that view of the matter, we are unable to sustain the submissions urged in support of these appeals. The appeals therefore fail and are accordingly dismissed. In view of the facts and circumstances of these appeals, however, we direct the parties to pay and bear their own costs.*
- (iii) **Supreme Court order dated 14.02.2000:** National Parks and Wildlife sanctuaries are to be managed according to approved Management Plan. The Supreme Court has passed an order on 14.02.2000 *restraining removal of dead, diseased, dying or wind-fallen trees, driftwood, and grasses etc. from any National Park or Game Sanctuary.* "
- (iv) **Supreme Court order dated 13.11.2000 : I.A. No. 2 in Writ Petition(C) No. 337 of 1995 in the matter Centre for Environment, Law WWF Vs Union of India and Ors:** Hon'ble Supreme Court directed that '*Pending further orders, no dereservation in forests/sanctuaries/national parks shall be effected*'.
- (v) **Supreme Court order dated 4.08.2006 : Writ Petition(C) No. 202 of 1995 in the matter T.N. Godavarman Thirumulpad Vs. Union of India and Ors. in the Hon'ble Supreme Court of India** The Supreme Court drew procedure for grant of clearances under the Van (Sanrakshan Evam Samvardhan) Adhiniyam and the issuance of TWPs in relation to renewal of mining leases. *The user agency shall submit, in the first instance, to the State Government, proposals seeking renewal of the mining lease under the F.C. Act not less than two years prior to the expiry of the mining lease, except the leases which are due to expire*

before August, 2008, provided applications are made on or before 31st October, 2006.

- (vi) **Supreme Court order dated 4.12.2006: Writ Petition No.460/2004 Goa Foundation V/S Union of India in the Hon'ble Supreme Court of India:** *The Ministry is directed to give a final opportunity to all States/Union Territories to respond to its letter dated 27th May, 2005. The State of Goa also is permitted to give appropriate proposal in addition to what is said to have already been sent to the Central Government. The communication sent to the States/Union Territories shall make it clear that if the proposals are not sent even now within a period of four weeks of receipt of the communication from the Ministry, this Court may have to consider passing orders for implementation of the decision that was taken on 21st January, 2002, namely, notification of the areas within 10 km. of the boundaries of the sanctuaries and national parks as eco-sensitive areas with a view to conserve the forest, wildlife and environment, and having regard to the precautionary principles. If the States/Union Territories now fail to respond, they would do so at their own risk and peril. The MoEF would also refer to the Standing Committee of the National Board for Wildlife, under Sections 5 (b) and 5 (c) (ii) of the Wild Life (Protection) Act, the cases where environment clearance has already been granted where activities are within 10 km zone.*
- (vii) **Supreme Court order dated 6.07.2011: IA Nos.1868, 2091, 2225-2227, 2380, 2568 and 2937 in WRIT PETITION (C) No. 202 of 1995 - Lafarge Umiam matter in Writ Petition(C) No. 202 of 1995 in the matter T.N. Godavarman Thirumulpad Vs. Union of India and Ors. and Lafarge Umiam Mining Ltd Vs Union of India:** *Hon'ble Supreme Court inter-alia passed the guidelines so that fait accompli situations do not reoccur. The important of them are as under:*
- (a) *Greater Role of National Forest Policy, 1988 : Time has come for this Court to declare and we hereby declare that the National Forrest Policy, 1988 which lays down far-reaching principles must necessarily govern grant of permission under Section 2 of the Forest (Conservation) Act, 1980 as the same provides the road map to ecological protection and improvement under the Environment (Protection) Act, 1986. The principles/guidelines mentioned in the National Forest Policy, 1988 should be read as part of the provisions of the Environment (Protection) Act, 1986 read together with the Forest (Conservation) Act, 1980.*
 - (b) *GIS based Decision Support System, tentatively containing inter-alia the district-wise details of the location and boundary of (i) the each plot of land that may be defined as forest for the purpose of the Forest (Conservation) Act, 1980; (ii) the core, buffer and eco-sensitive zone of the protected areas constituted as per the provisions of the Wildlife (Protection) Act, 1972; (iii) the important migratory corridors for wildlife; and (iv) the forest land diverted for non-forest purpose in the past in the district. The Survey of India topo-sheets in digital format, the forest cover maps prepared by the Forest Survey of India in preparation of the successive State of Forest Reports and the conditions stipulated in the approvals accorded under the Forest (Conservation) Act for each case of diversion of forest land in the district*

will also be part of the proposed decision support database.

- (c) *To ensure public accountability, all minutes of proceedings before the Forest Advisory Committee in respect of the Forest (Conservation) Act 1980 should be regularly uploaded on the Ministry's website even before the final approval/decision of the Minister, EF&CC is obtained.*
- (d) *The MoEF will prepare a comprehensive policy for inspection, verification and monitoring and the overall procedure relating to the grant of forest clearance and identification of forests in consultation with the States*
- (ix) **Supreme Court order dated 5.10.2015 : Writ Petition(C) No. 202 of 1995 in the matter T.N. Godavarman Thirumulpad Vs. Union of India and Ors:** *Various applications have been filed by different applicants to exempt them from payment of Net Present Value ('NPV'). Now all those applications will be transferred to MoEFCC by the Registry within 45 days' time from today. The MoEFCC will consider those applications in accordance with law as expeditiously as possible. If, for any reason, any person is aggrieved by the said decision, he shall be free to file an appropriate application/ petition before the National Green Tribunal 'NGT') within 60 days' time from the date of the order passed by the MoEFCC. Liberty is reserved to NGT to condone the delay, if any, in approaching it within the time granted by us if a satisfactory explanation is offered by the applicant/petitioner. With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-III to the note supplied by Shri Harish Salve, learned amicus curiae.*
- (x) **Supreme Court order dated 3.02.2017 : Writ Petition(C) NO. 202 of 1995 in the matter T.N. Godavarman Thirumulpad Vs. Union of India and Ors :** *There is no objection to the recommendations/observations of the CEC. We accept the report of the CEC and clarify and direct that the mining leases having forest area may be renewed only after obtaining prior approval under the Forest (Conservation) Act, 1980 and Rule 24A of the Mineral Concession Rules, 1960 is subject to the compliance of the provisions of the Forest (Conservation) Act, 1980. Needless to say and we direct that this will be applicable to private forests as well.*
- (xi) **Supreme Court order dated 28.01.2019 : IA No. 3924 in Writ Petition (Civil) No. 202 of 1995 :** *MoEF&CC has been authorized to change the the legal status of forest land proposed for rehabilitation of the people from the Protected Areas.*
- (xii) **Supreme Court order dated 21.07.2022 : Civil Appeal No. 10294 of 2013 in the matter Narinder Singh and ors. Vs Divesh Bhutani and Anrs.-** *The lands covered by the special orders issued under Section 4 of PLPA have all the trappings of forest lands within the meaning of Section 2 of the 1980 Forest Act and, therefore, the State Government or competent authority cannot permit its use for non-forest activities without the prior approval of the Central Government with effect from 25th October 1980. We may add here that even during the subsistence of the special orders under Section 4 of PLPA, with the approval of the Central Government, the State or a competent*

authority can grant permission for non if such non-forest use is permitted in-forest use in accordance with Section 2 of the 1980 Forest Act, and to that extent, the restrictions imposed by the special orders under Section 4 of PLPA will not apply in view of the language used in the opening part of Section 2 of the 1980 Forest Act. We also clarify that only because there is a notification issued under Section 3 of PLPA, the land which is ipso facto subject matter of such notification, will not become a forest land within the meaning of the 1980 Forest Act.

If a land is shown as a forest in Government records, it will be governed by Section 2. A Government record is a record maintained by its various departments. A Government record is always made after following a certain process. Only the entries made after following due process can be a part of any Government record. Government records will include land or revenue records, being statutory documents. For the same reason, it will also include the record of the forest department. After all, the forest department is the custodian of forests. It is this department of the State which is under an obligation to protect the forests for upholding the constitutional mandate. Further, it is this department which identifies the forest lands and maintains a record. Therefore, the record maintained by the Forest Department of forest lands after duly identifying the forest lands will necessarily be a Government record.

1.4 Procedure for submission of proposals:

- (i) Applications for diversion of forest land, irrespective of its ownership, for any non-forest purpose, de-reservation, assignment of forest land and approval of Working Plan, shall be submitted online on PARIVESH portal in the prescribed Forms (**Annexure-II**) as per the procedures and requirements prescribed under the Van (Sanrakshan Evam Samvardhan) Rules, 2023, as amended from time to time. Depending upon the nature of the proposal, the following Forms have been prescribed for seeking prior approval of the Central Government under the Act:

S. No.	Name of the Form	Purpose
1.	Form A	Applications involving diversion of fresh forest land
2.	Form B	Application involving renewal of approval granted in the past
3.	Form C	Application involving use of forest land for survey, prospecting, etc.
4.	Form D	Application involving assignment of forest land on lease
5.	Form E	Application involving re-diversion or change in the land use
6.	Form F	Application involving transfer of approval granted under the Act or change in the name of the user.
7.	Form G	Application seeking approval of the Working Plan
8.	Form H	Application involving amendment of the conditions of approval granted in the past

- (ii) Proposals will be submitted and processed through PARIVESH portal only. No physical copy of proposal shall be insisted by any authority in the State or in the Central Government. Only exceptional cases, related to defence, public interest or emergent nature, may be allowed by the Central Government to be submitted offline
- (iii) Rectifications of the entries made in the online proposals which are beyond the domain of user agency and processing authorities in the State/UT and Regional Offices may be allowed by the Central Government through NIC with the approval of Inspector General of Forests on case to case basis.
- (iv) In view the dynamic changes in the various guidelines based on policy decision of the Central Government or direction of Courts/Tribunals, the Central Government may modify the online modules for submission, processing and approval of the proposals to align the online modules with the provisions of guidelines and policy decisions.
- (v) The user agency shall submit an undertaking along with the proposal submitted online to abide by all the provisions of the Adhiniyam, Rules and guidelines issued thereunder by the Central Government from time to time, applicable to their project.
- (vi) Species-wise and diameter class-wise abstract of trees to be felled should be furnished in the prescribed form. Total enumeration is necessary only up to 10 hectares. For larger areas, species-wise and diameter class-wise abstract of trees may be computed either from the working plans or by standard sampling methods.
- (vii) Proposal seeking prior approval of the Central Government under the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 should invariably be accompanied with cost benefit analysis in accordance with the provisions of guidelines enclosed at **Annexure-I**.
- (viii) Inclusion of activities in Annual Plan Operation (APO) of CAMPA of those proposals where 'final approval' has not been accorded under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 shall not be considered. The State Governments/Union Territory Administrations shall ensure that after obtaining 'in-principle' approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, efforts should be made to ensure compliance of 'in-principle' approval and to obtain 'Final' approval as soon as possible to avoid *fait accompli* situation and also to ensure timely implementation of provisions of APOs containing the mitigating measures in lieu of non-forestry use of forest land allowed by the Central Government.
- (ix) Completeness of the proposal, submitted by the State Government and Union territory Administration, shall be assessed, as per the checklist annexed at **Annexure-V** before its submission to the Regional Empowered Committee and Advisory Committee.

1.5 Payment of compensatory levies:

- (i) As per the provisions of the clause (iii) of sub-section (3) of Section 4 of the Compensatory Afforestation Fund Act 2016, the monies realized from the User Agency in compliance of conditions stipulated in the approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are to be deposited into the State/UT specific CAMPA accounts maintained in the Union Bank of India, New Delhi and managed by the National Authority (CAMPA). The State Government/UT Administration shall also ensure adherence to aforementioned provisions and that complete amount of compensatory levies, estimated for implementation of Wildlife Management Plan, Catchment Area Treatment Plan, or any other Plan, shall be deposited into the CAMPA account, managed by the National Authority;
- (ii) Monies, if any, realized pursuant to recommendation made by the Standing Committee of the NBWL for diversion of forest land for non-forest purposes, located in the Protected Areas including the ESZ and tiger/elephant corridors, shall be deposited into the State/UT specific CAMPA accounts maintained in the Union Bank of India, New Delhi and managed by the National Authority (CAMPA)

1.6 Monitoring of compliance of conditions: The Regional Office of the MoEF&CC and the State /UT Government being the custodian of the forests in their respective State/UT, shall monitor compliance of conditions stipulated in the ‘in-principle’ approval, at least once in a year and monitoring report should be uploaded in the online portal.

1.7 Temporary use of forest land: (a) Temporary activity in any forest area which does not involve part of any Protected Area, breaking up or clearing of forest area or any portion thereof, assigning by way of lease or otherwise to a firm, person or organisation and does not create any right over such forest land of such person, firm or organisation, will not require prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. The State Government/Union territory Administration may authorize officer not below the rank of Divisional Forest Officer (DFO) having jurisdiction over the forest land proposed to be utilized temporarily, to accord permission for such temporary activities. While taking such decisions, it shall be ensured that such use of forest land is unavoidable, for public purposes and of emergent nature. Such temporary use of forest land may be allowed for a period not exceeding two weeks in a single approval and altogether such temporary working permission granted in a year for the said forest land should not exceed 60 days. Before allowing temporary use of such land, however, such authority shall ensure that there is no alternate non-forest land available for the proposed temporary use.

(b) Proposals conceived in forest with the intention to avert imminent disaster and to mitigate or deal with the natural disaster as per the recommendation made by the District Disaster Management Authority (DDMA) should be examined and recommended by concerned the DCF (as a member of the authority) for limited period of time, till threat of the disaster vanishes. Such proposals should be formulated with minimum damage to trees and involvement of barest minimum forest area. Proposals conceived due to permanent change in the forest land use due to a natural disaster, should be submitted for ex-post

facto approval by the DCF concerned within a period of 30 days from the date of such decision made by the DDMA.

- 1.8** In case the user agency approached any legal fora against any condition(s) of approval for redressal, the approval shall stand revoked/be kept in abeyance unless the court cases are withdrawn with compliance of conditions or till the cases are decided by the Courts.

- 1.9 Projects involving both forest and non-forest lands:** Some projects involve use of forest land as well as non-forest land. State Governments/project authorities sometimes start work on non-forest lands in anticipation of the approval of the Central Government for release of the forest lands required for the project. Though the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam may not have technically been violated by starting of work on non-forest lands, expenditure incurred on works on non-forest lands may prove to be infructuous if diversion of forest lands involved is not approved. Therefore, if a project involves forest as well as non-forest land, work should not be started on non-forest land till approval of the Central Government for diversion of forest land under the Act has been obtained unless and to the extent permitted by the Van (Sanrakshan Evam Samvardhan) Rules, 2023 or guidelines issued thereunder. However, in exceptional circumstances, after obtaining 'In-Principe' approval and environment clearance and deposition of applicable compensatory levies into the account of CAMPA, mining operations in non-forest land of mining leases involving forest as well as non-forest land can be commenced by the User agency subject to following conditions:

- (i) The mining plan for working in the non-forest area within a coal block/lease (which also has forest area within it), shall not involve any forest area in the coal block/lease concerned i.e. authorities concerned should ensure preparation of a separate Mining Plan or execution of a separate mining lease for full or part of non-forest land thereof before allowing mining operations in the non-forest land of such mining leases.
- (ii) No component/activity of the mining in the non-forest forest of such block/lease shall have any dependency in the forest area of the same block/lease.
- (iii) Such permission in the non-forest area shall not create any obligation or *fait accompli* with regard to approval (in-principle or final) under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 by the Central Government.
- (iv) In case of any violation over forest area is reported, matter shall be dealt as per the provisions in the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Rules made thereunder.
- (v) Provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s), pertaining to mining, for the time being in force, as applicable shall be complied with.

1.10 Diversion of forest land for non-site-specific projects:

- (i) Utilization of forest area for establishing industries, construction of residential colonies, institutes, rehabilitation of displaced persons, etc. are non-site-specific activities and cannot be considered on forest land as a rule. For that matter, no non-site specific proposal can be entertained for considering approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. In exceptional

circumstances, residential projects up to one ha, can be considered for approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 by the MoEF&CC, subject to appropriate justification and recommendation by the concerned State Government and the Regional Office of the MoEF&CC.

- (ii) In case of any ambiguity regarding non-specificity of a particular project, the same shall be referred to the Ministry for decision. Further, the Regional Offices/Sub-Offices shall ensure that non-site specific proposals, which have been recommended by the Regional Empowered Committee (REC) or Regional Office, need to be submitted to the MoEF&CC, New Delhi for decision on case to case basis. Proposals which have been rejected by the REC or Regional Office/Sub-Office should not be submitted to the MoEF&CC, New Delhi.

1.11 Diversion of forest land for rehabilitation: Diversion of forest land for rehabilitation of people is not allowed except for diversion for the rehabilitation of persons belonging to Scheduled Tribes, Scheduled Castes and other people who may have to be shifted from the core zone of a national park, sanctuary or tiger reserve. All such cases of relocation/rehabilitation of the villages from the core/critical Tiger reserves and core of the Protected Areas (National Park and WL Sanctuaries) to the periphery of Reserved forests/Sanctuaries/National Parks shall subject to conditions as given under para 12.8 and 12.9 of Chapter – 12 of the Handbook.

1.12 Nistar and other rights of local people: The provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, do not interfere in any manner or restrict the Nistar, recorded rights, concessions and privileges of the local people for bonafide domestic use as granted by the State Government under Indian Forest Act, 1927 or State Forest Acts/Regulations. However, it has to be ensured that while allowing such rights, concessions and privileges to be exercised, the right holders do not resort to felling of trees or break up the forest floor so as to procure stones, minerals, or take up constructions, etc.

Right holders are permitted to collect stones/slates/boulders for bonafide domestic use from the forest area within the Gram Panchayats of right holders and to the extent such right are permitted under the IFA 1927 or the State Forest Act.

The forest produce so obtained shall not be utilised for any commercial purposes.

The collection of such forest produce should be manual and should be transported through local modes or transport like bullock carts, camel carts, etc. and no mechanized vehicles shall be allowed to be used in transporting such forest produce and only in exceptional cases with the approval of concerned Divisional Forest Officer, tractors mounted with trolley may be used.

The Supreme Court has passed an order on 14.02.2000 restraining removal of dead, diseased, dying or wind-fallen trees, driftwood, and grasses etc. from any National Park or Game Sanctuary....." *In view of this, rights and concessions cannot be enjoyed in the Protected Areas (PAs).*

1.13 Reopening/reconsideration of proposals: Proposals, where essential detail/information sought by the processing authorities in the State as well as in the Central Government, is delayed by the user agency for a period of more than 90 days, shall be de-listed automatically from the PARIVESH portal. The user agency, after

having addressed the concerns of the processing authorities, may submit an online request for re-listing of the proposal. The Nodal Officer in the State or the Inspector General of Forest (Forest Conservation) in the Central Government, DDG (Central) in the Regional Office, as the case may be, after examining completeness of the information furnished by the user agency, will consider re-listing of the proposal for consideration of approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

- 1.14** In case the Advisory Committee or the Regional offices of this Ministry are of the view that State Government or Union territory Administrations needs to formulate a policy or change in an existing policy, in the interest of conservation and development of flora and fauna, they may advise the MoEF&CC to issue appropriate advisory to the concerned State Government or Union territory Administration. Issue and compliance to such advisory, however, may not be linked to grant of approval under the Act for diversion of forest land for a specific project.
- 1.15 Approval after ensuring compliance of provisions stipulated in the rules and guidelines:** Some proposals are recommended for grant of 'In-Principle' approval by the REC and Regional Offices subject to conditions like change in the CA sites, change in the area in online proposal, change in the area of CA site, etc. Such conditional approval are not in consonance with the online process envisaged in the PARIVESH portal as after grant of 'In-principle approval all relevant fields of the application become freezed/locked and the user agency or the processing authority cannot change the values of these fields including updating the fields related to CA land. This situation often delays the grant of 'Final' approval as the processing authorities cannot submit the compliance of 'In-principle' on PARIVESH. Such situations often call for intervention of NIC which is not desirable in any case. Therefore, Regional Offices and RECs of the Ministry shall restrain themselves from granting such conditional approval to avoid delays in the approval process.
- 1.16 Ex-post Facto approval and Penal Provisions:** Proposals seeking ex-post-facto approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are normally not to be entertained. The Central Government will not accord approval under the Act unless under exceptional circumstances that may justify the case. In such cases Central Government shall ensure penalty from user agencies/State as follows:
- (i) In cases where the proposal under Van (Sanrakshan Evam Samvardhan) Adhiniyam has not been submitted and forest land is diverted without FC**
- (a) The diversion of forest land for non-forestry purposes without the prior approval of the competent authority in the State will be dealt under the provisions of Indian Forest Act 1927 and other State Acts dealing with the conservation of Forests by the State Government concerned. The land in question will not be considered as diverted under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the status of the land shall continue to be forest.
- (b) If the permission for use of forest land for non-forestry purposes have been granted by the State authority without the prior approval of the central government under section 2 of the Van (Sanrakshan Evam Samvardhan)

Adhiniyam then action under section 3A and /or 3B of Van (Sanrakshan Evam Samvardhan) Adhiniyam, as may be applicable, shall be taken against the authority causing such diversion. A report with full details of violation shall be submitted by the State Government on the recommendation of the Forest Department of the State to the Ministry of Environment, Forests & Climate Change Government of India, New Delhi and formal enquiry shall be conducted by the Regional Office of the MoEF&CC.

(ii) In cases where the proposal under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is under consideration and forest land is diverted before grant of FC

- (a) The penalty for violation shall be equal to NPV of forest land per hectare for each year of violation from the date of actual diversion as reported by the inspecting officer with maximum up to five (5) times the NPV plus 12 percent simple interest from the date of raising of such demand till the deposit is made.
- (b) State Government will initiate disciplinary action against the official concerned for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.
- (c) Central Government will initiate suitable action against the concerned offender.
- (d) User Agency responsible for violation shall be prosecuted under relevant local Act of the State and/or Central Act for unauthorized use of forest land without the permission of State authority.

(iii) Violation /non-compliance of any conditions imposed while granting approval under The Van (Sanrakshan Evam Samvardhan) Adhiniyam:

- (a) In such cases the penalty will be imposed on the recommendation of the Dy. Director General of Forests (Central), Regional Office in whose jurisdiction the alleged violation has occurred. The violation will be reported to REC/AC and the committee will give time to comply the conditions within stipulated time.
- (b) In case the offence is proved then the penalty shall be imposed for violation committed over forest area without approval equal to twice the normal NPV.
- (iv) Violation on account of change of land use :** Any violation of change in land use, other than mining operations, penalty of two times the NPV plus simple interest 12 per cent from the date of actual violation committed will be imposed.
- (v)** If the violation is not attributable to the user agency, no penalty shall be imposed on user agency.

1.17 Zoo, Rescue, Rehabilitation Centre and captive breeding facility.

Establishment of Zoo over forest area, other than Protected Areas, by the Forest Department/State Zoo Authority/Society formed by the State Forest Department and its management by the Forest Department/ State Zoo Authority/ Society formed by the State Forest Department/any agency authorized by the State Forest Department under PPP mode or otherwise, after it is duly approved by CZA, a central regulatory authority under the Ministry, shall be considered as a forestry activity for the purpose of implementation of provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam,

1980. CZA shall ensure that following guidelines (Do's and Don't) are adhered to while according approval for such zoos over forest land and during the operations phase of such zoos:

Desirables (Do's)

- (i) Only degraded forest land, i.e. with a crown density below 40 percent, may be used for the establishment of Zoo.
- (ii) Only zoos operated by State Forest Departments or State Zoo Authorities or a society formed by the State Forest Department or by any agency authorized by the State Forest Department under PPP mode or otherwise should be allowed to be established on forest lands under these guidelines.
- (iii) Zoos that intend to support in-situ conservation by the means of conservation outreach, conservation breeding of endangered species and providing rescue and veterinary health facilities to wild animals in accordance with the objectives of sub-section 4 of section 38H of the Wild Life (Protection) Act, 1972 shall be encouraged.
- (iv) An application for obtaining prior approval of the Central Zoo Authority under sub-section (1A) of Section 38H of the Wild Life (Protection) Act, 1972 for the establishment of a new zoo over forest land should be made to the Central Zoo Authority in Form-I of the Recognition of Zoo Rules, 2009 along with a Detailed Project Report in terms of Rule 3(2) of the Recognition of Zoo Rules, 2009 and fee as applicable.
- (v) Guidelines for Establishment and Scientific Management of Zoos in India (2008) and Recognition of Zoo Rules, 2009 and the various Guidelines/Advisories issued by the Central Zoo Authority from time to time shall be followed in its letter and spirit.
- (vi) A minimum of 70% of the total area of a zoo established on forest land shall be maintained as/ natural forest/green cover. Enumeration of trees and vegetation mapping done by the concerned Divisional Forest Officer/Authority may be included in the Detailed Project Report for the establishment of zoo on forest land.
- (vii) Zoo operating on forest land shall carry out its operation in a manner that causes minimum stress on natural resources by exploring eco-friendly construction methods.
- (viii) Zoo established over forest land shall endeavour to achieve carbon neutrality by reducing energy consumption and emissions-producing activities and also exploring renewable/alternate/green sources of energy.
- (ix) Landscaping and aesthetical expansion etc. of a Zoo established over forest land should be done with an emerging concept keeping an eco-sensitive approach.
- (x) Forest fire disaster prevention and control measures, as applicable, may be strictly followed. Efforts for disaster preparedness/Forestalling may be taken to avert forest fire and disaster.
- (xi) Only rescue centres, conservation breeding centres and zoos with established

links to an in-situ Government conservation program should be considered as forestry activities for the purpose of exemption under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

- (xii) The site selected for the zoos in the forest should not hinder the movements of mega faunal species, particularly elephants. Such zoos must cater to the need of housing rescued animals of the area.
- (xiii) The concept of carrying capacity of the visitors should also be taken care of to keep the zoo free from excessive human foot fall. Further, there should not be any deviation of master plan and master layout plan unless the same is duly approved from CZA.
- (xiv) Not more than 5% of the forest land shall be used for construction of office, parking, and other amenities under any circumstances.
- (xv) Existing zoos that are operating on forest land may also comply with these Guidelines in a reasonable time.

Non-Desirable (Don'ts)

- (i) There shall be no deviation from the Recognition of Zoo Rules, 2009 and Guidelines/Advisories issued by the Central Zoo Authority from time to time.
- (ii) Forest areas that are identified as wildlife corridors shall be avoided for establishment of zoos.
- (iii) As far as possible, trees already existing in the forest land over which a zoo is sought to be established may not be felled and exotic or non-native flora species should not be planted.
- (iv) Natural drainage patterns and existing water harvesting structures shall not be disturbed in the establishment/operation of a zoo on forest land.
- (v) Given that a zoo on forest land is already in a naturalistic environment as is the general requirement under the Schedule of the Recognition of Zoo Rules, 2009, artificial naturalization may be avoided.
- (vi) There is an only risk for making zoos in the forest land is of spread of zoonotic diseases, for which all possible mitigation measures must be taken and guidelines be strictly adhered to.
- (vii) Exotic species of wild animals should be allowed to be kept in a zoo established in a forest area as per the relevant guidelines of the Central Zoo Authority.
- (viii) Area requirement for various component of zoos such as parking, recreation, water bodies, roads, rest rooms, boating, restaurants, power supply, research center, staff rooms, etc. should not be exaggerated and authority concerned may ensure legitimate forest area requirement for such components.
- (ix) No authority, other than Forest Department/ State Zoo Authorities/Society formed by the State Forest Department, should be permitted to use forest land for establishing zoos in forest area.

1.18 Strengthening of Integrated Concurrent Monitoring and Evaluation System (i-CCMES) or e-Green Watch: States/UTs are requested to take the following steps in a concerted manner:

- (i) Strengthen the unit in the State Forest Department that is responsible for uploading data on e-Green Watch portal. An e-Green Watch Cell may be created for collection, digitization and dissemination/hosting of information in an effective manner;
- (ii) Establish a system for robust scrutiny of polygons before these are uploaded on the e-Green Watch portal. This could be done by the GIS Cell at the headquarter or by the cells established in each Forest Working Plan division;
- (iii) Organise training to the field functionaries of the State Forest Department for building their capabilities to generate and analyse the information yielding credible output in public domain; and
- (iv) Review by CEO, State CAMPA of the working of e-Green Watch Cell on a weekly basis, and by the Executive Committee of the State Authority of CAMPA in its each meeting.

1.19 Fortnightly Regional Coordination Meeting (FRCM) on Linear Project.

The Heads of Regional Offices of the Ministry of Environment, Forest and Climate Change will hold a Fortnightly Regional Coordination Meeting with the user agencies, officer of the local Forest Department to resolve the issues pertaining to the forest and wildlife clearances in respect of linear projects on 2nd and 16th dated of each month at 11.00 AM in their respective Regional Office. In case the 2nd /16th date of a month is a holiday the meeting shall be held on the next working day. In the absence of the Head of RO, the Senior most officer of the same RO of MoEF&CC shall hold the meeting.

All the States and Regional Heads of respective organisation dealing with proposed linear infrastructure under consideration of Regional Office or State Government will attend the FRCM to resolve issues relating to the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980.

1.20 Diversion of forest land for non-forest purposes under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 - Revised guidelines for Tusser Cultivation (Vanya Silk Cultivation).

National Forest Policy, 1988 recognizes that the holders of the customary rights and concessions in forest areas should be motivated to identify themselves with the protection and development of forests from which they derive their livelihood. The rights and concessions from forests should primarily be for the bonafide use of the communities living in and around forest areas, especially tribals.

The Policy also recognizes that the symbiotic relationship between tribal people and forests is essential for sustainable forest management. It emphasizes that the primary task of all agencies responsible for forest management, including the forest development corporations should associate the tribal people closely in the protection, regeneration and development of forests as well as provide gainful employment to them.

Tusser culture is a way of life for many tribal families and forest dwellers particularly in Central and Eastern India. Therefore, silk cultivation in forest areas which can be termed

as “Vanya Silk Cultivation”, with active participation of local communities could be one such area which can benefit for them and help conservation and protection of forests by reducing their dependency on forests.

The issue of cultivation of silk worm in forest areas was examined in detail in the Ministry in consultation with Central Silk Board and Ministry of Textiles, Government of India. After careful consideration, following guidelines for Vanya Silk Cultivation under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are issued:

- (i) The State/UT Forest Departments shall encourage silk cultivation in forest areas by tribals and non-tribals who live in and around the forests and are dependent on such forests for their livelihood. Priority shall be given to the tribals and to those who enjoy traditional rights on such forests.
- (ii) The State/UT Forest Departments shall permit such activities in already identified naturally grown forest areas for silk cultivation and the plantations raised for the purpose thereof in coordination with the State/UT Sericulture Department and Central Silk Board.
- (iii) Central Silk Board and the State/UT Sericulture Departments shall ensure training of the growers involved in silk cultivation prior to taking up such activities in forest areas.
- (iv) Cultivation of trees on which Vanya Silks or Silk Worms of Tusser, Oak Tusser, Eri, Muga and Frithi could be reared by tribals and non-tribal living in and around the forest for their livelihood without undertaking monoculture plantations are considered as forestry activity. Hence, no prior permission of the Central Government under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is required. The concerned Divisional Forest Officer/Deputy Conservator of Forests shall however, maintain the record of such activities and people involved in it.
- (v) The State/UT Sericulture Department or Central Silk Board shall issue the pass books to each silk worm grower.
- (vi) Vanya silk cultivation in forest areas for which specific plantation of food trees are undertaken for providing host trees to the silk cocoons shall be treated as forestry activity provided such plantation activities do not involve any felling of trees. While undertaking such plantations, at least three species are planted, of which no single species shall cover more than 50% of the planted area. Wherever possible the species like *Morus alba* and *Morus multicaulis* (Mulberry) may be part of mixed forestry crop in such plantations.
- (vii) Vanya silk cultivation shall be allowed on following tree species as host trees:

Sl. No	Scientific Name	Local Name	Name/Common
	For Tusser:		
(i)	<i>Terminalia arjuna</i>	Arjun	
(ii)	<i>Terminalia tomentosa</i>	Asan	
(iii)	<i>Shorea robusta</i>	Sal	
(iv)	<i>Lagersiroemia indica</i>	Saoni	
(v)	<i>Lagerstroemia parviflora</i>	Sidha	

(vi)	<i>Syzygium cumini</i>	Jamun
(vii)	<i>Zizyphus mauritiana</i>	Ber
(viii)	<i>Lagerstroemia speciosa</i>	Jarul
(xi)	For Oak Tusser (Temperate Tusser):	Phanat
(xii)	<i>Quercus serrata</i>	Phanat
(xiii)	<i>Quercus seniserrata</i>	Uyung
(xiv)	<i>Quercus dealbata</i>	Phanat
(xv)	<i>Quercus semicarpifolia</i>	Phanat
(xvi)	<i>Quercus leucotricophora</i>	Phanat
(xvii)	<i>Quercus glauca</i>	Phanat
	<i>Quercus himalayana</i>	
(xx)	For Muga: <i>Machilus bombycina</i> (<i>Persea bombycina</i>),	Som
(xxi)	<i>Litsea polyantha</i> (<i>L.monoptela</i>),	Soalu
(xxii)	<i>Litsea salicifolia</i> ,	Dighloti
(xxiii)	<i>Litsea cubeba</i>	Mejankari
	For Eri:	
(xxvi)	<i>Heteropanax fragrans</i>	Kesseru
(xxvii)	<i>Evodia fraxinifolia</i>	Payam
(xxviii)	<i>Ailanthus excelsa</i>	Borkesseru
(xxix)	<i>Ailanthus grandis</i>	Borpat
(xxx)	Other <i>Ailanthus</i> species	Maharukh, bhotera

- (viii) This activity could also be introduced on degraded forest lands under Joint Forest Management, especially in tribal cooperative societies with proper investment from public or private sources for raising a mixture of indigenous species including tree species suitable for silk cultivation as given in list mentioned in para 7 above. For this purpose, a Micro-plan shall be prepared jointly by the State/UT Forest Department, village communities, State/UT Sericulture Department and Central Silk Board for rearing of silk worms.
- (ix) In order to ensure that the silk cultivation is within the carrying capacity of the forests, the concerned Divisional Forest Officer shall issue the permit based on the recommendations, which shall involve technical parameters evolved by the State/UT Sericulture Department and Central Silk Board for rearing of silk worms.
- (x) To preserve the ecology of a particular forest area, no exotic silk worm or any hybrid variety developed by using exotic genome, shall be introduced in forest areas.
- (xi) This activity shall not be permitted in Protected Areas and Tiger Reserves.
- (xii) Binnaul monitoring of the forest areas under silk cultivation shall be done by a team comprising of the concerned Divisional Forest Officer, Director (Sericulture department) and the officials of Central Silk Board in order to ensure prevention of any epidemic in forest areas as well as proper handling of trees by growers. The monitoring report shall be submitted to the concerned Integrated Regional Office

of the Ministry of Environment, Forest and Climate Change.

1.21 Matters related to grant of NOC to Tea Growers in Arunachal Pradesh: Cultivation of tea on the lands not falling within the ambit of judgement of Hon'ble Supreme Court dated 12.12.1996, will not require NOC from the Ministry. However, prior approval of the Central Government will be required if such activity is proposed on the forest land as defined in the Hon'ble Supreme Court order dated 12.12.1996.

1.22 Charging of a lump sum amount of the project cost where delay in preparation of the Wildlife Management Plan and Soil and Moisture Conservation Plan is beyond the control of user agency and State/UT

The State Government should submit Wildlife Management Plan, along with detail cost of its implementation into the account of CAMPA along with the Stage-I compliance. However, in cases where it is not possible for the State to submit the compliance due to delay in preparation of such plan, a lump sum quantum of following amount may be realized from the User agency and submitted along with the Stage-I Compliance:

- (i) 2% of total project cost towards the cost of implementation of the Wildlife Management Plan and/or 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan, as the case may be, shall be charged from the user agency and deposited into the account of CAMPA and the same may be intimated to the MoEF&CC for the purpose of obtaining approval under the The Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980;
- (ii) In respect of linear projects, the stipulated norms of 2% and 0.5% towards the cost of Wildlife Management Plan and Soil and Moisture Conservation Plan, as provided in the Ministry's guidelines dated 8.06.2022, will be proportionate to the extent of forest land involved instead of total project cost or actual cost of implementation of such Plans, whichever is more, should be charged from the user agency;
- (iii) The provisions of Wildlife Management Plan or Soil Moisture Conservation Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized from the user agency to the tune of 2% and/or 0.5% of project cost proportionate to the extent of forest land involved, shall be paid by the user agency, and the same shall be deposited in to the CAMPA account.
- (iv) The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of deposit of the said amount.
- (v) State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years from the date of issue of final approval under the Adhiniyam to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

CHAPTER 2

COMPENSATORY AFFORESTATION

2.1 Compensatory afforestation (CA): is one of the most important requirement/conditions for prior approval of the Central Government for diversion of forest land for non-forest purposes and the purpose of compensatory afforestation (CA) is to compensate the loss of 'land by land' and loss of 'trees by trees'. Any proposal submitted by the State/UT Government seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 shall have a comprehensive scheme for compensatory afforestation, duly approved by the competent authority of the concerned State/UT administration.

2.2 Land for CA:

- (i) Provisions given under sub-rule (1) rule 13 of the Van (Sanrakshan Evam Samvardhan) Rules, 2023, provides that primarily, the compensatory afforestation, in lieu of forest land proposed for diversion, has to be raised over equivalent non-forest land which is not under the management and administrative control of the Forest Department.
- (ii) The non-forest lands afforested as per the provisions Accredited Compensatory Afforestation scheme i.e. patch of non-forest land involving minimum area of 10 ha with 0.4 vegetation density and minimum five years old afforestation can be used as CA in lieu of diversion of forest land. In case of lands owned by the Government agencies, such lands containing ACA be notified without transferring and mutating their ownership. Revenue, if any, earned from such lands from various operations such as thinning, felling, and selling of carbon credits and other benefits will also accrue to the land owning agency. Existing plantation which meets the criteria of ACA can also be swapped for CA in lieu of diversion of forest land.
- (iii) The State Government/UT Administrations may create a Land Bank of non-forest lands with minimum size of 25 ha under the administrative control of the Department of Forest. In case, the Land Bank is in continuity of a land declared or notified forest land, Protected Area, Tiger Reserve or within a designated tiger corridor or a designated/ identified wildlife corridor, there shall be no restriction on size of the land. The lands covered under accredited compensatory afforestation may be included in the Land Bank.
- (iv) In exceptional circumstances, when the suitable non-forest land for raising compensatory afforestation is not available and a certificate to this effect is given by the State/UT Government, the compensatory afforestation may be considered on degraded forest land, which is twice in extent to the forest area proposed for diversion in favour of Central Public Sector Undertaking and for captive coal blocks of State Public Sector Undertaking on case to case basis. However, this relaxation will not be available in case the project of Central Government undertaking or State Government undertakings involves acquisition of non-forest land by the respective agencies.

- (v) No CA will be charged in respect of re-diversion of forest land within the RoW of roads which have already been diverted for non-forestry purposes and are located outside the Protected Areas. In case, the proposed area falls in the RoW of the road is passing through a Protected Area or Tiger Reserves, requisite permissions shall be obtained from the Standing Committee of the State Board for Wildlife.
- (vi) No CA will be charged in lieu of repair and maintenance or blacktopping of the forest roads constructed prior to 1980 which are located outside the Protected Areas.
- (vii) During the transfer of approval granted under the The Van (Sanrakshan Evam Samvardhan) Adhiniyam from erstwhile agency to new lessee by the State/UT Governments, the provisions of CA, if not realized earlier, will be applicable in respect of broken up forest area before the commencement of Act, 1980 which are continued to be under the possession of the user agency, in case the CA has not been raised earlier.
- (viii) In respect of diversion of forest land for safety zone along around a mine, the provisions of the raising compensatory afforestation, as applicable in the entire forest area proposed for diversion, will be applicable in lieu of forest land located in the safety zone as well.
- (ix) Non-forest mined out lands which have been reclaimed technically and restored biologically shall be accepted for raising compensatory afforestation. Once accepted for CA, such lands need to be notified under the Indian Forest Act, 1927, essentially to bring them under the management and administrative control of State Forest Department. An undertaking to this effect shall be submitted by the respective user agency along with their respective diversion proposal, in lieu of which such restored lands will be used for raising CA.
- (x) Compensatory afforestation may be taken up on non-forest lands (NFL) which are under jurisdiction of DDA. Since such areas will support afforestation those need to be declared as protected forest (PF) under relevant provisions of Indian Forest Act, 1927 or state specific Act, if any. However, the ownership of these compensatory afforestation patches need not be transferred/mutated in the name of State Forest Department and ownership of DDA may be allowed.
- (xi) Isolated patches having area less than 5 ha are difficult to manage as forests. Hence, no non-forest land, having area less than 5 ha area shall be accepted for CA purpose. However, land parcels, if contiguous to RF/PF, can be accepted for CA irrespective of their sizes, subject to their suitability for CA. In case of forest area under diversion is less than 5 ha, efforts should be made to identify non-forest land contiguous to some RF/PF. User agency shall fence all such land parcels properly and mutate the same in the name of Forest Department before handing them over to the Forest Department. All such land parcels shall be compact (i.e., without any pockets of habitation or non-forest land) and free from any encumbrances. Land parcels, if contiguous to National Parks/Wildlife Sanctuaries, can be accepted for CA irrespective of their sizes and suitability for CA, subject to condition that the same shall be mutated in the name of Forest Department, notified as RF/PF and thereafter merged with concerned National

Park/Wildlife Sanctuary with suitable declaration, prior to stage-II approval by MoEF&CC.

- (xii) In cases, where land proposed to be utilized for CA is proposed to be acquired by the user agency himself through outright purchase from the individual owners, registered agreement to sell from each of the present owner of the land identified for CA stating their willingness to sell the land to the user agency for its transfer and mutation in favour of the State Forest Department for creation of CA will be submitted along with the proposal seeking prior approval of the Central Government under the Act. Similarly, in cases where non-forest land or the revenue forest land, proposed for CA, is to be provided by the State Government, a letter from the concerned competent authority in the State Government or Union territory Administration stating that land identified for CA will be transferred and mutated in favour of the State Forest Department for creation of CA immediately after receipt of 'in-principle approval shall be submitted along with the proposal.
- (xiii) The authorities in the State should ensure that land proposed for raising CA in lieu of proposed diversion of forestland is of good quality which is able to generate and compensate the Ecosystem Goods and Services (EG&S) lost from non-forestry use and, as far as permissible, such lands should be selected in close proximity of the area being diverted or the existing forest areas to ease their management by the Forest Department and ensure their protection from likely encroachment in future, as under:-
 - (a) Potential areas which can generate and compensate the EG&S foregone from the non-forestry use of forest land to the maximum extent possible should be identified and offered for raising CA.
 - (b) Concerned Regional Office of the Ministry shall certify the suitability of land offered for CA in lieu of forest land proposed for diversion in terms of its vicinity to the area being proposed for diversion and/or contiguity with the existing forest area and will ensure that manageability of such CA land has been taken care of for future.
- (xiv) Provisions for the requirement of land related to compensatory afforestation, as provided in the rule 13 and rule 14 and Schedule-II appended to the Van (Sanrakshan Evam Smvardhan) Rules, 2023 shall be complied with by the various users.

2.3 Elements of Schemes for Compensatory Afforestation: The scheme for CA, to be submitted/uploaded at the time of applying for diversion of forest land for non-forest purpose, should be site specific, and include the following details: -

- (i) Details of non-forest or degraded forest land, along with land kism (NF land) forest type, crown density, etc. (degraded forest) identified for raising CA.
- (ii) Geo-referenced (Polygon map with DGPS coordinates).
- (iii) KML file of CA site in polygon shape to be uploaded online.

- (iv) Detailed work schedule including year wise operations including saplings to be planted along with soil & moisture conservation, regeneration cleaning, silvicultural and other activities as prescribed in the working plan, species to be planted (heterogeneous in nature consisting of indigenous species), including maintenance for 10 years and annual total costs in conformity with cost norms of the State/UT and relevant guidelines, issued by the Central Government. In case the applicable land required for raising the compensatory afforestation is more than 10 ha, the NFL should be made available in a single consolidated patch or contiguous to the forest land. In such cases, patches of non-forest land of smaller area, not contiguous to forest land, shall also be accepted, however, for every patch of less than 5 ha, the maintenance of 20 years shall be charged from the user agency.
- (v) Agency responsible for afforestation.
- (vi) Details of proposed monitoring mechanism, including infrastructural facility, if any required by the State/UT Govt.
- (vii) Technical and administrative approvals from the competent authority.
- (viii) The cumulative achievement of the State/UT Governments in respect of compensatory afforestation.
- (ix) Undertaking by the UA to bear the cost of raising and maintenance of compensatory afforestation, Additional CA and/or penal compensatory afforestation as well as cost for protection and regeneration of Safety Zone, etc. as per the scheme (undertaking to be enclosed).
- (x) Updation of changed CA land, KML file, CA land polygon, toposheet, site suitability certificate and related documents which are to be uploaded on Parivesh portal after in-principle approval shall require approval of the Ministry.
- (xi) **Strengthening of Integrated Concurrent Monitoring and Evaluation System (i-CCMES) or e-Green Watch:-** All States and UTs shall ensure that all polygons pertaining to plantations are updated with correct and precise information with respect to their spatial attributes failing which no APOs/diversion proposals under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 will be entertained by the MoEF&CC.

2.4 Accredited Compensatory Afforestation: As per the provisions of sub rule (5) of rule 14 of the Van (Sanrakshan Evam Samvardhan) Rules, 2023 a proactive mechanism for ACA shall be established by the Central Government as per guidelines given below:

(1) Background

- (i) Compensatory afforestation (CA) is one of the crucial components facilitating the process of decision making under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. It is mandatory that all proposals requiring prior approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam,

for non- forestry use of forestland be accompanied with a comprehensive scheme of compensatory afforestation.

- (ii) As per existing norms, user agency identifies the land for CA and submits the details of the same, as a part of the diversion proposal, along with undertaking to bear the cost of afforestation. Once the proposal is granted 'In-principle' approval by the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, the CA land is transferred and mutated in favour of the State Forest Department and subsequently it is notified as PF under the Indian Forest Act, 1927 or any other local laws. After 'Final' approval, forest land proposed for non-forestry use is handed over to user agency and thereafter, the Forest Department undertakes CA in non-forest land provided by the user agency. This practice has been in vogue for last four decades.
- (iii) Difficulties observed during the intervening period in the implementation of CA scheme primarily include delayed fund flow, untimely availability of non-forest land, uncertainty of survival percentage, etc.
- (iv) No mechanism exists for incentivising the private landowners and Government/Institutions for raising afforestation over fallow parcels of land. Therefore, it is desirable to have a mechanism in place incentivising such private landowners or Government institutions for raising afforestation to increase trees outside forests (TOF).
- (v) To address the aforementioned difficulties, the rules notified under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 envisage formulation of an Accredited Compensatory Afforestation (ACA) mechanism and raising of proactive afforestation over non-forest land to be used for obtaining prior approval under sub-section (1) of section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.
- (vi) Details of preconditions, mechanism and formulation of proposal are given as under:

(2) Preconditions of raising ACA:

- (i) Land on which the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are not applicable and which is free from all encumbrances should be considered for ACA.
- (ii) Non-forest land, including mined out and biologically reclaimed non-forest land, ownership of which vests with the State PSU or Central PSU, may also be used for raising Accredited Compensatory Afforestation.
- (iii) Land considered for raising such afforestation should be properly demarcated and fenced to ensure its protection from various biotic factors.
- (iv) An afforestation shall be counted towards ACA if such land covers an area of minimum ten hectares. However, lands which are contiguous to the Reserved Forests or Protected Forests will be considered irrespective of their size.
- (v) Afforestation over land of any size situated in the continuity of land declared or notified as forest under any law, Protected Area, Tiger Reserve or within a designated or identified tiger or wildlife corridor, may be considered for ACA.
- (vi) Accredited Compensatory Afforestation shall be earned by developing afforestation of one-hectare area with 0.4 or more canopy density, but there shall

be no Accredited Compensatory Afforestation for developing an area below 0.4 canopy density or below one-hectare land.

- (vii) An afforestation shall be counted towards ACA if such land has vegetation composed predominantly of trees having canopy density of 0.4 or more and the trees are at least five years old; and
- (viii) Afforestation raised should preferably be heterogeneous in nature and shall consist of indigenous species. Afforestation of exotic species shall necessarily be avoided.

(3) Proposed mechanism for the ACA: The following procedure shall be adopted for effective implementation of the proposed ACA mechanism:

- (i) A centralized online portal will be developed for submission of online application, evaluation of proposal by the local Forest Department, access to database relating to persons/agencies and ACA availability in a particular State/UT. Online portal shall maintain the State/UT wise record of such persons/agencies who have submitted application on the online portal along with the detail of their ACA;
- (ii) State/UT shall make available in public domain, the model scheme for raising afforestation for different agro-climatic zones for its use by the aspiring persons/agencies to prepare their afforestation scheme for 5 years and schemes for existing afforestation to earn ACAs for the proposed afforestation, as the case may be;
- (iii) Any person or agency keen to register in the ACA Scheme may submit online application along with the details of non-forest land and/or existing afforestation viz. maps, authenticated copies of revenue records, etc. and afforestation scheme and/or composition of existing afforestation, prepared on the basis of model scheme of the concerned State/UT;
- (iv) iv.. The Forest Department shall examine the proposal for its completeness and fulfilment of relevant preconditions/criterion. Proposals qualifying the scrutiny of local Forest department shall be considered for final registration and proposed ACA scheme.
- (v) Persons/agencies registered with local Forest Department may raise afforestation as per the scheme prepared in consonance with the model scheme of the State/UT for the concerned agro-climatic zone.
- (vi) Existing afforestation or afforestation raised afresh shall be eligible for ACA after attaining the age of 5 years, provided such plantation meet the preconditions specified hereinabove including predetermined success/survival criteria. Preconditions and criterion of a particular afforestation/plantation shall be evaluated by the local Forest Department by undertaking a visit to such site.
- (vii) The State Forest Department, based on their on-site evaluation of afforestation and depending upon the extent of area qualifying under the ACA, shall award ACAs to such afforestation. Afforestation raised over 1 ha of land with 0.4 canopy density will be considered equivalent to 1 ACA. Detail of ACAs, awarded by the State Forest Department, shall be updated in the online application by the concerned person/agency.

- (viii) The person or agency may promote or publicise its credentials and ACAs award available with it, for its swapping in lieu of proposal relating to diversion of forest land.
- (ix) The persons or agencies registered with the Forest Department will be free to trade its asset i.e. its ACAs in parcels with the user agency aspiring for non-forestry use of forest land. The User Agency, aspiring for non-forest use of forest land, may pay the amount to the registered agency, as may be agreed between them, and swap such ACAs in lieu of diversion of forest land.
- (x) The persons or agencies from private as well as Govt. sector may register for ACA scheme. ACAs earned by an agency/person will be transferable i.e. can be transferred to any user agency/project proponent under intimation to the local Forest Department. ACAs earned by the Government agencies can be swapped in lieu of diversion proposals for their own use; and
- (xi) The person or agency registered for ACA will be at liberty to de-register its ACAs earned in part or full from the online portal at any point of time, provided the ACA has not been accounted for already in any project, as per provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

(4) Formulating proposals under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 using ACAs lands:

- (i) The User Agencies requiring forest land shall negotiate financial details with the person or agency holding ACA and enter into an agreement for required ACA area with the concerned agency.
- ii. ACA area agreed for trading between the person or agency and user agency/project proponent shall be surveyed using DGPS, or like technology and detail of the area along with digital Differential GPS map (KML/shape files) and copy of agreement shall be submitted to the Forest Department along with application for diversion of forest land under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980;
- iii. Afforestation scheme implemented by the agency for a period of 5 years or scheme for maintenance of existing afforestation, as the case may be, shall be assessed by the State Forest Department and if needed term of the scheme may be recommended to be increased to such duration as the Forest Department may deem fit;
- iv. The Forest Department shall give priority to such proposals and on receipt of 'In-principle' approval said land parcel shall be transferred and mutated in favour of the State Forest Department and declared as Protected Forest under Section 29 of the Indian Forest Act, 1927 or any other law; However, in exceptional cases as decided by the Government of India on case to case basis, Government owned lands, where transfer of ownership of land to the Forest Department is not possible due to legal impediments, such lands, without changing their ownership, will be notified as Protected Forest under the Indian Forest Act, 1927 or any other local Act for the management by the Forest Department concerned as per the prescriptions of the Working Plan. Provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, Indian Forest Act, 1927 and relevant local Act(s) shall be applicable on such lands and shall

be brought under the management and administrative Control of the local Forest Department concerned.

- v. In case of established ACAs, no cost of raising compensatory afforestation shall be charged from the user agency by the State Forest Department.
- vi. ACA raised in one State/UT can be swapped in lieu of diversion of forest land in other States/UTs subject to the provisions contained under sub rule (5) of rule 14 of Van (Sanrakshan Evam Samvardhan) Rules, 2023;
- vii. As the afforestation so raised may be utilized in parts, therefore, until a patch of minimum size of 5 ha is transferred in lieu of diversion of forest land, the concerned agency, at the cost of user agency may manage the area till such time as required or till the entire patch is transferred to the Forest Department;
- viii. Revenue to be earned from plantation raised under ACA or from thinning or felling operations carried out in such plantations as per the Working Plan/Management Plan prescriptions, will accrue to the land owning agency after deducting the cost likely to be incurred on gap plantations and/or replantation to be raised subsequently; and
- ix. The carbon credits or any other associated benefit earned from plantation raised under ACA will also accrue to the land-owning agency.
- x. Proposed mechanism for the ACA: The following procedure shall be adopted for effective implementation of the proposed ACA mechanism:

(5) Benefits likely to be accrued from the ACA scheme:

- (i) A system of proactive afforestation to be used for obtaining prior approval under section 2 (ii) of the Act by way of raising advance afforestation over a non-forest land free from any encumbrance.
- (ii) The compensatory afforestation would be undertaken in advance which will obviate any delays that could be caused due to fund flow or administrative/technical procedures.
- (iii) Proposed scheme will promote onset of flow of ecosystem goods and services in advance and open a new area for investment in the forest sector.
- (iv) Proposed scheme will encourage afforestation over fallow lands thereby helping in achieving the national targets as envisaged in the National Forest Policy, 1988.
- (v) Alternative non-forest land that may be made available would be in a suitable block thereby facilitating appropriate protection measures; and
- (vi) Proposed scheme will expedite afforestation works which will ultimately increase the total carbon sequestered thereby helping to achieve the NDCs targets.

2.5 Identification of land banks for CA

- (i) The States and UTs shall create land bank for CA for speedy disposal of the FC proposals under the provisions of the Van (Sanrakshan Evam Samvardhan) Rules, 2023.
- (ii) In addition to non-forest land, the degraded forest land with crown density up to 40% under the administrative control of forest department may be identified using the Satellite imagery and in consultation with Forest Survey of India and will be made available for CA.
- (iii) The category of lands as specified in para 2.4 are applicable and other waste lands and non-forest lands may also be identified as land bank for the purpose of CA.
- (iv) To expedite creation of land bank in a systematic manner a Committee under Chairmanship of the Principal Chief Conservator of Forests may be constituted with the Chief Wildlife Warden and representatives of revenue department in the State as members of the Committee. The committee may identify the following and other such forest areas on priority for inclusion in the land bank:
 - (a) Areas falling in wildlife corridors to improve connectivity between habitats.
 - (b) Areas falling in and around the Protected Areas (PAs), eco-sensitive zone of PAs, forest areas to ensure consolidation of such areas.
 - (c) Habitat of rare, threatened, and endangered species of flora and fauna to ensure long term conservation of such habitats.
 - (d) Areas falling in catchment areas of important rivers, water supply schemes, irrigation projects, hydro-electric projects etc.
- (v) To monitor the progress of creation of land bank for CA following committee, at each Regional Offices of the MoEF&CC will be constituted:
 - (a) The Head of Regional Office – Chairman
 - (b) Representatives of the National Tiger Conservation Authority (NTCA)- Member,
 - (c) Representatives of the FSI – Member
 - (d) The Nodal Officers of States/UTs under each Regional Offices of MoEF&CC-Members

The committee will review the progress in creation of land bank for CA in the States/UTs falling under jurisdiction of the Regional Offices and submit annual report or as and when required to the MoEF&CC.

CHAPTER 3

NET PRESENT VALUE

3.1 In pursuance of the orders dated 29th October 2002 of the Supreme Court in Writ Petition (Civil) No. 202/95 in addition to the funds realized for compensatory afforestation, the Net Present Value (NPV) of forest land diverted for non- forest purposes is also to be recovered from the user agencies, for undertaking forest protection, other conservation measures and related activities.

3.2 Hon'ble Supreme Court in its order dated 28.03.2008 in Writ Petition (Civil) No. 202 of 1996 in the matter of T. N. Godavarman Thirumalpad vs. Union of India, based on the outcome scientific assessment of ecosystem goods and services, and Ministry vide its guidelines dated 05.02.2009 have fixed the rates to Net Present Value (NPV) to be realized in lieu of diversion of forest land.

3.3 Hon'ble Supreme Court in its said order dated 28.03.2008 fixed the rates of NPV with directions of their upward revisions after every three years. Accordingly, the rates of NPV were revised by the Central Government w.e.f. 6th January, 2022. The revised rates of NPV will be applicable as under:

- (a) New rates will be applicable in all the proposals that have been granted Stage-I/in-principal approval after 06.01.2022.
- (b) The new rates will also be applicable on all the cases that were granted Stage-I/in-principal approval prior to 06.01.2022 and where even after lapse of 5 years, the Stage-II/Final approval is not granted due to non-submission of complete compliance of the conditions stipulated in Stage-I/in-principal approval.

Table: Revised NPV rates based on fitment factor of 1.53

(in Rs. per ha)			
Eco-Class	Very Dense	Dense	Open
Class-1	1595790	1436670	1116900
Class-II	1595790	1436670	1116900
Class-III	1357110	1228590	957780
Class- IV	957780	861390	670140
Class-V	1436670	1292850	1005210
Class-VI	1516230	1372410	1069470

Eco-Class-I: Tropical Wet Evergreen Forests,
Tropical Semi-evergreen Forests and
Tropical Moist Deciduous Forests

Eco-Class-II: Littoral and Swamp Forests

Eco-Class-III: Tropical Dry Deciduous Forests

Eco-Class-IV: Tropical Torn Forests and
Tropical Dry Evergreen Forests

Eco-Class-V: Sub-tropical Broad-Leaved Hill Forests,
Sub-Tropical Pine Forests and
Sub-Tropical Dry Evergreen Forests

Eco-Class-VI: Montane Wet Temperature Forests,
Himalayan Moist Temperature Forests,
Himalayan Dry Temperature Forests,
Sub Alpine Forest, Moist Alpine Scrub and
Dry Alpine Scrub

3.4 NPV shall be charged to the extent of ten times of the normal NPV payable in the case of National Parks and five times in the case of Sanctuaries. The use of non-forest land falling within the National Parks and Wildlife Sanctuaries may be permitted on payment of an amount equal to the NPV payable for the adjoining forest area. In respect of non-forest land falling within marine National Parks / Wildlife Sanctuaries, the amount shall be five times the NPV payable for the adjoining forest area;

3.5 The proposals under the following categories are exempted from NPV to the extent as mentioned in the list below:

Category	Conditions
i. Schools	Full exemption up to 1 ha. of forest land, provided: (a) no felling of trees is involved; (b) alternate forest land is not available; (c) the project is of non-commercial nature and is part of the Plan/Non-Plan Scheme of Government; and (d) the area is outside National Park/ Sanctuary
ii. Hospitals	
iii. Children's playground of non-commercial nature.	
iv. Community centres in rural areas.	
v. Over-head tanks	
vi. Village tanks	
vii. Laying of underground drinking water, irrigation and PNG pipeline up to 4 inch diameter	
viii. Electricity distribution line upto 22 KV in rural areas.	
ix. Relocation of villages from the National Parks/ Sanctuary to alternate forest land	Full exemption
x. Collection of boulders/silts from the river belts in the forest area.	Full exemption, provided:- (a) area is outside National Park/ Sanctuary; (b) no mining lease is approved/signed in respect of this area; (c) the works including the sale of boulders/silt are carried out departmentally or through Government undertaking or through the Economic Development Committee or Joint Forest Management Committee; (d) the activity is necessary for conservation and protection of forests; and

	(e) the sale proceeds are used for protection/conservation of forests.	
xi. Laying of underground optical fibercable	Full exemption, provided: (a) No felling of trees is involved and (b) Area falls outside National Park/Sanctuary.	
xii. Pre-1980 regularization of encroachments and conversion of forest villages into revenue villages	Full exemption provided these are strictly in accordance with MoEF&CC's Guidelines dated 18.9.1990.	
xiii. Underground mining	Surface strain predicted by 3-D subsidence prediction model	NPV to be paid
	Up to 5mm/m	NIL
	5mm to 10 mm/m	10% of normal rates
	10mm/m to 15 mm/ m	25% of normal rates
	15 mm/m to 20 mm/m	50% of normal rates
	more than 20 mm/m	At Normal rates
xiv. Wind Power Projects	50% at the minimum NPV rate, provided, minimal tree felling is involved, irrespective of the eco-class in which the project lies.	
xv. Hydroelectric Projects up to 25 MW capacity	50% of the applicable rates of the forest land actually diverted for setting up of such projects, provided, the project involves felling of not more than 5 trees per hectare.	
xvi. Field Firing Range (FFR) of Defence Ministry not involving felling of trees and no likelihood of destruction of forests	At the rate of 20 % of the normal rates of NPV for the forest areas falling within the impact zone. The forest areas falling within safety zone of FFRs shall be fully exempted from the requirement of payment of NPV	
xvii. Underground tunnels of roads and railways	50 per cent of the normal rate applicable to the area.	
xviii. The area of riverbed in a proposed water reservoir, that is to be under permanent submergence throughout the year	50 per cent of the normal rate applicable to the area.	
xix. Repair, maintenance or blacktopping of forest roads constructed prior to 1980 without increase in blacktopped surface area	Full exemption	

3.6 The latest ISFR of FSI may be followed for determination of density for the purpose of NPV rates.

3.7 As per Ministry's letter No. 5-2/2006-FC dated 03.10.2006, as per judgment dated 15.09.2006 in IA No. 1473 & 1620 in WP (C) No. 202 of 1995, the Hon'ble Supreme Court of India has held that *"NPV is required to be recovered in all cases approved by the Ministry for change of User Agency under the Forest (Conservation) Act, 1980 after 29th/30th October 2002, irrespective of the date on which in-principle clearance may have been granted..... The*

Ministry is directed to forthwith take steps to recover from the User Agency the NPV in terms of orders dated 29th/30th October 2002 and 1st August 2003..... ”.

3.8 In all such cases where NPV @ 50% of the total NPV rate has already been paid during the process of obtaining approval under The Van (Sanrakshan Evam Samvardhan) Adhiniyam for underground mining, the user agency has to pay the balance NPV at the rate 50% only, if such underground mining area is proposed to be operated through open cast mining.

3.9 Applicability of NPV in respect of special cases:

- (i) While considering transfer of approvals granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 to mining leases allotted to new lessee, the State Government shall ensure that the amount of Net Present Value, Safety Zone Plantation and Compensatory Afforestation (CA), if not deposited earlier, has been deposited prior to handing over of the forest land to the new allottee.
- (ii) NPV, in respect of prospecting/exploration shall be charged on borehole basis. It is noted that for each borehole an area of approximately 0.1 ha is impacted with various activities that are undertaken during prospecting/exploration. Any variation from 0.1 ha area per borehole shall be informed by the User Agency at the time of submission of the proposal.
- (iii) Prior approval of Central Government under Section 2 (iii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam shall be subject to payment of Net Present Value (NPV) of the forest land allowed to be assigned on mining lease. Similarly, prior approval of Central Government under Section 2 (ii) shall be subject to other usual conditions apart from realization of NPV of the forest land allowed to be utilized for mining and other allied non-forest activities.
- (iv) In case of existing mining leases in respect of minerals specified in sub-section (1) of section 8A of the MMDR Act, 1957, as inserted by the Mines and Mineral (Development and Regulation) Amendment Ordinance, 2015, deemed extension of period of validity of approvals accorded under Section-2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam shall be extended, and shall be deemed to have been extended upto a period co-terminus with the period of mining lease in accordance with the provisions of the MMDR Act, 1957, will be subject to realization of NPV of the forest land for which period of validity of approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam has been extended within a period of two years in case the same has not already been realized, failing which the approval accorded under the Van (Sanrakshan Evam Samvardhan) Adhiniyam for such forest land shall be kept in abeyance, and shall be deemed to have been kept in abeyance, till such time, the NPV of such forest land is realized by the State Government.
- (v) Full NPV will be charged in respect of forest area approved for assignment of lease for mining or any other purpose under section 2 (iii) of the Act.
- (vi) In cases involving re-diversion of forest land, full amount of NPV, at the applicable rates on the date of re-diversion, shall be realized from the secondary user agency by the State/UT Government concerned, if the same was not paid earlier by the primary agency.

CHAPTER 4

GUIDELINES RELATED TO EXEMPTIONS CONSIDERED UNDER THE ADHINIYAM AND GENERAL APPROVAL

4.1 Guidelines specifying the terms and conditions for considering the exemption under sub-section (3) of section 1A of the Adhiniyam: As per the provisions of sub-section (2) of section 1A of the Adhiniyam, lands located within 100 km of distance from the international borders, Line of Control (LOC), Line of Actual Control (LA), upto 0.1 ha of forest land providing connectivity to the road/railside amenities, up to 10 ha of forest land proposed for security related infrastructure and upto 5 ha of land proposed for security related infrastructure and public utility projects in the LWE affected districts, have been exempted from the purview of the Adhiniyam subject to terms and conditions specified by the Central Government under the provisions of sub-section (3) of section 1A and section 3C of the Adhiniyam. The terms and conditions notified by the Central Government in this regard are as under:

S.O.5074 (E). In exercise of the powers conferred by sub-section (3) of section 1A read with section 3 (C) of the Van (Sankashan Evam Samvardhan) Adhiniyam, 1980 (69 of 1980) (hereinafter referred to as Adhiniyam), the Central Government hereby notifies the guidelines specifying the terms and conditions to be abided by the State Government or Union territory, while considering exemptions provided under sub-section (2) of section 1A of the said Adhiniyam, namely:-

1. Exemption for strategic linear projects of national importance and concerning national security that are located within hundred kilometres of aerial distance from the international borders, Line of Control or Line of Actual Control shall be considered only for such projects which have been notified as strategic and concerning national security by the Central Government in consultation with the respective State Governments or the Union territory Administration.
2. Exemptions for security related and public utility infrastructure shall be considered exclusively for Left Wing Extremism affected Districts, as notified by the Central Government. Such districts that were earlier notified as Left Wing Extremism Districts but subsequently, their Left Wing Extremism District status, on or before the date of handing over the forest land to the user agency, has been withdrawn, shall not be eligible for the exemption.
3. For the purpose of subclause (iii) of clause (c) of sub-section (2) of section 1A of the Adhiniyam, the following twelve categories of public infrastructure works in the Left Wing Extremism (LWE) affected districts, as notified by the Central Government, in the forest areas, shall be considered as public utility projects, namely:-
 - (i) Schools or educational institutes including technical education;
 - (ii) Dispensaries or hospitals;
 - (iii) Electrical and telecommunication lines including underground optical fibres cables;
 - (iv) Drinking water including underground drinking water supply lines;
 - (v) Water or rain water harvesting structures;

- (vi) Minor irrigation canal;
 - (vii) Non-conventional sources of energy;
 - (viii) Skill up gradation or vocational training center;
 - (ix) Power sub-stations;
 - (x) Public roads;
 - (xi) Communication posts including mobile towers; and
 - (xii) Police establishments like Police Stations or outposts or border outposts or watch towers in sensitive area.
4. The State Government and Union territory Administration shall use the existing Forms for submission of proposals, and such proposals shall be processed for approval on the PARIVESH Portal in the light of categories given under sub-section (2) of section 1A of the Adhiniyam.
 5. The projects pertaining to the security related infrastructure and public utility shall be submitted in their entirety. Authorities in the State and Union territory Administration shall ensure strict compliance in this regard.
 6. The exemptions considered under the Adhiniyam only indicates the upper limit of the forest area, therefore, user agencies, State Governments and Union territory Administration shall ensure that only legitimate non-forestry use, involving minimum forest land, is allowed while considering such exemptions.
 7. Proposals, located in the forest lands protected under the provisions of the Wild Life (Protection) Act, 1972 (53 of 1972), shall be considered by the authorities in the State Government or Union territory Administrations only after obtaining the approval of the Standing Committee of the National Board for Wildlife or as per the guidelines issued by the Central Government in this regard.
 8. The State Government or Union territory Administration, as the case may be, may authorise an officer not below the rank of the Deputy Conservator of Forests to receive and accept the proposals and process them through the Nodal Officer, dealing with the matters related to land transfer under the Adhiniyam for obtaining the approval of the Competent Authority in the State Government or the Union territory Administration and accordingly grant 'In-principle' approval.
 9. The State Government may authorise an officer of the level of Deputy Conservator of Forests or above to grant permissions in respect of proposals proposed for providing connectivity to the road and rail side amenities and habitations involving upto 0.1 ha of forest land.
 10. The State Governments or the Union territories Administrations, after receipt of such proposals from the user agency under sub-section (2) of section 1A of the Adhiniyam, shall examine such proposals giving due regard, but not limited to, the following, namely:-
 - (i) the proposed use of the forest land is not for any non-site specific purpose such as agricultural purpose, office or residential purpose or for the rehabilitation of persons displaced for any reason;

- (ii) the user agency has considered all alternatives and that no other alternative in the circumstances is feasible and that the required area is the minimum needed;
 - (iii) the concerned authorities in the State Government or the Union territory Administration before making the recommendation, have considered all issues having direct bearing or indirect impact of the diversion of forest land on the forest, wildlife and environment;
 - (iv) adequate justification has been given and appropriate mitigation measures have been proposed by the user agency to mitigate the impact of the project on the surrounding forests, soil and moisture conservation regimes, catchment area, etc.
 - (v) in case proposed area is located in the Protected Areas, tiger or wildlife corridors or habitat of any endangered or threatened species of flora and fauna, as may be applicable, whether appropriate mitigation measures have been proposed by the user agency; and
 - (vi) the user agency, undertakes to provide the land and cost of compensatory afforestation and Net Present Value, as applicable; and
 - (vii) concerned mandates under the National Forest Policy.
11. To compensate the loss of trees, the State Government or the Union territory Administration shall raise compensatory afforestation and realise Net Present Value of the forest land, being diverted, from the user agency, in accordance with the relevant rules and guideline issued by the Central Government in this regard from time to time for diversion of forest land.
 12. The State Government, if so desire, after granting 'In-principle' approval to the proposal and deposition of compensatory levies such as compensatory afforestation and Net Present Value and cost of mitigation plans such as of the Wildlife Management Plan and Soil and Moisture Conservation Plan, as applicable, notification of the land identified for raising compensatory afforestation as Protected Forest under Indian Forest Act, 1927 (16 of 1927) or local forest Act and compliance of other statutes including the Schedule Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), may grant 'working permission' for the commencement of project work before grant of 'Final' approval as specified by the Central Government in the relevant rule and guidelines in respect of such 'working permission'.
 13. The compensatory levies such as cost of raising compensatory afforestation, Net Present Value and cost of mitigation plans, if any prescribed, shall be realised from the user agency and the same shall be deposited into the account of the State Compensatory Afforestation Fund Management and Planning Authority of the concerned State or Union territory, managed by the National Compensatory Afforestation Fund Management and Planning Authority.
 14. The land identified and earmarked for compensatory afforestation shall be treated and afforested by the State Government or Union territory Administration or user agency as per the Compensatory Afforestation plan approved as part of the said forest diversion proposal and the work of Compensatory Afforestation and other mitigation plans, as applicable, shall start within two year of issue of order of diversion order of the corresponding forest land.

15. The State Government or the Union territory Administration shall grant approval in two stages viz. 'In-principle' approval and 'Final' approval. After receipt of satisfactory compliance of conditions stipulated in the 'in-principle' approval from the user agency, the 'Final' approval will be granted by the State Government or the Union territory Administration.
16. The authorities concerned in the State Governments and Union territory Administration shall ensure that only legitimate conditions, purely in the interests of conservation and protection of forest, such as raising of compensatory afforestation, payment of compensatory levies, mitigation measures, as applicable, are stipulated in the approvals.
17. Strategic, security and public utility projects, covered under sub-section (2) of section 1A of the Adhiniyam, but involving violation of the Adhiniyam shall be dealt with in the following manner, namely:-
 - (i) Proposals, involving violations of the Adhiniyam will not be covered under the provisions of sub-section (2) of section 1A of the Adhiniyam:
 Provided that proposals, where approval under sub-section (2) of section 1A is under consideration of the State Government or Union territory Administration and violation is committed by the user agency by commencing the project work, such proposals will be subjected to the penal provisions by the State or Union territory Administration, as per the relevant guidelines issued by the Ministry in this regard;
 - (ii) Proposals, pertaining to such project(s) where work has been commenced without the prior approval of the State or Union territory Administration, will be submitted for ex-post facto approval of the Central Government under the Adhiniyam, ; and
 - (iii) Regional Office or their Sub-Offices, State Governments or the Union territory Administrations, under whose jurisdiction the proposal involving violation of the Adhiniyam falls, shall take legal action against the offenders in accordance with the provisions of Section 3A and 3B of the Adhiniyam and relevant guidelines issued by the Central Government in this regard;
18. The proposals on forest land under litigation or *sub-judice* on account of an issue pertaining to the Indian Forest Act, 1927, Local Forest Act or Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 will be dealt as per the orders of the courts or tribunals passed in such cases and the date of applicability of the Adhiniyam in various types of lands shall be in accordance with the direction, if so passed by the Courts/Tribunals;
19. The State Government shall ensure that detail of approval granted under the provisions of sub-section (2) of section 1A of the Adhiniyam, is updated in the 'Land Schedule' given in the Working Plan of the Division.
20. The legal status of the forest land so diverted shall remain unchanged.
21. Barring defence or strategic projects, the detail of proceedings of the various authorities such as minutes of the meetings, copies of approvals granted, monitoring reports submitted by the user agency, pertaining to public utility and other projects covered under sub-section (2) of section 1A of the Adhiniyam, shall be uploaded on

the PARIVESH portal by the concerned State Governments or the Union territories Administrations.

22. The State Government or Union territory Administration and the user agency shall monitor, at least once every year, the compliance of conditions imposed while allowing the non-forestry use of forest land and a copy of such monitoring report shall be uploaded on PARIVESH for future references. Non-compliances, if any, observed during such monitoring, should be brought to the notice of the concerned authorities for undertaking remedial measures as per the relevant guidelines issued by the Central Government in this regard.
23. The user agency shall commence the work within a period of two years. In case, no commencement or completion of project work is undertaken by the user agency within a period of two years, the approval granted by the State Government or Union territory Administration shall stand rejected and the possession of the forest land will be taken over by the local Forest Department. However, the State Governments or the Union territory Administrations, subject to submission of valid and cogent reasons for delay in commencement or completion of the project beyond two years by the user agency, can extend the period by another year.
24. The State Government and Union territory Administration shall ensure that the user agency shall obtain environment clearance under the provisions of the Environment Impact Assessment Notification, 2006, as applicable, and requisite mitigation measure as suggested in the Environment Management Plan shall be implemented by the user agency in all cases.
25. The State Government or Union territory Administration shall provide a copy of the approvals given under sub-section (2) of section 1A of the Adhiniyam and shall also furnish, the details of proposals and such orders, as and when sought by the Central Government for information, record and monitoring.
26. The Regional Office of the Ministry, based on the available information provided by the State Government or Union territory Administration or as available on PARIVESH, can carry out monitoring of such proposals or works for compliance of relevant provisions of the Adhiniyam and action thereunder.
27. The State Government or Union territory Administration prior to handing over the forest land to the user agency, shall ensure fulfilment and compliance of the provisions of all other Acts and rules made thereunder, as applicable, including ensuring settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (No. 2 of 2007); and
28. The Central Government, under section 3(C) of the Adhiniyam may further clarify or issue directions to the State Government or Union territory Administration or to any organisation as may be necessary with respect to guidelines for the implementation of the Adhiniyam.

4.2 Guidelines for use of forest land within the RoW of roads for laying Optical Fiber Cables (OFCs), drinking water supply pipelines, telephone lines, electricity cables, CNG/PNG, Slurry pipelines and Petroleum and Crude oil pipelines.

General approval is accorded in the forest land and located in the existing Right of Way (RoW) of roads which have already been allowed for non-forestry use for laying of UG drinking water pipelines, OFC cables (both underground and above ground), telephone lines, electricity cables, CNG/PNG, slurry pipelines and petroleum and crude oil pipelines involving trench size not more than two meter in depth and one meter in width and 2 meter x 2 meter for UG drinking water pipelines and slurry pipelines, subject to following conditions:

- (i) User Agency shall apply, online, in the prescribed Form Appended to the Handbook;
- (ii) In cases where KML files, prepared using DGPS tools are not available, the KML files prepared using GIS tools at the time of initial alignment surveys of OFC cable by the user agencies may be considered in respect of forest land involved in the re-diversion proposal for laying of OFC cable.
- (iii) No tree felling is involved in the proposed work
- (iv) The State Government concerned shall authorize Nodal Officer to consider permissions for re-diversion for laying of OFCs falling within the already diverted RoW of roads located outside the Protected Areas.
- (v) Overhead laying of OFCs will be undertaken over the existing poles within the ROWs provided no damage is caused to any tree or wildlife.
- (vi) The procedure for processing of the applications as stipulated in the Van (Sanrakshan Evam Samvardhan) Rules 2023 as amended up to date will be strictly followed.
- (vii) Forest land to be used shall be restricted to the bare minimum and shall be used only when it is unavoidable.
- (viii) The UA shall pay the applicable NPV in pursuance of the orders of the Hon'ble Supreme Court, if the same was not charged earlier in respect of forest land proposed for re-diversion.
- (ix) In addition to monthly report of diversions of forest land under General Approval accorded by MoEF&CC, each State/UT Government shall submit half yearly reports for the period ending June 30 and December 31 containing details of all forest lands diverted under the General Approval along with the actual status of actual utilization of the forest lands so diverted for the stated purpose, to the MoEF&CC and its concerned Regional Office and their Sub-Offices;
- (x) The diversions and compliance to the conditions will be monitored by the concerned Regional Office of the MoEF&CC and their Sub-Offices.
- (xi) There is no exemption to the projects located in the Protected Areas from payment of NPV, as applicable, in view of Hon'ble Supreme Court's order dated 28.03.2008 read with Order dated 9.05.2008, if the same has not been realized earlier at the time of allowing non-forestry use of road.
- (xii) After completion of the project the area under RoW should be reclaimed suitably.
- (xiii) UA agrees to make good any loss to forest/environment.

- (xiv) The UA will seek permission from the local FD for carrying out any maintenance.
- (xv) In case, the proposed area falls in the RoW of the road passing through National Park, Wildlife Sanctuary or Tiger Reserves, General Approval is subject to requisite permissions from the Standing Committee of the State Board for Wildlife.

4.3 Underground optical fiber cables by the Ministry of Defence along the roads

- (i) For underground optical fiber cables by the Ministry of Defence along the roads within existing Right of Way not falling in National Parks and Wildlife Sanctuaries, without felling of trees, where maximum size of the trench is not more than 2.0 -meter depth and 1.0 meter wide.
- (ii) The concerned representative of the Ministry of Defence to submit an application in the letter form (in hard copy) along with a duly certified map indicating layout of the OFC, proposed to be laid by them along the roads within existing RoW, directly to the officers authorized by the State Government in this regard. The Government/UT Governments may authorize Officers, not below the rank of Divisional Forest Officer having jurisdiction over the forest land proposed to be utilized for laying of underground optical fiber cables.
- (iii) In view of the fact that proposal of the Ministry of Defence involves secret data of Defence network and is very confidential in nature, details of approval granted by the concerned officer for this optical fiber cable may not be uploaded on web-portal for online submission and monitoring of forest clearance proposals. Details of approvals accorded for laying of this OFC may however, be provided to the MoEF&CC and its concerned Regional Office for information and records.

CHAPTER- 5

TRANSFER/RE-DIVERSION/ CHANGE IN LAND USE

Any forest land diverted for non-forest use with prior approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam shall be used by the User Agency for the purpose for which it has been diverted. However, transfer of a user agency for the same purpose, or re-diversion for another purpose by the same or another user agency may be considered on the following basis:

5.1 Transfer of approval or change in the User Agency: The following procedure shall be followed by the user agency seeking transfer of approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 either in full or part of the forest land:

- (i) An application in the prescribed Form from the concerned State/Union Territory Government along with detailed justification for such transfer of User Agency shall be submitted to the Ministry or concerned Regional Office/Sub-Office, as the case may be, along with an undertaking from both primary and new User Agencies shall be submitted;
- (ii) The undertaking shall state that the new user agency will abide by all conditions on which diversion of forest land was approved in favour of the previous user agency and to abide by the any such additional conditions which may be imposed from time to time in the interest of afforestation, conservation and management of flora and fauna in the area and undertaking from the primary User Agency stating that no objection for such Transfer of User Agency;
- (iii) Transfer of User Agency can be considered by the Central Government (MoEF&CC/ ROs) for same use and on same conditions.
- (iv) The Central Government shall levy a transfer fee, to discourage middle men from processing applications and then selling it to other, as per detail given below:

S. No.	Area (ha)	Transfer fee
1.	Up to 1 ha	2,00,000/-
2.	More than 1 to 20 ha	5,00,000/-
3.	Above 20 ha	10,00,000/-

- (v) The transfer fee will not be applicable in the proposals pertaining to change of UA due to change in legal heir.
- (vi) When change in the name of user agency due to inheritance (change in legal heirs) becomes necessary, permission of the Central Government will be required. For this purpose, the State Government, within three months from the date of issue of legal heir certificate shall submit the following documents:
 - (a) no-objection certificate for such change by the State Government.
 - (b) A certified copy of fresh certificate of incorporation consequent upon change of name issued by the Registrar of Companies or legal heir certificate issued by competent court of law whichever is applicable.

- (c) An explanatory statement from the user agency for such change.
- (vii) In case the transfer is from a Central Government Department/Central Government Undertaking (CPSU) to a user agency other than Central Government Department /CPSU, then the special concessions given to Central Government Department/CPSU while granting the approval shall not be extended to the new User Agency.

5.2 Change of the name of UA without any change in shareholding pattern: when change in the name of user agency without any change in its shareholding pattern becomes necessary, permission of the Central Government will be required. The State / UT Govt., shall, online, submit following documents within three months:

- (i) no-objection certificate for such change by the State Government.
- (ii) A certified copy of fresh certificate of incorporation consequent upon change of name issued by the Registrar of Companies
- (iii) An explanatory statement from the user agency for such change.
- (iv) Transfer fee of Rs. 1,00,000/-

5.3 Transfer of approval/lease in respect of Wind Energy projects: for transfer of approval from the developer i.e. the User Agency to investors /power producers, State Government shall, online, submit following details:

- (i) User Agency shall submit duly filled up prescribed Form available online on PARIVESH.
- (ii) The Nodal Officer will examine the particulars furnished by the UA in 45 days of the date of submission of the application and forward it to the State/UT Government.
- (iii) The State/UT Government, or an Officer authorized in this regard will forward its recommendation within 45 days to the Central Government. If decision is not communicated by the State/UT Government on the proposal within the expiry of a period of 90 days i.e. from the date of submission of the proposal, action, as considered appropriate will be initiated by the Central Government.
- (iv) Transfer fee as stipulated under para (iv) above.

5.4 Cancelled allocation of Coal Blocks: In respect of 204 coal blocks whose allocation was cancelled by the Hon'ble Supreme Court, two types of situations are possible:

- (i) 'In-Principle' or Final approval for diversion of forest land has already been issued, and
- (ii) Application for in-principle approval of diversion of forest land under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 was in process at either the State or the Central Government, on the day of cancellation of the allocation;

Cases falling under category mentioned under (i) above will be considered by the MoEF&CC or Regional Office, after receipt of an application for such transfer from the Ministry of Coal, Government of India. Transfer application submitted by the Ministry of Coal should be accompanied with details of the new user agency, a vesting

order in favour of new user agency, an undertaking from the new user agency that they shall abide by all the conditions on which the forest land was leased to the original user agency and any other condition which may be stipulated by the Central Government/State Government in future.

Cases falling under category (ii) above will be processed as if they have been submitted by the new user agency decided by the Central Government on completion of the following:

- (i) Duly filled in Part-I of the application in Form-A appended to the Van (Sanrakshan Evam Samvardhan) Adhiniyam 2023 and amendments issued therein along with all necessary undertakings/certificates, including documentary proof in support of allocation of such block in favour of the new use agency and details of non-forest/revenue land identified for creation of compensatory afforestation, wherever required, is submitted by the new user agency to the Nodal Officer concerned;
- (ii) Non-forest /revenue land identified by the new user agency for compensatory afforestation, wherever required, is inspected and found to be suitable for compensatory afforestation and for management point of view by the Divisional Forest Officer(s) having jurisdiction over such land. The concerned jurisdictional Regional Office shall carryout site inspection of such non forest area to ascertain its suitability for plantation and management point of view. All such conditions / provision as envisaged under chapter related to Compensatory Afforestation will be applicable as the case may be;
- (iii) A copy of Part-I of the Form A along with all necessary undertakings/certificates submitted by the new User Agency along with a certificate from the Divisional Forest Officer(s) having jurisdiction over the non-forest/revenue land identified for creation of compensatory afforestation, wherever required, stating there in that such land is suitable for creation of compensatory afforestation and from management point of view, is provided the State Government concerned to the authority with whom the proposal submitted by the original user agency is presently pending. Such documents will substitute and replace the corresponding documents available in the proposal submitted by the original user agency.

In case of these 204 coal blocks, reimbursement of amount paid by the original user agency in compliance of conditions stipulated in approval accorded under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for use of forest land for non-forest purpose will be dealt with in the manner, as prescribed in the Coal Mines (Special Provisions) Second Ordinance, 2014 and the rules framed thereunder.

5.5 Transfer of approval to successful bidder/new allottee after the expiry of lease

After the expiry of validity of mining lease granted under the provisions of the Mines and Minerals (Development and Regulation) Act, 1980, transfer of approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of successful bidder selected by the State/UTs, after auction of such lease, may be considered subject to the following conditions:

- (i) Complete compliance of such terms and conditions as stipulated in the approval granted previously under the Van (Sanrakshan Evam Samvardhan)

Adhiniyam, 1980, and rules and guidelines framed thereunder in respect of the concerned mining lease has been made. The non-compliance of conditions, if any, stipulated in the approval granted to the erstwhile agency under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, which were required to be complied before handing over the forest land to such agency, shall be transferred as liabilities to the new allocatee, and in such case, complete compliance of such conditions shall be made prior to handing over of forest land to the new allocatee. For the remaining conditions, the new allocatee will make an undertaking to comply with, before handing over of the forest land. It is clarified that in case of violation of any of the conditions which was done during the period of previous allocatee and which constitutes an offence under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, the penal clauses will be invoked against the previous allocatee only and not against the new allocatee.

- (ii) Approval under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 was valid on the date of expiry of previous lease.
- (iii) Mining operations will be restricted to the forest area for which approval under clause (ii) of sub-section (1) of section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 has been obtained by the erstwhile user agency. No non-forest use of such forest lands falling within the lease shall be allowed, for which approval under the aforementioned provisions of the Adhiniyam has not been obtained by the User agency or State Government/UT. Mining in such areas may be allowed only after obtaining prior approval of the Central Government under clause (ii) of sub-section (1) of section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.
- (iv) The State Government shall ensure that the amount of Net Present Value, Safety Zone Plantation and Compensatory Afforestation (CA), if not deposited earlier, has been deposited prior to handing over of the forest land to the new allocatee. Also, in case the CA land has not been made available previously, the forest land shall be handed over to the new allocatee only after the corresponding CA land has been accepted by the competent authority as per the extant procedures for acceptance of CA lands for a new proposal. Further clarified that the provisions of CA will be applicable in respect of broken up forest area before the commencement of Act, 1980 which are continued to be under the possession of the user agency, in case the CA has not been raised earlier.
- (v) Mining operations and other activities shall be carried out as per the land-use allowed in the approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Any change in the land use on account of any valid reason shall be effected with the prior approval of the Central Government.
- (vi) Reclamation of the mined out forest area in the whole lease area as per the approved Mining Plan shall be an obligatory condition for the new allocatee.
- (vii) Transfer fee, as prescribed in the relevant guidelines incorporated in the Handbook of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 shall be realized from the new allocatee and deposited into the account of CAMPA of the State concerned.

- (viii) Transfer of approvals to new agency may be accorded by the concerned State Government/UT Administration subject to fulfilment of conditions/provisions stipulated in the relevant guidelines of the Ministry.
- (ix) The mining operation can continue as per the above provisions, provided the lease has valid approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 on the date of expiry of lease, no violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam is involved, and the lease is not lapsed or terminated by the Central Government or State Government or by any court of law;
- (x) The above provisions are not applicable in case of a lease which has been lapsed or terminated or cancelled by the Central Government or State Government or by any court of law.

5.6 Re-diversion/Change in land use : In case of change in land use of forest land becomes necessary for the same project and same purpose by the same user agency and in case the re-diversion of a forest land becomes necessary for a different purpose by the same of different user agency, it may not be prudent for the Ministry to authorize the user agency to undertake such changes in land use changes at their own level as there is the possibility of misuse of such dispensation by the user agency. Such proposals pertaining to change in land use or re-diversion of already diverted forest land shall be examined on merits by the Ministry on case-to-case basis. The user agency shall submit online application for re-diversion or change in land use in the prescribed Form on PARIVESH. The following guidelines needs to be abided while considering the change in the land use or re-diversion proposals:

- (i) Previously, if CA, NPV, etc., were exempted but proposed change in land use or re-diversion is not falling under the category of non-forestry activity which is/are not exempted from such levies or if NPV & CA have not been realized during the earlier approval period, then the User Agency shall make a payment towards all such levies / CA area over non-forest area proportionate to the extent of forest area proposed for re diversion;
- (ii) Railways may require to convert the conventional system to the electrification of railway lines, in such change of land use cases, if no fresh forest area is required and such new component can be taken up within already diverted area without violating any such norms under others acts / rules, in such cases permission from the central government is not required and the UA may seek prior permission of the State Government in letter form and may make necessary changes as required. Details of such approvals accorded by the State / UT may be submitted to the concerned ROs. This relaxation will not applicable to the projects falling in PAs. Similarly, for conversion of overhead transmission line to underground lines, the above procedure shall be applicable.
- (iii) In case of transfer with re-diversion proposals, the proposed use should be compatible with the primary use and should not hinder it. A written consent from the primary user agency should be submitted without insisting any payment or charges from the new agency such written consents.
- (iv) In case the primary user agency refuses to give its consent, and the User

Agency seeking re- diversion feels that the other use is compatible with and does not in any way hinder the primary use, the State / UT Nodal Officer who will after hearing the primary user giving him advance notice, give his agreement for the re-diversion or otherwise giving reasons for his decision in the form of a note while forwarding the proposal to the MoEF& CC / RO as the case may be for decision on re-diversion.

- (v) While permitting re-diversion, Central Government may if considered necessary modify original conditions or impose additional conditions to be fulfilled by the primary user agency and conditions (including rights and responsibilities to be fulfilled by the secondary User Agency along with payment for (i) payment of NPV at the applicable rates; and
- (vi) The State/ UTs Government may consider the acceptance of NoCs issued by State PWD/NHAI or other similar agencies for setting up of retail outlets under RoWs at any level on PARIVESH portal. The undertaking along with acknowledgment of the agencies owning RoW from the user agency stating that they have initiated the process of obtaining NOC may be considered for initial submission of proposal on PARIVESH. It is also to clarify that the process of obtaining NOC and its submission must be completed before the submission of such proposals to Regional Office, provided that no such proposals in any case give rise to a situation of fate accompli or involved in violations of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 or other related Central or State Acts.
- (vii) Proposals of re-diversion falling in the RoW of roads, already put to non-forestry use, shall be dealt as per the guidelines given under chapter - 4 of the Handbook.

5.7 Transfer of approval granted to zudpi jungle lands

In case of diversion of zudpi Jungle land used for public purpose/public infrastructure, encroachments excluding commercial purposes prior to 12.12.1996, the transfer of approval of diversion of forest land (which is not notified as Reserve or Protected Forest and status is a revenue land) shall under no circumstances be transferred to any other user agency, department or person without the prior approval of the State Government.

CHAPTER-6.

SURVEY, INVESTIGATION, PROSPECTING AND EXPLORATION

Survey means any activity to be taken up prior to initiating commissioning of a project or any activity undertaken for the purpose of exploring, locating or proving mineral deposits including coal, petroleum and natural gas before carrying out actual mining in the forest land, that includes survey, investigation, prospecting, exploration, including drilling therefor, etc.

6.1 Order specifying the terms and conditions for undertaking surveys in forest areas: As per the provisions of sub-section (2) of section 2 of the Adhiniyam, the surveys on the forest lands are not to be treated as a non-forest purpose subject to terms and conditions specified by order by the Central Government. Terms and conditions for not treating the surveys on the forest land as a non-forest purpose are given as under:

S.O. 5075 (E). In exercise of the powers conferred by sub-section (2) of section 2 read with section 3 C of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, (69 of 1980) (hereinafter referred to as said Adhiniyam), the Central Government hereby issues an order specifying the terms and conditions, subject to which any survey, such as, reconnaissance, prospecting, investigation or exploration including seismic survey, shall not be treated as non-forest purpose. These terms and conditions shall be followed by the State Government or Union territory Administration while considering exemptions provided under sub-section (2) of section 2 of the said Adhiniyam, namely:-

1. Surveys, including seismic surveys other than for mining purposes, to be undertaken in the forest lands for developmental projects such as hydro-electric projects, establishment of wind energy farms, transmission lines, railway line, etc. shall not be treated as non-forest purpose as long as these surveys do not involve any breaking of forest or cutting of trees and operations are restricted to clearing of bushes and lopping of trees branches for purpose of sighting, will not be treated as non-forest purpose. However, prior permission of the State Forest Department under the Indian Forest Act, 1927 (16 of 1927) or the State Forest Act will be obtained by the user agency concerned for entry and carrying out such surveys in the forest lands.
2. Surveys in the forest lands for mining purposes which involve breaking of forest land by way of drilling the bore holes and digging the trenches, such as for mining, shall not be treated a non-forest purpose as long as such surveys involve felling of up to hundred trees in the entire areas proposed for survey and drilling of twenty five boreholes of four inch diameter per ten square kilometre or eighty shot holes of six inch diameter per square kilometre in case of seismic surveys. Proposals involving felling of more than hundred trees or drilling of more than twenty five bore holes per ten square or more than eighty shot holes of six inch diameter per square kilometre shall require prior approval of the Central Government under the Adhiniyam.
3. Exploratory drilling of Petroleum Mining Leases, neither resulting into permanent change in the forest land use nor in production of hydrocarbon, shall also be exempted from the provisions of the sub-section (2) of section 2 of the Adhiniyam.
4. The State Government and Union territory Administration shall use the existing Forms developed by the Central Government for submission of proposals, and such proposals shall be processed for approval on the PARIVESH (ProActive and Responsive

facilitation by Interactive and Virtuous Environmental Singlewindow Hub) Portal in the light of sub-section (2) of section 2 of the Adhiniyam.

5. No surveys for mining of minerals shall be undertaken in the protected areas such as National Parks, Wildlife Sanctuaries, Tiger Reserves, Tiger Corridors. Survey in the protected areas for developmental projects other than mining shall be undertaken only after obtaining the approval of the Standing Committee of the National Board for Wildlife or as per the guidelines issued by the Central Government in this regard.
6. The State Government or Union territory Administration may authorise an officer not below the rank of the Deputy Conservator of Forests to receive and accept the proposals and process them through the Nodal Officer, dealing with the matters related to land transfer under the Adhiniyam for obtaining the approval of the Principal Chief Conservator of Forests, Head of Forest Force or an officer as may be authorised by the State Government or the Union territory Administration to grant approval.
7. In case the surveys involve felling of trees, as specified above, the user agency shall pay the cost of afforestation of trees, to the extent of hundred tree per bore hole along with maintenance cost of such plants for ten years. The State Government or the Union territory Administration shall ensure that the plants are planted on abandoned bore-hole areas or in the degraded forest land as per prescriptions given in the working plan.
8. In case of seismic surveys, the user agency shall bear the cost of plantation of two tall plants near the shot hole site along with the maintenance cost of such plants for ten years. The State Government shall ensure that the money charged shall be used to supplement plantation in degraded forest areas as per working plan prescriptions.
9. The Net Present Value, in respect of surveys, involving breaking of forest land, shall be charged and deposited into the account of State Compensatory Afforestation Fund Management and Planning Authority on the basis of impact area of a bore hole which is observed to be 0.1 ha per bore hole. Any variation from 0.1 ha area per borehole shall be informed by the user agency at the time of submission of the proposal.
10. Compensatory levies realised from the user agency shall be deposited into the account of the State Compensatory Afforestation Fund Management and Planning Authority of the State or Union territory Administration, managed by the National Compensatory Afforestation Fund Management and Planning Authority.
11. The amount to be realised towards the cost of Net Present Value shall be non-refundable and the said deposited amount of Net Present Value shall be adjusted against the estimated Net Present Value to be levied, in case approval is obtained for the diversion of the same forest land for mineral extraction, under clause (ii) of sub-section 1 of section 2 of the Adhiniyam.
12. No permanent change in the land use of the forest land shall be allowed. The Survey activities shall be carried out by the user agency temporarily and after completing the survey, the forest land will be reclaimed and restored to its original state.
13. The user agency shall use the existing forest roads for the transportation of machineries and materials and no new or fresh road will be constructed by the user agency in the forest area for undertaking surveys in the forest areas. The user agency shall also ensure the transport of machineries and materials manually in case of non-availability of roads.

14. The user agency shall submit a detailed plan of operation for prospecting or exploration or seismic survey in the entire forest area prior to the start of work to the Nodal officer of the State Government or the Union territory Administration.
15. The user agency shall commence and complete the surveys within a period of two years. In case, no commencement or completion of surveys work is undertaken by the user agency within a period of two years, the approval granted by the State or Union territory Administration shall stand rejected and the possession of the forest land will be taken over by the local Forest Department. However, the State Government or the Union territory Administration subject to submission of valid and cogent reasons for delay in commencement or completion of the project beyond two years by the user agency, can extend the period by another year.
16. Surveys proposals, involving violation of the Adhiniyam shall be dealt with in the following manner, namely:-
 - (i) Surveys in the forest land involving violation of the Adhiniyam shall not be covered under the provisions of sub- section (2) of section 2 of the Adhiniyam and such proposals shall be submitted for ex-post facto approval of the Central Government under the Adhiniyam:

Provided that proposals, where approval under sub-section (2) of section 2 of the Adhiniyam is under consideration of the State Government or Union territory Administration and a violation is committed by the user agency by commencing the project work, such proposals shall be subjected to the penal provisions by the State or Union territory Administration, as per the relevant provisions made by the Central Government in this regard;
 - (ii) Regional Office or their Sub-Offices, State Governments or the Union territory Administrations, under whose jurisdiction, the proposal involving violation of the Adhiniyam falls, shall take legal action against the offenders in accordance with the provisions of Section 3A and 3B of the Adhiniyam and the relevant guidelines issued by the Central Government in this regard;
17. The State Government or Union territory Administration prior to considering permission for surveys in the forest areas, shall ensure fulfilment and compliance of the provisions of all other Acts and rules made thereunder, as applicable to such surveys.
18. Detail of proceedings of the various authorities such as minutes of the meetings, copies of approvals granted, monitoring reports submitted by the user agency, pertaining to permissions granted for conducting survey in the forest areas, shall be uploaded on the PARIVESH portal by the State Governments or the Union territory Administration.
19. The State Government or Union territory Administration and the user agency shall monitor, at least once in every year, the compliance of conditions imposed while allowing the non-forestry use of forest land and a copy of such monitoring report shall be uploaded on PARIVESH portal for future references. Non-compliances, if any, observed during such monitoring, should be brought to the notice of the concerned authorities for undertaking remedial measures as per the relevant guidelines issued by the Central Government in this regard.
20. The proposals on forest land under litigation or *sub-judice* on account of an issue pertaining to the Indian Forest Act, 1927 (16 of 1927), Local Forest Act or said Adhiniyam shall be dealt as per the judgements or orders of the Courts or Tribunals in

such cases and the date of applicability of the Adhiniyam in various types of lands shall be in accordance with the direction, if so, passed by the Courts/Tribunals;

21. The legal status of the forest land proposed to be used for survey shall remain unchanged.
22. The State Government or Union territory Administration shall provide a copy of the approvals given under sub-section (2) of section 2 of the said Adhiniyam and shall also furnish, the details of proposals and such orders, as and when sought by the Central Government for information, record and monitoring.
23. The Regional Office of the Ministry, based on the available information provided by the State Government or Union territory Administration or as available on PARIVESH portal, can carry out monitoring of such proposals or works for compliance of relevant provisions of the said Adhiniyam and action taken thereunder;
24. The Central Government under section 3C of the said Adhiniyam may further clarify or issue directions to the State Government or Union territory Administration or to any organisation, as may be necessary with respect to these guidelines, for the implementation of the provisions of the said Adhiniyam.

6.2 : Proposal not covered under the exemptions mentioned in para 6.1 above will be dealt in the manner, as prescribed below:

- (i) Any investigation or survey operation, that involves the breaking of forest area or felling of trees, prior permission of the Central Government shall be obtained. For prospecting/exploration activity in the forest area which requires drilling of more than 25 boreholes of 4-inch dia per 10 sq km / 80 shot holes of 6.5-inch dia per sq km or felling of trees, the following guidelines will be followed:
 - a. The user agency shall apply for the diversion of forest area for seismic/prospecting/exploration surveys in the prescribed Form.
 - b. In case of seismic/prospecting/exploration surveys in forest land having vegetation density up to 0.7, the State Government shall forward the online application to the concerned Regional Office of the Ministry for approval. The REC will consider such proposals and grant or reject approval on the merits to such proposals. Proposals in respect of forest land involving vegetation density more than 0.7 shall be submitted to the MoEF&CC, New Delhi for prior approval under the Adhiniyam.
 - c. NPV, in respect of prospecting/exploration shall be charged on a borehole basis. It is noted that for each borehole an area of approximately 0.1 ha is impacted by various activities that are undertaken during prospecting/exploration. Any variation from 0.1 ha area per borehole shall be informed by the User Agency at the time of submission of the proposal.
 - d. The amount of NPV and/or payments towards planting of trees, shall be deposited online in the account of State CAMPA, managed by the National Authority (CAMPA), as per the instructions issued by MoEF&CC from time to time.
 - e. Amount of NPV deposited in the stipulated Government account is non-refundable. However, the NPV deposited for prospecting in the area will be

adjusted against the estimated NPV to be levied, in case approval is obtained for the diversion of the same forest land for mineral extraction, under section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

- f. Permission for carrying out prospecting/ exploration/seismic survey or any payment of NPV deposited for such operations will not confer any right with the user agency to get forest clearance of that particular land under Section 2(ii) of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. All decisions will be taken on merit as per the procedure prescribed in Van (Sanraksha Evam Samvardhan) Rules, 2023, as amended up to date.
 - g. User agency shall submit a complete plan of operation for prospecting/exploration/Seismic survey in the entire forest area prior to the start of work to the Nodal officer of the State.
 - h. User agency, as the case may be, shall prepare a plan to plant 110 tall trees per borehole (each borehole estimated to have an impact area of 0.1 ha), only if the number of boreholes proposed to be drilled is beyond the specified limit i.e. 25 boreholes per 10 sq km. The cost of preparation of the plan and plantation shall be borne by the user agency. The state government shall ensure that the plants are planted on abandoned bore-hole areas or degraded forest land as per prescriptions of a working plan.
- (ii) Any permission given to survey, exploration or prospecting will not *ipso facto* imply any commitment on the part of the Central Government for the diversion of forest land.

6.3: Guidelines specific to the hydrocarbon sector for undertaking seismic surveys and exploratory drilling in the forest:

- (i) Vehicle/tractor-mounted drilling rig equipment can be allowed only for the drilling of shot holes in the grids which falls in an open area and which are adjoining to existing forest paths after due permission of the local forest officer. In other areas, manual drilling through Dekhi/ tripod structure with a jet flesh unit or portable mechanical (rig) drilling machine may be allowed. The vehicle carrying the compressor and observation trucks shall be parked in open areas.
- (ii) No tree felling and construction of new roads will be allowed. However, the user agency can use the existing forest roads/paths with the permission of a local forest officer.
- (iii) User agency shall plant at least two tall plants near the shot hole site before leaving the site. In case it is not possible to do the same then the user agency shall deposit cost of two tall plants along with 10 years maintenance cost per shot hole with concern DFO. State Government shall ensure that the money charged shall be used to supplement plantation in degraded forest areas as per working plan prescriptions.
- (iv) *Prima facie* the activity does not cause any permanent damage. The user agency shall take all precautions so that the contractor and labour engaged by them do not cause any damage to the flora and fauna of the area. Any incidence of damage by the staff/ labour/contractors of user agency shall be treated as negligence on the part of the user agency and shall be dealt as per law.
- (v) Permission granted for conducting a seismic survey over forest land shall in no

manner be construed as surety for getting actual diversion of forest land under clause (ii) of sub-section (1) of section 2 of Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. Such cases shall be considered independently on merits on case-to-case basis.

- (vi) The process of exploration drilling for hydrocarbon in a 130 m x130 m area causes total damage to vegetation (both flora and faunal elements) in the area and cannot be considered as temporary vegetation change. It is a case of proper diversion for the purpose of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and must be considered for processing with application in Form A and not under Form C. This will enable the user agency to use the area fully and can change the land use "within the diverted area if the change in the land use plan is approved by any Government agency.
- (vii) The approach road to the exploratory site shall be part of the total proposal.
- (viii) No prior approval is required for the assignment of a Petroleum Exploration license or Petroleum Mining Lease where neither physical possession nor breaking of forest land is involved. Except exploratory drilling neither resulting into permanent change in the forest land use nor in production of hydrocarbon, for all activities such as the establishment of exploration or developmental wells and connected activities on the forest land, approval under clause (ii) of subsection (1) of section 2 of the Adhiniyam shall be obtained for the actual impact area as per the procedure specified under the Van (Sanrakshan Evam Samvardhan) Rules, 2023 and guidelines issued by the Central Government.
- (i) In respect of proposals which have been diverted under clause (ii) of sub-section (1) of section 2 for non-forestry use and where drilling and development/explorations/extraction has been proposed in the existing and diverted well sites, subsequent change in the use from exploratory drilling to extraction (exploitation) can be undertaken subject to the approval of the change in land use by a concerned Government agency of the State. Pursuant to the approval of the change in the land use by a competent authority of the State Government, the change in land use in the already diverted area can be undertaken by the user agency.

Note:

Guidelines specific to the hydrocarbon sector for undertaking seismic surveys and exploratory drilling in forests shall also be applicable to seismic surveys for the purpose of prospecting for different minerals including coal also.

CHAPTER 7

MINING PROJECTS

7.1 Extraction of minerals from/beneath the Earth's surface is an important site-specific activity regulated under various acts viz. Mines and Mineral (Development and Regulation) Act through grant of mining leases, or allocation of areas acquired under Coal Bearing Area Act, Petroleum & Natural Gas Rules under the Oil Field (Regulation and Development) Act 1954. Mining, including open cast and underground mining as also for removal of boulders, bajri, stones, sand etc. from/in the river beds, is a non-forestry activity and if any mining lease/project involves forest land as defined by the Apex court in its order of 12.12.1996, prior approval of the Central Government is required under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and rules made there under.

7.2 Order specifying the terms and conditions for assignment of forest land on lease:

S.O. 5076 (E). In exercise of the powers conferred by clause (iii) of sub-section (1) of section 2 read with section 3C of the Van (Sanrakshan Evam Samvardhan), Adhiniyam, 1980 (69 of 1980) (hereinafter referred to as the said Adhiniyam), the Central Government hereby issues an order specifying the terms and conditions, to be abided by the State Government or Union territory Administration while considering the proposals pertaining to assignment of forest land on lease to Government as well as the private entities under the aforementioned provisions of the said Adhiniyam, namely:-

1. The user agency shall make an online application in the prescribed Form on PARIVESH portal for the prior approval of the Central Government under the said Adhiniyam.
2. No forest land shall be assigned on lease without the prior approval of the Central Government under clause (iii) of sub-section (1) of section 2 of the said Adhiniyam.
3. In case of assignment of forest land on lease for mining, no breaking of forest land shall be allowed, however, breaking of forest land to a limited extent such as plantation of trees, and temporary or non-permanent construction may be allowed in case of assignment of forest land on lease for a purpose other than mining;
4. Mining operations in the forest land located within the mining lease can be undertaken only after obtaining the approval for diversion of the forest area under clause (ii) of sub-section (1) of section 2 of the said Adhiniyam following the procedure prescribed under the rules made thereunder.
5. The user agency seeking assignment of forest land for mining shall submit Mining Plan, approved by the competent authority, indicating the detailed pre-mining and post mining land use plan, mine Closure Plan and for activities other than mining a Detailed Project Report or Plan indicating the activities proposed on the forest land shall be submitted by the user agency along with the proposal.
6. Grant of approval under clause (iii) of sub-section (1) of section 2 of the said Adhiniyam does not, in any manner, create any right or equity in favour of the user agency for grant of approval under clause (ii) of sub-section (1) of section 2 of the said Adhiniyam and decision on the proposals under clause (ii) of sub-section (1) of section 2 shall be taken on the merit or the facts reported in the site inspection reports on case to case basis.

7. In case of existing mining leases having forest land in part or in full, for which mining lease has already been executed at least once before 1st April, 2015 without prior approval of the Central Government under the said Adhiniyam, no mining shall be allowed till approval under clause (ii) of sub-section (1) of section 2 of the said Adhiniyam for the entire forest land falling in such mining lease is obtained, Net Present Value of forest land falling in such mining leases as stipulated in such approval is realised from the user agency and provisions of other applicable statutes are complied with by the user agency.
8. Compensatory levies realised from the user agency shall be deposited into the account of the State Compensatory Afforestation Fund Management and Planning Authority of the State or Union territory Administration, managed by the National Compensatory Afforestation Fund Management and Planning Authority.
9. The validity of approval granted for the assignment of forest land on lease shall be valid for a period co-terminus with the period of mining lease granted under the relevant statute or for the period as may be specified by the Central Government.
10. The approval granted for the assignment of forest land on lease for mining shall become null and void in case no proposal seeking approval under clause (ii) of sub-section (2) of section 2 of the said Adhiniyam is submitted by the user agency within a period of two years from the date of issue of order of assignment of corresponding forest land on lease.
11. In case of assignment of forest land on lease for a purpose other than mining, a draft Memorandum of Understanding or draft lease deed to be signed between the user agency and the State Government shall be prepared and submitted along with the details of lease rent, if applicable.
12. The activities proposed to be undertaken by the Forest Department as per the prescriptions made in the working plan shall be continue to be implemented in the area to be considered for the assignment of lease.
13. Raising of plantations by the Government Department on the land recorded as forest in the Government records shall be considered as forestry activity and accordingly, provisions of the compensatory afforestation and Net Present Value shall not be applicable for such plantation activities.
14. Raising of commercial plantations of low rotation, including plantation of medicinal plants in the forest land shall be considered as non-forestry activities and in such cases prior approval of the Central Government under clause (iii) of sub-section (1) of section 2 shall be obtained and decision on such proposals will be undertaken by the Central Government on the merits of each case. Provisions of compensatory afforestation and Net Present Value shall be applicable in such cases.
15. Approval granted under clause (iii) of sub-section (1) of section 2 of the said Adhiniyam does not in any manner exonerate the authorities in the State Government or any other authority from the proceedings under section 3A and 3B of the said Adhiniyam liable to be initiated for violation, if any, committed by them by assigning such forest land for mining lease without obtaining prior approval of the Central Government under sub-section (1) of section 2 of the said Adhiniyam.
16. The proposals on forest land under litigation or *sub-judice* on account of an issue pertaining to the Indian Forest Act, 1927 (16 of 1927), Local Forest Act, or said

Adhiniyam shall be dealt as per the orders, Judgements passed by the Courts or Tribunals in such cases and the date of applicability of the Adhiniyam in various types of lands shall be in accordance with the direction, if so, passed by the Courts/Tribunals.

17. The State Government or Union territory Administration and the user agency shall monitor, at least once in every year, the compliance of conditions imposed while allowing the non-forestry use of forest land and a copy of such monitoring report shall be uploaded on PARIVESH portal for future references. Non-compliances, if any, observed during such monitoring, should be brought to the notice of the concerned authorities for undertaking remedial measures as per the relevant guidelines issued by the Central Government in this regard.
 18. The Regional Office of the Ministry, based on the available information in Ministry or on PARIVESH portal, can carry out the monitoring of approvals accorded under clause (iii) of sub-section (1) of section 2 of the said Adhiniyam and action taken thereunder.
 19. The provisions of the all other Acts, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) shall be complied with before the assignment of forest area on lease by the State Government or Union territory Administration.
 20. The legal status of the forest land to assigned on such lease shall remain unchanged.
 21. The Central Government under section 3C of the said Adhiniyam may further clarify or issue directions to the State Government or Union territory Administration or to any organisation, as may be necessary with respect to these guidelines, for the implementation of the said Adhiniyam.
- 7.3** The Supreme Court of India in its order of 6th July 2011 issued guidelines so as to not create *fait accompli* situation in the matter of diversion of forest land under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Therefore, in the case of new mining leases/projects having forest land in part or in full, approval under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of entire forest land located within the mining lease/project is to be obtained before execution/renewal of mining lease/project.

7.4 Mining in respect of minerals (other than coal, lignite, and atomic minerals) regulated under MMDR Act:

- (i) **Validity of approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980:-** In case of existing mining leases, where approval under section 2 (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam for the entire forest land in the mining lease has been obtained before 1.4.2015, the validity of approval granted under the Adhiniyam is deemed to have been extended for a period co-terminus with the validity of mining lease granted in accordance of the provision of the MMDR Act. The State Governments concerned may extend the validity of approvals granted under the Adhiniyam to the Government companies for mining under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 to make it co-terminus with validity of the lease granted under the MMDR Act, 1957. But, in case the user agency changes during the on-going term of validity of the lease, the State Government concerned shall obtain prior approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

- (ii) In case of mining leases having forest land in part or in full, the concerned user agency may execute a single mining lease in accordance with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Rules framed there under, for the entire area falling in the mining lease after obtaining the 'Final' approval under clause (ii) of subsection (1) of section-2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for the entire forest land falling in such mining lease is obtained. However, the State Government, if so desires, may execute a separate mining lease for a whole or part of non-forest land falling in such mining lease, once "in-principle" approval under subsection (1) of section 2 of the Adhiniyam for the entire forest land falling in such mining lease is obtained. The Government, in such cases, shall take all measures to ensure that no violations of the Adhiniyam occurs on the forest land.
- (iii) The existing period of validity of forest clearance granted for diversion of forest land under clause (ii) of subsection (1) of section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for mining of minor mineral in the State regulated under Rules made under section 15 of MM (DR) Act, 1957 shall be for a period co-terminus with the period of mining lease as deemed extended under the Rules made under section 15 of MMDR Act, 1957 subject to the following conditions:
- (a) The State Government shall, realize from the user agency the Net Present Value (NPV) of the forest land so diverted, if not realized so far, within two years w.e.f 1.04.2015 in two equal instalments from the date such Rules became enforceable.
 - (b) In case of NPV of forest land for which a period of approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 has been extended has not been realized and the State Government fails to realize the same within the period of two years as per the clause (a) above, approval under the Adhiniyam for such forest land shall be deemed to have been kept in abeyance, till such time, the NPV of such forest land is realized by the State Government and all mining operations shall be suspended during the period for which approval granted under the Adhiniyam has been kept in abeyance.
 - (c) In case where diversion of forest land has been accorded in single proposal to a State agency for cluster of mines assigned to more than one lease holder, the entire NPV as applicable shall be deposited within two years in two equal instalments by the State agency in whose favour the FC has been granted.
 - (d) The Regional Office of the Ministry shall regularly monitor status of compliance to conditions stipulated in approvals accorded under the Adhiniyam for diversion of forest land falling in mining leases so as to ensure that the user agencies comply with all the conditions before the land falling in such leases is surrendered to the concerned State Government/Union Territories on expiry of the mining lease.
 - (e) 'Provisions' provided hereinabove, notwithstanding anything contained therein, shall not apply to forest land falling in a mining lease for which renewal has been rejected, or which has been determined or lapsed before 30.11.2017.
- (iv) In light of the provisions provided under Section 8B of the Mines and Minerals (Development and Regulation) Amendment Act, 2021, related to the validity of the approvals granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and with a view to align the provisions under the two Acts, transfer of approval under the Adhiniyam granted to erstwhile lessee in respect of mining leases, which have been

allotted to successful bidder through auction after expiry of their validity under the MMDR Act, may be considered subject to the following conditions:

- (a) Complete compliance of such terms and conditions as stipulated in the approval granted previously under the Adhiniyam, and rules and guidelines framed thereunder in respect of the concerned mining lease has been made.
 - (b) The non-compliance of conditions, if any, stipulated in the approval granted to the erstwhile agency under the Adhiniyam, which were required to be complied before handing over the forest land to such agency, shall be transferred as liabilities to the new allocatee, and in such case, complete compliance of such conditions shall be made prior to handing over of forest land to the new allocatee. For the remaining conditions, the new allocatee will make an undertaking to comply with, before handing over of the forest land. It is clarified that in case of violation of any of the conditions which was done during the period of previous allocatee and which constitutes an offence under the Adhiniyam, the penal clauses will be invoked against the previous allocatee only and not against the new allocatee.
 - (c) Approval under the Adhiniyam was valid on the date of expiry of previous lease.
 - (d) Mining operations will be restricted to the forest area for which approval under clause (ii) of subsection (1) of section 2 of the Adhiniyam has been obtained by the erstwhile user agency. No non-forest use of such forest lands falling within the lease shall be allowed, for which approval under aforementioned clause of the Adhiniyam has not been obtained by the State Government. Mining in such areas may be allowed only after obtaining prior approval of the Central Government under the aforementioned clause of the Adhiniyam.
 - (e) The State Government shall ensure that the amount of Net Present Value, Safety Zone Plantation and Compensatory Afforestation (CA), if not deposited earlier, has been deposited prior to handing over of the forest land to the new allocatee. Also, in case the CA land has not been made available previously, the forest land shall be handed over to the new allocatee only after the corresponding CA land has been accepted by the competent authority as per the extant procedures for acceptance of CA lands for a new proposal.
 - (f) Mining operations and other activities shall be carried out as per the land-use allowed in the approval under the Adhiniyam. Any change in the land use on account of any valid reason shall be effected with the prior approval of the Central Government.
 - (g) Reclamation of the mined out forest area in the whole lease area as per the approved Mining Plan shall be an obligatory condition for the new allocatee.
 - (h) Transfer fee, as prescribed in the relevant guidelines incorporated in the Handbook of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 shall be realized from the new allocatee and deposited into the account of CAMPA of the State concerned.
 - (i) Transfer of approvals to new agency may be accorded by the concerned State Government/UT Administration subject to fulfilment of conditions/provisions stipulated in the relevant guidelines of the Ministry.
- (v) Provision of above guidelines will be applicable in the case of a Category 'A' and 'B' mining leases of Karnataka provided such leases have valid approval granted under the Adhiniyam on the date of expiry of the lease.

(vi) The mining operations in Category C mines were stopped by the Hon'ble Supreme Court and subsequently after their auction to successful bidders, the Hon'ble Supreme Court issued directions containing procedures to resume mining operations in these leases. After a holistic review of the situation, the Central Government hereby issues the following guidelines:

- a) Approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 to erstwhile user agency may be transferred by the Ministry in favour of the successful bidder in MoEF&CC, New Delhi on case to case basis in accordance with the provisions of the MoEF&CC's guidelines dated 7.07.2021. The State Government while submitting such proposals for transfer of approval to the Ministry shall submit the updated status and detail of compensatory afforestation, status of payment of NPV, implementation of Reclamation and Rehabilitation Plan, funds utilization by the Special Purpose Vehicle for the conservation and protection of forests, action taken report on the violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 committed by the erstwhile agency and status of approval of the forest land located in the safety zone.
- b) In respect of mining leases where application of transfer of approval was made in time and the Ministry considered the transfer request but the validity of FC approval was assessed from the date of original period of grant of lease while the successful bidder has been issued fresh LoI for a period of 50 years. In such cases, the ex-post facto approval will be granted by the MoEF&CC for extending the validity of approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 to make it co-terminus with the validity of lease granted under the MMDR Act, 1957 provided compliance of all conditions stipulated in the FC approval granted to erstwhile agency including raising of CA and payment of NPV are complied with by the State and the user agency. In case of non-compliances, if any, the working permission with conditions for a period not exceeding one year will be granted by the Central Government to enable the State/user agency to comply with the conditions of approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 as per the extant guidelines issued by the Ministry.
- c) In case the State Government/user agency fails to submit the complete compliance of conditions stipulated in the approval granted to erstwhile agency within a period of one year, the approval of the Central Government granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam shall be deemed to be cancelled.

7.5 Mining in respect of atomic minerals regulated under MM(DR) Act, 1957: In case of existing mining leases in respect of Atomic Minerals specified in Part B of the First Schedule of the Mines and Minerals (Development and Regulation) Act, 1957, period of validity of approvals, Mineral Concessions Rules 2016 accorded under the Section-2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam shall be extended and shall be deemed to have been extended up to a period co-terminus with the period of mining lease or a period of 50 years, whichever is earlier from the date of notification of the Atomic Mineral Concessions Rules, 2016 i.e. 11th July 2016, subject to the following conditions:

- (i) Realization of NPV by the State Government, if not already realized, within the period specified by the MoEF&CC i.e., on/before 25.02.2018.
- (ii) In case NPV has not been already realized and the State Government fails to realize NPV as mentioned in (i) above, approval accorded under Van (Sanrakshan Evam Samvardhan) Adhiniyam shall be kept in abeyance till such time NPV is realized.
- (iii) These provisions notwithstanding anything contained therein, shall not apply to forest land falling in a mining lease for which renewal has been rejected, or which has been determined or lapsed.
- (iv) In the cases, where the forest Clearance has expired and has not been renewed, fresh forest clearance under Van (Sanrakshan Evam Samvardhan) Adhiniyam would be mandatory required before renewal of the mining lease.

7.6 Mining of minor minerals

- (i) Extraction of minor minerals like boulders, bajri, stone, shell, etc. from the riverbeds shall not be permitted if the river bed is in a national park or a wildlife sanctuary unless such extraction is for the benefit of the forest or wildlife. Extraction of minor minerals when permitted shall be from the middle of the riverbed after leaving one fourth of the river bed on each bank untouched.
- (ii) There shall be no labour camp in the forest area for the labour involved in the extraction work.
- (iii) The State Government and Union territory Administration shall ensure that besides procedures prescribed in the extant Handbook, proposals for mining of minor minerals are formulated in accordance with the Sustainable Sand Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand mining, 2020 issued by the MoEF&CC.

7.7 Coal mining

- (i) User Agency shall apply for diversion of forest land for coal mining under the relevant provisions of the Adhiniyam, in respect of entire forest land within a coal mine project in the case of coal mines in/over an area vested in a Government Company under the Coal Bearing Area (Acquisition and Development) Act 1957, or a coal mine vested in a Government under the Coal Nationalization Act 1973, or a coal block allotted under the Coal Blocks Allocation Rules, 2017 notified under the MMDR Act 1957, including at the time of renewal of mining leases.
- (ii) The validity of clearance granted under the Adhiniyam shall be coterminous with the life of the mine as per the approved mine plan subject to a maximum of 30 years as provided in the MMDR Act, 1957 as amended up to Mines and Minerals (Development and Regulation) Amendment Act, 2015.
- (iii) In case of existing coal mining leases, period of validity of approvals accorded under clause (ii) of subsection (1) of section-2 of the Adhiniyam, 1980 shall be extended and shall be deemed to have been extended up to a period co-terminus with the period of mining lease granted under the provisions Mineral Concession (Amendment) Rules, 2021:
 - a) Realization of NPV by the State Government, if not already realized, within the period specified by the MoEF&CC.
 - b) In case NPV has not been already realized and the State Government fails to realize NPV as mentioned in (i) above, approval accorded under The Van

(Sanrakshan Evam Samvardhan) Adhiniyam shall be kept in abeyance till such time NPV is realized.

- c) These provisions notwithstanding anything contained therein, shall not apply to forest land falling in a mining lease for which renewal has been rejected, or which has been determined or lapsed.
- d) In the cases, where the forest Clearance has expired and has not been renewed, fresh forest clearance under The Van (Sanrakshan Evam Samvardhan) Adhiniyam would be mandatory required before renewal of the mining lease.

(iv) Commencement of mining operations in non-forest land after ‘in-principle’ approval : In case of coal mining leases involving forest as well as non-forest land, the mining operations in non-forest land can be commenced by the User agency subject to compliance of conditions, as mentioned in para 1.9 of Chapter-1 of the Handbook.

7.8 General guidelines for mining proposals:

- (i) It has been observed by the Central Government that a large number of proposals relating to mining are submitted which are located deep inside the forest areas. Locating such proposals inside makes entire forest area vulnerable due to ancillary activities like construction of approach road, movement of vehicles and coming up of colonies for the workers. Therefore, Ministry has decided that whenever a proposal for fresh mining is submitted, a brief profile of the lessee/company should be submitted giving details of their existing mining leases in the State with their capacity of production, the present level of average annual production, location of these pits and the status of reclamation of forest land that are exhausted minerals. Along with this, the State Government should also submit details of all other mining leases for that particular mineral with their capacity and average annual production and projected future requirements. They should fully justify the necessity of opening new mining leases for that particular mineral. Mining proposals in forest areas in respect of coal and other major minerals should be accompanied with the following documents: -
 - a) **In respect of underground mining in stratified deposits in forest areas :** The mining plan in stratified deposits in forest areas should include the predicted subsidence, slope and strain values and their impact on forests and surface and their mitigation. The maximum tensile strain of 20 mm per meter and thereby the surface cracks of width of about 200-300 mm is to be permitted in forest areas. Accordingly, the mining plans should be made to restrict the subsidence movement within these limits along with mitigation measures. All mining plans in respect of coal and other major minerals should be accompanied with numerical modelling in 3-Dimension for subsidence prediction through an expert mining engineer/organization to assess long term damage on surface vegetation due to underground mining preferably from Banaras Hindu University, or Indian School of Mines, Dhanbad, or any of the IITs or M/s CMRI along with the mitigation measures suggested by them should be submitted along with the proposal. The surface layout of mining area should be designed so as to use minimum possible land; and wherever feasible, the surface facilities should be planned over non-forest areas.
 - b) In case of proposals pertaining to the underground mining, the user agency shall submit an undertaking along with proposal for the diversion forest land that under no circumstances the underground mining operations will be converted to opencast mining operations on the said forest land at a later date.

- c) **Open cast mining in forest areas:** In respect of open cast mining in forest areas, a comprehensive study of solid waste management and land reclamation with post mining land use plan and decommissioning should be made and the plan should envisage the minimum possible overburden dumping outside the mine. In place where the non-forest land is available, the external dumping of the overburden should be planned on non-forest land. Special attention should be given to top-soil and sub –soil handling and management.
- d) Installation of temporary Crushing and screening Plants in mining lease area already approved by the Central Government shall be subject to following guidelines:
1. To suppress the fugitive dust at the crushing screen mobile plant, special water jets with mist spray should be provided at dumper platform crusher, screens, transfer points and unloading points. At all transfer points sprinkling of water with the help of spray nozzles will be done to suppress fugitive dust.
 2. In sensitive areas, mobile crusher screening unit(s) should adopt wet dust suppression measures augmented by foam injection to control dust from the material handling and processing operations, if found necessary.
 3. As an administrative control, any movement of these mobile plants should be informed to the State Pollution Control Board or the Regional Office of the MoEF&CC to keep a track of their location and monitor/check pollution control measures taken by the operator.
 4. As far as possible, no such unit should be located within 02 kilometers from the Forest/Colony/NH or SH without effective wet suppressing measures at the crusher, screening, transfer and uploading points.
 5. There should be sufficient safeguards against noise pollution and safe noise level should be maintained.
 6. If found necessary for better control in such location, prior permission to operate, shall be taken from the State Forest Department and the State Pollution Control Board.
 7. Since all these are mobile operations, the local administration and forest official should be kept posted with the change of location and possible time period of its operations within leasehold.
- e) Any proposal for diversion of forest for mining involving any forest land in respect of which diversion has been approved earlier will invariably be submitted along with the present status of compliance of the conditions of all previous FCs duly certified by the concerned Regional Officer of the MoEF&CC.
- f) Approach road/conveyor belt and other ancillary activities related to mining shall be considered as part of the mining project and should therefore be processed accordingly. However, supplementary linear projects linked to mining that are conceived after the start of the original mining, should be considered as a standalone linear project and decisions on according approval for those shall be made at the REC/IRO concerned as per provisions provided in the Van (Sanrakshan Evam Samvardhan) Rules, 2023. However, to ensure that the sanctity of such delegation is maintained, the following may be complied with by the all concerned:
1. All forthcoming forest clearance proposals (both for green field mining as well as brown field expansion) shall have an additional column for the project proponent to certify that they have critically examined the mineral extraction pathways and have found them to be adequate, and that no new extraction path outside mining area shall be proposed in the next five years.

2. As far as possible, existing roads/ rails/ belts should be strengthened to minimise forest / tree cover loss.
3. In case of later-stage supplementary proposal for extraction path (linear projects such as road/ rail/ **conveyer** belt project **including the loading/unloading point**), the concerned Regional Officer shall ensure that cogent and convincing reasons/justifications of not including such linear infrastructure at the inception stage are provided by the State Government/UT Administration.
4. The State Government/User agency shall ensure that dispensation considered by the Ministry is not misused in any way and likely tendencies to detach linear projects from main proposal of mining should not be encouraged. To the extent possible, linear infrastructure such as roads/railways/conveyor belts, etc. ancillary to mining should be included in the main proposal and under inevitable circumstance only, such proposals submitted by the user agency should be considered as standalone project.

(iii) Guidelines for preparation of Cluster Mining Proposals:

- a) Cluster proposal may be prepared for such leases, which have all contiguous boundaries.
- b) All the existing mining proposals/fresh proposals in pipeline be included in that forest lands, if within.
- c) States will take individual proposals from different lessees in the proforma with relevant documents.
- d) However, with covering letter, a comparative statement of all mines with area and other details be given and all leases with boundaries be shown on one map.
- e) Even existing approved leases be included in the proposal so that they can be brought to the same time frame in term of their validity.
- f) The condition of compensatory afforestation will apply on the basis of each individual lease rather than on pro-rata basis.
- g) The safety zone shall be at the outer boundary of the cluster and condition of safety zone will apply on pro-rata basis.

7.9 Management of Safety Zone of mining lease:

- (i) All mining projects, including cluster-mines, except underground mining leases, are required to have a 7.5-meter-wide peripheral safety zone (**along the inner boundary**) within the Mining Lease area, properly demarcated with boundary pillars with DGPS coordinates inscribed on them and to be maintained as effective green belt.
- (ii) The minimum width of 10m and 50 m strip on either side of public road and natural stream respectively located inside the mining lease shall be protected but will not be considered as a part of safety zone. Actual width of the strip to be maintained will be decided by the AC subject to the minimum width as mentioned above.
- (iii) Unlike conventional mining leases granted under the MMDR Act, 1957 the petroleum mining leases involve large areas which runs in hundred of square kilometres. Therefore, it may not be prudent to maintain a safety zone around the entire PML. In such leases, the safety zone of 7.5 meter wide strip along the inner boundary of impact areas of a drilling bore hole(s) or oil well pad shall be maintained by the user agency as green belt by undertaking plantations or allowing the natural regeneration to come up.

In addition, the hazardous zone around the bore well, oil pads or pipelines or other ancillary infrastructure should be maintained by the various user agencies engaged in the mining or transportation of mineral oil as per the norms stipulated in the Oilfields (Regulation and Development) Act, 1948, and rules framed thereunder.

- (iv) All mining projects for which diversion of forest land have been approved before 27th May 2015, the UA should have obtained approval of forest land in the safety zone. However, to enable various user agencies to obtain approval of safety zone, an opportunity was given by the Ministry for the user agencies to deposit NPV (for forest area located in the safety zone) by 31.03.2023 along with simple interest of 12% w.e.f. 1.04.2018 onwards till the deposit is made and to obtain approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest area located in the safety zone by 30.09.2023.
- (v) Such cases where the proposal for the diversion of forest areas within the safety zone has been submitted by 30.09.2023, the time period for obtaining approval under Adhiniyam has been extended further till 30.09.2024. In cases where the proposal for the diversion of forest land within the safety zone has not been submitted by 30.09.2023, the User agency shall deposit one-time penal NPV + Normal NPV (with interest if applicable w.e.f. 31.03.2023) and obtain the approval under the Adhiniyam for the forest areas within the safety zone latest by 30.09.2024. Further, in case the required compliance is not done even till 30.09.2024, approval under the Adhiniyam in such case shall be considered deemed to be in abeyance and possession of forest land located in the safety zone would be considered as violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and appropriate penalties to be imposed on defaulting user agencies as per the relevant penal provisions provided in Chapter-1 of the extant Handbook. The IROs concerned will monitor the compliance in the matter and submit six monthly report to the Ministry.
- (vi) Provisions of the raising compensatory afforestation, as applicable in the entire forest area proposed for diversion, will be applicable in lieu of forest land located in the safety zone as well.
- (vii) Any forest land within the safety zone if proposed for any other non-forest use shall require prior approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 along with other forest land in the ML for execution of ML under MMDR Act, 1957 as amended from time to time.

7.10 Extended Reach Drilling Technology

Based on the report on Extended Reach Drilling (ERD) technology submitted by the Directorate General of Hydrocarbon on the assessment of ERD on the surrounding flora and fauna and general Standard Operating Procedure (SOP) suggested by the Wildlife Institute of India containing the precautionary measures to be followed while carrying out drilling beneath the forest area using the ERD technology, the Central Government, hereby, accept the report submitted by the Directorate General of Hydrocarbon recommending to exempt the Extended Reach Drilling Technology from the purview of the Van (Sanrakshan Evam Samvardhan)

Adhiniyam, 1980 to undertake drilling in the forest areas, located outside the Protected Areas and Eco-sensitive Zones, subject to fulfilment of the following conditions:

- (i) The station for ERD will be setup outside the forest area at a minimum distance of 500 meters and which should be atleast 1 Km from the Protected Areas /corridors/wildlife sensitive areas.
- (ii) The State Government shall ensure that the recommendations made in the General Standard Operating Procedures, annexed as **Annexure-III**, submitted by the Wildlife Institute of India will be complied with strictly by the User Agency.
- (iii) The DGH will facilitate the formulation of detailed regional-specific guidelines by the Wildlife Institute of India. The necessary financial support, as will be required by the WII, will be arranged by the DGH.
- (iv) The Region-Specific guidelines, as may be prescribed by the WII, will be complied with by the User Agency and DGH. An undertaking in this regard, wherever applicable, will be obtained by the State Government while allowing drilling through ERD technology.
- (v) The exemption considered for the ERD technology will not be applicable if the drilling area falls inside the Protected Areas notified under the Wild Life (Protection) Act, 1972 and Eco-Sensitive zone of Protected Areas.

7.11 Miscellaneous:

(i) Forest Conservation issues emanating from the inclusion of new mineral to be mined out from the already approved area without changing land use of forest land:

- (a) Since there is no change in the land use and forest area involved in the proposal, revised Stage-I approval need not be obtained in such cases.
- (b) Addition of minerals may have incremental but substantial impact on the surrounding vegetation, by way of increased pollution loads; therefore, such a proposal needs to be examined on case-to-case basis for modification of terms and conditions stipulated in the Stage-II approval by the Ministry.
- (c) The user agency should accordingly approach the Ministry for modification in Stage-II approval in such cases subject to Environmental Clearance, in case required.

(ii) Guidelines related to re-grassing of mining leases after ceasing mining activities:

Hon'ble Supreme Court vide its order dated 8.01.2020 passed in Writ Petition (Civil) No. 114/2014 - Common Cause Vs. Union of India wherein Hon'ble Supreme Court, taking cognizance of the deleterious effect of mining on vegetation, has observed that *mined out areas results in complete elimination of grass which in tum denies fodder for the herbivores*. In compliances of the order from Hon'ble Supreme Court regarding imposing a suitable condition in this regard in addition to existing conditions already imposed in the relevant statutory approvals, following condition is hereby stipulated, in addition to standard conditions imposed in the approvals accorded by the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980:

The mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area, and any other areas which may have been disturbed due their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc.

(iii) Law Department advice / Court orders about mining leases.

In respect of the mining operations being carried out on forest lands leases before the commencement of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 during the continuance of the lease period, the approval of the Central Government under Section 2 of the said Act is not required.

A renewal of a lease is really the grant of a fresh lease. (See Delhi Development Authority Vs. Durga Chand Kausish, AIR 1973 SC 2609). The prior approval of the Central Government in terms of Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 would be required when a mining lease granted before the commencement of the said Act is renewed after its coming into force.

As held by the Supreme Court in State of Bihar Vs. Banshi Ram Modi (supra), prior approval of the Central Government in terms of Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 would not be required for mining and winning any new mineral from a forest land leased for mining before the commencement of the said Act during the leased period originally granted, if the said land is already broken up or cleared before the commencement of the Act. Otherwise, the prior approval of the Central Government under Section 2 of the said Act would be required.

Further clarified that the provisions of CA will be applicable in respect of broken up forest area before the commencement of Act, 1980 or which came under the ambit of Adhiniyam post 12.12.1996 and which are continued to be under the possession of the user agency, in case the CA has not been raised earlier. However, in such cases temporary working permission may be granted for a maximum period of one year after deposit of all statutory dues, in order to enable complying with other conditions. It is clarified that final approval will be granted by State Government only after compliance of all conditions is submitted.

- (iv)** In such cases wherein in 2 or more than 2 mining leases are been amalgamated and made into single mine, the State Govt. shall submit an amalgamated Mining Plan.
- (v)** Further in such cases wherein a single mine have been segregated into different smaller mines and vice-versa, the State Government shall submit a revised Mining Plan corresponding to newly carved or consolidated mining lease. Such Mining Plan may also include the impact and progress of the Mine Closure Plan envisaged in the earlier Mining Plan(s).

CHAPTER-8

WIND ENERGY

8.1 Any proposal for establishment of wind energy farms/wind mills shall include requirement of forest land inclusive of transmission lines, corridors between successive wind mills, statutory buildings, earthing pits and roads including provision for repose, breast walls, drains, curvature etc. The proposal shall also have full details of alternative explored on non-forest land, benefit cost analysis as per extant guidelines, and other details such as employment generation, economic viability of the project etc.

8.2. Reconnaissance surveys in forest lands for planning establishment of wind energy farms shall not require prior approval under the Abhiniyam, if the surveys do not involve any clearing of forest or cutting of trees and the operations are restricted to clearing of bushes and lopping of tree branches for purpose of sighting. If wind data are not available, erection of one wind mast per 500 ha of forest land can be permitted on payment of Rs. 1.00 lakh per wind mast. The wind masts will have to be removed within two years.

8.3. General guidelines for establishment of wind mills/farms requiring forest land:

(i) State/Union Territory Governments should decide the ratio of the wind energy vis-à-vis other sources of energy i.e. thermal, nuclear, hydel, etc. consistent with the national policy in the matter.

(ii) Areas in National Parks and Sanctuaries, Areas of Outstanding Natural Beauty (AONBs), sites of natural heritage, archaeological importance, special scientific interests and important landscapes should not be considered for establishment of wind energy farms. Wind energy farms shall be located at a safe distance from such sites.

(iii) The State Government shall take sufficient precaution while considering the location of the wind mills so as not to cause any disturbance to the migratory birds, as the turbine of the wind mills produces a humming sound, which may cause disturbance to the avian habitat.

(iv) The wind mills should be located at a safe distance, normally more than 300 meters from the highways and villages.

(v) A large number of small wind turbines, together with their access paths, constitute higher disturbances to the forest area compared to a small number of large wind turbines. Large size wind turbines up to 4.5 MW capacity are being now utilised in most of the countries which are not only cost effective and but also have low impact area. Therefore, in forest areas wind mills of power generating capacity less than 500 KW shall not be allowed except in the periphery of wind farms having higher capacity turbines, for optimization of production of wind energy, and stand-alone (not requiring transmission grid) off grid wind mills up to 10 KW.

(vi) Above parameters relating to establishment of wind mills/farms shall be reviewed after 5 years with a view to promote/facilitate adoption of latest technology at par in the world.

(vii) The forest land will be leased in favour of the developers for a period as per para 2 (hh) of the Central Electricity Regulatory Commission Renewable Energy Tariff Regulations 2020 without payment of any lease rent. Within a period of 5 years of Stage-II approval, the developer shall apply for transfer the approval/lease in the name of investors/power producers, for prior permission of the Central Government following the procedure for transfer of User Agency. Transfer fee will be regulated as per provisions given in Chapter 5 of the Handbook.

(viii) Compensatory Afforestation (CA) and Net Present Value (NPV) will be regulated as per the relevant provisions of Van (Sanrakshan Evam Samvardhan) Rules, 2023 and guidelines issued by the Central Government from time to time.

CHAPTER-9

IRRIGATION AND HYDRO-ELECTRIC PROJECTS, INCLUDING CATCHMENT AREA TREATMENT (CAT) PLAN

9.1. Proposals for diversion of forest lands falling within an irrigation / hydroelectric project need to be processed in their entirety to avoid creation of *fait accompli* situations. However, keeping in view the long gestation period for such projects, user agency may split such projects into different phases for valid and cogent reasons. State Govt. while submitting proposals to obtain "in principle" approval of Central Government under the Act for diversion of the entire forest land required for the project, may intimate the extent of forest land required and time schedule for execution of its each phase as may be specified by them, and may request the Central Government to consider grant of 'final' approval under the Act in phased manner. In such cases, at the time of submission of the proposal, scheme for compensatory afforestation for the forest land required for execution of initial phases, consisting of *inter-alia* the dam, reservoir and main canals originating from the reservoir as indicated by the State Government may only insisted upon. The Regional Empowered Committee while examining such proposals shall stipulate time schedule for transfer and mutation of non-forest land and funds for creation of Compensatory Afforestation in lieu of the forest land required for execution of remaining phases in favour of the State Forest Department so as to ensure that expenditure incurred on initial phases of the project does not become infructuous.

9.2. Catchment Area Treatment (CAT) plans: A proposal for diversion of forest land for Irrigation/Hydro-electric projects shall invariably be accompanied by detailed CAT plan except in respect of small hydel projects (maximum up to 10 MW capacity), which are either canal head or run-of the river projects and do not involve impounding of water/submergence of forest land.

The CAT Plan is an important and essential plan for enhancing and maintaining the ecological health of the catchment area of the proposed irrigation/hydroelectric project through site-specific biological and engineering measures for conservation of soil & moisture and management of water regime. Among other provisions, the measures should focus on arresting soil erosion, improving effective drainage in the area, and rejuvenation of the degraded eco system in the catchment. Following general principals should be kept in view while formulating CAT plans.

- (i) In the dense forest areas major concentration should be on soil & water conservation including water harvesting for which various water harvesting structures like check dams, gully plugging, gabion dams, contour trenches and vegetative structures should be made.
- (ii) In the open forest areas besides taking up soil & water conservation measures, plantation of local indigenous tree and shrub species, including rare medicinal plants, should be done. In higher altitudes plantation of chir pine should be avoided.
- (iii) The CAT plan should include a component of fodder development on the civil soyam forest or on revenue/private lands in order to meet the requirement of fodder/small timber/fire wood for the local population with a view to reduce pressure on the forests.

(iv) The CAT Plan should have a socio-economic component including supply of CNG connections to the project affected families to be implemented through Joint Forest Management Committees (the nomenclature may vary among the States/UTs).

(v) The infrastructure component like construction of buildings, vehicles, salaries of staff etc. may be provided based on a careful analysis of the need for the same with detailed justification and should constitute a very small percentage (say up to 5%) of the total cost of the CAT plan.

(vi) All works and structures created under CAT plan shall be geotagged for monitoring purpose. The KML files for the area treated under CAT Plan shall be uploaded in e-green watch portal.

(vii) CAT plan shall be approved by the Principal CCF & HoFF or any other officer authorized by him for the purpose.

(viii) Regular monitoring is essential for effective implementation of the CAT Plan. The Chief Project Officer of the User Agency must be associated in implementation as well as monitoring of the progress of CAT plan. For this, a committee with following composition may be constituted at State level for quarterly review of progress of implementation of various CAT plans and take immediate steps to ensure the same:

1.	PCCF & HoFF	- Chairman
2.	Secretary (Agriculture) or his representative	- Member
3.	Secretary (Animal Husbandry) or his representative	- Member
4.	Project Officer-User Agency	- Member
5.	Concerned Conservator of Forests	- Member
6.	Nodal Officer (FC) 0/0 PCCF	- Member Secretary

The Monitoring Committee shall submit an annual report to the concerned Regional Office under whose jurisdiction the project is situated.

9.3 Carrying Capacity and Cumulative Impact Assessment Study of river basin

- (i) **Cumulative Impact Study:** Cumulative Impact study of a basin would reflect the cumulative impact of commissioned/up-coming hydro-power projects in the basin on environmental flow, bio-diversity, muck disposal sites, traffic flow in the region, R&R issues, etc. While, the first project in a basin could come up without insisting on cumulative study for all subsequent hydro-power projects in the basin, it should be incumbent on the developer of the second/other project(s) to incorporate all possible and potential impact of other project(s) in the basin to get a cumulative impact assessment done. This condition shall be stipulated at the ToRs stage itself during the EC process. Once such a cumulative impact study has been done, the same could be shared by Expert Appraisal Committee with AC. The Cumulative impact study in respect of bio-diversity component may be separately got done by one of the specialized institutes. While making recommendation on EC/FC for such projects, the EAC/FAC will take into account the results of such cumulative studies.
- (ii) **Carrying Capacity Study:** The carrying capacity study of a river basin is important to plan optimal number of power projects in a basin. All State Governments will be required to get such studies done for river basins in their State. The process may be initiated in the next three months and completed within a period of two years, after which the carrying capacity study report would be made a pre-requisite for considering

EC/FC cases of projects of any basin. All State Governments will send the details of river basins where such studies are to be done and confirm Initiation of studies to MoEF within 3 months of issuance of this OM. The institutes for such studies may be settled by the State Government in consultation with the EAC.

- (iii)** Studies, as mentioned under para (i) and (ii) above, shall be a prerequisite for grant of 'in-principle' approval under the Adhiniyam and environment clearance under the Environment Impact Assessment Notification, 2006

9.4 Compensatory Afforestation (CA) and Net Present Value (NPV) will be regulated as per the relevant provisions of Van (Sanrakshan Evam Samvardhan) Rules, 2023 and guidelines issued by the Central Government from time to time.

CHAPTER -10

TRANSMISSION LINES
(BARE CONDUCTORS AND UNDERGROUND /INSULATED CABLE)

10.1. Transmission through bare conductor(s): (i) As a general principle, where routing of transmission line through the forest area is unavoidable, these should be aligned in such a way that it involves the least number of trees cutting, and as far as possible, the route the width of Right of Way (RoW), clearance below each conductor, and minimum clearance between conductors for laying transmission of different voltages.

Transmission Voltage	Width of Right of Way (meter)	Width clearance below each conductor or conductor bundle for stringing purpose (meter)	Minimum clearance between conductor and Trees (meters)
11KV	7	3	2.6
33 KV	15	3	2.8
66 KV	18	3	3.4
110 KV	22	3	3.7
132 KV	27	3	4.0
220 KV	35	3	4.6
400 KV S/C Vertical delta configuration	46	3 twin bundle, 5 triple bundle	5.5
400 KV DC	46	7 quadruple bundle	
+/- 500 KV HVDC	52		7
765 KV S/C (With delta configuration)	64	7 quadruple bundle 10 hexagonal bundle	9
765 KV D/C	67		
1200 KV	89	To be decided	13

- (ii) In case of the demand for reduction in the width of Right of Way (RoW) of transmission lines in forest areas in the cases where Aerial Bunched Cable (ABC) are used in place of overhead lines, it is clarified that as per definitions in Measures relating to Safety and Electric Supply, Regulations, 2010 conductor is defined as bare or insulated and as such the vertical & horizontal clearance specified in Regulation 61 have to be maintained for both bare and insulated conductors like ABC etc.
- (iii) To prevent death of animals like elephants due to electrocutions the distribution companies shall preferably use ABC or underground cables in forest areas. In case of the overhead lines, the clearance above ground of the lower conductor of 11 KV and 33 KV overhead lines should be as per the CEA regulation 58(3) and 58(4) or above maximum trunk height of the elephant, whichever higher.
- (iv) In areas where there are presence of primates like Hillock Gibbon, golden langur etc. and other arboreal animals, a mechanism may be put in place to prevent the primates from

climbing the tower through barbed wire fencing of the tower area, special tower design having soft material anti-climbing guards and anti-climbing canopy using the available technology and on case to case basis.

- (v) As far as possible the user agency should submit a consolidated proposal for the complete section of the transmission line falling in the State or union territory without breaking the proposals into sub-sections.

10.2. Transmission through insulated cable: The norms/standards for laying underground insulated cable through forest areas shall be as below:

Lines Voltage	Trench Width	Trench depth
33 KV	600 mm	1200 mm
11	300 mm	900 mm

However, for laying double circuit (D/C) underground cables through forest areas trench width shall be twice the afore-mentioned width stipulated for the single circuit cable.

10.3 Repair and maintenance of Transmission line constructed prior to enactment of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980: Repair and maintenance of Transmission line constructed prior to 25.10.1980 may be carried out, with prior permission of the State Forest Department Subject to fulfilment of following conditions:

- i. The transmission lines were constructed on forest land prior to 25.10.1980 (date of enactment of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980);
- ii. These lines fall outside the Protected Areas;
- iii. No breaking up of forest land or felling of trees shall be allowed;
- iv. While carrying out repair and immanence of transmission lines, adequate precautions should be undertaken by the user agency to avoid any damage to flora and fauna;
- v. No crushing/breaking of stones shall be allowed inside forest areas. Readymade materials shall be used for up-gradation of such lines and no new roads shall be constructed for the purpose of maintenance. However, user agency may be allowed to use the existing forest roads and paths for the work;
- vi. No labour camp shall be allowed on the forest land;
- vii. No widening of the existing roads/paths in the forest area is allowed. The vegetation within the ROW shall not be disturbed;
- viii. Any other condition the Divisional Forest Officer may impose from time to time in the interest of forest conservation and protection.

10.4 NoC in right of way (RoW) of transmission lines passing through linear protected forests owned by multiple authorities: Whenever RoW of transmission line passes through various linear protected forests owned by National Highway Authority of India, State PWD, State Irrigation Departments and Indian Railways, etc. in order to expedite the proposals related to transmission line projects, NoC from various land owning agencies, whose land falls in the alignment of the proposed project, may not be insisted at the field level and the same can be

submitted to the State Government prior to the submission of proposal to Government of India for in-principle approval.

10.5. Plantation of Dwarf Species in RoW under Transmission Lines: Taking up plantation of dwarf species (preferably medicinal plants) over small areas (below 0.1 ha.) within the RoW under transmission line is neither cost effective nor suitable from forest management point of view. Therefore, in such cases the user agency in consultation with State Forest Department shall identify degraded forest areas of not less than one ha for carrying out plantation of dwarf species (preferably medicinal plants).

10.6. Compensatory Afforestation (CA) and Net Present Value (NPV) will be regulated as per the relevant provisions of Van (Sanrakshan Evam Samvardhan) Rules, 2023 and guidelines issued by the Central Government from time to time.

CHAPTER -11

**INFRASTRUCTURAL PROJECTS INCL. ROADS, RAILWAY LINES, BORDER
ROADS, CRITICAL UTILITY INFRASTRUCTURE DEVELOPMENT/
RESIDENTIAL / BUILDING CONSTRUCTION**

- 11.1** Any proposal for linear projects such as roads, railway line, transmission lines, etc. need to be processed in their entirety for comprehensive assessment of requirement of forest land and consequences if approval for any forest land is not granted. Project proponents should not align such projects towards forest land for sake of logistic convenience. No work on forest land shall be taken up unless diversion of forest land is ordered by the concerned State /UT Government after obtaining approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980:

Provided that consequent to grant of Stage I approval in respect of linear projects such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optic fiber cabling, railway lines etc. by the Central Government under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 the State Government or a Senior Officer not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Government can pass an order for tree cutting and commencement of work not involving black topping, concretization, laying of railway tracks, charging of transmission lines, or as specified in the 'in-principle' approval granted to a linear project in forest land for a period of one year:

Provided that no other proposal of the user agency for which 'in-principle' approval under the Adhiniyam has been granted before a period of two years or more and is still pending for final approval for want of submission of compliance or complete compliance of 'in-principle' approval. An undertaking to this effect shall be submitted by the user agency.

The special provisions allowing the State Governments/Union territory Administrations for tree cutting and commencement of work of linear projects after payment of compensatory levies, can be extended for a further period of one more year, if the Advisory Committee or the Regional Empowered Committee, as the case may be, is satisfied that user agency had made serious efforts to comply with the compliance in "In-Principle" approval and the user agency has submitted an undertaking to obtain 'Final' approval within the period of 2 years from the date of issue of 'in-principle' approval.

Such orders shall be passed only after full realization of funds for compensatory afforestation, Net Present Value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies, specified in the Stage I (in-principle) approval from the UA, and where ever applicable, transfer and mutation of non-forest/ revenue forest land in favour of State Forest Department.

- 11.2** Linear project may involve more than one Forest Division or State. To avoid *fait accompli* situations and for holistic evaluation of the project, PARVIESH 2.0 provides the facility for the user agency to file single application for projects involving multiple Forest Divisions. Project proponents may make the application Section/Package-wise as per their Administrative and Technical sanctions but in that case also they should submit along with the proposal salient feature of the entire project and details of status of approvals sought under the Act for other Sections/Packages of the project.

To facilitate phased preparation and processing, the proposals for such projects may be prepared Forest Division/ State-wise subject to submission of a map indicating alignment of the entire project, highlighting the portions passing through forest land, along with salient features of the entire project and details of approvals already obtained and/or sought under the Act for other sections of the project.

Moreover, in case of linear projects involving both forest as well as non-forest land, work on non-forest land may be executed subject to submission of details of all stretches involving forest lands along with alternate alignments identified to bypass the forest land. To prevent occurrence of *fait accompli* situations, User Agency needs to undertake that in case diversion of forest land is denied, project shall be executed along alternate alignment and work on non- forest land shall not be cited as a reason for grant of approval of diversion of forest land under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Work on non-forest land will not confer any right on the User Agency with regard to grant of approval under the Act. Further, in case approval under the Act is declined for widening of road, width of the portion of road falling in the forest land will be maintained at its existing level.

The above facilitation is not applicable to the roads falling in the Protected Areas and the Eco-sensitive zones around the Protected Areas where impact on wildlife is to be considered.

- 11.3 Roads/Railways/Canals:** Non-forest lands which were acquired by the concerned Government departments for construction of roads/railways/canals and the vacant areas in the Right of Way (RoW) were subsequently planted and notified as Protected Forests for management purposes will attract the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Similarly, breaking of any land, recorded as forest, for conversion of meter gauge railway line to broad gauge railway line or road widening even if such forest land falls within the existing RoW will require prior approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. But if the RoW, which essentially is the area falling within the limits of Road/Railway/Canal's concerned department owned land for executing or maintaining the same, has no land as 'Forest' as per Government records and as per Hon. Supreme Court's order dated 12.12.1996 in WP no. 202/1995 and the same land is under non-forest use since before 25th October 1980 then the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 would not apply and Tree felling on such land shall be governed by relevant local Acts. As far as ownership of the land is concerned, the same shall be decided by the State Government.
- 11.4** Railway projects passing through the notified ESZ or located within 10 km radius of PAs (Protected Areas) or Tiger Reserves(TR) are not required to obtain Wildlife Clearance from the NBWL as these projects do not need Environment Clearance but advice of the concerned Wildlife Authorities in the State Government shall be obtained to incorporate mitigation measures in the project such as crossings or pathways to be used by wild animals. However, railway projects passing through the areas linking one TR with another PA or TR diversion cannot be allowed for ecologically unsustainable use, except in public interest with the approval of NBWL on the advice of NTCA as provided under section 38 (O) (1) (g) of WLPA 1972

11.5 Repair and maintenance as well as upgradation/widening of roads constructed in forest lands:

The up-gradation of roads, without widening, constructed in forest areas prior to 25th October 1980, from 'Kutch to Pucca' is permissible without attracting the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and black topping and bituminous work of forest roads (management works) which have been brought under Pradhan Mantri Gramin Sadak Yojana (PMGSY) is permitted subject to fulfillment of the following conditions:

- (a) No breaking up of forest land or felling of tree shall be allowed;
- (b) While black topping, adequate precautions should be undertaken by the User Agency to avoid any damage to flora and fauna. Fire for melting of coal tar and mixing shall be lit at a safe distance from the trees/vegetation and avoiding dry/hot seasons. Fuelwood, if required, shall be purchased in advance from the Depot of Forest Development Corporations;
- (c) No crushing/breaking of stones shall be allowed inside forest areas. Readymade materials shall be used for up-gradation of such roads. No labour camp shall be allowed on the forest land.
- (d) Bitumen cold mix for black topping should be prepared outside the forest or at a site approved by the Divisional Forest Officer.
- (e) The user agency shall maintain the curves of the roads, inside the forest, and will not straighten the same.
- (f) The user agency shall install speed breakers and speed control signage at regular intervals to avoid accident with wild animals.
- (g) The user agency shall try to maintain the road surface as rough as possible to act as regular speed governor, even if it means going below the standards prescribed for the particular class of roads, the intention being only to make it an all-weather road.
- (h) The user agency shall provide side drains for proper drainage
- (i) No widening of road should be undertaken without prior approval of the Central Government under the Adhiniyam. Both sides of the upgraded road shall be reinforced with brick/stone works, and vegetative measures to check soil erosion at the project cost in consultation with the Divisional Forest Officer. Further in case of widening of such roads, while seeking prior approval under the Adhiniyam for use of additional forest land required for widening/upgradation/strengthening, the detail of existing forest land involved in the carriageway of road constructed prior to 1980 should also be included in the application for diversion of forest land without insisting for corresponding NPV and CA provisions.
- (j) Any other condition the Divisional Forest Officer may impose from time to time in the interest of forest conservation and protection.

11.6 Pipeline/OFC/ Electrical cable laying and their maintenance:

Any fresh proposal for laying of pipeline/OFC/Electrical cable in forest areas shall attract the provisions Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Even for pipelines/ Cables laid in forest areas prior to 1980, it has been noticed that with the passage of time, natural vegetation grows over the land covering the pipelines and the vegetation/ tree growth becomes similar to that of surrounding forests. The repair and maintenance of such lines

may not be possible without breaking of forest land and, accordingly, during the repair and maintenance of such pipelines, disturbance would be caused to the surrounding vegetation and fauna due to breaking of forest land and clearing of vegetation/trees. Therefore, such works should be undertaken with the prior approval of the central government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

To deal with emergency situations, which may arise due to leakages, damage due to accident or other such reasons, quick action and remedial measures for repairing the damaged pipelines may be undertaken, where no felling of trees is involved and with the prior permission of the DCF concerned subject to following:

1. The permission shall be granted for a short period only which will not exceed the period of three months.
2. The damage caused to flora, fauna of the surrounding forest will be compensated by the user agency, and the forest land will be restored to its original state at the cost of user agency.
3. To ensure minimum disturbance to the wildlife, the repair work shall be done during the day time only.
4. All infrastructural facilities, including setting up of labour camps, shall be established out the forest area.
5. Relevant rules, regulations, standards and guidelines issued by OISD (Oil Industry Safety Directorate) and PNGRB (Petroleum and Natural Gas Regulatory Board) under Ministry of Petroleum & Natural Gas; and PESO (Petroleum and Explosive Safety Organisation) under DPIIT shall be strictly followed and monitored at the appropriate level.
6. Any other condition, which the local Forest Department may stipulate in the interest of conservation and protection of flora and fauna of the area.

11.7 Approach/Exit Roads to Fuel stations for distribution of petrol, diesel, LPG, CNG etc.:

- (i) Fuel stations should generally be part of rest area complex having other amenities like place for parking, toilets, restaurants, rest rooms, shops, etc. Proper planning should be done by the User Agencies, in advance, for construction of such complexes along the highways so that destruction of road side forests is minimized.
- (ii) In such cases where the forest area proposed for providing access is more than 0.1 ha i.e. not covered under the exemptions, provided under sub section (2) of section 1A of the Adhiniyam, the prior approval of the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam shall be obtained by the State Government or the Union territory Administrations.
- (iii) Requirement for diversion of forest land for construction of acceleration/de-acceleration lane and exit/entry opening shall be based on the approved layout plan provided in the extant guidelines issued by the Ministry of Road Transport and Highways in this regard.
- (iv) However, if approach/exit road for a fuel station involves forest land already diverted for construction/widening of a road, fresh approval for re-diversion of such forest land for construction of approach/exit for fuel station will be required only if it involves clearing of or felling of any tree.

- (v) If two or more fuel station are to be constructed in close proximity or adjacent to each other for some reasons, diversion of forest land for a common access/exit shall only be approved.
- (vi) Further, for process of examination of such proposals, NOC issued by State PWD/NHAI or other similar agencies for setting up of retail outlets under RoWs should not be insisted as prerequisite at the beginning of the submission of the application and the same may be considered at any level on PARIVESH 2.0 portal. The undertaking along with acknowledgment of the agencies owning RoW from the User Agency stating that they have initiated the process of obtaining NOC may be considered for initial submission of proposal on PARIVESH. It is also clarified that the process of obtaining NOC and its submission must be completed before the submission of such proposals to Integrated Regional Office, provided that no such proposals in any case give rise to a situation of fate accompli or involved in violations of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 or other related Central or State Acts.

11.8 Infrastructure ancillary to Forest Management: According to the explanation in the Act, any work relating or ancillary to conservation, development and management of forests and wildlife, namely, the establishment of check- posts, fire lines, wireless communications and construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes, is not a non-forest use and therefore, taking up such work in the forest land does not require diversion under the Van (Sanrakshan Evam Samvardhan) Adhiniyam. As such all State Governments should ensure that the basic spirit and essence or the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is not to divert forest land for construction of residential buildings, Bungalows, quarters etc. Bare minimum (operational) buildings, which are essential for management of forest by forest personnel and conservation of bio-wealth such as forest guard hut, check posts, range offices, small inspection bungalow (2-3 room), un-tarred single lane roads etc., can be taken up in selected areas without causing damage/destruction to the forests thereon. But if the structures are large and would impact on conservation, prior permission under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 would be required.

11.9 Residential Projects: The Central Government will not entertain any proposal for diversion of forest land for construction of residential or dwelling houses. However, the Central Government has accorded permission for construction of residential houses in their private forests land for construction of residential or dwelling houses in the Mussoorie Dehradun Development Authority (MDDA) areas of Uttarakhand as well as Private area (Deemed Forest) of Goa subject to fulfilment of following conditions:

- (i) Construction activity for residential purpose in private forest shall be allowed only for domestic purpose and shall not be extended to any institutional buildings or commercial development.
- (ii) The construction activities shall be restricted to a maximum of 250 square meter of built-up area in each case.
- (iii) The construction of residential building in private forest is permitted in MDDA areas and other parts of Uttarakhand State and Goa only in order to alleviate hardship of homestead owners for constructing/completing their bonafide residential buildings.

- (iv) For deciding the status of the homestead, the cut of date shall be 11.02.2011 and the limit of 250 square meter as in (ii) above will be applicable to such owner. In case of any sub division of ownership of the forest land post 11.02.2011, the construction activities shall be restricted in such a way that the total of all construction activities in such subdivided portions post 11.02.2011 should not exceed a maximum of 250 square meter of built-up area.
- (v) The permission will be subject to:
 - a) Tree felling should be minimum.
 - b) Sufficient soil conservation measures should be taken.
 - c) Permission of MDDA and other regulatory bodies for construction in hill areas shall be obtained.
- (vi) All other standard conditions required for such projects including planting of tree species and NPV.
- (vii) Above stipulation is strictly restricted to construction of residential or dwelling houses in private forest land in MDDA areas of Uttarakhand and Goa, where non-forest land is not available.

11.10 Construction of schools in hilly areas: The Central Government has conveyed approval for construction of Government schools in hilly areas, over an area of 4 acres or 1.62 ha, where non-forests land is not available with the following conditions:

- (i) A certificate from the district Magistrate that non-forest land is not available for the school building/other building construction in the area.
- (ii) Reserve forest land with density more than 0.4 shall not be allowed.
- (iii) Felling more than 75 trees per hectare shall not be considered in any kind of forest.
- (iv) Besides Compensatory Afforestation as per the Guidelines, the concerned authority should ensure plantation in vacant areas, wherever available within the school premises.

11.11 Compensatory Afforestation (CA) and Net Present Value (NPV) will be regulated as per the relevant provisions of Van (Sanrakshan Evam Samvardhan) Rules, 2023 and guidelines issued by the Central Government from time to time.

CHAPTER – 12

DIVERSION PROPOSALS PROPOSED IN AND AROUND THE PROTECTED AREAS

- 12.1** Protected areas – National Parks, Wildlife Sanctuaries or Tiger Reserves, etc. are notified and managed under the provisions of the Wildlife (Protection) Act, 1972 and may comprise of RFs and other areas of ecological, faunal, floral, geomorphological, or zoological association or importance.
- 12.2** In pursuance of order dated 13.11.2000 in Writ Petition (C) No. 337 of 1995 of the Supreme Court, there shall be no de-reservation / de-notification of forests, National Parks and Sanctuaries without approval of the Supreme Court. Further, in pursuance of the orders of the Hon'ble Supreme Court all mining operations in National Parks and Sanctuaries shall continue to remain suspended, and no mining activity is permissible within 1 km of the boundary of a PA.
- 12.3** Any proposal for taking up non-forest activity in Protected Areas is required to be cleared by the Standing Committee of National Board for Wildlife (NBWL) under the provisions of Wildlife (Protection) Act, 1972, apart from prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. The proforma for such proposals seeking clearance for Standing Committee of NBWL for non-forestry activities within Protected Areas are enclosed in Annexure-I. Such proposals for non-forest use of PA areas may be processed concurrently for prior approval of diversion of forest land under the Adhiniyam and seeking prior recommendation of the standing Committee on NBWL. However, clearance in one aspect will not confer any right upon the UA and complete clearance is obtained when all requisite clearances have been obtained by the UA (User Agency).
- 12.4** In case the entire forest land involved in the proposal, is located within one or more PAs, the Central Government shall refer such proposals, complete in all respects, along with site inspection reports, wherever necessary, to the Advisory Committee (AC) or Regional Empowered Committee, as the case may be, only after use of such forest land for non-forestry purpose has been recommended by the Standing Committee of NBWL.
- 12.5** In case the forest land involved in the proposal, is located both within or outside the Protected Areas, processing of such proposals and grant of approval under the Adhiniyam for the forest land falling outside the PA will not be linked to the prior recommendation of the Standing Committee of the NBWL. Central Government may consider grant of 'in-principle' approval, in respect of forest land falling outside the PAs, as per the Van (Sanrakshan Evam Samvardhan) Rules, 2023 and guidelines issued thereunder while the procedure mentioned under para 12.4 above, shall be followed in respect of forest land falling inside the PA.
- 12.6** Prior recommendation of Standing Committee of NBWL under the provisions of Wildlife (Protection) Act, 1972 shall be obtained, if required, for taking developmental activities in/over an area falling within eco sensitive zones (10 km if ESZ is not notified and listed) around notified PAs in addition to prior approval of diversion of forest land for non-forest purposes if such area involved is forest land.

12.7 Provisions provided in the guidelines given under para “Activities required to be done in a Zoo” as per the approved Management Plan will not attract the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam provided such activities are necessary for management of animals and imparting education & have the prior approval of CZA.

12.8 Relocation of villages from Protected Areas: Diversion of forest land under the Adhiniyam relocation/rehabilitation of the villages from the core/critical Tiger reserves and core of the Protected Areas (National Park and WL Sanctuaries) to the periphery of Reserved forests/Sanctuaries/National Parks shall subject to following conditions:

- (a) resettlement / relocation within the boundaries of the notified forest land can be considered only if suitable non-forest land is not available within the vicinity of the protected area from where the relocation is proposed;
- (b) the District Collector concerned shall furnish to the NTCA a certificate of non-availability of land suitable for relocation of the villages located within the Protected Areas and Tiger Reserves before any proposal of relocation within the forest is approved;
- (c) the land identified for relocation/rehabilitation should not result in fragmentation of the forest/wildlife habitat;
- (d) the relocation activity shall be undertaken solely as a process of consolidation of the wildlife habitat;
- (e) the relocation shall be undertaken only along the fringes of the forest such that all facilities to the resettled families can be provided without recourse to further diversion of forest land for providing infrastructure;
- (f) the land / villages within the forest which have been vacated shall be brought under the Protected Area Network (PAN) through enabling notification under the Wildlife (Protection) Act after extinguishing all the existing rights over the vacated land;
- (g) the extent of land de-reserved / de-notified for resettlement shall not be more than the extent of land being vacated by the settlers in the core area; and
- (h) the payment of NPV and cost of CA may be exempted in all such cases of voluntary relocation/rehabilitation of families from the protected areas undertaken within the forest land.

12.9 The legal status of forest land, diverted under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for relocation/rehabilitation of villages from National Parks/Wildlife Sanctuaries/Tiger Reserves will cease to be a forest land in accordance with Hon’ble Supreme Court order dated 28th January, 2019.

12.10 Eco-Sensitive Zone: In accordance with the extant guideline, permission for tree felling in non-forest land in eco-sensitive zone of protected area for widening of a highway which involve forest and non-forest land may be accorded only after in-principle approval under the Adhiniyam for diversion of forest land required for widening of such highway is obtained. Felling of trees in the Eco Sensitive Zone of the Protected Areas, is subject to following:

- (a) There shall be no felling of trees on the forest, non-forest land or government or revenue or private lands falling within the Eco Sensitive Zone of Protected Areas without prior permission of the competent authority duly notified by the State Government.
- (b) In case there is no Competent Authority notified by the State Government in such interim period, the Principal Chief Conservator of Forests in-charge of the territorial

forests shall be the competent authority for this purpose and will grant permission for tree felling on the recommendation of the Divisional Forest Officer in whose jurisdiction the ESZ falls who will recommend in accordance with the existing provisions of the Central or State Act and rules made thereunder by the State Government for protection of trees in the State.

- 12.11** In case of transmission lines passing through National Parks, Wildlife Sanctuaries and Wildlife Corridors, insulated conductors shall only be used to prevent electrocution of animals. In case of transmission lines passing through elephant reserves/corridors, additional clearances of at least 6 m shall be provided over and above minimum clearance [as stipulated under Central Electricity Authority (Measures relating to safety & Electricity Supply) Regulations, 2010] above the ground from the lowest conductor of the transmission lines”.
- 12.12 Roads Passing through Protected Areas:** The Standing Committee of NBWL has clarified regarding consideration of proposals for roads within PA as follows.
- (a) The principles provided in the report of the sub-committee (*Refer F.No 6-62/2013WL dated 22 December 2014*) have been adopted as generic principle.
 - (b) New roads shall not be proposed inside National Parks and Wildlife Sanctuaries.
 - (c) The cases of resurfacing and strengthening of existing roads, not involving widening within protected area will be possible without reference to Standing Committee of National Board for Wildlife.
 - (d) The cases of widening of existing roads, if unavoidable due to reasons of purpose and alignment, could be placed before the Standing Committee, which shall consider such cases keeping in view the feasibility of mitigation measures irrespective of cost.
- 12.13** CA and NPV will be regulated as per the guidelines related to CA, NPV and Supreme Court orders.
- 12.14** Pursuant to recommendation made by the Standing Committee of the NBWL for diversion of forest land for non-forestry purposes, located in the Protected Areas including ESZ and tiger/elephant corridors, the monies, if any, realized from the user agency towards the cost of implementation of Wildlife Management shall be deposited in to the account of State CAMPA, managed by the National Authority (CAMPA). Authorities concerned in the State Govt./UT Administrations shall ensure compliance in this regard and also the provisions of the CAF Act, 2016 and rules made thereunder.

ANNEXURE I

CONDUCTING COST-BENEFIT ANALYSIS FOR PROJECTS INVOLVING FOREST DIVERSION

- (i) While considering proposal for diversion of forest land for non-forestry use, it is essential that ecological and environmental losses and eco-economic distress caused to the people who are displaced are weighted against economic and social gains.
- (ii) Whenever the forest land is involved in the development projects, the cost of ecosystem services and fragmentation of habitat of wildlife and economic distress caused to people dependent on forests and the cost of settlement of people dependent on forest should also be added as the cost of forest diversion in addition to the standard project cost which would have been incurred by the user agencies without involvement of forest land while conducting the cost benefit analysis of the project. Similarly, the benefits from the project accruing due to diversion of forest land and used in the project should also be accounted for in the benefits component in addition to the standard benefits of the project which would have been accrued without involvement of forest land while conducting the cost benefit analysis and determining the benefit and cost ratio (BC ratio).
- (iii) The cost of compensatory afforestation and its maintenance in future and soil & moisture conservation at present discounted value and future benefits from such Compensatory Afforestation accruing over next 50 years monetized and discounted to the present value should be included as cost and benefits respectively of compensatory afforestation while conducting the cost benefit analysis and determining the benefit and cost ratio (BC ratio).
- (iv) **Table-A** lists the details the types of projects involving forest land for which cost-benefit analysis will be required. **Table-B** lists the parameters according to which the cost aspect of forest land diverted for the development projects will be determined, while **Table-C** lists the parameters for assessing the benefits accruing to the project using of forest land.
- (v) A cost-benefit analysis as above should accompany the proposals sent to the Central Government for forest clearance under the Van (Sanrakshan Evam Samvardhan) Adhiniyam.

Table-A: Cases under which a cost-benefit analysis for forest diversion are required

S. No.	Nature of proposal	Applicable/ not applicable	Remarks
1	All categories of proposals involving forest land upto 20 hectares in plains and upto 5 hectare in hills.	Not applicable	These proposals may be considered on a case-to-case basis and value judgment.

2	Proposal for defence installation purposes and oil prospecting (prospecting only).	Not applicable	In view of national Priority accorded to these sectors, the proposals would be critically assessed to help ascertain that the utmost minimum forest land is diverted for non-forest use.
3	Habitation, establishment of industrial units, tourist lodges complex and other building construction.	Not applicable	These activities being detrimental to protection and conservation of forest, as a matter of policy, such proposals would be rarely entertained.
4	All other proposals involving forest land more than 20 hectares in plains and more than 5 hectares in hills including roads, transmission lines, minor, medium and major irrigation projects, hydro projects, mining activity, railway lines, location specific installations like micro-wave stations, auto repeater centres, TV towers etc.	Applicable	These are cases where a cost-benefit analysis is necessary to determine when diverting the forest land to non-forest use in the overall public interest.

Table-B: Estimation of cost of forest diversion

S. No.	Parameters	Remarks
1	Ecosystem services losses due to proposed forest diversion.	Economic value of loss of eco-system services due to diversion of forests shall be the net present value (NPV) of the forest land being diverted as prescribed by the Central Government (MoEF&CC). <i>Note: In case of National Parks the NPV shall be ten (10) times the normal NPV and in case of Wildlife Sanctuary the NPV shall be five (5) times the normal NPV or otherwise prescribed by the ministry or any other competent authority.</i>
2	Loss of animal husbandry productivity, including loss of fodder.	To be quantified and expressed in monetary terms or 10% of NPV applicable whichever is maximum.
3	Cost of human resettlement.	To be quantified and expressed in monetary terms as per approved R&R plan.

4	Loss of public facilities and administrative infrastructure (Roads, building, schools, dispensaries, electric lines, railways, etc.) on forest land, which would require forest land if these facilities were diverted due to the project.	To be quantified and expressed in monetary terms on actual cost basis at the time of diversion.
5	Possession value of forest land diverted.	30% of environmental costs (NPV) due to loss of forests or circle rate of adjoining area in the district should be added as a cost component as possession value of forest land whichever is maximum.
6	Cost of suffering to oustees.	The social cost of rehabilitation of oustees (in addition to the cost likely to be incurred in providing residence, occupation and social services as per R&R plan) be worked out as 1.5 times of what oustees should have earned in two years had he not been shifted.
7	Habitat Fragmentation Cost.	While the relationship between fragmentation and forest goods and services is complex, for the sake of simplicity the cost due to fragmentation has been pegged at 50% of NPV applicable as a thumb rule.
8	Compensatory Afforestation and soil & moisture conservation cost.	The actual cost of compensatory afforestation and soil & moisture conservation and its maintenance in future at present discounted value.

Table-C–Existing guidelines for estimating benefits of forest-diversion in CBA

Sr. No.	Parameters	Remarks
1	Increase in productively attribute to the specific project.	To be quantified & expressed in monetary terms avoiding double counting.
2	Benefits to economy due to the specific project.	The incremental economic benefit in monetary terms due to the activities attributed to the specific project.
3	No. of population benefited due to specific project.	As per the Detailed project report.
4	Economic benefits due to of direct and indirect	As per the Detailed project report.

	employment due to the project.	
5	Economic benefits due to Compensatory afforestation.	Benefits from such Compensatory Afforestation accruing over next 50 years monetized and discounted to the present value should be included as benefits of Compensatory Afforestation. *For benefits of CA the guideline of the Ministry for NPV estimation may be consulted.

Note-1: Net Present value (NPV) of environment and ecosystem services loss:

The concept of Net Present Value of the forest land diverted is a scientific method of calculating the environmental cost and other losses caused due to diversion of forest land for non-forestry purposes. The NPV represents the net value of various ecosystem services and other environmental services in monetary terms which the forest would have provided if the forest would not have been diverted.

Note-2: Possession value of forest land diverted:

The forest land diverted for the project such as irrigation, hydropower, railways, roads, wind, and transmission lines and mining etc. are unlikely to be returned and remains in possession of the user agencies. Therefore 30% of the net present value (NPV) of forest land diverted or market rate of adjoining area in the district should be added as a cost component as "possession value of forest land" in addition to the environmental costs due to loss of forests.

ANNEXURE II – FORMS

COMMON APPLICATION FORM (CAF)

1. Details of Project
2. Details of the Company/Organization/User Agency
3. Details of the person making application
4. Location of the Project or Activity (KML files and other details)
5. Land Requirement (in Ha) of the project or activity
6. Project/Activity Cost
7. Employment likely to be generate
8. Whether Rehabilitation and Resettlement (R&R) involved? [Yes/No]
9. If Yes, please provide details?
10. Whether project area involves shifting of watercourse/road/rail / Transmission line/water pipeline, etc. required? [Yes/No] If Yes, please provide details?
11. Whether any alternative site(s) examined or part thereof for the non-site-specific component? [Yes/No/ Not applicable as the project or activity is site specific]
12. Whether there is any Government Order or Policy / Court order relevant or restricting to the site? [Yes/No] If Yes, please provide details.
13. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? (Yes/No) If Yes, please provide details.
14. Whether the proposal involves violation of Act / Rule / Regulation / Notification of Central / State Government? [Yes/No] If Yes, please provide details.

Form-A Part-I

(Form for seeking prior approval of Central Govt. under section-2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of fresh Forest Area)

1. Category of the project :
2. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past? If Yes, please provide details:
3. Details of Forestland proposed to be diverted
 - (a) (Village / Forest Division / District Wise Breakup)
 - (b) Project component wise breakup of the forest land proposed for diversion
 - (c) Forest area, non-forest land area, legal status of forest land, period of diversion, number of patches, etc.
 - (d) KML files
4. Whether Cost-Benefit analysis for the Project has been made? [Yes/No] :
5. Cost-Benefit Ratio:
6. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?[Yes/No: if yes please provide details;
7. Whether the Project or a part thereof is located in any Protected Area or their Eco-sensitive zone? [Yes/No]: if yes please provide details
8. Whether Cost-Benefit analysis for the Project has been made? [Yes/No]
9. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?[Yes/No] if yes please provide details
10. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? [Yes/No] if yes please provide details
11. Details of land identified for Compensatory Afforestation

- (a) KML files and details
- (b) Patch wise details
- 12. Sector Specific Details
 - (a) In case of Mining proposal
 - (b) Details of Mining Plan
- 13. Details of Prospecting
- 14. Details of Mineral-Oil Licence/Lease
 - (a) Details of Exploration
- 15. Details of Hydel / Irrigation proposal
- 16. Details of Airport Proposals
- 17. Copy of undertaking to abide by the applicable guidelines to the proposal
- 18. Copy of Additional information, if any

Form-A Part-II (DFO)

- 1. District-wise area to be diverted**
2. Legal Status of forest land proposed for diversion
3. Density of vegetation
4. Whether the requirement of forest land as proposed by the user agency is unavoidable and the bare minimum for the project [Yes/No] If **No**, then
5. Whether the proposal involves the felling of trees? [Yes/No] Provide the details
6. Working plan prescription for the forest land proposed for diversion
7. Brief note on the vulnerability of forest areas to erosion
8. Approximate distance of proposed Site for diversion from the boundary of forest* (km)
9. Significance of the forest land proposed for diversion from a wildlife point of view
10. Details of violation(s), if any, committed
11. Whether CA land is applicable or not [Yes/No] If yes, then
 - (a) Nature of Land [Degraded Forest Land/ Non-Forest Land/ Compensatory Trees]
 - (b) KML File
 - (c) No. of Patches
12. Whether the provision of additional CA land is proposed [Yes/No] If yes then
 - (a) Category of CA Land [ACA (Additional CA)/ PCA (Penal CA)/ Enrichment/ Safety Zone/Road Side Plantation]
 - (b) KML File
 - (c) No. of Patches
13. District Profile
14. Additional information if any

Form-A Part-III (Nodal Officer)

1. Total Forest area applied (ha)
2. Whether the proposal has been deliberated at PSC [Yes/No]
3. Recommendation
 - (a) Recommendation [Recommended/ Not Recommended] If recommended, then
 - (b) Recommended Area* (ha)
 - (c) Forest area come under LWE /LAC? [Yes/ No]
4. Justification

Checklist for State Nodal Officer

Check the project for its completeness and verify that all relevant documents are attached and correct as per the requirement in the online application process

1. Whether the Geo-referenced map is provided [Yes/No]
2. KML file of the proposed area:
3. Justification notes of the project provided by User Agency

Compensatory Afforestation

4. Whether the Geo-referenced map is provided [Yes/No]
5. Legal Status of User Agency
6. Whether PCCF approval obtained [Yes/ No]
7. Type of CA land [DFL/ NFL/ Combined (DFL & NFL)/ Not applicable]
8. Whether violation is reported in proposed area [Yes/ No]
9. Whether land use plan is attached [Yes/ No]
10. Whether the proposal is site specific [Yes/ No]
11. Is there any court case/judgement pertaining to the project proposal or related to diversion of forest land [Yes/ No]
12. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone [Yes/ No]

Form-A Part-IV (State Government)

1. Recommendation Status [Recommended/ Not Recommended] If recommended, then details of recommendations
2. Justification

Form-B Part-I

(Form for seeking prior approval under Section-2 of the proposals by the State Governments and other authorities in respect of renewal of leases, which have been earlier granted clearance under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980)

1. State
2. Category of the project
3. Details of approvals under the Van (Sanrakshan Evam Samvardhan) Adhiniyam , 1980 accorded in the past
 - (a) Proposal No.
 - (b) MoEF File No.
 - (c) Area of forest land diverted (ha)
 - (d) Period of diversion (Years)
 - (e) Date of approval
4. Status of compliance to conditions stipulated in the previous approvals
 - (a) Proposal No.
 - (b) MoEF File No.
 - (c) Conditions stipulated by the MoEF
 - (d) Details of the compliance
 - (e) Conditions stipulated
 - (f) Status of condition
5. Details of payments made in respect of the approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam , 1980 accorded in the past
6. Details of the forest land returned back to the State Forest Department or any other Authority from the forest land diverted in favour of the user agency
 - (a) No. of patches of the forest land returned /surrendered
 - (b) Area of the forest land returned/surrendered (ha)
 - (c) Upload single KML of all the patches
 - (d) Patch wise details
7. Details of Transfer of Lease, if any
8. Details of Forest land proposed to be renewed (Village / Division / District Wise Breakup)
 - (a) The total area of forest land proposed for renewal (ha.)
 - (b) Total area of non-forest land proposed for renewal (ha.)
 - (c) Legal status of Forest Land
9. the cost-benefit analysis for the Project has been made? [Yes/No]
10. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?[Yes/No]
11. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? [Yes/No]
12. Details of Compensatory Afforestation
13. Sector Specific Details (Non mandatory)
14. Copy of Additional information, if any

Form-B Part-II (DFO)

1. District-wise area to be diverted in the division (Auto Fetch details from Part-1 if available else user has to fill it and can edit the auto fetched details)
2. Legal Status of forest land proposed for renewal
3. Density of vegetation
4. Species-wise local/scientific names and girth-wise enumeration of trees
5. Working plan prescription for the forest land proposed for renewal
6. Brief note on the vulnerability of forest areas to erosion
7. Approximate distance of proposed Site for renewal from the boundary of forest (km)
8. Significance of the forest land proposed for renewal from wildlife point of view
9. Details of violation(s), if any, committed
10. Whether CA land is applicable or not [Yes/No] If Yes, then
 - (d) Nature of Land [Degraded Forest Land/ Non-Forest Land/ Compensatory Trees]
 - (e) Upload single KML
 - (f) No. of Patches
11. Reclamation measures undertaken by UA
12. Area if any handed over back to Forest Department (ha.)
13. Area if any likely to be handed over to Forest Division in near future (ha.)
14. District Profile
15. Additional information, if any

Form-B Part-III (Nodal Officer)

1. Total Forest area applied (ha)
2. Whether proposal has been deliberated in PSC meeting [Yes/No]
3. Recommendation of PSC
4. Justification

Checklist for State Nodal Officer

1. Whether the Geo-referenced KML is provided [Yes/No]
2. KML file of the proposed area:
 - (a) Whether the area of KML files matches to the area figure recommended by you [Yes/No] Justification note of the project provided by User Agency

Compensatory Afforestation) If applicable

1. Whether the Geo-referenced map is provided [Yes/No]
2. Legal Status of User Agency
3. Whether PCCF approval obtained [Yes/ No]
4. Type of CA land [DFL/ NFL/ Combined (DFL & NFL)/ Not applicable]
5. Whether violation is reported in proposed area [Yes/ No]
6. Whether land use plan is attached [Yes/ No]
7. Whether the proposal is site specific [Yes/ No]
8. Is there any court case/judgement pertaining to the project proposal or related to diversion of forest land [Yes/ No]
9. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone [Yes/ No]

Form-B Part-IV (State Government)

1. Recommendation Status* [Recommended/ Not Recommended] If recommended, then
 - (a) Recommended Area (ha)
 - (b) State File No.
 - (c) Letter of recommendation
 - (d) Signing Authority [State Govt. Officer/ Others] Note: In case of Scenario-1 only
 - If not recommended, then
 - (a) State File No.
 - (b) Letter of non-recommendation
 - (c) Signing Authority [State Govt. Officer/ Others] Note: In case of Scenario-1 only
 - Proposal Status
2. Justification

Form-C Part-I

(Form for seeking prior approval under section 2 of the proposals by the State Governments and other authorities for Prospecting of Minerals in Forest Land)

1. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone [Yes/ No]
2. State
3. Details of Mineral Concessions
 - (a) Total area of the prospecting lease (In Hectares)
 - (b) Area proposed for exploration/ survey
 - (c) Date of issue of the License/ Letter of Intent (LOI) for grant of prospecting lease
 - (d) Upload a copy of the License/ Letter of Intent (LOI) (pdf only)
4. Details of Forestland proposed to be explored/ surveyed (Village / Division / District Wise Breakup)
 - (a) Legal Status of the Forest land
 - (b) Total period for which the forestland is proposed to be explored/ surveyed (No. of years)
 - (c) Details of forestland proposed for exploration/ survey
 - In case of non-linear projects, provide details
 - In case of Linear project (non-Mandatory), provide details
 - In case of Hybrid projects (Non mandatory), provide details
5. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam for diversion of forest land required for this project has been submitted in the past? [Yes/No], If Yes, please provide details
6. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?[Yes/No], If Yes, please provide details
7. Details of activities proposed to be undertaken in forest land
 - (a) Surface sampling
 - (b) Pitting or trenching
 - (c) Drilling of Boreholes
 - (d) Construction of roads or paths involving temporary change in land use (1 hectare=10,000 m²) Non mandatory
 - (e) Construction of roads or paths involving permanent change in land use (1 hectare=10,000 m²) Non mandatory
 - (f) Any other activity involving temporary change in land use
 - (g) Any other activity involving permanent change in land use
8. Area of forest land likely to experience temporary change in land use (In Hectares)
 - (a) Surface sampling
 - (b) Pitting or trenching
 - (c) Drilling of bore holes
 - (d) Construction of roads or paths
 - (e) Other activity (pl. Specify)
 - (f) Total
9. Area of forest land likely to experience Permanent change in land use (In Hectares)
 - (a) Drilling of bore holes (In hectares)
 - (b) Construction of roads/paths
 - (c) Other activity (pl. Specify)
 - (d) Total
10. Details of machinery or equipment to be deployed for prospecting

- (a) Name of equipment or machinery
- (b) Mode of traction
- (c) Size (L x B x H) (Cubic Meters)
- (d) Estimated deployment (machine hours)
- (e) Maximum noise level(decibel)
- 11. Details of existing paths/roads in the proposed to be utilized for transport of the equipment or machines in the forest land
- 12. Number and duration of stay in the forest land of the persons proposed to be deployed for exploration/ survey
- 13. Summary of the estimated quantity of ore and other samples proposed to be collected during the exploration/ survey
- 14. Estimated accuracy and confidence level for mineral reserve assessment
- 15. Estimated accuracy and confidence level in case number of bore holes proposed to be drilled is reduced by
- 16. In case the proposal is for extension of the period of the permission granted for prospecting, or for drilling of additional boreholes, please provide following additional information
- 17. Details of land identified for Compensatory Afforestation
 - (a) Whether CA land is applicable or not [Yes/No] If Yes, then
 - (b) Type of Compensatory Afforestation [Non-forestland / Only Compensatory Trees]
 - (c) In case of Non-forestland proposed to provide for CA,
 - (d) Upload single KML of all the patches for the CA land
 - (e) Patch wise details
- 18. Details of Additional information if any

Form-C Part-II (DFO)

- 1. District wise area to be utilized for prospecting
- 2. Legal Status of forest land proposed for exploration/survey
- 3. Density of vegetation
- 4. Species-wise local/scientific names and girth-wise enumeration of trees
- 5. Working plan prescription for the forest land proposed for exploration/ survey
- 6. Brief note on topography and vulnerability of forest area to erosion
- 7. Approximate distance of proposed Site for prospecting from boundary of the forest land * (km)
- 8. Significance of the forest land proposed utilized for exploration/ survey from wildlife point of view
- 9. Details of violation(s), if any, committed
- 10. Whether CA land is applicable or not [Yes/No] If Yes, then
 - (a) Nature of land [Degraded Forest Land/ Non-Forest Land/ Compensatory Trees]
 - Upload single KML of all the patches/ segments for the division
 - No. of Patches
 - Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station
 - Total Financial outlay incurred for C.A. scheme (Crore)
 - Certificates from the concerned Deputy Conservator of Forests regarding suitability of area identified for compensatory afforestation and from management point of view enclosed? [Yes/No]

- Copy of CA scheme details
- 11. Additional information, if any
- 12. Site Inspection Report
- 13. Recommendation
- 14. Justification

Form-C Part-III (Nodal Officer)

1. Site Inspection Report, if applicable
2. Total Forest area applied (ha)
3. Whether proposal has been deliberated in PSC meeting [Yes/No]
4. Recommendation of PSC
5. Justification

Checklist for State Nodal Officer

1. Whether the Geo-referenced KML is provided [Yes/No]
2. KML file of the proposed area:
 - (a) Whether the area of KML files matches to the area figure recommended by you [Yes/No]
3. Justification note of the project provided by User Agency

Compensatory Afforestation, If applicable

1. Whether the Geo-referenced map is provided [Yes/No]
2. Legal Status of User Agency [Central Govt., State Govt., Central PSU, State PSU, Joint Venture (Pvt.+Govt), Joint Venture (Govt. + Govt.), Joint Venture (Pvt+Pvt), Private, Limited, LLP, Individual]
3. Whether PCCF approval obtained [Yes/ No]
 - (a) Type of CA land [DFL/ NFL/ Combined (DFL & NFL)/ Not applicable]
 - (b) CA on Degraded Forest land
 - (c) CA on Non-Forest Land
4. Whether violation is reported in proposed area [Yes/ No]
5. Whether land use plan is attached [Yes/ No]
6. Whether the proposal is site specific [Yes/ No]
7. Is there any court case/judgement pertaining to the project proposal or related to diversion of forest land [Yes/ No]
8. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone [Yes/ No]

Form-C Part-IV (State Govt.)

1. Recommendation Status [Recommended/ Not Recommended] If recommended, then
 - (a) Recommended Area (ha)
 - (b) State File No.
 - (c) Letter of recommendation
 - (d) Signing Authority
- If not recommended, then
 - (a) Letter of non-recommendation
 - (b) Signing Authority [State Govt. Officer/ Others]

- (c) Proposal Status* [1. Withdrawn 2. Rejected 3. Closed]
2. Justification

Form-D Part-I

(Application for approval under clause (iii) of sub-section (1) section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for signing of lease agreement)

1. State
2. Category [Mining/Non-Mining]
3. Justification of proposal
4. Details of Forestland proposed to be assigned on lease (Village / Division / District Wise Breakup)
 - (a) Total area of forestland proposed for assignment of lease (ha.)
 - (b) Legal Status of the Forest land
 - (c) Total period for which the forestland is proposed to be leased (No. of years)
 - (d) Details of forestland proposed for lease
 - In case of non-linear projects (mandatory), provide details
 - In case of Linear project (non-mandatory)
 - In case of Hybrid projects (non-mandatory)
 - (e) If the shape of project land proposed to be diverted is Non-Linear/ Linear
5. Distance from the boundary of nearest Protected area/ Eco-sensitive zone(km)
6. Letter of Intent (non-mandatory)
7. Details of Mining Plan (in case of Mining only)
8. Details of DPR (in case of non-Mining only)
9. Additional Information
10. Undertaking

Form-D Part-II (DFO)

1. District-wise forest area proposed to be assigned on lease
2. Legal Status of forest land proposed to be assigned on lease
3. Density of vegetation
 - (a) Area (ha.)
 - (b) Canopy density
 - (c) Eco-Class [Eco 1/ Eco 2/ Eco 3/ Eco 4/ Eco 5/ Eco 6]
4. Species-wise local/scientific names and girth-wise enumeration of trees
5. Working plan prescription for the forest land proposed to be assigned on lease
6. Brief note on vulnerability of forest area to erosion
7. Approximate distance of proposed Site to be assigned on lease from boundary of forest (km)
8. Significance of the forest land proposed to be assigned on lease from wildlife point of view, provide details
 - (a) Details of wildlife present in and around the forest land proposed to be assigned on lease
 - (b) Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc [Yes/No] If Yes, Then
 - (c) Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor, etc., is located near the boundary of the forest land proposed to be assigned on lease [Yes/ No]

- (d) Whether any rare/endangered/unique species of flora and fauna found in the area [Yes/No]
- (e) Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area [Yes/No]
- (f) Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project [Yes/No]
- 9. Details of violation(s), if any, committed
- 10. District Profile
- 11. Details of Mining Plan (Auto Fetch data if available)
- 12. Additional information if any
- 13. Site Inspection Report
- 14. Recommendation
- 15. Justification

Form-D Part-III (Nodal Officer)

- 1. Site Inspection Report
- 2. Total Forest area applied (ha)
- 3. Whether proposal has been deliberated at PSC [Yes/No]
- 4. Recommendation
- 5. Justification

Checklist for State Nodal Officer

- 1. Whether the Geo-referenced map is provided [Yes/No]
- 2. KML file of the proposed area:
- 3. Justification note of the project provided by User Agency
- 4. Whether the Geo-referenced map is provided [Yes/No]
- 5. Legal Status of User Agency
- 6. Whether PCCF approval obtained [Yes/ No]
- 7. Whether violation is reported in proposed area [Yes/ No]
- 8. Whether land use plan is attached [Yes/ No]
- 9. Whether the project is site specific [Yes/ No]
- 10. Whether is there any court case/judgement pertaining to the project proposal or related to diversion of forest land [Yes/ No]
- 11. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone [Yes/ No]
- 12. I hereby undertake that the above information is accurate and duly verified.

Form-D Part-IV (State Govt.)

1. Recommendation Status [Recommended/ Not Recommended] If recommended, then
 - (e) Recommended Area (ha)
 - (f) State File No.
 - (g) Letter of recommendation
 - (h) Signing Authority
- If not recommended, then
 - (d) Letter of non-recommendation
 - (e) Signing Authority [State Govt. Officer/ Others]
 - (f) Proposal Status [1. Withdrawn 2. Rejected 3. Closed]
2. Justification

Form-E

(Re-Diversion i) Land Use Change/Change in alignment ii) Laying of OFC/ UG drinking water pipeline/ slurry pipeline/ electric cable/ CNG/PNG/ Petroleum and Crude Oil within RoW)

1. Name of the State
2. Application for [1. Land Use Change 2. Re-Diversion] If Re-Diversion is selected, then
 - (a) Category of Re-Diversion [1. Laying of UG OFC 2. Laying of above ground OFC 3. UG drinking water pipeline 4. UG Slurry pipeline 5. UG Electric cable 6. UGCNG/PNG 7. UG Petroleum and Crude Oil]
3. Re-diversion/ Change in land use is sought by [Primary Agency/ Secondary Agency]
4. Purpose of Re-diversion/ Change in land use
 - (a) Whether the re-diversion/ Change in land use is proposed within the Right of Way of road [Yes/ No]
 - (b) Justification
 - (c) Division
 - (d) Upload single KML of all the patches/ segments for the selected division (KML of area propose for re-diversion should be clearly shown)
 - (e) Area for which re-diversion/ Change in land use is applied, detail of approval obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980
5. Project affected tress to be felled [Yes/No] If Yes then
 - (a) No. of trees proposed to be felled
6. Details of approvals under the Van (Sanrakshan Evam Samvardhan) Adhiniyam , 1980 accorded in the past
7. Upload NOC from primary agency (applicable for secondary agency only)
8. Status of compliance to conditions stipulated in the previous approvals
9. Details of the forest land returned back to the State Forest Department or any other Authority from the forest land diverted in favour of the user agency (Auto Fetch in Approved case)
10. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? [Yes/No] (Auto Fetch if available else user need to feed it)
11. An undertaking to abide by the conditions stipulated in the approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980
12. Undertaking

Form-E Part-II (DFO)

1. District-wise area to be diverted
2. Legal Status of forest land proposed for re-diversion/ change in land use
3. Area for which re-diversion/ Change in land use is applied, detail of approval obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980
4. Project affected trees to be felled [Yes/No] If Yes then
5. Density of vegetation
 - (a) Area (ha.)
 - (b) Canopy density
 - (c) Eco-Class [Eco 1/ Eco 2/ Eco 3/ Eco 4/ Eco 5/ Eco 6]
6. Species-wise local/scientific names and girth-wise enumeration of trees

7. Working plan prescription for the forest land proposed to be utilized for re-diversion/ change in land use
 - (a) Copy of working plan prescription for the forest land proposed to be utilized for re-diversion/ change in land use
8. Significance of the forest land proposed for re-diversion/ change in land use from wildlife point of view
9. Details of violation(s), if any, committed
10. Whether CA land is applicable or not [Yes/No] If Yes, then
 - (a) Nature of land [Degraded Forest Land/ Non-Forest Land/ Compensatory Trees]
 - (b) Upload single KML of all the patches/ segments for the division
 - (c) No. of Patches
 - (d) Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station
 - (e) Certificates from competent authority regarding suitability of area identified for compensatory afforestation and from management point of view
 - (f) Total Financial outlay incurred for C.A. scheme (Crore)
 - (g) Copy of CA scheme details
11. District Profile
12. Additional information, if any
13. Site Inspection Report
14. Recommendation
 - (a) Total forest land to be diverted (ha.)
 - (b) Recommended Area (ha.)
 - (c) Recommendation of DFO/DCF [Recommended/ Not Recommended]
15. Justification

Form-E Part-III (Nodal Officer)

1. Site Inspection Report
2. Total Forest area applied (ha)
3. Whether proposal has been deliberated at PSC [Yes/No]
4. Recommendation
 - Recommendation [Recommended/ Not Recommended] If recommended, then
 - (a) Recommended Area (ha)
 - (b) Forest area comes under LWE/OFC/LAC? [Yes/ No]
5. Whether Right of Way is applicable [Yes/No], if Yes provide details
6. Justification

Checklist for State Nodal Officer

7. Whether the Geo-referenced map is provided [Yes/No]
8. KML file of the proposed area:
 - (a) Whether the area of KML files matches to the area figure recommended by you [Yes/No]
 - (b) Justification note of the project provided by User Agency

Compensatory Afforestation

1. Whether the Geo-referenced map is provided [Yes/No]
2. Legal Status of User Agency
3. Whether PCCF approval obtained [Yes/ No]
4. Whether CA land is applicable or not [Yes/No] If Yes, then

- (a) Type of CA land [DFL/ NFL/ Combined (DFL & NFL)/ Not applicable]
- (b) Whether CA is selected in the same state [Yes/ No]
- 5. Whether violation is reported in proposed area [Yes/ No]
- 6. Whether land use plan is attached [Yes/ No]
- 7. Whether the project is site specific [Yes/ No]
- 8. Whether is there any court case/judgement pertaining to the project proposal or related to diversion of forest land [Yes/ No]
- 9. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone [Yes/ No]
- 10. I hereby undertake that the above information is accurate and duly verified.

Form-E Part-IV (State Govt.)

- 3. Recommendation Status [Recommended/ Not Recommended] If recommended, then
 - (a) Recommended Area (ha)
 - (b) State File No.
 - (c) Letter of recommendation
 - (d) Signing Authority
- If not recommended, then
 - (a) Letter of non-recommendation
 - (b) Signing Authority [State Govt. Officer/ Others]
 - (c) Proposal Status [1. Withdrawn 2. Rejected 3. Closed]
- 4. Justification

Form-F

(Application for Transfer of lease / Change in the user agency name)

- 1. Details of Project
- 2. Nature of transfer [Due to change in the name of user agency/Due to transfer to other user agency/Due to succession by legal heir]
- 3. Details of the Company/Organization/User Agency
 - (a) Transferor (Holder of original approval)
 - (b) Transferee (Transfer of approval is being sought)
- 4. Details of the person making application
 - (a) Name of the applicant (First Name; Middle Name; Last Name)
 - (b) Designation
 - (c) Correspondence Address
- 5. Details of approval obtained under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 of area proposed for re-diversion/ change in land use
 - (a) File No.
 - (b) Stage of approval for which transfer is applied [Final/In-principle/In-process]
- 6. Location of the Project or Activity
- 7. Details of the transfer of approvals sought
 - (a) Forest area applied for transfer [Partial/Full] If Partial is selected, then
 - (b) Upload KML file of area

8. No objection of the original User Agency (transferor) to the proposed transfer (Certificate to be enclosed)- non-mandatory
9. Whether change in the name involves change in shareholding pattern of the user agency? [Yes/No]
10. (only when Nature of transfer is Due to change in name of user agency) If Yes, then
11. Undertaking from the transferee (new user agency) to abide by the conditions stipulated in the approval granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam

Form-F Part-II (DFO)

1. Transfer of lease area
 - (a) District Name
 - (b) Forest Area proposed for transfer (ha.)
 - (c) Division Name

Are you in agreement with the detail filed by User agency in part 1 [Yes/No]
2. Transfer Details
 - (a) Name of Transferer
 - (b) Name of Transferee
3. Whether proposed transfer is between [Govt agency to Govt agency/Private agency to Private agency/Private agency to Govt agency/Govt agency to Private agency] If proposed transfer is from Govt agency to Private agency, then
 - (a) In case of nature of transfer is 'Government' to 'Private', then
 - (b) Compensatory Afforestation
4. Whether CA land is applicable or not [Yes/No] If Yes, then
Nature of Land [Degraded Forest Land/ Non-Forest Land/ Compensatory Trees]
5. Whether the provision of additional CA land is proposed [Yes/No]
If yes then
 - (a) Category of CA Land [ACA(Additional CA)/ PCA(Penal CA)/ Enrichment/ Safety Zone/Road Side Plantation]
 - (b) Upload single KML of all the patches/ segments for the division
 - (c) No. of Patches
- In case of compensatory trees only
 - (a) Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station
 - (b) Certificates from competent authority regarding suitability of area identified for compensatory afforestation and from management point of view
 - (c) Total Financial outlay incurred for C.A. scheme (Crore)
 - (d) Copy of CA scheme details
6. Details of the transfer of approvals sought
7. Additional information, if any
8. Recommendation
9. Justification

Form-F Part-III (Nodal Officer)

1. Total Forest area applied for transfer (ha.)
2. Transfer Details:
 - (a) Name of Transferer
 - (b) Name of Transferee

3. Whether proposed transfer is between [Govt agency to Govt agency/Private agency to Private agency/Private agency to Govt agency/Govt agency to Private agency]
4. (In case proposed transfer is from Govt. to Pvt.)
5. Whether CA as applicable as per the entitlement of transferee has been provided [Yes/No]
 - (a) Recommendation [Recommended/ Not Recommended]
6. Justification

Form-F Part-IV (State Govt.)

1. Recommendation Status [Recommended/ Not Recommended] If recommended, then
 - (a) Recommended Area (ha)
 - (b) State File No.
2. Transfer Details
 - (a) Name of Transferer
 - (b) Name of Transferee
3. Justification

Form-G
(Working Plan)

1. Name of Forest Division
2. Details of proposed working plan
 - (a) Period of proposed working plan
 - (b) New Area (ha.)
 - (c) Upload Map/KML
3. Details of previous working plan
 - (a) Period of previous working plan
 - (b) Old area (ha.)
 - (c) Whether the processed for new working plan has been initiated in time [Yes/ No]
4. Whether targets prescribed with working plan were achieved during the plan period [Yes/No] If yes then
5. Name of working plan officer
6. Whether as per New Code (the upcoming one) or Old Code (2014 or 2004)? [New Code/Old Code]
7. Details of PWPR Meeting
 - (a) Date of PWPR Meeting
 - (b) Minutes of PWPR meeting (pdf only)
8. Details of DWPR/SLC Meeting
 - (a) DWPR/ SLC meeting date
 - (b) Minutes of DWPR/ SLC meeting (pdf only)
 - (c) Whether observation made in DWPR meeting have been addressed or incorporated [Yes/No]
 - (d) Compliance report on points raised in DWPR
 - (e) Upload a copy of functional DWPR
9. Details of Flora and Fauna of Division (numbers of species)
10. Area of forests under different legal classes [RF/PF/UF/Others (Pl. specify)]
11. Working Circle wise distribution of area
12. Harvestable Girth of Different species
 - (a) No. of species group
13. Details of prescribed yield under different Working Circles (pdf only)
14. Details of annual felling series (pdf only)

Form H

(Application seeking amendment in the approval already granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980)

Form H (Application seeking amendment in the approval already granted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam) is the Amendment of all the Forest Clearance Forms as mentioned below:

- Amendment of Form-A (Diversion of Forest Land)
- Amendment of Form-B (Renewal of Lease on Forest Land)
- Amendment of Form-C (For seeking prior approval for Exploration & Survey)
- Amendment of Form-D (Signing of Lease (Section 2(iii)) on Forest Land)
- Amendment of Form-E (Re-Diversion (RoW))
- Amendment of Form-F (Transfer of Lease)

Annexure-III**General Standard Operating Procedure (SOP) for Extended Reach Drilling (ERD) Projects in India**

Based on the site visit by the WII team, there is a need to understand the impact of ERD on the above-ground biodiversity of forest areas and associated wildlife species. Once a detailed study on animal distribution, activity, behaviour, and response to anthropogenic disturbance is carried out, we shall be able to submit detailed and site-specific recommendations to mitigate the adverse effect of drilling and exploration on wildlife species. Drillings sites in different biogeographic zones and habitat types will be selected to monitor the impact of anthropogenic disturbance on wildlife activity and their responses. The study outcomes will incorporate the relevant environmental protection measures and provide essential mitigation measures to reduce the adverse impacts of drilling on wildlife and surrounding forest areas. Since most of the disturbance is during the drilling process, mitigation measures must be implemented along with the ERD activities. The measures across different drilling sites in India will be based on a comprehensive study proposed by WII based on credible primary data concerning wildlife species in our country. Given the above, following are the general recommendations to be considered while considering ERD near wildlife-sensitive areas to be considered as general SOP until site region-specific mitigation plans are proposed.

1. The drilling sites should be located at the base of the catchment areas or downstream to avoid spill-over directly into the water.
2. The drilling should be avoided in corridor areas, especially in areas known to have landscape-dependent species such as Elephants, Tigers, etc.
3. The distance of the drilling site from the PA/corridors/Wildlife sensitive areas should not be less than 1 km. This distance is only based on the precautionary principle. The exact distance should be recommended based on the detailed study.
4. The drilling site should be installed with an active noise-proof solution to avoid impacting local habitats and wildlife.
5. There should be a comprehensive plan to mitigate the effects of light pollution around the drilling site.
6. The approach roads built towards the drilling site should be mitigated if passing through sensitive wildlife areas/protected areas or corridors.
7. The operations should only be limited to drilling at the drilling site, whereas all other subsidiary infrastructure should be far away from critical wildlife habitats.
8. As the drilling activity can't be stopped in between because of technical reasons, the drilling activity may continue across the sites. For sites, close to important Wildlife habitats the ancillary activities should be minimized during peak wildlife activity, such as early morning and late evening hours. All vehicular movement to and from the drilling site during the peak wildlife activity should be minimized and a comprehensive mitigation plan for sound, light, and other ancillary pollution should be in place.

9. A boundary wall should enclose all the drilling points/wells. They should have a 10 m wide road running across the periphery to form a barrier against fire and allow easy movement of fire tenders during fire incidence.

10. The contingency plan /team/ protocol should be active for the drilling zone/sites to meet any contingencies during emergencies without time loss. Wildlife should be an integral part of this plan.

Annexure-IV

General and Standard conditions to be stipulated while granting approval under the Van (Sanrakshan Evam Samvardjham) Adhiniyam, 1980

The following general and standard conditions pertaining to different categories of project shall be incorporated in all cases along with different specific conditions recommended by the MoEF&CC/Regional Office/advisory Committee/Regional Empowered Committee/State Government/UT Administrations)

1. General Conditions:

- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) The Compensatory afforestation, over non-forest land, equal in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost;
Or
The Compensatory afforestation, over revenue forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost;
- (iii) Penal Compensatory Afforestation,..... (if stipulated);
- (iv) The non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of the 'Final' approval under the Adhiniyam;
- (v) The non-forest land transferred and mutated in favour of the State Forest Department or the revenue forest land, as the case may be, shall be notified by the State Government as Protected Forests under section 29 of the Indian Forest Act, 1927 or under the relevant section(s) of the local Forest Act, before issue of the 'Final' approval under the Adhiniyam. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land as PF, along with compliance of 'in-principle' approval;
- (vi) The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The CA scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;
- (vii) The compensatory afforestation scheme, as approved, shall be implemented by the State Forest Department at the project cost within a period of three years from the date of grant of 'Final' approval;
- (viii) The State Government shall realize the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the guidelines given in Chapter – 3 of the Consolidated Guidelines and Clarification issued by the Ministry in accordance with the Hon'ble Supreme Court of India's order dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 in the matter of T. N. Godavarman Thirumalpad vs. Union of India;
- (ix) Penal NPV, ...(if stipulated);
- (x) The User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- (xi) Compensatory levies, to be realized from the User Agency, in lieu of diversion of forest land, shall be transferred/ deposited, through e-payment module (<https://parivesh.nic.in/>) of PARIVESH, into the concerned account of State/UT CAMPA, managed by the National Authority (CAMPA);

- (xii) The User Agency, if required, shall obtain the environment clearance under the Environment Impact Assessment Notification, 2006 issued under the Environmental (Protection) Act; 1986;
- (xiii) No labour camp shall be established on the forest land and the User Agency shall provide firewood preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- (xiv) The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- (xv) The forest land shall not be used for any purpose other than that specified in the proposal;
- (xvi) The User Agency shall ensure that because of this project, no damage is caused to the wildlife available in the area;
- (xvii) The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- (xviii) The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
- (xix) The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
- (xx) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- (xxi) The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Bird's nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project;
- (xxii) The User Agency shall implement the R & R Plan, if applicable, as per the R & R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R & R Plan will be monitored by the State Government/Regional Office of MoEF&CC;
- (xxiii) The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year regularly;
- (xxiv) Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife;
- (xxv) The State Government, before issuing the final diversion order, shall ensure that the user agency has complied with all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s), including compliance of Forest Rights Act, 2006, pertaining to this project, for the time being in force, as applicable to the project; and
- (xxvi) Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of Comprehensive Guidelines of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

2. Standard Conditions

2.1 Mining:

- (i) The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent Reclamation Plan as per the approved Mining Plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities are satisfactorily executed.
- (ii) The user agency shall prepare a schedule for surrender of the mined out and reclaimed forest land in accordance with existing mining plan and submit the same along with an undertaking to surrender the mined out and reclaimed forest land as per such schedule to the MoEF&CC before grant of 'Final' approval under the Adhiniyam for diversion of the said forest land;
- (iii) The rehabilitated forest area after closure of mining operations shall be handed over to the State Forest Department for sustainable forest management in the future;
- (iv) **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry's guidelines:
 - (a) User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the. State Forest Department;
 - (b) Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;
 - (c) Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department; and
 - (d) The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;
- (v) Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department:
 - (a) Mitigative measures to minimize soil erosion and choking of stream shall be implemented within a period of three year with effect from the issue of 'Final' approval in accordance with the approved Plan/Scheme in consultation with the State Forest Department;
 - (b) Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved Plan/scheme;
 - (c) Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved Plan/Scheme;

- (d) Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angles of repose at any given place is less than 28°; and
- (e) No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.
- (vi) The validity of approval granted under the Adhiniyam shall be for a period co-terminus with the validity of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended from time to time or Rules framed there under, or for such period as may be specified by the Central Government;
- (vii) The User Agency either himself or through the State Forest Department shall undertake gap planting and soil and moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located within the periphery of 100 m from outer perimeter of the mining lease as per approved plan for plantation and SMC activities submitted along with compliance of 'in-principle' approval;
- (viii) The User Agency shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per approved plan, to mitigate the impact of project on such tanks/water bodies.
- (ix) The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner;
- (x) Adequate care shall be taken to check any rolling of overburden/dumps beyond the designated area and to check soil erosion caused due to mining activities;
- (xi) The user agency shall undertake de-silting of the village tanks and other water bodies located within five km from the mine lease boundary so as to mitigate the impact of siltation of such tanks/water bodies, whenever required;
- (xii) The User agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department. A scheme of the same shall be submitted to the Regional Office along with the 'in-principle' approval; and
- (xiii) Under no circumstances, approval granted for the use of forest land for underground mining, shall subsequently be converted to opencast mining operations.

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.2: Hydro Electric and Irrigation proposals:

- (i) The minimum water flow of ...cusec will be maintained in the downstream of river as per the conditions stipulated in the approval accorded by the Water Resource Department, Government of Chhattisgarh.
- (ii) The user agency shall undertake afforestation along the periphery of the reservoir and canals bank and maintain plantations with the State Forest Department (as applicable).
- (iii) A Catchment Area Treatment Plan shall be prepared, and implemented by/or under the supervision of State Forest Department at the project cost, if applicable;
- (iv) The user agency shall carry out muck disposal at pre-designated sites in such a manner so as to avoid its rolling down.

- (v) The dumping area for muck disposal shall be stabilized and reclaimed by planting suitable species by the user agency at the cost of project under the supervision of State Forest Department. Retaining walls and terracing shall be carried out to hold the dumping material in place. Stabilization and reclamation of such dumping sites shall be completed before handing over the same to the State Forest Department in a time bound manner as per Plan.
- (vi) The User agency shall consult organization(s) having experience in construction of roads in hilly areas to avoid frequent road blockade due to landslides etc. and shall provide breast walls and retaining walls wherever necessary.
- (vii) The State Government and the user agency shall ensure that the tress available between full reservoir level (FRL) and FRL - 4 meters are not felled;
- (viii) The user agency shall provide free water for the forestry related projects;
- (ix) Other standard conditions as applicable to proposals relating to Hydro Electric Projects/Irrigation will be applicable in this case also.

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.3: Thermal Power Projects

- (i) The User Agency shall ensure that ash disposal is carried out as per the detailed plan prepared for the purpose, and is in accordance with all environmental safeguards.
- (ii) Following activities, as per approved plan / schemes, shall be undertaken by the User Agency in their area under the supervision of the State Forest Department:
 - (a) Mitigative measures to minimize soil erosion and choking of stream shall be implemented within a period of three year with effect from the issue of 'Final' approval in accordance with the approved Plan/Scheme in consultation with the State Forest Department;
 - (b) Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved Plan/scheme;
 - (c) Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved Plan/Scheme;
 - (d) Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angles of repose at any given place is less than 28°; and
 - (e) Wherever possible and technically feasible, the User Agency shall undertake by involving local community, the afforestation measures in the blanks within the project area being diverted under this approval, in consultation with the State Forest Department at the project cost.
- (iii) The user agency should give an undertaking that it shall take all measures to prevent pollution by effluents, particulate matters etc at the project cost.
- (iv) The user agency will develop a green belt along the power station and also along the water pipe line/channel.
- (v) The State Government will submit the proposal for water supply to the plant at the earliest.
- (vi) The approval granted under the Adhiniyam shall not confer any rights or any guarantee to the user agency of coal linkages.
- (vii) No labour camp shall be established on the forest land;

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.4: Wind Power Projects:

- (i) That cost of developing medicinal plants garden wherever feasible in 65-70% of leased out area, as the State Government/UT Administration shall charge, shall be borne by the User Agency;
- (ii) The user Agency shall demarcate the project area by creating Cairns (60 cm high) with available stones and indicated the marking of forward and backward bearings on these cairns;
- (iii) After the construction of the approach road as per the Project Plan, these Cairns shall be substituted by four feet high RCC pillars at the project cost indicating on each pillar the forward and back bearing as well as distance between the adjacent pillars.;
- (iv) The vane tips of the wind turbine shall be painted with orange colour to avoid bird hits;
- (v) The lease period shall be for a period of 30 years;
- (vi) The wind turbines/wind mills to be used on forest land shall be approved for use in the country by the Ministry of Non-Conventional Energy Sources, Government of India;
- (vii) Soil and Moisture conservation measures like contour trenching shall be taken up on the hillocks supporting the wind mill by the State Forest Department at the cost of user agency;
- (viii) The free movement of the villagers, if any within and surrounding area shall be ensured;
- (ix) The State Government and the user agency shall undertake the mitigation measures, suggested in the study of BNHS to assess impact of wind mills of different capacity on avifauna and bats and the recommendations made by the Committee constituted by this Ministry under Chairmanship of the Additional Principal Chief Conservator of Forests (Central), Southern Regional Office, Bangalore to assess and define the impact zone of wind energy define the impact zone of wind energy projects in forest areas for the purpose of assigning NPV.

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.5: Road Projects:

- (i) The user agency shall arrange to raise strip plantation on either side of the road and central verge at project cost, as per IRC specification, with maintenance of 7-10 years. The user agency shall also submit design of providing at least 2-3 rows of long rotation indigenous trees, as per provision of IRC-SP-21-2009 (Guidelines on landscaping & tree plantation), on either side of the road before final clearance.
- (ii) The reclamation of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.

- (iii) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (iv) The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.
- (v) The User agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department. A scheme of the same shall be submitted to the Regional Office along with the Stage-I compliance report;
- (vi) Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (vii) The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.6: Transmission Lines

- (i) Width of right of way for the transmission line shall be limited to ...m;
- (ii) The user agency shall install circuit breakers at suitable places besides maintain necessary ground clearance to prevent electrocution of wild animals;
- (iii) No approach road shall be constructed in the forest area for transportation of steel and other material required for the transmission line. As far as possible the User Agency shall use the existing road and the proposed RoW for the transportation of the material and in the event of non-availability of such facilities, the User Agency shall transport material manually without construction of any path.
- (iv) To minimize the felling for construction of transmission line, user agency shall comply with the following guidelines:
 - (a) Below each conductor, width clearance of ... mts. would be permitted for carrying the tension stringing equipment. The trees on such strips may be felled but after stringing work is completed, the natural regeneration will be allowed to come up.
 - (b) One outer strip may be left clear to permit maintenance of the transmission line;
 - (c) In the remaining width the right of way felling/pollarding/pruning of trees will be done with the permission of the local forest officer whenever necessary to maintain the electrical clearance, trees shall be allowed to be felled or lopped to the extent required, for preventing electrical hazards by maintaining the minimum meter clearance between conductors and trees. The sag and swing of the conductors are to be kept in view while working out the minimum clearance mentioned as above;
 - (d) User agency in consultation with the State Forest Department prepare a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in right of way under the transmission line, and provide funds for execution of the said scheme to the State Forest Department; and
 - (e) In case a portion of the transmission lines to be constructed is located in hilly areas, where adequate clearance is already available, trees shall not be cut;

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.7: Railway Projects

- (i) The State Government shall ensure controlled speed limit if the trains passing through the forest portion to enable the trains drivers to react to the sudden appearance of the wild animals on the track. As and when required speed of train shall be regulated in consultation with Chief Wildlife Warden of the State Government.
- (ii) The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals;
- (iii) The reclamation of quarry, if any, should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed;
- (iv) The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable;
- (v) The User agency, if required, will undertake comprehensive soil conservation measures in the area being diverted at the project cost in consultation with the State Forest Department. A scheme of the same may be submitted along with the compliance report;
- (vi) If required, provision for construction of sufficient underpasses for safe crossing of animal shall be made in consultation with Chief Wildlife Warden;

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.8: Infrastructure Projects:

- (i) Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO.
- (ii) In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip.
- (iii) Only built up area should be fenced so that other areas are available for free movement of animals.
- (iv) Along the arterial roads, natural forests should be maintained;
- (v) The user agency shall assist the State Government in conservation and preservation of the flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State;

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

2.9: Resettlement and Rehabilitation of villages:

- (i) The area of Tiger Reserve/Wildlife Sanctuary/National Park, proposed to be vacated, shall be mutated in the name of State Forest Department and notified as RF/PF;
- (ii) The State Government shall ensure that the area under the villages which is proposed to be shifted outside the Tiger Reserve/Wildlife Sanctuary/National Park will become inviolate after the shifting and no families are left within these villages for further relocation;

- (iii) The State Government shall take effective steps to ensure that the villagers being relocated from the core area do not return to the area. The rights of the relocated persons over the vacated land shall be legally extinguished using the due procedure as prescribed in the the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
- (iv) The approval will be subject to the condition that after relocation of villagers, the non-forest land proposed to be vacated by the villagers shall be transferred and mutated in favour of the Forest Department and shall be declared Protected forest/Reserve forest under Indian Forest Act, 1927.
- (v) Area proposed for rehabilitation should be fenced properly to check encroachment in the adjoining forest area. Boundary of the forest block should be demarcated properly by erecting pillars with forward and backward bearings of their GPS readings.
- (vi) In case the number of families' increases in the future, the State Government will adjust their land requirement from the contingency land and no additional forest land shall be used for their rehabilitation.
- (vii) The land identified for relocation/rehabilitation should not result in fragmentation of the forest/wildlife habitat;
- (viii) the relocation activity shall be undertaken solely as a process of consolidation of the wildlife habitat;
- (ix) the relocation shall be undertaken only along the fringes of the forest such that all facilities to the resettled families can be provided without recourse to further diversion of forest land for providing infrastructure;
- (x) the land / villages within the forest which have been vacated shall be brought under the Protected Area Network (PAN) through enabling notification under the Wildlife (Protection) Act after extinguishing all the existing rights over the vacated land;
- (xi) the extent of land de-reserved / de-notified for resettlement shall not be more than the extent of land being vacated by the settlers in the core area; and

Specific conditions: as per recommendation made by the Advisory Committee or Regional Empowered Committee or suggested by the competent authority

Annexure-V

Checklist for assessing the completeness of the proposal before its submission to the Advisory Committee or Regional Empowered Committee

S. No.	Particulars of information	Abstract Details	Page No.	Whether in line with the relevant Rules or Guidelines
	Common Application Form and Part-I			
1.	Name of the user agency			
2.	Nature/ legal status of the user agency			
3.	Location (i) State (ii) District			
4.	Category of the project			
5.	Total area involved in the project (i) Forest area (notified) (ii) Revenue forest land (iii) Non-forest area			
6.	Particulars of Forests: (i) Name of Forest Division and Forest area involved.			
	(ii) Legal status			
	(iii) Area calculation statement			
	(iv) Purpose wise Break up of forest land			
	(v) KML files			
7.	Approvals in respect of the project, if any, obtained in the past			
8.	Total cost of the project			
9.	Details of Cost Benefit analysis indicating the BC ration			
10.	Detail of employment generation (Skilled, semiskilled and unskilled on permanent and temporary basis)			
11.	Detail of court cases, if any, pending against the project or forest land whose diversion is proposed			
12.	Is there any restrictive order or policy of the Government restricting the activity in the proposed site			
13.	Violations of Act/Rules/Guidelines of the Central/State, if any			
14.	Mining Proposals			
	A. Mining Lease			
	(i) Letter of Intent			
	(ii) Period of mining lease proposed			
	(iii) Detail of lease granted in the past			
	(iv) If any lease is contiguous to the proposed mining lease			
	(v) Status of approval under the Adhiniyam, if any, obtained in the past			
	(vi) Status of reclamation done in the past			

	(vii) Detail of reclaimed forest land, if any, handed over back to the Forest Department			
	B. Mining Plan			
	(i) Status of approval of Mining Plan by the competent authority			
	(ii) Total estimated proven reserves			
	(iii) Annual Production Capacity			
	(iv) Total area approved			
	(v) Forest area involved in the Mining plan			
	(vi) Pre mining and post mining land use			
	(vii) Mine Closure Plan (Progressive Mine Closure Plan)			
	(viii) Cost of reclamation, if any			
15.	Details of alternative examined			
	i. Number of alternative alignment explored			
	ii. Justification for selecting the proposed alternative (linear projects)			
	iii. Reasons for discarding other alternatives (linear projects)			
16.	Details of RoW – existing and proposed (linear projects)			
17.	Area and details of scheme of plantation of dwarf plants under the RoW (Transmission line and Wind Power projects)			
18.	Submergence area, command area, Dam heights, FRL, DRL, etc (irrigation/hydel projects)			
19.	Rehabilitation of Oustees			
	i. No of families involved			
	ii. Category of families			
	i. Details of rehabilitation plan			
20.	Whether the complete information has been submitted by the user agency in Common Application form and Part-I			
	Part-II (DFO)			
21.	Whether complete information has been submitted by DFO in Part-II			
22.	Site inspection report of the DFO indicating the status of forest land applied by the user agency and violation committed, if any, along with his observations and inspection notes.			
23.	Requirement of forest land is unavoidable and barest minimum for the project.			
24.	Vulnerability of the area for erosion.			
25.	Vegetation Details			
	i. Species wise composition (details of scientific name of local species)			
	ii. Density and Eco-class			
	iii. Project affected trees (Abstract details of number of trees categorized into below 30 cm girth and above 30 cm girth)			

	iv. Number of trees i.e. Old tress (mango banyan, ficus, etc.) specially in road widening trees which can be protected and kept intact.			
	v. Enumeration details (complete or projected)			
26.	Wildlife			
	i. National Park, Wildlife Sanctuary, Biosphere Reserve, Tiger Reserve, Elephant/wildlife corridor, etc. if any located in the area			
	ii. Whether the area is located within a distance of 10 km from the boundary of PAs			
	iii. In case the proposals located in the vicinity of the PAs, detail of notification of Eco-Sensitive Zone, if any, issued by the MoEF&CC indicating the area/distance of eco-sensitive zone from the boundary of PA.			
	iv. Rare/Endangered/Threatened species of flora and fauna, if any found in the area.			
	v. Details of schedule-I species, if any			
	vi. Special mitigation measures, if any, required for wildlife corridors			
27.	Protected archaeological/ heritage site/defense establishment or any other important monuments, if any, located in the area.			
28.	Violation Details			
	A. Violation of Indian Forest Act, 1927			
	(i) Encroachment in proposed forest land, if any.			
	(ii) Encroachment case, if any, under IFA			
	(iii) Present status of case booked under IFA			
	(iv) Present status of work violation (ongoing or stooped)			
	B. Violation of Adhiniyam			
	(i) Violation of Adhiniyam if any, committed			
	(ii) Name of the erring officials, if any, identified			
	(iii) Present status of work violation (ongoing or stooped)			
	C. Action taken under section 3A and 3B of the Adhiniyam			
	(i) Status report on action taken by the State/Regional Office of MoEFCC against the erring official			
29.	Compensatory Afforestation (CA)			
	(i) Legal status of land identified for raising CA			
	(ii) Whether the land is under the administrative and management control of the State Forest Department			
	(iii) Whether the land proposed for CA swapped from Accredited Compensatory Afforestation			
	(iv) Details of non-forest area/degraded forest area identified for CA, its distance from adjoining forest, number of patches, size of each patches.			
	(v) Detailed CA scheme including species to be planted, implementing agency, time schedule, cost structure, Protection measures provided in the scheme, etc.			
	(vi) Whether CA scheme is site-specific or not			
	(vii) Total financial outlay for CA			

	(viii)	Financial outlay for protection and watch & ward			
	(ix)	Whether the CA land is free from encumbrance and is suitable from management point of view.			
	(x)	Whether the user agency, being the Central/State/private entity is eligible for CA over the proposed land			
30.		Catchment Area Treatment Plan			
	(i)	Total Catchment Area (ha)			
	(ii)	Total cultural command area (ha)			
	(iii)	Financial Provisions			
31.		Recommendation of the DFO/DCF			
	(i)	Specific recommendation and specific conditions, if any recommended by the DFO			
	(ii)	Adverse comments and reasons thereof, if any, mentioned			
32.		Detail of progress made on raising compensatory afforestation in the Forest Division			
	(i)	Total CA stipulated since 1980			
	a.	Forest land			
	b.	Penal CA over forest land			
	c.	Non-forest land			
	(ii)	Progress CA as on date			
	a.	Forest land			
	b.	Penal CA over forest land			
	c.	Non-forest land			
		Part-III			
33.		Recommendations of the PSC/Nodal Officer/PCCF			
	(i)	Specific recommendation and specific conditions, if any recommended by the Nodal Officer			
	(ii)	Adverse comments and reasons thereof, if any, mentioned			
	(iii)	Comments/justification for overruling the adverse comments of the DFO, if applicable.			
	(iv)	Site inspection of the CF/CCF and recommendation made therein, if applicable			
	(v)	Site inspection of the Nodal Officer and recommendation made therein, if applicable			
		Part-IV			
34.		Recommendation made by the State/UT			
	(i)	Specific recommendation of the State Government along with specific conditions, if any recommended.			
	(ii)	Remarks/Justification on the adverse comments of the DFO/CF/CCF, if any,			
35.		Remarks, if any.			

634 SUPREME COURT CASES (2002) 10 SCC

[CITED ORDER]

(1)

(BEFORE B.N. KIRPAL, V.N. KHARE AND M.B. SHAH, JJ.)

a

(Record of Proceedings)

IA No. 421 in WP (C) No. 202 of 1995

T.N. GODAVARMAN THIRUMULPAD .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents. b

With

IAs Nos. 477 and 480 in IA No. 424 in WP (C) No. 202 of 1995

T.N. GODAVARMAN THIRUMULPAD .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents. c

With

IA No. 484 in IA No. 424 in WP (C) No. 202 of 1995 with IA No. 478 in
WP (C) No. 202 of 1995, IAs Nos. 500, 501, 503, ..., 424, 419-20, 276,
511-13, 513-A, 514, 516, 518-21, 526-28 and 528-A,
IA No. 539 in IA No. 424 in WP (C) No. 202 of 1995

d

T.N. GODAVARMAN THIRUMULPAD .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

IA No. 421 in WP (C) No. 202 of 1995 with IAs Nos. 477 and 480 in IA No. 424
in WP (C) No. 202 of 1995 with IA No. 484 in IA No. 424 in WP (C) No. 202 of
1995 with IA No. 478 in WP (C) No. 202 of 1995, IAs Nos. 500, 501, 503, ...,
424, 419-20, 276, 511-13, 513-A, 514, 516, 518-21, 526-28, 528-A and
IA No. 539 in IA No. 424 in WP (C) No. 202 of 1995 with
IAs No. 540 to 545, decided on February 14, 2000

e

ORDER

IA No. 421

f

1. Mr K.N. Raval, Assistant Solicitor-General seeks four weeks' time to
file a reply. Reply be filed within four weeks and rejoinder within two weeks
thereafter. List after six weeks. Stay of recovery by coercive process in the
meantime.

IA No. ... (filed by Mr P.K. Manohar, Advocate)

2. An application has been filed through the amicus curiae in court, inter
alia, praying for clarification that the order dated 12-12-1996 contained a ban
against the removal of any fallen trees or removal of any diseased or dry
standing tree from the areas notified under Section 18 or 35 of the Wild Life
Protection Act, 1972. Let the same be taken on record.

g

3. Issue notice to all the respondents. In the meantime, we restrain
Respondents 2 to 32 from ordering the removal of dead, diseased, dying or
wind-fallen trees, driftwood and grasses etc. from any national park or game

h

T.N. GODAVARMAN THIRUMALPAD v. UNION OF INDIA

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sanctuary or forest. If any order to this effect has already been passed by any of the respondent States, the operation of the same shall stand immediately stayed.

a

4. Reply be filed within three weeks.

5. The Union of India will also indicate in its reply-affidavit as to what safeguards or steps should be taken in relation to such trees.

6. The Registry should communicate this order of stay to the Chief Secretaries of all the States immediately without payment of process fee.

b

7. It is submitted by the amicus curiae that it has been reported in the press that the State of Himachal Pradesh has passed some orders lifting the ban on felling of trees in that State. It is submitted that by an order dated 12-12-1996 of this Court in WP (C) No. 202 of 1995[†] felling of trees in any forest, public or private, has been banned and this order has not been varied so far. He, therefore, submits that if there is any order issued by the State of Himachal Pradesh giving permission to the felling of trees, that would amount to contravention of this Court's order dated 12-12-1996[†] and would, therefore, be bad in law.

c

8. We issue notice to the State of Himachal Pradesh to file an affidavit within three weeks so as to inform the Court whether any such order has been passed. We make it clear that if any such order has been passed, the operation of the same shall remain stayed till further orders by this Court.

d

IA No. 513

9. An affidavit is stated to have been filed on behalf of the Ministry of Environment in reply to this IA. The Chief Secretary, State of M.P. should file his response to this affidavit within two weeks from today. In particular, the Court would require information with regard to para 5 of the said affidavit. If the said affidavit affirms that the land records of Damoh for the period 1910-11 to 1954-55 are missing, then the said affidavit must indicate as to when it was known that the said records are missing and what steps have been taken to trace the said records. Explanation should also be given as to why compensatory afforestation in respect of 1.03 lakh hectares as stipulated in the Ministry's order of 1990 has not been carried out. The State should show cause that as the condition which was stipulated for granting permission for diversion of 1.03 lakh hectares for non-forest use has not been fulfilled i.e. compensatory afforestation not having taken place, why should the State not be directed to reclaim the encroached land which had been allowed to be diverted.

e

f

g

10. It has been stated in the affidavit of the Ministry that there is some timber which is felled and is lying in the government depots which this Court may consider, allowing it to be moved in public interest due to the dependency of the local population on the said timber. We are informed at the Bar, on instructions, that approximately 3 lakh cubic metres of timber is lying

h

[†] Reported in (1997) 2 SCC 267

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SUPREME COURT CASES

(2002) 10 SCC

in the government depots. This quantity of timber would represent approximately 15 lakh natural-grown trees which have been cut. Be that as it may, as per the additional affidavit filed on behalf of the State of M.P., lying in the government depots are wooden poles and fuel stacks, apart from cut teak and *sal* trees. We do not have on the Court's record details of the felled timber lying in the government depots as, it is stated, the inventory has not been carried out in toto. Considering the need of the local population, we permit the State to remove 50 per cent of the poles having a girth of not more than 60 cm each and 50 per cent of the fuel stacks which are already stored in the government depots. We do not permit the removal of any other type of timber from the government depots till further orders except that the State Government may supply 10,000 cubic metres of *sal* and/or teak wood for small-scale industries, workshops, furniture-makers etc. cut of its said stock.

11. List on 28-2-2000.

IA No. 514

12. Issue notice returnable in two weeks. The State of M.P. and the Union of India should file an affidavit in reply to this application. In particular, it should be stated as to what is the quantity of timber which was auctioned by the State on or before 17-12-1999 and in respect of which payment has been received from the auction-purchasers. List on 28-2-2000.

13. Other IAs listed today be listed on 21-2-2000.

Court Masters

[CITED ORDER]

(2)

(BEFORE B.N. KIRPAL, RUMA PAL AND B.N. AGRAWAL, JJ.)

(*Record of Proceedings*)

T.N. GODAVARMAN THIRUMALPAD

.. Petitioner;

Versus

UNION OF INDIA AND OTHERS

.. Respondents.

IA No. 659 in WP (C) No. 202 of 1995 with IAs Nos. 487, 489, 586, 646, 295, 149, 427, 474, 486, 395, 496-97, 107, 398, 384, 636, 660-63, 612-13 and 617-18, decided on May 10, 2001

ORDER

IA No. ... of 2001 (*filed on behalf of K.M. Chinnappa*)

1. This IA has been filed in court through the learned amicus curiae. Let the same be registered and numbered.

2. Issue notice returnable in the second week of July 2001.

3. Mr A.D.N. Rao, Advocate accepts notice on behalf of the Union of India. Service be effected on Respondent 2 through Mr S.R. Hegde, Advocate and on Respondent 3 by ordinary process and by registered post.

4. The Union of India will file an affidavit within eight weeks and in the affidavit they will also state the reason as to why the Government of India

2000 SCC OnLine SC 119

In the Supreme Court of India

(BEFORE S.P. BHARUCHA, DORAISWAMY RAJU AND SHIVARAJ V PATIL, JJ.)

IA No. 2 in WP (C) No. 337/1995

[With Suo-Motu Cont. Pet (C) 326/1998 in WP (C) No. 337/1995]

Centre For Environmental Law, WWF-I ... Petitioner;

Versus

Union of India and Others ... Respondents.

IA No. 2 in WP (C) No. 337/1995, Cont. Pet (C) 326/1998 and WP (C) No.
337/1995

Decided on November 13, 2000

1. Four weeks for filing of affidavits by the States that have not already done so.
List after five weeks.

2. Pending further orders, no dereservation of forests/sanctuaries/national parks
shall be effected.

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ITEM NOS.301 TO 308,
311,314 to 319 COURT NO.1 SECTIONS PIL,XIA,IX,X, XVIA,
IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

301 : CATEGORY I MATTERS RELATING TO WOOD BASED INDUSTRIES:

I.A.No.2365 in 1406/2005 in Writ Petition(s) (Civil) No(s).
202/1995

T.N. GODAVARMAN THIRUMULPAD Petitioner(s)

VERSUS

UNION OF INDIA & ORS Respondent(s)
(for directions)

WITH

I.A. NO. 3630/2013 IN I.A. NOS. 1579-1580 IN W.P.(C) NO.
202/1995

(For appropriate orders/directions)

I.A. NO. 3051-3053/2011, 3423/2012 IN W.P.(C) NO. 202/1995
(For intervention, appropriate orders/directions and
exemption from filing O.T. and permission to file rejoinder)

I.A. NO. 3114-3116/2011 IN W.P.(C) NO. 202/1995
(For impleadment, directions and exemption from filing O.T.)

I.A. NO. 3239-3240/2011 IN W.P.(C) NO. 202/1995
(For impleadment, directions and exemption from filing O.T.)

I.A. NO. 3302-3304/2011 IN W.P.(C) NO. 202/1995
(For impleadment, directions and exemption from filing O.T.)

I.A. NO. 3326-3328/2011, 3831/2014 IN 3326-3328 IN W.P.(C)
NO. 202/1995
(For impleadment, directions and exemption from filing
O.T.and permission to argue in person)

I.A. NO. 3350-3352/2012, 3374-3376/2012, 3377-3379/2012,
3380-3382/2012, 3383-3385/2012, 3386-3388/2012,
3416-3418/2012 with I.A. Nos. 3651-3653/2013 with I.A. Nos.
3549-3551/2013, 3578-3579/2013 in 3550 alongwith I.A. Nos.
3399-3401/2012 with I.A. Nos. 3403-3405/2012,
3338-3340/2012, 3341-3343/2012, 3439-3441/2012 and I.A. Nos.
3738/2014 in 3383-3385, 3739/2014 in 3403-3405, 3741/2014 in
3350-3352, 3742/2014 in 3374-3376, 3743/2014 in 3399-3401,

3744/2014 in 3439-3441, 3753/2014 in 3341-3343, 3754/2014 in 3549-3551 IN W.P.(C) NO. 202/1995
(For impleadment, directions and exemption from filing O.T.)

I.A.NO. 3358-3360/2012, 3442/2012, 3448-3449/2012, 3506-3509/2012 IN W.P.(C) NO.202/1995
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T., PLACING ON RECORD ADDL. FACT AND DOCUMENT AND PLACE ON RECORD COMPACT DISCS)

I.A.NO. 3409-3410/2012 AND 3412-3414/2012 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3277-3280/2011 WITH 3373/2012 & 3749/2014 AND 3760/2014 IN 3277-3280 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS ,EX-PARTE STAY AND EXEMPTION FROM FILING O.T.)

I.A.NO. 1708-1709, 2926 WITH 2912-2913 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

I.A.NO. 3435-3437/2012 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3445-3447/2012 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3466/2012 IN W.P.(C) NO. 202/1995
(FOR INTERVENTION/DIRECTIONS)

I.A.NO. 3493-3495/2012 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3499-3501/2012 AND 3816/2014 IN W.P.(C) NO.202/1995
(FOR INTERVENTION, DIRECTIONS, EXEMPTION FROM FILING O.T. AND MODIFICATION OF ORDER DT. 30.03.2012)

I.A.NO. 3530-3531/2012 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT AND DIRECTIONS)

I.A.NO. 3534-3535/2012 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT AND DIRECTIONS)

I.A.NO. 3548/2012 ALONGWITH 3858/2015 IN W.P.(C) NO.202/1995
(FOR DIRECTIONS)

I.A.NO. 3558-3560/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS/STAY AND EXEMPTION FROM FILING
O.T.)

I.A.NO. 3566-3567/2013, 3568-3569/2013, 3570-3571/2013,
3572-3573/2013, 3574-3575/2013, 3576-3577/2013 IN W.P.(C) NO.
202/1995
(FOR IMPEADMENT, DIRECTIONS AND PERMISSION)

I.A.NO. 3590-3591/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT & DIRECTIONS)

I.A.NO. 3602-3604/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT FURTHER DIRECTIONS & EXEMPTION FROM FILING
O.T.)

I.A.NO. 3607-3609/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS/STAY & EXEMPTION FROM FILING
O.T.)

I.A.NO. 3637-3639/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3648-3650/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3654-3655/2013, 3656-3657/2013 AND 3658-3659/2013 IN
W.P.(C) NO. 202/1995
(FOR IMPEADMENT & DIRECTIONS)

I.A.NO. 3663-3664/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND MODIFICATION OF COURT'S ORDER DT.
29.02.2008)

I.A.NO. 3668-3670/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3680-3681/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

I.A.NO. 3725-3727/2013, 3728-3730/2013 AND 3731-3733/2013
IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3746-3748/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3757-3759/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3761-3762/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

I.A.NO. 3768-3770/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3771-3773/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3774-3776/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3777-3779/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS/STAY AND EXEMPTION FROM FILING
O.T.)

I.A.NO. 3793-3795/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND PERMISSION)

I.A.NO. 3819-3822/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3834-3836/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 2870-2871/2010 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

CONMT.PET.(C) NO. 160/2012 IN W.P.(C) NO. 202/1995
(WITH APPLN. (S) FOR DIRECTIONS)

I.A.NOS. 3850-3851 IN W.P.(C) NO. 202/1995
(WITH APPLN. (S) FOR IMPEADMENT AND DIRECTIONS)

I.A.NOS. 3862-3863 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

302 : CATEGORY II MATTERS RELATING TO NATIONAL
PARKS/WILDLIFE SANCTUARIES:

I.A.NO. 1308/2005 AND I.A.NOS. 1323/2005, 1455/2005 IN
I.A.NO. 1308/2005, 1468/2006 IN 1455/2005
AND 1478/2006 IN I.A.NO. 1308/2005 in IN W.P.(C) NO.
202/1995
(FOR DIRECTIONS, INTERVENTION AND EXEMPTION FROM FILING
O.T.)

I.A.NO. 1606/2006 IN W.P.(C) NO. 202/1995
(FOR CLARIFICATION/DIRECTIONS)

I.A.NO. 2011/2007 IN W.P.(C) NO. 202/1995
(FOR MODIFICATION/DIRECTIONS AND PERMISSION)

I.A.NO. 2580/2009 AND 2669 IN I.A.NO. 2580/2009 IN W.P.(C)
NO. 202/1995
(REPORT OF CEC IN APPLN. NO. 1041 AND DIRECTIONS)

I.A.NO. 2601/2009 IN W.P.(C) NO. 202/1995
(FOR PERMISSION)

I.A.NO. 2066/2007 @ C.P.NO. 133/2007 IN W.P.(C) NO. 202/1995

I.A.NO. 2202-2203/2008, 2915-2917/2010, 2929-2931 IN
2202-2203/2008, 3308-3310/2011 IN 2202-2203, 3422/2012 IN
2929-2931 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS, EXEMPTION FROM FILING O.T., INTERVENTION,
MODIFICATION/CLARIFICATION
OF RECOMMENDATION OF CEC DT. 16.09.2008, IMPEADMENT AND
MODIFICATION)

I.A.NO. 2638-2639/2009 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3067-3068/2011 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3364-3365/2012 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3565/2013 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

I.A.NO. 3610/2013, 3864-3866, 3867-3869 AND 3870-3872 IN
W.P.(C) NO. 202/1995
(FOR DIRECTIONS, IMPEADMENT AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3640/2013 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO. 1236)

I.A.NO. 3830/2014 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO. 1346)

I.A.NO. 3118-3120/2011 IN
W.P.(C) NO. 202/1995
(FOR IMPEADMENT, PERMISSION AND EXEMPTION FROM O.T.)

I.A.NO. 1574/2006 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO.845)

I.A.NO. 3697/2013 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO.1364)

I.A.NO. 3750-3751/2014 IN W.P.(C) NO. 202/1995
(FOR INTERVENTION AND CLARIFICATION/MODIFICATION OF ORDER
DT. 06.02.2012)

I.A.NO. 3783/2014 IN 3675/2013 IN W.P.(C) NO. 202/1995
(FOR CLARIFICATION OF CT'S ORDER DT. 21.10.2013)

I.A.NO. 3789/2014 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS AND PERMISSION)

I.A.NO. 3807-3808/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND PERMISSION)

I.A.NO. 3817-3818/2014 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3824-3825/2014 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3837-3839/2015 IN W.P.(C) NO. 202/1995
(FOR PERMISSION, INTERVENTION AND EXEMPTION FROM FILING
O.T.)

I.A.NO. 3842/2015 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO.1375)

I.A.NO. 3843/2015 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO. 1385)

I.A.NO. 3844 & 3861/2015 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO.1386 AND PERMISSION)

I.A.NO. 3050/2011 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

I.A.NO. 3470/2012 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

I.A.NO. 3645-3647/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3700-3702/2013 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS & EXEMPTION FROM FILING O.T.)

I.A.NO. 3752/2014 IN W.P.(C) NO. 202/1995
(FOR PERMISSION)

I.A.NO. 3828-3829/2014 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3294/2011 IN W.P.(C) NO. 202/1995
(FOR CLARIFICATION OF ORDER DT. 12.12.1996)

I.A.NO. 1373/2005 AND 1389/2005, 1696/2006 IN I.A.NO.
1373/2005 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

I.A.NO. 2645/2009 IN APPLICATION NO. 1101 IN W.P.(C) NO.
202/1995
(FOR PERMISSION)

I.A.NO. 3694-3695/2013 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 1697/2006, 2595-2596/2009 WITH 2002-2004/2007 IN
W.P.(C) NO. 202/1995
(FOR CLARIFICATION/MODIFICATION OF ORDER DT. 14.02.2000 AND
PERMISSION TO BRING ON RECORD ADDL. FACT AND EXEMPTION FROM
FILING O.T.)

I.A.NO. 920/2003 IN I.A.NO. 703/2001 AND 988/2003,
1129/2004, 1151/2004 IN 920/2003 IN W.P.(C) NO.
202/1995

(FOR INTERVENTION, DIRECTION, MODIFICATION/CLARIFICATION OF
ORDER DT. 25.08.2003 AND SEEKING LEAVE TO WITHDRAW AFFIDAVIT
OF FISHERIES DEPARTMENT & FOREST DEPARTMENT)

W.P.(C) NO. 337/1995
(WITH APPLN. (S) FOR DIRECTIONS AND VACATING STAY AND
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AND INTERVENTION AND EXEMPTION FROM FILING O.T. PERMISSION
AND PERMISSION AND PERMISSION)

WITH CONMT.PET.(C)NO.326/1998 IN W.P.(C)NO.337/1995

W,P.(C)NO.672/1998
(PERMISSION TO FILE ADDL.DOCUMENTS ON RECORD)

I.A.NOS.179/2015, 185/2015 & 188/2015 IN W.P.(C)NO.337/1995
(FOR MODIFICATION OF ORDER DATED 27.01.2015 AND IMPLEADMENT)

WITH W.P.(C)No.47/1998
(WITH APPLN.(S) FOR PERMISSION AND DIRECTIONS AND AMENDMENT
OF PRAYER PORTION AND RESTORATION AND EXEMPTION FROM FILING
O.T. AND OFFICE REPORT)

SLP(C) NO. 1474/1998
(EXEMPTION FROM FILING O.T.AND OFFICE REPORT)

I.A.NO.S. 3846-3847/2015 IN W.P.(C) NO. 202/1995
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3852-3854/2015 IN W.P.(C) NO. 202/1995
(FOR INTERVENTION, PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3855-3857/2015 IN W.P.(C) NO. 202/1995
(FOR INTERVENTION, PERMISSION AND EXEMPTION FROM FILING O.T.)

303 : CATEGORY - III :MATTERS RELATING TO EXEMPTIONS FROM
THE PAYMENT OF THE NPV:

I.A.NO. 2388/2008 IN W.P.(C) NO. 202/1995
(FOR EXEMPTION FROM PAYMENT OF NPV)

I.A.NO. 2506/2009 ALONGWITH I.A.NO.2666/2009 WITH I.A.NO.
2673/2009 WITH I.A.NO. 2737/2009 IN W.P.(C) NO. 202/1995
(FOR EXEMPTION FROM PAYMENT OF NPV)

I.A.NO. 2686/2009 IN W.P.(C) NO. 202/1995
(FOR MODIFICATION)

I.A.NO. 2707/2009 IN W.P.(C) NO. 202/1995
(FOR PERMISSION)

I.A.NO. 2717/2009 IN I.A.NO. 1135-1136/2004 IN W.P.(C) NO.
202/1995
(FOR DIRECTIONS)

I.A.NO. 3212/2011 IN W.P.(C) NO. 202/1995
(For exemption from payment of NPV)

I.A.NO. 3594-3596/2013 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS AND STAY)

I.A.NO. 3626/2013 IN I.A.NO. 2908-2909 IN W.P.(C) NO.
202/1995
(FOR DIRECTIONS)

I.A.NO. 3788/2014 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS/PERMISSION)

I.A.NO. 3826/2014 IN W.P.(C) NO. 202/1995
(FOR EXEMPTION FROM PAYMENT OF NPV)

I.A.NO. 2781/2010 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

I.A.NO. 2247/2008 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

304: CATEGORY IV : MATTERS RELATING TO COMPLIANCE OF THE
SUPREME COURT ORDERS:

I.A.NO. 3063/2011 IN I.A.NO. 1868/2007 IN W.P.(C) NO.
202/1995
(REPORT OF CEC REGARDING LIME STONE MINING & EXPORT TO
BANGLADESH)

I.A.NO. 993/2003 IN 836/2002 AND 895/2003 IN W.P.(C) NO.
202/1995
(RECOMMENDATION OF CEC IN I.A.NO. 836 & 895)

I.A.NO. 2722-2725/2009 IN W.P.(C) NO. 202/1995
(FOR INTERVENTION, DIRECTION, EX-PARTE AD-INTERIM STAY AND
EXEMPTION FROM FILING O.T.)

I.A.NO. 976/203 IN I.A.NO. 727/2001 IN W.P.(C) NO. 202/1995
(RECOMMENDATION OF CEC IN I.A.NO.727)

I.A.NO. 1157/2004 AND I.A.NO. 2085/2007, 3305/2011 IN
I.A.NO. 1157 WITH I.A.NO. 2743-2745/2009 IN W.P.(C) NO.
202/1995
(REPORT OF C.E.C. FOR APPROPRIATE DIRECTIONS AND
INTERVENTION AND IMPEADMENT, STAY AND EXEMPTION FROM FILING
O.T.)

I.A.NO. 2212/2008, 2272/2008 IN 2212/2008 ALONGWITH I.A.NO.
2362-2363/2008, I.A.NO. 3062/2011 IN I.A.NO. 2212 IN W.P.(C)
NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

W.P.(C) NO. 688/2013

305: CATEGORY V : MATTERS FOR FORMAL DISPOSAL:

I.A.NOS. 826/2002 AND 955/2003. 958/2003 IN 566/2000, 985/2003 IN 826/2002, 1001-1001A/2003, 1013-1014/2003, 1016-1018./2003, 1046/2004, 1047/2004, 1137/2004, 1180-1181/2004, 1182-1183/2004
IN 566/2000, 1196/2004 IN 1046/2004, 1208-1209/2004, 1301-1302/2005, 1303-1304/2005, 1318/2005, 1319/2005, 1325, 1365-1366/2005, 1384/2005, 1441/2005, 1475-1476/2006, 1513/2005 IN 566/2000, 1573/2006, 1597/2006 IN 826/2002, 1634/2006 IN 1441/2005, 1676/2006 IN 566/2000, 1721/2007 IN 1597/2006, 1785-1786/2007 IN 1441/2005, 1993/2007, 2013/2007, 2074-2076/2007 IN 566/2000, 2230-2231/2008 IN 566/2000, 2240-2241/2008 IN 1164/2004, 2820-2821/2010 IN 1634/2006 IN W.P.(C) NO. 202/1995

(FOR RECOMMENDATION OF C.E.C., MODIFICATION OF CT'S ORDER DT. 29/30-10-2002, DIRECTIONS/MODIFICATION, CLARIFICATION, IMPLEADMENT, EXEMPTION FROM FILING O.T., EXEMPTION FROM DEPOSITING N.P.V., INTERVENTION, REPORT OF C.E.C. IN I.A.NO. 1137 & ELEXATION IN N.P.V.)

I.A.NO. 1179/2004 IN 675-676/2001 AND 957/2003 IN 675-676/2001 IN W.P.(C) NO. 202/1995
(RECOMMENDATION OF CEC)

I.A.NO. 1757-1758/2007, 1858-1859/2007 IN 1757-1758/2007 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS, EXEMPTION FROM FILING O.T. AND INJUNCTION)

I.A.NO. 2264-2267/2008 AND 2268-2271/2008 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT, DIRECTIONS, INTERIM RELIEF AND EXEMPTION FROM FILING O.T.)

I.A.NO. 2616-2617/2009 IN 1620/2006 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS AND STAY)

I.A.NO. 2618/2009 IN 2245-2246/2008 IN W.P.(C) NO. 202/1995
(FOR RESTORATION OF I.A.NOS. 2245-2246)

I.A.NO. 2775/2009 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

306: (MINING (291 A') :

I.A.NO. 2216/2008 IN 2168/2007 IN 1413/2005 AND 2291-2292/2008 IN 2168/2007, 2336/2008 IN 2291-2292/2008, 2378/2008 IN 2164/2008, 2379/2008 IN 2167/2007, 2392/2008 IN 2168/2007, 2428-2429/2008 IN 2167/2007, 2430-2431/2008 IN 2168/2007. 2479/2009 IN 2392/2008, 2480/2009 IN 2379/2008, 2511/2009 IN 2439/2008, 2534/2009 IN 2439/2008, 2541/2009 IN 2167/2007 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT, DIRECTIONS, PERMISSION TO FILE ADDL. AFFIDAVIT, INTERVENTION AND MODIFICATION)

I.A.NO. 1493/2006 @ C.P.NO. 280/2003 IN W.P.(C) NO. 202/1995

I.A.NO. 1768/2007 ALONGWITH 1426/2005 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS)

I.A.NO. 3802-3803/2014 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

I.A.NO. 1595-1596/2006 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

I.A.NO. 2348-2349/2008 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

I.A.NO. 3497-3498/2012 IN W.P.(C) NO. 202/1995
(FOR IMPEADMENT AND DIRECTIONS)

CATEGORY – VI : MATTERS PROPOSED FOR TRANSFER TO NGT

307: VI(1) :FOREST LANDS INVOLVED IN THE MINING LEASES TRANSFER TO JP CEMENT LTD.

I.A.NO. 2782/2010, 2939-2940/2010 IN 2782, 3023-3024/2011 WITH 2469/2009, 3030/2011 & 3032/2011 IN I.A.NO. 2939-2340, 3877 IN 2469 IN W.P.(C) NO. 202/1995
(FOR PERMISSION, INTERVENTION, DIRECTIONS, EXEMPTION FROM FILING O.T. AND PERMISSION TO BRINGING ADDL. DOCUMENTS ON RECORD, INTERIM DIRECTIONS AND PERMISSION TO FILE ADDL. AFFIDAVIT)

W.P.(C) NO. 130/2011
(OFFICE REPORT)

308: VI(2) REPORT OF THE CEC REG. WESTERN GHATS:

I.A.NO. 3620/2013 IN W.P.(C) NO. 202/1995
(REPORT OF CEC IN APPLN. NO.1209)

VI(3) CONSTRUCTION OF HOTEL AT MCLEODGANG ON FOREST LAND IN VIOLATION OF FC ACT:

I.A.NO. 1991/2007, 3117/2011 IN W.P.(C) NO. 202/1995
(FOR DIRECTIONS AND SETTING ASIDE REPOPRT OF C.E.C. DT. 18-09-2008)

VI(4) ILLEGAL FELLING OF TREES AND ROAD CONSTRUCTION IN WILDLIFE SANCTUARIES IN KARNATAKA:

I.A.NO. 2530-2531/2009 IN W.P.(C) NO. 202/1995
(FOR IMPLEADMENT AND DIRECTIONS)

311:

I.A.NOS.3799-3801/2014 IN W.P.(C)NO.202/1995

(FOR INTERVENTION AND DIRECTIONS AND EXEMPTION FROM FILING O.T.)

314:

I.A.NOS.3875-3876 IN W.P.(C)NO.202/1995
(FOR IMPLEADMENT AND DIRECTIONS)

315:

I.A.NOS.3889-3890 IN W.P.(C)NO.202/1995
(FOR IMPLEADMENT AND DIRECTIONS)

316:

I.A.NOS.3912-3913 IN W.P.(C)NO.202/1995
(FOR IMPLEADMENT AND DIRECTIONS)

317:

I.A.NOS.3914-3915 IN W.P.(C)NO.202/1995
(FOR IMPLEADMENT AND DIRECTIONS/PERMISSION)

318:

I.A.Nos.3859-3860 in W.P.(C)No.202/1995
(For impleadment and directions)

Attorney General for India (NP)

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 Mr. Mukul Singh, Adv.
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Mr. Anup Jain, AOR
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Mr. Anup Jain, Adv.
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Date : 05/10/2015 These applns. were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

UPON hearing the counsel the Court made the following

O R D E R

On our request, Shri Harish Salve, the learned *amicus curaie* has given us a brief note on the matters pending before the Green Bench in different categories. He has also made certain suggestions for early disposal of those matters. He has exchanged the aforesaid note with Shri Ranjit Kumar, the learned Solicitor General of India, who represents the Union of India, Shri K.K. Venugopal, learned senior counsel, who appears for some of the parties.

The learned *amicus* has classified the matters pending before the Green Bench under different heads such as : i) matters relating to wood based industries, ii) matters relating to National Parks/Wildlife sanctuaries, iii) matters relating to exemptions from the payment of the NPV etc.etc.

We intend to take up the First Category, viz. Matters relating to Wood based industries.

CATEGORY I - MATTERS RELATING TO WOOD BASED INDUSTRIES:

We have heard Shri Harish Salve, learned *amicus curiae*, Shri Ranjit Kumar, learned Solicitor General of India, Shri K.K. Venugopal, learned senior counsel and other learned senior counsel/counsels. Accordingly, we pass the following orders :

(i) The State Level Committees for Wood-Based Industries ("SLCs") are, subject to the compliance of the prescribed guidelines and procedure, authorized to take decisions regarding the grant of license/permission to the wood-based industries;

(ii) In each State/UT for which the SLC has so far not been constituted, the SLC under the Chairmanship of the Principal Chief Conservator of Forests with a representative of the Ministry of Environment and Forest and Climate Change ("MoEFCC") and an officer of the State Forest Department/Industries Department not below the rank

of the Chief Conservator of Forests/ equivalent rank will immediately be constituted;

(iii) The MoEF is authorized to issue appropriate guidelines in conformation with the orders and directions issued by this Court and also the existing guidelines to the SLCs relating to assessment of timber availability for wood-based industries and grant of license/permission to the wood-based industries including addition of new machineries and also utilization of amounts recovered from the wood-based industries and connected matters;

(iv) Any person aggrieved by the decision taken by the SLC may file an appeal before the MoEFCC seeking appropriate relief within 60 days' time. If, for any reason, any person is aggrieved by the orders so passed in the appeal, he may prefer an appropriate petition/application/appeal before the appropriate forum/Court for grant of appropriate relief(s).

We also permit the MoEFCC to condone the delay, if any, in filing an appeal, if sufficient cause is made out by the applicant(s)/appellant(s).

The amounts lying with the respective State Forest Departments (recovered from wood based industries) will be utilized for the purpose of afforestation only.

The respective State Forest Departments will intimate the amount(s) spent by them for afforestation purpose to MoEFCC at the earliest.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-I to the note supplied by Shri Harish Salve, learned *amicus curiae*.

II. MATTERS RELATING TO NATIONAL PARKS AND WILDLIFE SANCTUARIES:

Now we come to matters relating to National Parks and Wildlife Sanctuaries.

At the time of hearing on the aforesaid subject, certain suggestions are made by the learned *amicus curiae* and other senior counsels. By incorporating them, we pass the following order(s) :

All matters for grant of permissions for implementation of projects in areas falling in National parks/sanctuaries, including rationalization of boundaries etc. will be considered by the Standing Committee of the National Board for Wildlife ("NBWL") on its own merits and in conformity with the orders and directions passed by this Court from time to time, i.e. on 14.02.2000, 16.12.2002, 13.11.2000, 9.5.2002, 25.11.2005 and 14.09.2007 and other subsequent clarificatory orders/judgment(s) passed by this Court including the Goa Foundation Judgment, i.e. Goa Foundation Vs. Union of India & Ors., reported in (2014) 6 SCC 590.

We request the NBWL to furnish a copy of the orders passed by it within 30 days' time to the C.E.C. The C.E.C. is at liberty, if, for any reason, they are aggrieved by the decision of the Standing Committee of NBWL to approach this Court by filing an appropriate petition/application.

In all those matters where there is already decision of the Standing Committee of the NBWL shall abide the parties with all the conditions imposed therein.

If any party is aggrieved by the decision of the Standing Committee of the NBWL, they are at liberty to approach an appropriate forum for appropriate relief(s).

De-link I.A.Nos.2202-2203/2008, 2915-2917/2010, 2929-2931 in 2202-2203/2008, 3308-3310/2011 in 2202-2203, 3422/2012 in 2929-2931 in W.P. (C)No.202/1995 and list separately.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-II to the note supplied by Shri Harish Salve, learned *amicus curiae*.

De-link I.A.NO. 3819-3822/2014 In W.P. (C) NO. 202/1995 and list separately.

CATEGORY-III : MATTERS RELATING TO EXEMPTIONS FROM THE PAYMENT OF THE NPV:

Various applications have been filed by different applicants to exempt them from payment of Net Present Value ('NPV'). Now all those applications will be transferred to MoEFCC by the

Registry within 45 days' time from today. The MoEFCC will consider those applications in accordance with law as expeditiously as possible.

If, for any reason, any person is aggrieved by the said decision, he shall be free to file an appropriate application/ petition before the National Green Tribunal 'NGT') within 60 days' time from the date of the order passed by the MoEFCC.

Liberty is reserved to NGT to condone the delay, if any, in approaching it within the time granted by us if a satisfactory explanation is offered by the applicant/petitioner.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-III to the note supplied by Shri Harish Salve, learned *amicus curiae*.

I.A.Nos.3910, 3911 of 2015 in I.A.No.3806/2014 in I.A.No.3610/2013 in W.P.(C)No.202/1995:

Taken on board.

We permit the applicant-Sagar Powertex Pvt.Ltd. to deposit the NPV with the Chief Conservator of Forests and Field Director, Sahyadri Tiger Reserve, Kolhapur within a week's time from today. If such deposit is made within the time granted by this Court, the authorities will not take any objection for such deposit and will accept the same.

With the aforesaid observations and directions, the I.A.s are disposed of.

CATEGORY IV : MATTERS RELATING TO COMPLIANCE OF ORDERS OF THIS HON'BLE COURT:

There are also several matters pending before this Court relating to compliance of the orders passed by this Court. The action that is taken by all the authorities relatable to the Forest (Conservation) Act, 1989 are appealable under Section 16(e) before the National Green Tribunal Act, 2010.

Registry is directed to transfer all those matters to the NGT for appropriate orders being passed by it, within 45 days' time from today. Once these matters are received by it, the Chairman of

the NGT will take an appropriate decision to assign these matters to an appropriate Bench/Benches constituted all over the country.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-IV to the note supplied by Shri Harish Salve, learned *amicus curiae*.

V. MATTERS FOR FORMAL DISPOSAL:

Adjourned.

VI. FOUR MATTERS TO BE TRANSFERRED TO N.G.T.:

Insofar as these matters are concerned, the Interlocutory Application(s) related to these four matters will be decided by the Principal Bench of the N.G.T. alone.

Registry is directed to transfer the I.A.s in the following four matters, namely : (1) Forest land involved in the mining leases transfer to J.P.Cement Ltd.; (2) Report of the CEC regarding

Western Ghats; (3) Construction of Hotel at Mcleodganj on forest land in violation of the Forest (Conservation) Act, 1980; and (4) Illegal felling of trees and road construction in Wildlife sanctuaries in Karnataka.

We request the learned Chairman of the Principal Bench of the N.G.T. to hear the aforesaid matters in a Bench presided over by him.

All the contentions of all the parties are kept open to be agitated before the said forum.

The I.A.s relating to these four matters are detailed in the Annexure VI viz.VI(1),VI(2), VI(3) and VI(4) to the note supplied by Shri Harish Salve, learned *amicus curiae* and are disposed of accordingly.

Mr.A.D.N.Rao, learned counsel, is requested to furnish the appropriate revised annexures as early as possible.

The remaining matters, i.e. Categories VII, VII(1) TO VII(11), which are mentioned in para 15 of the

note supplied by Shri Harish Salve, *amicus curiae*, shall be heard by the Green Bench at an appropriate date.

NEWLY ADDED MATTERS (WHICH ARE SHOWN SEPARATELY BY WAY OF NOTICE) :

Taken on board.

The aforesaid matters are also disposed of, in the aforesaid terms/observations/directions.

(G.V.Ramana)

(Vinod Kulvi)

AR-cum-PS

Asstt.Registrar

(LIST OF ANNEXURES ALONG WITH NEWLY ADDED MATTERS (WHICH ARE SEPARATELY SHOWN BY WAY OF NOTICE) ARE ANNEXED)

ANNEXURE - I

I. MATTERS RELATING TO WOOD BASED INDUSTRIES

Part- A- Number of I.As. in W.P(C)202/1995 – 204

Number of Contempt Petition – 1

Sl. No.	I.A. No.	Subject Matter
1.	2365/08 in 1406/05	Relating to issuance/renewal of licence of saw mills in the State of Manipur.
2.	3630/2013 in 1579-1580	Direct the respondent State and its officials to rehabilitate the members of the applicant by fully implementing the directions passed by this Hon'ble Court contained in the orders dt. 10.07.2009 and 07.05.2010 in 1579-1580(filed by Mr. Parmanand Gaur on b/o Odisha Saw mills owners)
3.	3051-3053/2011, 3423/2012 in W.P. (C) 202/1995	Application for appropriate order/direction to Respondent to furnish details of all wood based industries functioning in the State of Kerala.
4.	IA. 3114-3116/2011	Direct the Central Empowered Committee to reconsider its decision dt. 17.03.2010 of Approving 45 illegally operating Chipper units established after July 2006. (Chipper Assoc. Jagadhari)
5.	IA. 3239-3240/11	Regarding directions that the condition of distance of 10 kms. From nearby forest is not applicable to applicant's saw mill unit falling in Nagar Palika Area(on b/o Shanti Agro Products filed by Ms. Rani Chhabra) (U.P.)
6.	3302-3304/11	Regarding directions to the officials respondents to grant Saw mills license to the applicant in the same term as granted to Gulam Rasool Working under same DFO Behraich.(on b/o Mohd. Mateen filed by Mrs. Rani Chhabra) (U.P.)
7.	3326-3328/11, 3831/2014 in 3326-3328(argue in person), 3887 in 3326-3328	Regarding issuance a licence to run the saw mill of 10 K.W. for the running of his small scale industry(filed by Mr. Yash Pal Dhingra on b/o Shama Agricultural Kasht udyog.) (U.P.) (Now Petitioner-in-Person Appearing in the Matter)

Sl. No.	I.A. No.	Subject Matter
8.	3350-3352/2012, 3374-3376/12, 3377-3379/12, 3380-3382/12, 3383-3385/12, 3386-3388/12, 3416-3418/2012 with 3651-3653/2013, with 3549-3551/2013, 3578-3579/13 in 3550 alongwith 3399-3401/2012 WITH 3403-3405/2012 3338-3340/2012 3341-3343/2012 3439-3441/2012 Directed to be listed a/w 3399-3401/2012 on 13.07.2012 3738/14 in 3383-3385, 3739/14 in 3403-3405, 3741/14 in 3350-3352, 3742/14 in 3374-3376, 3743/14 in 3399-3401, 3744/14 in 3439-3441,3753/14 in 3341-3343, 3754/2014 in 3549-3551	Direct the respondents to withdrawal/cancel/quash the order 30.8.2011 /28.02.2011 passed by the DFO Awadh, Forest Division Lucknow, for cancellation of Saw Mill license and the order of its further re-location(filed by Mr. Alok Shukla on b/o saiyed faiz qamar) For setting aside the order dated 16.08.2012 and 25.10.2011 passed by Member Secy., SLC and Office order no.633 dated 10.09.2012 cancelling the licence and direction to the authorities to relocate the saw mill and transfer the licence in favour of the applicant.(filed by Mr. Manoj Kr. Mishra on b/o Mohd. Zafar,U.P.) Directing the respondents to permit the applicant to run their saw mills at the existing site i.e. Relocated site and quash the notice dt. 6.4.2011 and 19.08.2011 issued by the office of Divisional Director, Social Forestry division,U.P. (filed by Mr. Vivek Gupta on b/o Babu Lal & Anr.)
9.	3358-3360/2012, 3442/2012, 3448-3449/2012, 3506-3509/12(CDs), 3905/2015 in 3358-3360	Regarding directions to stop operation of illegal saw mills in Jagdalpur circle Distt. Dantewada, Chhattisgarh and in particular stop the operation of Shri Ram Saw Mill near reserved forest area(filed by Mr. Sridhar Potaraju on b/o Rajeenish Kapur)
10.	3409-3410/2012 & 3412-3414/2012	Regarding direction to the respondent to grant permission to the applicant to operate the saw mill and direction to the concerned authority to issue licence of the saw mill to the applicant(filed by Dr. Kailash Chand on b/o parshuram Jaiswal and Shiv Prasad Chaurasia) (U.P.)
11.	3277-3280/11 with 3749/2014 and 3760/2014 in 3277-3280	Direct the concerned authorities to grant permission to the applicants above named for operting their respective Saw Mills(on behalf of M/s. Chetak Steel & wood Products filed by Dr. Kailash Chand)

Sl. No.	I.A. No.	Subject Matter
12.	1708-1709, 2926 in W.P. (c)No.202/95 with 2912-2913 in W.P. (c)No.202/95	<u>Andhra Pradesh Saw Mills Matter</u> <u>I.As. Ordered/Disposed of on 25.10.2010</u> Report/Recommendation of the CEC in compliance of the Order dated 25.10.2010 passed by this Hon'ble Court directing the CEC to consider the applications filed by the Applicants herein before the CEC for grant of Saw Mill Licence.
13.	3435-3437/2012	Regarding direction to the respondent to grant permission to set up a unit of Particle Board-cum- Flush door-cum-plywood at the Kosmi Industrial estate, Betal(MP) for utilizing the waste and veneer generated by its existing veneer unit(filed by Mr. Himanshu Shekhar on b/o M.P. Veneer)
14.	3445-3447/2012	Regarding directions to the respondent to consider the case of the applicant for grant of fresh saw mills license or license in lieu of old license on the terms and conditions imposed by the respondents(filed by Ms. Rani Chhabra on b/o Ved Prakash) (U.P.)
15.	3466/2012	For intervention, quashing and setting aside the impugned orders dated 19.03.2012 and 23.04.2012 and direct that the applicants are permitted to continue operating their plywood and veneer units without the condition of surrender of their Saw Mill licences. (filed by Mr. Anil Shrivastav on b/o M/s New India Enterprises & Ors.) (U.P.)
16.	3493-3495/2012	To direct the Respondent Nos. 2 to 3 to issue a licence to run the saw mill of 25 HP for the running of his small scale industry(filed by Mr. Jatin Zaveri on b/o Ms. Radhika Devi) (U.P.)
17.	3499-3501/2012 & 3816/14*	To direct the recommendation as contained in Para 8 (vii, viii) of Report(interim) of the CEC in IA 2423-2425,2971-73,2984-86,3040-42 & 3135-36 dated 09.03.2012 excludes District Bana from the relocation exercise in terms of recommendation & directions of CEC dated 31.05.2006 in Appln. 565 & Approve grant of licence of saw mill to the applicants by State of Bihar as per seniority list dated 23.10.2010(filed by Mr. Rajesh Singh on b/o Mahendra Prasad Sharma) (Bihar) *For Modification of Court's Order dated 30.03.2012 (filed on 16.09.2014 by Mr. Rajesh Singh, Advocate on b/o Mahendra Prasad Sharma & Ors.)

Sl. No.	I.A. No.	Subject Matter
18.	3530-3531/2012	For quashing the resolution No.2563 dated 16.08.12 issued by Deptt. Of Environment & Forests, Govt. Of Bihar reg. Seniority list of surplus licenced saw mills with regards to relocation of excess number of saw mills and directing the State of Bihar to make a fresh seniority list etc.(filed by Dr. S. K.Verma on b/o M/s. Bhargo Timber & Ors.
19.	3534-3535/2012	Direct the concerned department or authority or committee to grant permission for the existing micro unit of applicant's saw mill for carrying out sizing at imported timber and domestic wood works, seasoning and sawing frames of windows door's earning works further sea fold timber(filed by Mr. R. Sathish on b/o K Mariappan) (Tamil Nadu)
20.	3548/2012 and 3858/2015 in 3548	<u>3548/2012</u> Direct the respondent to consider and grant approval for re-opening the applicant members associations saw mills in the category of units on condition that they exclusively run only on the imparted timber and not indulging in any activity interfering with or eroding any forest cover(filed by Mr. Rakesh Kr. Sharma on b/o Tamil Nadu timber merchants saw mills owners federation) <u>3858/2015</u> To direct the CEC to consider and grant approval for issuance of temporary licenses to the applicant Federations Saw Mills pending the final outcome of the assessment study; (b) to direct the State Level Committee to process the application filed by the petitioner Members for grant of license for vertical band saw mills as directed by the CEC vide its members of the meeting dated 29.07.2013
21.	3558-3560/2013	For quashing the notification NO.2563 dated 16.08.2012 issued by Deptt. Of Environment & Forest, Govt. Of Bihar, whereby and whereunder it has been decided that unlicensed saw mill, whose applications for grant of licence are pending consideration for a very longer time before the licensing authorities and licences were not granted without assigning any reason, will be ousted and will not be included in the seniority list of saw mills(filed by Mr. Himanshu Shekhar on b/o Vishwakarma katha shilpi vikas samitee, Bihar)
22.	3566-3567/2013, 3568-3569/13, 3570-3571/13, 3572-3573/13, 3574-3575/13 & 3576-3577/13	Directing the concerned respondent to allow the applicant to continue its secondary manufacturing activities of Flush Door by quashing the notice dated 14.12.2012 & grant appropriate licence since to be applicants' pasting unit(filed by Mr. Himanshu Shekhar on b/o M/s. New Ambica Agrotech & ors.(Andhra Pradesh)

Sl. No.	I.A. No.	Subject Matter
23.	3590-3591/2013	For referring the matter to CEC and pass appropriate orders after receiving its report relating to the renewal of licence of the Veneer Unit(filed by Mr. C.N. Sreekumar on b/o N.P. Unikrishnan) (Kerala)
24.	3602-3604/2013	For quashing the order dt.18.05.2011 passed by the DFO, South Kheri Forest Division, Lakhinpur Kheri, U.P. whereby the DFO directed the Petitioner to surrender his saw mill licence No.53/Shardanagar of the applicant and etc. Etc.(filed by Mr. Vivek Gupta on b/o Vishnu Wood Products)
25.	3607-3609/13	Quash notification No. 2563 dated 16.08.2012 issued by Deptt. Of Environment and Forest, Govt. Of Bihar, Patna whereby and where-under it has been decided that unlicenced saw mills, whose applications for grant of lincense are pending consideration for a very longer time before the lincensing authorities and licenses were not granted without assigning any reason, will be ousted and will not be included in the seniority list of saw mills etc. Etc. (filed by Mr. Himanshu Shekhar, Adv. On b/o Shankar Chirai Mill)
26.	3637-3639/2013	Direction to manufacture doors & boards at itx existing unit at Kosmi Industrial Estate, Betal(M.P) by utilizing the waste and veneer generated by its existing veneering unit(filed by Mr. Himanshu Shekhar on b/o M/s. M.P. Veneers(MP)
27.	3648-3650/2013	Quash the notices dt. 4.4.2011 and 20.08.2011 issued by the office of Divisional Forest Officer, Gonda Forest Division, whereby the applicant have been directed to close down their saw mill unit(filed by M/s. Vidhi International on b/o Mohd. Umar, U.P.)
28.	3654-3655/2013, 3656-3657/2013 & 3658-3659/2013	To direct the respondent authorities to grant licence of saw mills to the applicant under Bihar saw mills(regulations) Act, 1990 on the basis of timber availability of "Tar" Trees etc.(Filed by Mr. S.K. Verma on behalf of Saudagar Mistri and others)
29.	3663-3664/2013	Modify the condition No.1 of the order dated 29.02.2008 passed by this Hon'ble Court thereby waiving/exempting the requirement of deposit of Rs. 30 lakhs for establishment of Hallow Board Unit(filed by Mr. Himanshu Shekhar on b/o M/s. Uma Panel Board P LTd. Gujarat
30.	3668-3670/2013	Direct the State of UP/Principal Conservator of Forest, UP and the Conservator of Forests and Divisional Director Forests, to grant permission to re-open and operate the saw mill(wood cutting and shaping machine(Filed by Mr. S.S. Nehra on b/o Mr. Sushil Kumar Tiwari)

Sl. No.	I.A. No.	Subject Matter
31.	3680-3681/2013	Directions upon the respondent authorities to grant licence to the applicants for secondary units of wood based industries upon payment of licence fees and other fees (filed by Mr. Bijan Ghosh on behalf of M/s. Annapurana plywood unit II(West Bengal))
32.	3725-3727/13, 3728-3730/13 & 3731-3733/2013	<u>I.A.No. 3725-3727</u> Interlocutory Applications for Impleadment, Directions and Exemption from filing O.T. filed by Mr. Alok Shukla, Advocate on behalf of M/s Diamond Wood industry, praying therein as under: (i) Direct the State Level Committee to recall the decision of delisting the applicant unit dated 26.06.2013; and/or (ii) Direct the SLC to list again the applicant sawmill/veneer unit prepared for issuance of license; (iii) Direct the respondents to issue the license to the applicant. <u>I.A.No. 3728-3730</u> Interlocutory Applications for Impleadment, Directions and Exemption from filing O.T. filed by Mr. Alok Shukla, Advocate on behalf of M/s R.A. Wooden Industries, praying therein as under: (i) Direct the State Level Committee to recall the decision of delisting the applicant unit dated 28.06.2013; and/or (ii) Direct the SLC to list again the applicant sawmill/veneer unit in list; (iii) Direct the respondent to issue license in favour of the applicant. <u>I.A.No. 3731-3733</u> Interlocutory Applications for Impleadment, Directions and Exemption from filing O.T. filed by Mr. Alok Shukla, Advocate on behalf of M/s A.S. Plywood Industry, praying therein as under: (i) Direct the State Level Committee to recall the decision of delisting the applicant unit dated 26.06.2013; and/or (ii) Direct the SLC to list again the applicant sawmill/veneer unit prepared for issuance of license; (iii) Direct the respondents to issue the license to the applicant.
33.	3746-3748/2014	Seeking directions to the Respondent for granting of the licence for functioning of the saw mill.(filed by Mr. Anoop Kumar Srivastava on b/o Wasiq Ahmad)

Sl. No.	I.A. No.	Subject Matter
34.	3757-3759/2014	Set aside the order dated 19.08.2011 passed by the Divisional Director Social Forestry division, Bulandshahar & permission to operate its saw mill situated at the present place, being 10 km. Away from the forest area(filed by Mr. Manoj Kr. Mishra on b/o Amit Goyal & Anr)
35.	3761-3762/2014	(i)Direct the respondent-State Govt. to renew/grant the licenses to the applicant saw mills; (ii) direct the respondent State Govt to permit the applicant to issue licenses to the applicant for the timber exempted from purview of the A.P. Forest Produce Transit, 1970(filed by Ms. Usha Nandini V. on b/o Sri Anjaneya Swami Saw Mill & Anr.)
36.	3768-3770/2014	Direction to the Respondent for granting of licence for functioning of the saw mill, subject to availability of woods(filed by Mr. Anoop Kr. Srivastava on b/o Ram Ashrey)
37.	3771-3773/2014	Direction to the Respondent for granting of the licence for functioning of the saw mill, subject to the availability of woods.(filed by Mr. Anoop Kr. Srivastava on b/o Nassruddin Beg.)
38.	3774-3776/2014	Direction to re-locate/set up Kattha Manufacturing Unit either in Distt. Panipat or in Karnal in Haryana(filed by Mr. Himanshu shekhar on b/o M/s. Super Kattha Industries P. Ltd.)
39.	3777-3779/2014	Consider the case of the applicant as a deemed licensee under the proviso to section 5 of Bihar Saw Mill(Regulation)Act, 1990 and direct the respondent authorities to include his name in the seniority list of saw mills of district Bhojpur, Aro, Bihar(filed by Mr. Himanshu shekhar on b/o M/s. Triveni Sharma Saw Mills.)
40.	3793-3795/2014	To direct the respondents No. 2 & 3 to issue a licence to run the saw mill of the applicant and permit the applicant to reopen and operate the saw mill at village Kanwa Tehsil Kurchana, Post Baraon ,Distt. Allahabad, UP.(filed by Mr. Yash Raj DHINGA on b/o Rohit Kr. Chaurasia)
41.	3834-3836/2014	Direct the respondents to permit the unit holders to run their saw mills at the existing site i.e. relocated site, where the permission for relocation was granted(filed by Mr. Vivek Gupta on b/o New Awadh ara Mill Vyapari Welfare(U.P)
42.	3850-3851/2015	Direct the Respondents 1 to 3 to consider the Proposed Project of the applicant's Saw Mills(filed by Mr. Surya Kant on behalf of Maharashtra Timber Industry Promoter)

Sl. No.	I.A. No.	Subject Matter
43.	3862-3863/2015	For quashing of the seniority list of saw mills of Nawada Distt. Published by the Selection Committee in terms of Resolution No. 76/2007-2675 dated 30.08.2010 issued by the Department of Environment & Forest, Govt. of Bihar, Patna(filed by Mr. Anup Jain, Advocate on behalf of Rajender Prasad Sharma)
44.	3916-3917/2015	Application for filing additional affidavit and/or correction of its earlier affidavit dated 20.02.1997 and production of additional document relating to saw mills in the state. (Filed by: Nishant R. Katneshwarkar, Advocate on behalf of State of Maharashtra).
45.	2870-2871/10 in W.P(c)No.202/95	Regarding early process and dispose of the application of the applicant before CEC seeking grant of licence for setting up of small scale industry for manufacturing wood veneers, ply-woods, doors blocks etc. (Tamil Nadu)
46.	Cont.Pet(C)No. 160/2012 in W.P(C)202/1995 (PIL(W)	Regarding violation of court's order dt. 04.03.1997 restraining grant of Saw Mill Licence and electricity connections to the illegal Saw Mills in the State of Tamil Nadu (filed by Mr. S. Gowthaman on b/o Rajasekaran)

I.MATTERS RELATING TO WOOD BASE INDUSTRIES
(CONTD.)

Part – B : Special Leave Petitions - 04

Sl. No.	I.A. No.	Subject Matter
1.	SLP (C) No. 3941/2010 (Sec-XIA)	Regarding renewal of Saw Mill Licence. (Kerala)
2.	SLP (C) No. 7031/2010 (IX)	Regarding seeking permission for additional band saw machines in Nagpur were challenged before the High Court.
3.	SLP (C) No. 7648/2006 & 7649/2006 (X)	Licence issued under U.P. Establishment & Regulation of Saw Machine Rules, 1978.

ANNEXURE – II**II. MATTERS RELATING TO NATIONAL PARKS/WILDLIFE
SANCTUARIES****Number of I.As. in W.P(C)202/1995 – 125****Number of I.A. in W.P(C)13381/1984 – 01****Number of others Writ Petitions - 01****Number of SLP – 02**

Sl. No.	I.A. No.	Subject Matter
1.	1308/05 in W.P(c)No.202/95 and 1323/05, 1455/05 in 1308/05,1468/06 in 1455/05 and 1478/06 in 1308/05 with SLP(C)30622/2011(order dt. 06.02.2012)(IV-A)	<u>Filed by Amicus Curiae in Court</u> regarding depletion of population of tigers and other important animal in National Parks/Sanctuaries in the Country.
2.	1606/2006	Filed by State of Madhya Pradesh seeking clarification/directions regarding the orders dated 14.02.2000 and 25.11.2005 for management of Sanctuaries and National Parks.
3.	2011/2007 & *3908/2015	Filed by State of Madhya Pradesh for modification of order dated 12.12.1996 and grant permission to to the State to collect the minor forest produce from the National Parks and sanctuaries on a sustainable basis. <u>3908/2015</u> Application for Withdrawal of I.A.No. 2011 on behalf of the Applicant.
4.	2580/09 and 2669 in 2580/09	<u>Report of CEC</u> :Relating to deletion of large number of mining lease areas from Netravali Wildlife Sanctuary in the State of Goa.

Contd....

Sl. No.	I.A. No.	Subject Matter
5.	2601/2009 & *3909/2015	Grant permission to the applicant allowing them to redefine the boundaries of the proposed protected areas of the state as per the plan shown as Annexure A-3 involving the exclusion the approximately 426 villages situated at or close to the boundaries of the respective protected areas and treating the approximately 192 non-strategic villages situated deeper in such areas as enclosures , on which the restriction provided under the Wildlife(protection)Act 1972 shall not apply(filed by Mr. B.S. Banthia on b/o State of M.P.) <u>I.A.No. 3909/2015</u> Application for withdrawal of I.A.No. 2601/2009 on behalf of the Applicant.
6.	2202-2203/08 in W.P(c)No.202/95 & 2915-2917/10, 2929-2931 in 2202-2203/08, 3308-3310/11 in 2202-03, 3422/12 in 2929-2931	Issuance of Notification under Section 26A of the Wild Life (Protection) Act specifying the boundaries of the Panchmarhi Sanctuary while excluding the area of the <u>Panchmarhi Cantonment Board.</u>
7.	2638-2639/09	Application for Rationalization of Boundaries & Arkot Murk Deer Wildlife Sanctuary *Relating to diversion of land for setting up of hydro electric project on Dhauliganga River in Askot Musk Deer Sanctuary in the State of Uttarakhand.
8.	3067-3068/2011 in W.P. (C) 202/1995	Regarding permission to denotify the Karera Wildlife Sanctuary & waiving off conditions imposed by Standing Committee of National Board for Wildlife. (M.P.)
9.	3364-3365/2012	Regarding permission to continue the stone crusher in village Nayagoan which is outside the Sonchirya Sanctuary Ghatigoan Gwalior(filed by Dr.(Mrs.)Vipin Gupta on b/o Geeta Stone Crusher)
10.	3565/2013	For directions that the vehicular traffic be closed from dusk to dawn(ii) roads shall not be upgraded or widened and no new road construction should be undertaken(iii) for constituting a Task Force comprising of CWW, Forest Officers incharge etc. Pertaining to National Parks and Sanctuaries(<u>filed by Amicus Curiae</u>)

Sl. No.	I.A. No.	Subject Matter
11.	3610/13 with 3864-3866/2015, 3867-3869/2015 and 3870-3872/2015, 3906-3907/2015 in 3806, 3910-3911/2015 in 3806	<u>I.A.No.3610</u> Allow the rationalization of Koyna Wildlife Sanctuary by excluding the area 9965.005 ha. From the present area 42355 ha. As per recommendation of the SDO, Korad, Distt. Satara & approved by National Board for Wildlife and recommended by Tiger Conservation Authority (filed by Ms. Asha G. Nair, Adv. On b/o State of Maharashtra) <u>I.A.NO. 3864-3866/2015 IN 3806</u> clarification of order dated 16.01.2015 in IA No.3806, that this order is not applicable for imposition of penalty on the resorts(house-cum-stay)) and breakfast scheme for tourists.(filed by Mr. Sachin Patil, Advocate on b/o Mr. Ramesh Ganpat Desai) <u>I.A.NO. 3867-3869/2015 IN 3806</u> Reject recommendation of CEC in its report dated 17.02.2014 for imposition of penalty on the applicant Wind Farm & to exempt applicant Wind Farm Payment of penalty as recommended by CEC(filed by Mr. Sachin Patil, Advocate on b/o M/s. Weizamann and Karma Energy Ltd.) <u>I.A.NO. 3870-3872/2015 IN 3806</u> Extend the time to make payment of Rs. 16.06 lakhs per wind mill to the competent Authority on account of the NPV till 30.10.2015 in relation to one wind mill each owned by the applicant companies situated in District Satana in the State of Maharashtra(filed by Mr. Gaurav Agrawal, on b/o Khuda Gawah Investment P. Ltd & Anr.) <u>I.A.NO. 3910-3911/2015 IN 3806</u> Direct the CCF and filed director, Sayadri Tiger Reserve, Kohlapur to accept the compensation amount of Rs. 16.06 lakhs and direct the CCF and field director, Sayadri Tiger Reserve, Kohlapur to remove the seal from the windmill on the payment of the compensation amount of Rs. 16.06 lakhs being made (filed by Ms. Poonam Kumari on behalf of Sagar Power Tax Pvt. Ltd.)
12.	3640/2013	<u>Report of CEC(Central Empowered Committee in Appln. No.1236</u> filed before it by M/s. Vestas Wind Technology India (P) Ltd. Seeking permission of the Hon'ble Supreme Court for diversion of 3.72 ha. Of forest land falling in the wild Ass Sanctuary in village Shikarpur, Taluka Bhachau, Distt. Kutch in the State of Gujarat for the installation of seven windmills

Sl. No.	I.A. No.	Subject Matter
13.	3830/2014	Report of the CEC in Application No.1346 filed before it by the executive Engineer, water resources division, district Karanli, Rajasthan seeking permission of the Hon'ble Supreme Court for the diversion of 16.09 ha. Of forest land for the Dohari Minor Irrigation Project, falling in Keladeri Wildlife Sanctuary, Distt. Karanli, Rajasthan.
14.	IA 3118-3120/2011 W.P(C)NO.202/1995	in Regarding permitting the applicant to construct install, operate and maintain a ropeway of caring pilgrims from Bharnath Taleti to Ambaji Temple at Girnar Hill Top through Girnar Wildlife Sanctuary in the state of Gujrat(Mr. R. S Jana on b/o Usa Breco Ltd.)
15.	1574/06 in W.P(C)No.202/95	Report of CEC in Application NO. 845 regarding permission sought by U.P. Irrigation Department for urgent repairs of Gangao Dam situated in Panna Tiger Reserve, U.P.
16.	3697/2013	Report of CEC in Appln.No.1364 filed before it by the Executive Engineer, Public Health Works Division, Junagarh seeking permission of this Court for the use of 0.4272 ha. of forest land in Gir Wildlife Sanctuary for laying pipeline for providing drinking water facility for the residents of 5 villages and 1 ness of Taluka Talala, District Junagarh, Gujarat
17.	3750-3751/2014	Grant permission in favour of the applicant for laying of proposed water pipeline for 3x110 MW combined cycle power project stage-II, Dholpur on existing pipeline of Stage-I for existing intake well and reservoir from National Chambal Ghariyal Sanctuary, Rajasthan(filed by Mr. K.L. Janjani on b/o Rajasthan Rajya Vidhut Uttapadan Nigam Ltd.
18.	3783/2014 in 3675/2013(Dis of)	For clarification of Court's Order dated 21.10.2013(filed by the State of J & K) Report of CEC in Appln. No. 1361 filed before it by the Power Development, State of Jammu and Kashmir seeking permission of the Hon'ble Court for the use of 0.21 ha of forest land for non-forest use for laying the 132 KV D/C Hiranagar-Battal Manwal Transmission line passing through the surnisar- Mansar Wildlife Sanctuary.

Sl. No.	I.A. No.	Subject Matter
19.	3789/2014	To pass appropriated directions permitting the applicant viz. The Govt. Of India, Ministry of Defence for diversion of and for carrying out non-forestry activities in 35 Sq. Meters of forest land at East Island Wildlife Sanctuary, Andaman and Nicobar Islands for setting up Radar Station by the Indian Coast Guard(filed by Mr. B.V. Balram Das on b/o of Ministry of Defence)
20.	3807-3808/14	(a) Accord approval to the diversion of 0.9898 ha of forest land in Nellikal Reserve Forest of Nagarjun Sagar Division for laying intake pipeline and jack well pump house for the Nellikal Lift Scheme on Foreshore of Nagarjun Sagar Reservoir; and (b) Direct the UOI (MoEF) to accord clearance U/s 2 of F.C. Act, 1980 falling within Nagarjuna Sagar Srisaillam Tiger Reserve (filed by Ms. Sudha Gupta, Advocate on behalf of Andhra Pradesh State Irrigation Development Corporation Ltd.) (Andhra Pradesh)
21.	3817-3818/2014	Permit the applicant to complete the work of closure of Nala to be carried out at Deori, Distt. Sarjar relating to Nirandpur Dam Project falling in Nourdehi Forest Reserve (filed by Mr. C.D. Singh on b/o State of M.P.)
22.	3824-3825/2014	For permission to carry out upgradation and rehabilitation of the existing road Tendukheda-Taradehi Maharajpur Road(MP-MDR-32-05/06) on the existing single lane with a width of 7 meters with hard shoulders which is within the existing right of way passing through Nouradehi wildlife sanctuary(filed by Mr. C.D.Singh on b/o Madhya Pradesh Public Works Deptt. Damoh)
23.	3837-3839/2015	Grant permission to the applicant for laying of the 400 KV(D/C) transmission line from Rajgarh-Karamsad(Gujrat) in Kharmom Wildlife Sanctuary, Sadarpur(Dhar)M.P.(Filed By Mr. Snehasish Mukherjee on b/o Wstern Region Transmission(Gujrat)

Sl. No.	I.A. No.	Subject Matter
24.	3842/2015	Report of the CEC in Application No. 1375 filed before it by the principal chief conservator of forests, Uttarakhand Forest Department seeking permission of the Hon'ble Supreme Court to carry out renovation/upgradation works at the Corbett Wildlife Training Centre(CWTC) located in the Corbett National Park/Corbett Tiger Reserve in the State of Uttarakhand.
25.	3844/2015 with *3861/2015 in 3844/2015	Report of the CEC in Application No. 1386 filed before it by Defence Research & Development Organisation(DRDO) seeking permission of the Hon'ble Supreme Court for diversion of 154.42 ha. Of forest land falling in Krishna Wildlife Sanctuary in Distt. Krishna, Andhra Pradesh for setting up of the test facility and the technical facilities. *Application for Permission filed by Mr. B.V. Balaram Das, Adv. On behalf of Ministry of Defence, DRDO, Andhra Pradesh for ratification of CEC Report.
26.	3050/2011 in W.P. (C) 202/1995	Application for grant the direction to permit the applicant Ministry of Defence to upgrade and widen the road National Highway 31-A from existing National Highway single lane intermediate width from 0.00 to km 4.40 passing through Mahananda Wildlife Sanctuary, Distt. Darjeeling, West Bengal.
27.	3470/2012	(For Directions to PCCF Wildlife, Wildlife Dept., BDA Complex, Bhopal, M.P. To permit the Applicant to carry out upgradation and strengthening the road with a width of 3.5 meter and the length of 25 Kms. along with in Gandhi Sagar Sanctuary in State of M.P. And further allow the applicant to repair and maintain the shoulders of 1.5 mts. width on both the sides of the road. (filed by M/s AP & J Chambers on b/o M.P. Road Development Corpn.)
28.	3645-3647/2013	Direct the respondent to permit the applicant to carry out widening, ungradation and rehabilitation of existing 2 lane road to 4 lane with paved shoulder of Bhopal-Biaora(NH-12) road (Km 316/10 to Km 423/4) through the periphery of Narsingharh Wildlife Sanctuary (filed by M/s. A P & J Chambers on b/o M/s. M.P. Road Development Corp. Ltd.

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Sl. No.	I.A. No.	Subject Matter
29.	3700-3702/2013	Direct the Respondent to permit the applicant to carry out widening, upgradation and rehabilitation of existing 2 lane road to 4 lane with paved shoulder of Bhopal-Jabalpur(NH-12) passing through Ratapani Wildlife Sanctuary(filed by M/s. AP&J Chambers on b/o M.P. Road Development Corp. Ltd.)
30.	3752/2014	To permit the applicant Ministry of Defence to construct new road Flag Hill-Log Bridge Madhubala-Dokala of approximately 33.80 Km passing through Pangolakha Wildlife Sanctuary East Distt of Sikkim by the Border Roads Organization (BRO)(filed by Mr. B.V. Balaram Das, Advocate on b/o Ministry of Defence.
31.	3828-3829/2014	For permission to repair the approach Road from main Amber Road to Nahargarh Fort at Jaipur, Rajasthan which passes through the Nahargarh Wildlife Sanctuary (filed by Ms. Ruchi Kohli, Advocate on b/o JDA, State of Rajasthan)
32.	3294/11	Regading clarification of order dt. 12.12.96 and permit the applicant to grant permission for lifting and removal of the dolomite from the forest area of Buxa Tiger Reserve in favour of North Bengal Dolomite Ltd. as per the recommendations of the committee
33.	1373/05 in W.P(C)No.202/95 and 1389/05, 1696/06 in 1373/05	Regarding diversion of land in Periyar Tiger Reserve for the purpose of constructing/dwelling units for Sabrimala Temple in Kerala.
34.	2645/09 in APPLN.1101 in W.P(C)No.202/95	Relating to seeking permission to construct two Log Huts in Sultanpur National Park, District Gurgaon.
35.	3694-3695/2013	For permission for starting Kisan Seva Kendra(PSK) Dealership of Indian Oil at Hanumant Pura, Distt. Etawah-UP falling in Rashtriya Chambal Van Vihar (filed by Mr. Nishchal Kumar Neeraj on b/o Rajesh Singh(UP)
36.	1697/2006, 2595-2596/2009 with *2002-2004/2007	Clarify/modify the order dt. 14.02.2000 in IA 548 pertaining to fishing rights of the applicant in Tawa and Barna Reservoirs. (Filed by Mr. C.D. Singh on b/o M.P. Fishries Federation(Co-operative)Ltd.)
37.	3846-3847/2015	For permission to construct 765 KV Substation Anpara 'D' Unnao Transmission line from District Sonbhadra to Unnao Passing through Kaimru wildlife Sanctuary Situated in district Sonbhadra and Mirzapur(filed by Mr. Pradeep Mishra on b/o U.P. Power Transmission Corp. Ltd.)

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Sl. No.	I.A. No.	Subject Matter
38.	3848-3849/2015	Grant permission for the construction of high Level Bridge in National Chambal Crocodile Sanctuary across Chambal River Usaidghat on Ambah-Pinahat Road(Km.24/02)(Filed by Mr. C.D. Singh, on behalf of M.P. PWD, Gwalior.)
39.	3852-3854/2015	Grant permission to the applicant for the construction of the High Level Bridge across Chambal River at Mahua Suda-Bansari(Etawah) on Hanuamantpura-Bhind (M.P.) Road in the Chambal Wildlife Sanctuary(filed by Mr. Sanjeeb Panigrahi on behalf of U.P. PWD(Etawah)
40.	3855-3857/2015	Grant permission to the applicant for the construction of the High Level Bridge across Kuwai River at Lauhana-Hanumantpura-Phoop Link Road to Umari Bhindd(MP) Road in the Chambal Wildlife Sanctuary) (filed by Mr. Sanjeeb Panigrahi on behalf of U.P. PWD
41.	3859-3860/2015	Grant permission for diverting 0.97 ha. Of forest land for non-forest purpose i.e. for laying an underground water pipeline & erecting power lines(2670 sq.mts); for laying an approach road (5208 sq mts.); for construction of transformer yard(1100 sq mts.); for construction of manifold chamber(572 sq mts.) and for laying of power cables(150 sq mts.) and other incidental and miscellaneous works for 2 lift irrigation projects namely Anupu L.1 scheme & Koppunurn L.1 scheme falling in the Nagarjuna-Srisailem Tiger Reserve (filed by MR. G. Ramakrishna Prasad on behalf of Andhra Pradesh State Irrigation Dev. Corp.)
42.	3881/2015	Grant permission to the applicant for diversion of 0.249 ha. Of land in Kolleru Wildlife Sanctuary for the purpose of construction of high levels breeds across perantalakanama drain in Km 4/2 of alapadu road in Krishna Distt. Andhra Pradesh to proceed with the construction of the proposed bridge in light of the recommendations made by the Standing Committee, National Board of Wildlife(filed by Mr. Guntur Prabhakar on b/o the State of Andhra Pradesh)

Sl. No.	I.A. No.	Subject Matter
43.	3882-3883/2015	Granting permission to the applicant for use of 3.213 ha. Forest land for double track railway line project in Balaram Ambaji WLS, Gujrat.(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nigam Ltd.)
44.	3884-3886/2015	Granting permission /direction to the applicant for use of 3.41 ha. In non-forest areas within Railway Land between the boundary of Ratapani Wildlife Sanctuary and upto 10 km. Line from Ratapani Wildlife Sanctuary involving 6.58 ha. Non-forest area of RWLS for double track railway line project in Ratapani Wildlife Sanctuary Madhya Pradesh(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nagam Ltd.)
45.	3889-3890/2015	Grant permission to construct high level bridge at km 0/4 Chennai-Pullicat Road to Pasiyavaram road including forming approaches, involves use of 1.11 ha. Of forest land falls within Pullicat Bird Sanctuary, Ponneri Taluk, Thiruvallur District, Tamil Nadu(filed by Mr. B. Balaji on b/o The divisional engineer, const. & Maintenance highways deptt. T. Nadu.
46.	3898-3899/2015	Grant permission the applicant to renovate and to maintain the existing old Akona Distributory Canal and its minor from 16.60 Km. To 19 Km. Of Rangwan Canal Project, Madhya Pradesh falling in Ken Ghariyal Wildlife Sanctuary (filed by Mr. C.D. Singh on b/o State of M.P.(NowGong)
47.	3900-3901/2015	Grant permission the applicant to renovate and to maintain the existing canal system of Barna Project apart of which (5.55 Km.) is falling in the area of Singhroi Wildlife Sanctuary at the stretch, Madhya Pradesh(filed by Mr. C.D. Singh on b/o State of M.P.(Barna district)
48.	3902-3904/2014	Permission for carrying out the repairs of the Choreswar Mahadev Temple at Choragarh, Pachmarhi within the Satpura National Park and Forest Sanctuary as specified in detail in para 22 & 23(filed by Mr. B.S. Banthia on b/o Har Har Mahadev Samiti, Madhya Pradesh)

Sl. No.	I.A. No.	Subject Matter
49.	3912-3913/2015	Permission to resurfacing and strengthening of the exist blacktopped (BT Road) from Utumalpet to Chinnar upto Kerala State Border in Kilometer 13.20 passing through Indira Gandhi Wildlife Sanctuary/Annamalai Tiger Reserve in Tarappur District and sethu madai to topslip upto Kerala State Boarder in kilometere 13.00 passing through Indira Gandhi Wildlife Sanctuary/Annamalai Tiger Reserve, Pollachi in Coimbatore (Filed by : Mr. B. Balaji, on behalf of State of Tamil Nadu)
50.	3914-3915/2015	Permission for surfacing and strengthening of the existing blacktopped (BT) Road in NH -67 extension from Thorapalli to Kakkanallah in Kilometre 488/4 to 504/4 passing through Mudumalai Tiger Reserve Core and Mavanallah to Theppakadu (Km 19/100 to Km 21/800 and Km 23/100 to 29/100 passing through Mudumalai Tiger Reserve. (Filed by : Mr. B. Balaji, on behalf of State of Tamil Nadu)
51.	3918/2015	Allow the applicant to undertake the electrification work from Chouparan to Chordaha (the area of 18.795 hect. Falling in the Gautam Buddha Wildlife Sanctuary, District, Hazaribagh, Jharkhand) subject to fulfilment of all the terms and conditions imposed by the national board for wildlife/Ministry of Environment & Forest. (Filed by: Mr. Himanshu Shekhar, Advocate on behalf of Jharkhand Bijli Vitran Nigam Ltd.)
52.	1297/05 in W.P(C)No.202/95 alongwith I.A. No. 432 in W.P. (C) No.13381/84	Report of CEC in Appln. No.592 Re: release of water from Panchana Dam to the Keoladeo National Park in Rajasthan.
53.	3523-3525/2012	Directions/orders permitting the applicant to establish and operate a petrol pump at village karai Block Narvas Distt. Shivpuri, MP falls within Karera Bird Sancturary (filed by Mr. Praveen Agrawal on b/o Mr. Anurag Gedia)
54.	W.P.(C)No. 47/1998 with SLP(C) 1474/1998 (IV-A)	Project Tigers- Protection of Tigers population through out the Country State Government is not liable to fulfil its duty caste under Art. 14-A of Constitution & Wild Life Protection, 1972.

Part of Annexure-II**LIST OF I.As. IN W.P. (C) 337 OF 1995 WHICH STAND DISPOSED OFF IN
TERMS OF THE ORDERS OF THE COURT DATED 05.10.2015**

Where there is no recommendation of the Standing Committee of the National Board for Wild Life the matters would be referred to the Standing Committee of the National Board for Wild Life.

S. NO.	I. A.	REMARKS
1.	I. A. NO. 178/2015	Stands disposed off
2.	I. A. NO. 176/2015 + 177/2015	Stands disposed off
3.	I. A. NO. 186/2015 + 187/2015	To be sent to Standing Committee
4.	I. A. NO. 189/2015	Stands disposed off
5.	I. A. NO. 179/2015	Stands disposed off
6.	I. A. NO. 130 + 131	To be sent to Standing Committee
7.	I. A. NO. 128 + 129 + 144	To be sent to Standing Committee
8.	I. A. NO. 175	Stands Disposed off
9.	I. A. NO. 171 + 172	Stands disposed off
10.	I. A. NO. 170	To be sent to Standing Committee
11.	I. A. NO. 107	To be sent to Standing Committee
12.	I. A. NO. 116	To be sent to Standing Committee
13.	I. A. NO. 104 +105	To be sent to Standing Committee
14.	I. A. NO. 67/2004	To be sent to Standing Committee
15.	I. A. NO. 76	To be sent to Standing Committee
16.	I. A. NO. 119	To be sent to Standing Committee
17.	I. A. NO. 54/2004	To be sent to Standing Committee
18.	I. A. NO. 132	To be sent to Standing Committee
19.	I. A. NO. 83 + 84	To be sent to Standing Committee
20.	I. A. NO. 165	To be sent to Standing Committee
21.	I. A. NO. 164	Stands disposed off
22.	I. A. NO. 161	To be sent to Standing Committee

Contd....

Number of other Writ Petition – 01**VI(1) FOREST LANDS INVOLVED IN THE MINING LEASES
TRANSFERRED TO J.P. CEMENT LTD.**

Sl. No.	I.A. No.	Subject Matter
1.	2782/10, 2939-2940/10 in 2782, 3023-3024/11 WITH 2469/09 , 3030/2011 & 3032/2011 in I.A. No. 2939-2940 , 3877/2015 in 2469 With W.P(c)No.130/2011	For permission to State of U.P. To renew the mining leases to comply with the Judgment of High Court of Allahabad dt. 12.10.2007 as the land for mining purposes allegedly fall under the category of non-forest land after the settlement under the provisions of Indian Forests Act, 1927. (Jaypee Associates matter)

VI(2) REPORT OF CEC REGARDING WESTERN GHATS

Sl. No.	I.A. No.	Subject Matter
1.	3620/2013	Report of CEC in Application No. 1209 filed before it by the Kudremukh Wildlife Foundation Wildcat-C and the Sahyadri Wildlife Forest Conservation Trust regarding alleged illegal diversion of forest lands for non-forest uses in the Western Ghats region in Karnataka.
2.	3897/2015	Report of CEC in Application No. 952 of 2006 filed before it by Parisara Samrakshana Kendra and wilderness club against the diversion of forest lands falling in the ecologically sensitive Western Ghat in the State of Karnataka for laying of the new 168.289 Km Hubli- Ankola Broad Gauge Railway Line.

**VI(3) CONSTRUCTION OF HOTEL AT MCLEODGANJ ON
FOREST LAND IN VIOLATION OF F.C. ACT**

Contd....

Sl. No.	I.A. No.	Subject Matter
1.	1991/07 in W.P(C)No.202/95, 3117/2011	Regarding constructions of Hotel & Shopping complex and bus stand complex in Reserve Forest Land at Mcleodganj, HP

**VI(4)ILLEGAL FELLING OF TREES AND ROAD
CONSTRUCTION IN WILDLIFE SANCTUARIES IN
KARNATAKA**

Sl. No.	I.A. No.	Subject Matter
1.	2530-2531/09 in W.P(C)No.202/95	Relating to construction of roads in forests area of Kodaju etc etc in the State of Karnataka.

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LIST OF NEWLY ADDED IA'S/MATTERS IN ANNEXURES**ANNEXURE - I****I. MATTERS RELATING TO WOOD BASED INDUSTRIES****Part- A- Number of I.As. in W.P(C)202/1995 – 2**

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
1.	3916-3917/2015			Application for filing additional affidavit and/or correction of its earlier affidavit dated 20.02.1997 and production of additional document relating to saw mills in the state. (Filed by: Nishant R. Katneshwarkar, Advocate on behalf of State of Maharashtra).

I. MATTERS RELATING TO WOOD BASE INDUSTRIES (CONTD.)**Part – B : Special Leave Petitions - 04**

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
1.	SLP (C) No. 3941/2010 (Sec-XIA)			Regarding renewal of Saw Mill Licence. (Kerala)

Contd....

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
2.	SLP (C) No. 7031/2010 (IX)			Regarding seeking permission for additional band saw machines in Nagpur were challenged before the High Court.
3.	SLP (C) No. 7648/2006 & 7649/2006 (X)			Licence issued under U.P. Establishment & Regulation of Saw Machine Rules, 1978.

ANNEXURE – II**II. MATTERS RELATING TO NATIONAL PARKS/WILDLIFE
SANCTUARIES****Number of I.As. in W.P(C)202/1995 – 20****Number of I.A. in W.P(C)13381/1984 – 01****Number of SLP – 01**

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
1.	SLP(C) 30622/ 2011 a/w I.A. 1308 etc.(order dt. 06.02.2012)(IV-A)			
2.	3848-3849/2015			Grant permission for the construction of high Level Bridge in National Chambal Crocodile Sanctuary across Chambal River Usaidghat on Ambah-Pinahat Road(Km.24/02)(Filed by Mr. C.D. Singh, on behalf of M.P. PWD, Gwalior.)
3.	3881/2015			Grant permission to the applicant for diversion of 0.249 ha. Of land in Kolleru Wildlife Sanctuary for the purpose of construction of high levels breeds across perantalakanama drain in Km 4/2 of alapadu road in Krishna Distt. Andhra Pradesh to proceed with the construction of the proposed bridge in light of the recommendations made by the Standing Committee, National Board of Wildlife(filed by Mr. Guntur Prabhakar on b/o the State of Andhra Pradesh)

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Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
4.	3882-3883/2015			Granting permission to the applicant for use of 3.213 ha. Forest land for double track railway line project in Balaram Ambaji WLS, Gujrat.(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nigam Ltd.)
5.	3884-3886/2015			Granting permission /direction to the applicant for use of 3.41 ha. In non-forest areas within Railway Land between the boundary of Ratapani Wildlife Sanctuary and upto 10 km. Line from Ratapani Wildlife Sanctuary involving 6.58 ha. Non-forest area of RWLS for double track railway line project in Ratapani Wildlife Sanctuary Madhya Pradesh(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nagam Ltd.)
6.	3898-3899/2015			Grant permission the applicant to renovate and to maintain the existing old Akona Distributory Canal and its minor from 16.60 Km. To 19 Km. Of Rangwan Canal Project, Madhya Pradesh falling in Ken Ghariyal Wildlife Sanctuary (filed by Mr. C.D. Singh on b/o State of M.P.(NowGong)
7.	3900-3901/2015			Grant permission the applicant to renovate and to maintain the existing canal system of Barna Project apart of which (5.55 Km.) is falling in the area of Singhroi Wildlife Sanctuary at the stretch, Madhya Pradesh(filed by Mr. C.D. Singh on b/o State of M.P.(Barna district)
8.	3902-3904/2014			Permission for carrying out the repairs of the Choreswar Mahadev Temple at Choragarh, Pachmarhi within the Satpura National Park and Forest Sanctuary as specified in detail in para 22 & 23(filed by Mr. B.S. Banthia on b/o Har Har Mahadev Samiti, Madhya Pradesh)

Contd....

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
9.	3918/2015			Allow the applicant to undertake the electrification work from Chouparan to Chordaha (the area of 18.795 hect. Falling in the Gautam Buddha Wildlife Sanctuary, District, Hazaribagh, Jharkhand) subject to fulfilment of all the terms and conditions imposed by the national board for wildlife/Ministry of Environment & Forest. (Filed by: Mr. Himanshu Shekhar, Advocate on behalf of Jharkhand Bijli Vitran Nigam Ltd.)
10.	1297/05 in W.P(C)No.202/95 alongwith I.A. No. 432 in W.P. (C) No.13381/84			<u>Report of CEC in Appln. No.592</u> Re: release of water from Panchana Dam to the Keoladeo National Park in Rajasthan.
11.	3523-3525/2012			Directions/orders permitting the applicant to establish and operate a petrol pump at village karai Block Narvas Distt. Shivpuri, MP falls within Karera Bird Sancturary (filed by Mr. Praveen Agrawal on b/o Mr. Anurag Gedia)

ANNEXURE - III

III. MATTERS RELATING TO EXEMPTIONS FROM THE PAYMENT OF THE NET PRESENT VALUE (NPV)

Number of I.As. in W.P(C)202/1995 – 05

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
1.	3894-3896/2015			Exempt the applicant from payment of NPV of Rs.327.60 lakhs for use of the forest land at Javandhu Hills, Kavalur, Vellore District, Tamil Nadu, which is being demanded by the Tamil Nadu Forest department and direct the Tamil Nadu forest department to refund the amount of Rs. 50 lakhs already paid to it by the applicant on 19.04.2011 and stay the recovery of NPV from the applicant pursuant to the demand letter dated 15.06.2015 issued by the Tamil Nadu forest department to the applicant(filed by Mr. Nikunj Dayal on b/o Indian Institute of Astrophysics)
2.	2863-2864/2010 in 1620			(i) To issue direction declaring that petitioner/ petitioner's 6.10 Ha. lease hold land situated in the gape area of Patrapalli village and Vottivaripalli village in Yadmari Mandal Chittor district, does not attract order/ direction of this Hon'ble Court passed in I.A.No. 566 of 2002. (regarding payment of NPV) (ii) To declare that petitioner is entitled to keep continue his mining lease permission as valid till 14-2-2023 in the above said hill land situated at gape area of Patrapalli nd Vottivaripalli village in Yadmari Mandal Chittor district renamed as compartment no. 217 & 218 of Veerasettipalli "B"RF" Chittor (w). (filed by Mr. Debasis Misra, Adv. On behalf of R. Lokanadha Naidu) (A.P.)

ANNEXURE - VI**VI. MATTERS PROPOSED FOR TRANSFER TO NGT****Number of I.As. in W.P(C)202/1995 – 01****VI(2)REPORT OF CEC REGARDING WESTERN GHATS**

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
1.	3897/2015			<u>Report of CEC in Application No. 952 of 2006</u> filed before it by Parisara Samrakshana Kendra and wilderness club against the diversion of forest lands falling in the ecologically sensitive Western Ghat in the State of Karnataka for laying of the new 168.289 Km Hubli- Ankola Broad Gauge Railway Line.

Advance Service in Fresh Original Application - Pradeep Singh Shekhawat filed before NGT

Madhav Bhatia <madhavbhatia@vertarilegal.com>

Thu 12/09/2024 1:29 PM

To:cs-assam@nic.in <cs-assam@nic.in>;hoff-assam@gov.in <hoff-assam@gov.in>;acs.envforest@gmail.com <acs.envforest@gmail.com>;secy-moef@nic.in <secy-moef@nic.in>;dc-cachar@nic <dc-cachar@nic>;mrdey@rediffmail.com <mrdey@rediffmail.com>;apu7law@gmail.com <apu7law@gmail.com>

Cc:Litigation Team <LitigationTeam@vertarilegal.com>

 1 attachments (13 MB)

Pradeep Singh Shekhawat - File with Annexures-12.09.2024.pdf;

Dear Sir/Madam,

Please find the advance service for the original application filed before NGT by the name Pradeep Singh Shekhawat v State. Kindly note that the above captioned matter is intended to be listed on 17.09.2024.

Regards,

Madhav Bhatia

Partner|



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